

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**Appeal No. 68 of 2021**

BETWEEN:

1. M/s. Sri Mahalakshmi Hatcheries  
Represented by its proprietor  
Mr. D. Sagar Reddy  
S/o D. Venkata Ramana Reddy  
Office at Srinivasa Satram, Kothapatnam Village,  
Kota Mandal, Sidavaram Post,  
Nellore – 524 411  
Email: [sagar.duvvuru@gmail.com](mailto:sagar.duvvuru@gmail.com)  
Ph +91 8978374567
  
2. Mr. Pernati Shyam Prasad Reddy  
S/o Pernati Chenchurama Reddy  
Residing at Allampadu Village, Molanganuru ost,  
Kota Mandal, SPSR Nellore District  
Andhra Pradesh – 524 411  
Email: [syampernati@gmail.com](mailto:syampernati@gmail.com)  
Ph 91 9449275554

... Appellants

And

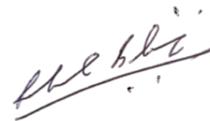
1. State Environment Impact Assessment Authority (SEIAA)  
Represented by its Chairman  
No.33-26-14, D/2 Near Sunrise Hospital,  
Pushpa Hotel Centre,  
Chalamvari Street, Kasturibaipet,  
Vijayawada 520010,  
Email: [chairman@appcb.gov.in](mailto:chairman@appcb.gov.in)  
Ph 0866 2463200.
  
2. Andhra Pradesh Pollution Control Board  
Represented by its Member Secretary,  
D.No.33-26-14, D/2 Near Sunrise Hospital,  
Pushpa Hotel Centre,  
Chalamvari Street, Kasturibaipet,  
Vijayawada 520010,  
Email: [membersecy@appcb.gov.in](mailto:membersecy@appcb.gov.in)  
Ph 0866 2463200.
  
3. M/s. Divi's Laboratories Limited  
Represented by its Managing Director  
303, DIVIs towers,  
Cyber Hills, Gachibowli,  
Hyderabad 500 032.  
Email: [mail@divislaboratories.com](mailto:mail@divislaboratories.com)  
Ph +91 40 23786300

... Respondents

**INDEX TO THE ANNEXURES FILED BY THE 3<sup>RD</sup> RESPONDENT ALONG WITH  
THE ADDITIONAL AFFIDAVIT**

<b>S. No.</b>	<b>Date</b>	<b>Annexure</b>	<b>Page No.</b>
1.	30.09.2020	Minutes of the Meeting dated 30.09.2020 conducted by APPCB	1
2.	22.10.2020	Minutes of the Meeting dated 22.10.2020 conducted by APPCB	23
3.	28.10.2020	CFC – NOC dated 28.10.2020 issued by APPCB	57
4.	30.12.2020	Agenda of the Meeting conducted by APCZMA	61
5.	30.12.2020	Minutes of the Meeting dated 30.12.2020 conducted by APCZMA	140
6.	04.02.2021	CRZ NOC issued by APCMA	172
7.	04.03.2021 & 05.03.2021	Minutes of the Meeting conducted by SEAC	178
8.	28.06.2021	EC vide Order No. No. SEIAA /AP /VSP /IND /07 /2020 /1971 /157.09 /153.11-318 dated 28.06.2021 issued by SEAC	236
9.	29.07.2022	Letter issued by the Ministry of Chemical and Fertilizer, Government of India	244
10.		Google Earth Image with marking of proposed industrial area/parks around the 3 <sup>rd</sup> Respondent's unit site	246

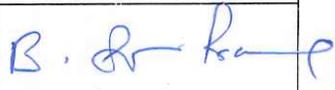
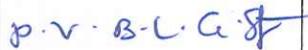
Dated at Chennai on this the 11<sup>th</sup> day of October, 2022.



**COUNSEL FOR 3<sup>RD</sup> RESPONDENT**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 30.09.2020**  
**AT ANDHRA PRADESH POLLUTION CONTROL BOARD,**  
**NEAR PUSHPA HOTEL CENTRE, BEHIND SUNRISE HOSPITALS,**  
**KASTURIBAIPET, VIJAYAWADA, A.P.**

The following were present:

S. No.	Name of the Member	Member	Signature
1	Sri B.S.S. Prasad, IFS., A.P. Pollution Control Board, Vijayawada.	Chairman	
2	Dr. V.V. Narayana Reddy, Deputy Director (Scientist), (Retd.), IICT, Hyderabad.	Member	Attended through Video conference
3	Dr. V. Ranga Rao, Dept., of Civil Engineering, K.L. University, Guntur.	Member	
4	Dr. A. Gangagni Rao, Senior Principal Scientist, IICT, Hyderabad	Member	
<b>Officers of APPCB present:</b>			
1	B. Siva Prasad, JCEE (UH-1)		
2	K. Sree Rama Murthy, SEE (UH-1)		
3	PVBLG Sastry, EE (UH-1)		
4	A.Sujala, AEE (UH-1)		

The Chairman has welcomed the members of the Committee. After general introductory remarks on the items placed before the CFE Committee, the Committee took up agenda, item wise through Video conference. The decisions of the CFE Committee on each item are recorded below.

The concerned Regional Officers and representatives of the industries had participated in the meeting through video conference.



MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

ITEM NO. 1	Construction of Phase-II Development and Extension of retaining wall of existing Fishery Harbour (Machilipatnam), Sy.No.677, Bandar area of Gilakaladindi (V) , Machilipatnam (M), Krishna District. - Applied for CFE – Reg.
------------	---

The Committee noted the following:

- a) Fisheries Department, Krishna district applied for CFE of the Board for construction of Fishery Harbour of Fish Handling – 23,500TPA, Dredging – 10.48 lakhm<sup>3</sup>.
- b) The Fisheries department has obtained Environmental Clearance vide order dt.03.05.2019 for construction of fishing harbor of Fish handling capacity 23,500TPA and Dredging – 10.48 lakhm<sup>3</sup>.
- c) The treated waste water generated from the 50 KLD ETP (Fresh water) will be used for greenbelt development and the treated waste water generated from the 160 KLD ETP (Sea water) will be disposed in to sea. The facility shall re-design the ETPs (2nos) to treat the effluents to meet the standards. The treated waste water (Fresh waste water ETP) shall be re-used for flushing and other purposes as per the EC condition.
- d) The proponent has submitted the copy of NOC obtained from APCZMA dt.18.12.2018.
- e) The proponent shall install STP of capacity 60 KLD (water consumption 75 KLD) to treat the domestic effluents as per the EC condition. The treated effluents are to be used to develop green belt and floor washings etc.
- f) A petition WP No.8849 of 2020 was filed in Hon'ble High Court by Kola Ramu, Avanigadda Lakshman Rao against deforestation of mangroves and filling up the same with mud in R.S.No:677-B of Gilakaladindi, Machilipatnam (M), Krishna District. The APCZMA (R3), APPCB (R4) and Joint Director, Fisheries, Machilipatnam, Krishna District (R7) are respondents.

The Hon'ble High Court Order dt.18.05.2020 in I.A.No.1 of 2020 (in WP No.8849 of 2020) issued orders as following:-

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to stall the activities including Deforestation of Mangroves and filling up the same with mud in R.S.No:677-B of Gilakaladindi, Machilipatnam Mandal, Krishna District, pending disposal of WP No.8849 of 2020, on the file of the High Court.

**ORDER:**

*The present petition has been filed for granting interim order.*

*In view of the fact that in similar situation, interim order has already been passed, in the present writ petition also, respondents are directed to maintain status quo as on today, till further orders.*

- g) The proposed Fishery project is also located in Sy.No:677, Gilakaladindi, Machilipatnam (M), Krishna District.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- i. The Commissioner of Fisheries vide Ir.dt. 29.09.2020 has submitted a copy of the Hon'ble High Court Order dt. 10.08.2020 where in the operational paragraph is as following:

*Respondent No.5, the District Collector, Krishna District, filed counter affidavit, in which in paragraph 7, it is stated as under:*

*"It is submitted that the Revenue Divisional Officer, Bandar and the Tahasildar, Machilipatnam have reported that no development activities have been taken up for providing house sites in the previously proposed land in R.S.No.677-B of Bandar East Area, Machilipatnam Mandal, and further, an alternative land is being identified instead of above proposed lands for providing house sites in favour of eligible beneficiaries under the programme of "Navaratnalu – Pedalandariki Illu".*

*In view of the above statement made in the counter-affidavit, this petition is rendered infructuous and the same is accordingly dismissed as infructuous.*

*As a sequel, all the pending miscellaneous applications shall stand closed.*

- ii. About 1,27,200 cum of the material generated from the dredging in the harbour basin and can be utilized for reclamation of land to RL +2.70 m level. The balance 0.3m top level behind the quay will be reclaimed with borrowed earth. The remaining 0.92 million cum dredged material will be used for beach nourishment and shoreline protection.
- iii. To maintain the operational conditions of the Fishing Harbour, the periodic dredging is recommended once in two years, and the quantity of dredged material is calculated as 36,000 cum. This dredged material will be used for beach nourishment and shoreline protection.
- iv. The above quantities of dredged materials shall be shown under solid waste instead of product.

After detailed discussions, the Committee recommended to issue CFE to the project with the following conditions:

- a) The project proponent shall establish ETP of capacity 60 KLD to treat effluent generated due to use of fresh water (50 KLD) for handling of fish. The treated waste water shall be reused for flushing and other purposes as per EC condition.
- b) The project proponent shall establish ETP of capacity 180 KLD to treat effluent generated due to use of sea water (160 KLD) for washing of auction hall, fish and fish boxes. The treated waste water is to be disposed into the sea.
- c) The project proponent shall establish STP of capacity 70 KLD to treat domestic waste water (60 KLD) generated from the domestic sections. The treated waste water is to be used for development of greenery and floor washings.
- d) The proponent shall explore the possibility to convert the organic waste into bio-gas. The bio-gas can be used for cooking purposes.



**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

<b>ITEM NO. 2</b>	<b>M/s. Inchem Laboratories Pvt. Ltd., Plot No.52C, 52F, 52G, 52J, 53B &amp; 53C, IDA, Kondapalli (V), Ibrahimpatnam (M), Krishna District - Applied for CFE for CPM – Reg.</b>
-------------------	---

The Committee noted the following:

- a. M/s. Inchem Laboratories Pvt. Ltd., Plot No.52C, 52F, 52G, 52J, 53B & 53C, IDA, Kondapalli (V), Ibrahimpatnam (M), Krishna District is an existing Bulk Drugs & Intermediates manufacturing unit having valid CFO of the Board with validity upto 28-02-2023 for producing 34 products in total under Groups A, B & C on campaign basis.
- b. The Board issued CFE order for changes of product mix to the industry vide order dt.12.05.2019. Subsequently, the Board issued an amendment CFE order to the industry vide order dt.17.07.2019.
- c. The industry has applied for CFE for Change of Product Mix on 23.07.2020 through APOCMMS and the RO: Vijayawada submitted CFE verification report for Change of Product Mix to Board office on 31.07.2020.
- d. The Board after scrutiny of application has sought certain clarification through RO: Vijayawada (letter dt.20.08.2020) to the industry as under:

*The industry has to submit time bound action plan to comply with all the conditions stipulated in the EC order, CFE order and CFO order. The industry has to submit revised proposal duly giving clarification on certain points.*

The EE, RO: Vijayawada vide mail dt.24.09.2020 submitted clarification reply submitted by the industry which is as follows:

S. No	Condition	Compliance
1.	As per the EMP report submitted by the industry, Valproic Acid is produced in two stages with production capacity of 266.67 kg/day contributes total pollution load- 830.34 kg/day (Page no.35 of EMP) due to TDS, COD, Solid Waste, process and emissions. Production of Valproic Acid-133.33 kg/day proposed to contribute total pollution load of-415.17 kg/day (Page No.87 of EMP). From the above, it can be inferred that half of the total pollution load has been reduced by cut in production capacity of Valproic Acid from 266.67 to133.33 kg/day. In case of producing new product i.e., Favipiravir, production is proposed to be carried out in 5 stages which contributes for total pollution load of-452.13 kg/day due to TDS, COD, Solid Waste, process and emissions. From the above, it can be understood that the pollution load generates from the proposed production of new product is 36.96 kg/day which is more than the existing pollution load. As per the EMP report submitted by the industry molal ratio's of raw materials used in the production of Favipiravir viz., 2- Aminomalonamide, Glyoxal have been projected at lower sides, whereas their molal ratios are at higher sides which may increase in pollution loads on the environment.	<p>The industry submits that while calculating overall pollution load, they have taken mistakenly Sodium Bromide solution as a waste, which is infact a marketable byproduct for sale.</p> <p>Deducting this quantity of Sodium Bromide solution, the overall total pollution is estimated at 398.55 Kg/day against the projected pollution load of 452.13 Kg/day as per the EMP, thereby reducing 53.55 Kg/day. Therefore, considering this quantity of Sodium Bromide as byproduct, there is no increase in pollution load.</p> <p>However, the industry shall ensure for maintaining records pertaining to generation of Sodium Bromide solution and its sales.</p> <p>The industry reported that, as per the mole ratio, conversion yield is 93% in the production of Favipiravir, the remaining quantity is considered over along with wastewater.</p>

**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

2.	The industry applied for CFE for change of product mix i.e., reduction in the production capacity of Valproic Acid from 333.38 kg/day to 133.33 kg/day and to produce new product Favipiravir-50 kg/day (in group A products) used in treatment of COVID-19 pandemic patients. There is no change in production capacities of products listed in Group-B and C. Due to above change in products, the by-product i.e., Sodium Bromide solution generation is reduced to-1490 kgs/day from 1953.33 kg/day, this by-product is generated from both the products i.e., Valproic acid and Favipiravir. The industry shall submit the break-up of this by-product from the two products.	The industry submits the following bifurcation of Sodium Bromide solution:  In Valproic acid product the Sodium bromide solution by-product quantity is 976.66 kg/day and in Favipiravir product the Sodium bromide solution by-product quantity is 513.34 kg/day.
3.	The industry shall submit safety audit report and emergency response plan.	Recommendations of the High Power Committee (HPC) have been communicated to the industry for compliance.  The industry carried out safety audit through third party auditing agency i.e., M/s. Sri Lakshmi Fire & Safety Systems, Secunderabad. As per the audit conducted, the observations given by this agency is submitted by the industry. The industry submitted copy of Emergency Response Plan-2016.
4.	The industry can send pre-treated effluent of maximum 34 cum/day to CETP, Kondapalli for treatment as per agreement dt. 28.02.2011. Hence, the maximum quantity of the effluent may be restricted to 34.0 cum/day, instead of 37.77 KLD. The industry shall revise the production capacity accordingly.	Earlier, the industry submitted a request to send their effluent to Ramky. The request was forwarded to Head Office vide this office report dt.17.06.2020.  As per the data submitted by the industry for the period from April,2019 to March,2020, the average effluent quantity send to M/s. Kondapalli Envirotech Pvt. Ltd., (KEPL) is about 3 KLD.
5.	Details of HTDS effluents generated and sent to M/s. Kondapalli Envirotech Pvt. Ltd., (KEPL) for treatment for the past calendar year.	The industry submitted details of HTDS effluent generated and sent to M/s. KEPL for treatment for the past calendar year.
6.	Plan of action to be submitted for increase in height of dyke walls around containers detoxification facility and installation of on-line VOC meter.	The industry increased the dyke wall height around the container detoxification facility. The industry provided VOC analyzer.

- e. The industry has not submitted time bound action plan to comply with all the conditions stipulated in the EC and CFO order.
- f. The industry has not installed Online Continuous effluent monitoring systems as per CPCB directions dt.05.02.2014.



CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

- g. Pungent odour was perceptible in the premises. The industry shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
- h. The industry has not submitted half-yearly compliance reports in respect of the terms and conditions stipulated in CFO order (dt.16.09.2019) in hard and soft copies to the SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- i. The industry has not established four ambient air quality-monitoring stations in the core zone as well as in the buffer zone for RSPM, SPM, PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub> monitoring.
- j. The industry has not submitted data on ambient air quality (RPM, SPM, PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, VOCs) to the ministry and the State Pollution control Board / Central Pollution Control Board.
- k. The industry shall submit clearances obtained from PESO and Fire Department.

The proponent vide letter dt 30.09.2020 submitted a reply on above points. The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- It is a small industry. It is not possible to establish permanent AAQM stations in the premises. Hence, they have engaged MoEF recognised laboratory for conducting AAQM in the premises on quarterly basis and submitting the reports to the RO, Vijayawada.
- The industry obtained license from PESO.
- The industry applied for renewal of Fire department NOC.
- The industry complied with all the conditions stipulated by the Board.
- It is requested to permit the industry to send the treated effluents to CETP, Kondapalli (or) CETP, Ramky Pharmacy in case of breakdown of CETP, Kondapalli.

After detailed discussions, the Committee recommended to issue CFE (CPM) to the industry with the following conditions:

- The industry can send pre-treated effluent of maximum 34 cum/day to CETP, Kondapalli for treatment as per agreement dt. 28.02.2011. The same condition shall be stipulated in the CFE order instead of 37.77 KLD. If the industry enter into agreement with CETP, Kondapalli to send more quantity of effluent, the industry can approach APPCB for necessary amendment. The effluent shall not be sent to the CETP, Pharmacy.
- The VOC meter shall be calibrated by an authorized agency and report/ certificate shall be submitted to Regional Office.
- The industry shall submit Safety audit report to Regional Office.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

ITEM NO. 3	M/s. Sapa Extrusion India Pvt Ltd, Sy. No. 255, 257, Block C, APIIC Industrial Park, Ekarlapalli, Kuppam, Chittoor District. - Applied for CFE Expansion – Reg.
------------	---

The Committee noted the following:

- a) M/s. Sapa Extrusion India Pvt Ltd., has earlier applied for CFE Expansion through APOCMMS on 10.07.2020 and paid an amount Rs.44,880/- along with the online application and RO: Tirupati has forwarded the CFE Expansion report to Board office on 18.07.2020. **The issue was placed before CFE committee meeting held on 29.07.2020** and the committee recommended to reject the proposal as the industry has not submitted the technical details of ZLD system and directed to apply again along with the Technical details of the proposed ZLD details.
- b) Now the industry has reapplied for CFE expansion through APOCMMS on 14.09.2020 without paying any fee on the investment of Rs. 3.74 Crores and requested to adjust the amount paid along with the earlier application. This may be examined.
- c) In the EMP report stack heights are mentioned in meters, where as in the RO report, the stack heights are mentioned in feet. The industry has to clarify which unit is correct.
- d) The EE, RO: Tirupati has to submit analysis reports of the samples collected (point no.17 of compliance table).
- e) Earlier, M/s. Sapa Extrusion India Pvt Ltd, Sy. No. 255, 257(Part), 279 & 286 (Part), Block C, APIIC Industrial Park, Ekarlapalli, Kuppam, Chittoor District has applied for CFE of the Board on 10.07.2020 and this office has forwarded CFE verification report to Board office, Vijayawada and Board office, Vijayawada has placed the issue in CFE committee meeting held on 29.07.2020 and the committee recommended to reject the proposal as the industry has not submitted the technical details of ZLD system and directed to apply again through APOCMMS along with the Technical details of the proposed ZLD details.
- f) Now, the industry has reapplied for CFE expansion for same capacity through APOCMMS on 14.09.2020 without paying any fee on the investment of Rs.3.74 Crores and requested to adjust the amount paid along with the earlier application along with the proposal of ZLD system of capacity 75 KLD.
- g) Regarding Air pollution: As per CFO order Dt.08.01.2016 the industry was permitted to provide 2 x 2 TPH LPG fired heating furnace, Painting booth & 3 x 1010 KVA DG Sets. But, Industry installed 2 x 2 TPH LPG fired heating furnace, Painting booth, 3 x 1010 KVA DG Sets, 1 x 1.75 TPH LPG fired heating furnace (Ageing oven 1), 1 x 15 TPH LPG fired heating furnace (Ageing oven 2) for which industry has provided stack height of 12 ft & 13 ft respectively for proper dispersion of emissions since 10 years. But, there is a discrepancy in the CFO order issued by the Board as the stacks are not mentioned in the CFE & CFO of the Board. Hence the industry requested to include the same i.e, 1 x 1.75 TPH LPG fired heating furnace (Ageing oven 1), 1 x 15 TPH LPG fired heating furnace (Ageing oven 2) during the proposed expansion.
- h) During the inspection it was observed that industry has installed additional 1 x 1 TPH LPG fired Boiler for the proposed expansion in addition to the existing facilities and provided chimney of height 30m for proper dispersion of emissions.



CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

- i) The raw effluent from powder coating process and anodizing process is collected in collection tank. Then it is pumped to the chemical flocculation tank where the effluent get mixed with Flocculants like lime and alum and poly electrolyte. So the effluent get flocculated and settled in the Clarifier tank.
- j) As per the CFO order dt.08.01.2016 industry was permitted to generate used oils – 100 LPA and ETP sludge – 30 TPM. As per the records maintained by the industry, the industry has disposed used oils 1000 LPM against the consented quantity of 100 LPA & the industry has disposed ETP sludge 51.5 TPM against the consented quantity of 30 TPM during the period July 2019 to June 2020. Now the industry applied for additional wastes generation and disposal mentioned at Sl.No.15. This may be examined.
- k) The proponent vide letter dt. 04.09.2020 informed that MEE, ATFD would be installed before obtaining CFO order.
- l) The waste water generated from domestic waste water is 10 KLD. But, the industry has proposed to construct STP of capacity 45 KLD. The industry has to clarify.
- m) The industry has to submit details of STP.

The proponent vide letter dt 28.09.2020 submitted a reply on above points. The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- The industry submitted the stack height in metres.
- The existing STP of capacity 45 KLD will be utilized to treat the domestic effluent- 10 KLD.
- n) Submitted the details of ZLD, MEE, ATFD etc. The proponent vide letter dt. 04.09.2020 informed that MEE, ATFD would be installed before obtaining CFO order.

After detailed discussions, the Committee recommended to issue CFE incorporating above points.

<b>ITEM NO. 4</b>	<b>M/s. Laurus Labs Ltd., Unit – III, Plot No.18, JNPC, Parawada, Visakhapatnam District - Applied for CFE for CPM – Reg.</b>
-------------------	---

The Committee noted the following:

- a. M/s. Laurus Labs, Unit –III is operating a bulk drug manufacturing unit at Plot No. 18, JNPC, Parawada, Visakhapatnam in an extent of 40.76 Acres
- b. The industry had obtained CFE vide order dt.25.02.2017 for 51 products and validation products with maximum production capacity of 8042 Kg/day and to produce any 9 products including R&D/Validation/CRO products at any given point of a time with a production capacity of 8042 kg/day.
- c. The industry had obtained CFE (expansion) of the Board vide order dt.26.12.2019 with 59 products including validation products to manufacture 12 products at a time with a maximum production capacity of 11952.7 kg/day.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

- d. The industry had obtained CFO (expansion) of the Board vide order dated 20.07.2020 valid upto 31.03.2023 with 59 products including validation products and permitted to manufacture 12 products at a time with a maximum production capacity of 11952.7 kg/day.
- e. The industry proposed for change of product mix without any additional capital investment and applied for CFE (CPM) of the Board with certain changes:

As per the EMP report:

S. No.	Details	Existing	Proposed as per EMP	
			For Group – A	For Group - B
1.	No. of products	59 including Validation product	59 including Validation product	59 including Validation product
2.	Production quantity	11952.7kg/day (358.6TPM)	11952.7kg/day (358.6TPM)	10766kg/day (322.98TPM)
3.	Maximum products to be manufactured	12	12	12
	***	The industry has not mentioned the number of stages to be taken for manufacturing the products.		
4.	Water Consumption	1953.25 KLD	1953.25 KLD	1944.28 KLD
5.	Effluent generation	751.456 KLD i.e., HTDS 332.72 KLD and LTDS 418.745 KLD.	751.456 KLD i.e., HTDS 332.72 KLD and LTDS 418.745 KLD.	*741.355 KLD i.e., HTDS 322.61 KLD and LTDS 418.745 KLD. *As per EMP, there is a disparity in the totaling / calculation of process HTDS & LTDS effluent.
6.	Air Pollution	2 x 16 TPH Coal fired Boilers 5 X 2000 KVA DG Sets	2 x 16 TPH Coal fired Boilers 5 X 2000 KVA DG Sets	2 x 16 TPH Coal fired Boilers 5 X 2000 KVA DG Sets
7.	Hazardous / Solid waste quantity	60.93 TPD	60.85 TPD	57.18 TPD

- e. After CPM, the total effluent loads are below the permitted quantity when compared with JNPC acreage basis.
- f. The industry is having Valid PLI policy valid upto 30.09.2020 which covers ERF of Rs.19,725/-.
- g. The industry obtained certificate from PESO valid upto 31.12.2022.
- h. The industry has to connect the VOC absorption media like activated carbon to vent of the condenser.
- i. The industry has to install online emission monitoring system for TOC emission for the stack attached to vent of the condenser in SRP plant and online emission data to be connected to server of APPCB.

  
CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

- j. The industry has to install Online Emission Monitoring system to 16 TPH Coal based Boilers.
- k. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
- l. VOC meters with real time data transmission facility through internet of things (IoT) shall be installed near the production blocks and near the chemical storage tanks and link to the servers of APPCB and CPCB, within 3 months.

The proponent vide letter dt 29.09.2020 submitted a reply on above points as following:

- Arrangement of carbon trap in the vent line has many safety concerns and it may leads to serious explosions. The APPCB guidance is necessary in this regard.
- TOC analysers are designed for liquids not for the vapours. However, the industry installed fixed type VOC analyser on-site.
- As of now, the boilers in the pharma industries are not directed to install CEMS. However, the industry requested the guidance of APPCB to proceed further in this regard.
- HARA study conducted by third party and control measures established as per recommendations. Vulnerable zones are displayed at the entrance of facility (outside the entry as directed by Dept. of Factories).
- Currently, the VOC meters are provided with data loggers. However, the direction will be taken into implementation within the stipulated timeline.

The representatives of the project proponent attended the meeting through video conference. They have informed that the proposal is being withdrawn keeping in view of the market conditions of the products proposed.

After detailed discussions, the Committee recommended not to process the CFE(CPM) application as the industry withdrawn the same. The industry shall submit a letter withdrawing the proposal.

<b>ITEM NO. 5</b>	<b>M/s. RACEMIC Labs Private Limited, Plot No.4E-1 &amp; 4F/A, De-notified Area, APIIC, APSEZ Atchutapuram, Visakhapatnam District. - Applied for CFE – Reg.</b>
-------------------	--

The Committee noted the following:

- a. M/s. RACEMIC Labs Private Limited proposes to establish a Bulk Drug & Intermediates manufacturing industry at Plot No.4E-1 & 4F/A, De-notified Area, APIIC, APSEZ Atchutapuram, Visakhapatnam District, in an extent of 8092.80 Sq.m. and with a proposed capital investment of 11.50 crores and paid CFE fee of Rs. 1,20,000/-.
- b. The APIIC issued provisional allotment of Plot No.4E-1 to M/s. RACEMIC Labs Private Limited on outright sale basis on 18.07.2018 and for Plot No. 4F/A to M/s. RACEMIC Labs Private Limited on outright sale basis on 23.08.2018. The proponent has not submitted registered sale deed documents pertaining to acquired land.

  
**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

- c. The industry proposed to manufacture 18 products including validation product i.e., any 6 products manufacture at any given point with total Production Capacity 3166.7 Kg/day.
- d. The supply of water is from APIIC and the proposed water consumption is 145.98 KLD for Process, Washings, Scrubbers, Boiler Make up, Cooling Tower Make up, DM Regeneration, Domestic & Greenbelt and the industry proposed to recycle steam condensate of about 80 KLD in full scale operation to reduce fresh water intake of the same extent.
- e. The effluent is proposed to be segregated into HTDS & LTDS and after pre-treatment, the proponent proposes to send to AETL, Atchutapuram for further treatment and safe disposal.
- f. M/s.AETL inordinately delaying the commencement of the CETP operations. It is further submitted that i) the guard ponds are constructed with Reinforced Cement Concrete without HDPE lining, ii) APIIC, Atchutapuram have not yet handed over the marine disposal facility to M/s. AETL, iii) the facility is yet to comply with SOP compliance of Marine Monitoring.
- g. The proponent has proposed to develop greenbelt in an area of 1800 Sq.m. out of total area of 8092.80 Sq.m. It occupies about 22.24% of the total area. The remaining area of 11% greenery will be developed by the APIIC.
- h. Total quantity of solvents is 65 KLD and quantity of recovered solvents is 62 KLD. The quantity of residue generation from the SRU shall be submitted, if they want to establish SRU in the premises. (The proponent shall submit details of Solvent Recovery Unit.)

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- They have purchased the land from APIIC in the year 2019 and agreed to submit a copy of sale deed.
- Solvent recovery will be done in a reactor.

The EE: RO Visakhapatnam informed as following:

- The total storage capacity of the guard ponds of CETP, APSEZ, Atchuthapuram is about 10 days.
- APIIC developed 800 acres of greenery in the APSEZ. APIIC has to develop greenery in remaining 60 acres.

After detailed discussions, the Committee recommended to issue CFE to the project.

<b>ITEM NO. 6</b>	<b>M/s Greenko Energies Pvt. Ltd (GEPL), Pinnapuram Village, Panyam (M), Kurnool District. - Applied for CFE - Reg.</b>
-------------------	---

The Committee noted the following:

- As per the letter dt.18.01.2017, the CPCB has classified the "Solar Power generation through solar photo voltaic cell plants of cell capacities", "wind power plants of cell capacities" and "Mini Hydel Power plants of capacity less than 25 MW" under "White category". The white category industries need not obtain consent of the State PCB.
- In this particular case, it is an integrated plant of Solar Power (1000 MW), Wind power (550 MW) and Hydel power (1200 MW).
- The proponent has obtained EC order dt.14.07.2020 from MoEF&CC, GoI, New Delhi for installation of 1200 MW hydel power project and now applied to obtain CFE of the Board. As Solar power and Wind power are classified under "White category", the proponent has not applied for CFE.

**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

- The proponent shall submit the details of pumping capacities of the pumps for pumping the water back to upper reservoir to generate the hydel power to know the power requirement.

The representatives of the project proponent attended the meeting through video conference. They have explained about the project. They have agreed to give a note on the proposed project.

- After detailed discussions, the Committee recommended to issue CFE to the project including the details of pumping capacities of the pumps for pumping the water back to upper reservoir to generate the hydel power.

<b>ITEM NO. 7</b>	<b>M/s. Vijayam Biocytes Pvt. Ltd, Plot No. 78A, APIIC Industrial Park, Gajulamandyam, Renigunta (M), Chittoor District. - Applied for CFE for Change of Product Mix – Reg.</b>
-------------------	---

The Committee noted the following:

- a) **M/s. Vijayam Biocytes Pvt. Ltd, Plot No. 78A, APIIC Industrial Pack, Gajulamandyam, Renigunta Mandal, Chittoor District** has obtained Environmental Clearance from SEIAA, Hyderabad vide order No. SEIAA/AP/CTR-31/2012-4092, dt.21.09.2015 for manufacturing L-Cysteine Hydrochloride Mono Hydrate-18650kg/annum, Carbo Cysteine\*-2100kg/annum, Acetyk Cysteine\*- 8000kg/annum, Acetyl Thiazolidinc 4-Carboxylic Acid\* - 4050kg/annum and Lysine Hydrochloride\*-2000kg/annum. (NOTE: Manufacturing of any one product on a given day).
- b) **The industry has obtained CFE order dt.18.12.2015, and CFE (CPM) dt.05.02.2019.**
- c) Now, the industry has applied for change of product mix once again through APOCMMS on 15.09.2020 for the same products and capacities mentioned in the CFE order dt.05.02.2019 without increasing any investment and without paying any CFE fee. The proponent of the industry informed that, they want to manufacture the same products with different combinations & capacities i.e, Combination – I 34,800kg/annum, Combination – II 27,960 & Combination – III 34,000 in the proposed change of product mix instead of Combination – I & II obtained vide CFE order dt.05.02.2019.
- d) **During inspection, it was observed that the industry has only completed foundation works for Administrative Building, Production Block, Lab building & Utility in the premises at Plot No. 78A, APIIC Industrial Pack, Gajulamandyam, Renigunta Mandal, Chittoor District. The proponent of the industry informed that, they were unable to construct the building and production blocks due to COVID-19 pandemic and started works and the same will be completed by the end of June – 2021.**
- e) **The following points are observed from the EC order dt.21.09.2015:**
- i. **As per the EC order dt. 21.09.2015 the permitted products are as follows:-**

S. No	Product	Capacity (kg/annum)
1.	L-Cysteine Hydrochloride Mono Hydrate	18,650
2.	Carbo Cysteine*	2,100
3.	Acetyl Cysteine*	8,000
4.	Acetyl Thiazolidine 4-Carboxylic Acid*	4,050
5.	Lysine Hydrochloride*	2,000
	<b>Total</b>	<b>34,800</b>
	<b>*Manufacturing of any one product on a given day</b>	

  
**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

As per the above table, the proponent was permitted to manufacture any four products (i.e., S.No:2,3,4,5) along with product no.1 with max production capacity of 34,800 kg/annum (i.e. 34.8 TPA or 96.67 kg/day). Thus they are permitted to manufacture all products in a year.

- ii. On the other hand, as per the foot note given in the above table in a day the proponent is permitted to manufacture products at S.No.1 (18,650 kg/annum) and any one product among four products (i.e.8000 kg/annum max) i.e., total production capacity is limited to (18,650 kg/annum + 8000 kg/annum) = 26,650 kg/annum.
- iii. It is required to clarify whether the production capacity is to be considered as 34,800 kg/annum or 26,650 kg/annum

The representatives of the project proponent attended the meeting through video conference and requested to issue CFE (CPM) order. The industry is under construction and will be completed within 4 months. Then they will apply for CFO of the Board.

After detailed discussions, the Committee recommended to issue CFE (CPM) with the following conditions:

- The Proponent shall obtain clarification from SEIAA, A.P to consider the production capacity as 34,800 kg/annum or 26,650 kg/annum. Till then, the production capacity shall be restricted to 26,650 kg/annum.
- After obtaining necessary amendment for the EC order from SEIAA, AP, the proponent can approach for obtaining amendment to the CFE order as applicable.

<b>ITEM NO. 8</b>	<b>M/s. Ra Chem Pharma Ltd., R.S.No.50/1, Mukteswarapuram(V), Jaggaiahpet (M), Krishna District – Request for Amendment to CFE order to include 10 types of wastes and 2 no.of stacks in the order – reg.</b>
-------------------	---

The Committee noted the following:

- a) The Board issued CFE order dt. 20.08.2019 with certain conditions stipulated therein.
- b) The Board issued CFO order dt. 13.12.2019, with a validity period upto 31.10.2024.
- c) Now, the industry has requested to include general wastes, stack heights connected to scrubbers, details of thermic fluid heater and D.G.Sets in the CFE and CFO orders.
- d) It is observed that the industry has not included spent Hcl-0.73 kg/day under solid waste details (it was included in the CFE order dt. 20.08.2019).
- e) The above changes in Amendment requested by the industry are not due to any change in the products or capacities manufactured, as per CFO issued vide Board order dated.13.12.2019, but, to cover all types of general wastes under Consent Management for safe disposal, as informed by the industry.

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- Requested to include spent Hcl-0.73 kg/day under solid waste details as it was included in the CFE order dt. 20.08.2019.
- Requested to include stack heights connected to scrubbers.

After detailed discussions, the Committee recommended to issue amendment to earlier CFE order as following:

- To include spent Hcl-0.73 kg/day under solid waste details as it was included in the CFE order dt. 20.08.2019.
- The APPCB is not stipulating stack heights connected to scrubbers for the industries. Hence, they may not be stipulated.

  
**CHAIRMAN**

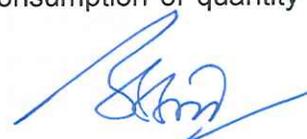
MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

<b>ITEM NO. 9</b>	<b>M/s Deccan Fine Chemicals (India) Private Limited., Kesavaram (V), Venkatanagaram(P), PayakaraoPeta (M), Visakhapatnam District. - Applied for CFE for CPM – Reg.</b>
-------------------	--

The Committee noted the following:

- a. M/s Deccan Fine Chemicals (India) Private Limited., (Agro chemical manufacturing unit) existing at Kesavaram (V), Vankatanagaram (P), PayakaraoPeta (M), Visakhapatnam (District) in an extent of 16.38 Hectares.
- b. The industry has obtained EC from MOEF&CC vide order F.NO. J-11011/657/2007-IA-II (I), dated 06.03.2017 for expansion of Agrochemicals, Fine Chemicals, Biotech based organic Chemicals and Establishment of Pharmaceutical unit, Coal based Co-generation Plant, Chloralkali, Desalination plant along with inlet and outlet pipelines for the following:
  - 25 No. of Agro Products in Phase – I (included the existing product quantities in Phase – I) & Phase – II with a maximum production quantity of 70 TPD in each phase.
  - 12 No. of API Products in Phase – I & Phase – II with a maximum production quantity of 10 TPD in each phase.
- c. The industry has obtained CFE (Expansion) on 17.04.2017 with 25 No. of Agro Chemicals and 12 No. of API Products and proposed to produce in Phased manner i.e.,
  - 25 No. of Agro Products in Phase – I (included the existing product quantities in Phase – I) & Phase – II with a maximum production quantity of 70 TPD in each phase.
  - 12 No. of API Products in Phase – I & Phase – II with a maximum production quantity of 10 TPD in each phase.

(The industry obtained EC & CFE of the Board for production of 40 TPD in Phase – I which including existing 26.5 TPD & additional 40 TPD for Phase – II) .
- d. The industry also obtained CFE (CPM) on 16.07.2017 & CFO (CPM) on 29.09.2017 in the existing production scenario with additional 11 No. of new products and 1 R & D product along with 38 no. of existing totaling to 50 products with maximum production capacity of 26,245 Kg/day which is valid up to 31.07.2021.
- e. The RO informed that the industry shall inform the MoEF&CC about the manufacturing of Phosgene gas as a product in proposed expansion plant to utilize in process as a raw material instantly. But, APCCB has given permission for manufacture of Phosgene under Change of Product Mix to use Phosgene for captive consumption. Hence, no need to inform MoEF&CC, GoI, New Delhi.
- f. The industry further obtained CFO (Expansion) vide order dated 14.02.2018 to manufacture 50 No. Of products with an average production quantity of 13200 TPA OR 40 TPD) valid up to 31.07.2021.
- g. The industry has obtained CFE (CPM) on 12.07.2019 with 25 No. of Agro Chemicals and 5 No. of API Products and Phosgene Gas for Captive consumption proposed to produce in Phased manner i.e.,
  - 25 No. of Agro Products in Phase – I (included the existing product quantities in Phase – I) & Phase – II with a maximum production quantity of 70 TPD in each phase.
  - 5 No. of API Products in Phase – I & Phase – II with a maximum production quantity of 3 TPD in each phase and Phosgene Gas for Captive consumption of quantity of 14 TPD

  
**CHAIRMAN**

- h. But the industry has not obtained CFO for the above CFE (CPM)
- i. **The industry proposed for change of product mix in the Agro Chemicals production quantities 70 TPD or 25500 TPA of Phase-I products only which were obtained vide CFE (CPM) order dated 12.07.2019 with the following changes and there is no change in the Phase - II products, API products and other utilities.**

**Agro Chemicals: After CFE (CPM)**

- Retained all the existing 25 no. of Agro Chemical products
  - Decreased production quantity of 22 no. of existing products
  - Increased production quantity of 3 no. of existing products
  - Added 91 no. of new products
- After change of product mix, the total no. of products will be 116 (including R & D & Pilot plant) and proposed to manufacture all the products with maximum production quantity of 70 TPD.
- j. As per the EMP, the following were observed:
- i. The industry applied for Change of products in Phase – I of Agro products only and there is no change in change in the Phase - II products, API products and other utilities.
  - ii. After change of product mix, the total no. of products will be 116 (including R & D & Pilot plant) which are not specified in Environmental Clearance, but there is no increase in production quantity i.e., 70 TPD
  - iii. Water consumption is decreased by 3.0 KLD in Phase – I i.e., from 9806 KLD to 9803 KLD. Sea water consumption is decreased by 105 KLD in Phase – I i.e., from 22,881 to 22,776 KLD
  - iv. Wastewater generation is decreased by 2.0 KLD in Phase – I i.e., from 28192.0 KLD to 28190.0 KLD.
- k. **The industry shall comply with the following as per Standard Operating Procedures of CPCB prescribed for SRP(Captive utilization):**
- The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with process vent emission standard of TOC  $\leq$  20 ppm the prescribed standards. Installation of online analyser for TOC at the vent out let in time bound manner
  - Monitoring of the specified parameters for source emission shall be carried out quarterly for the first year followed by atleast annually in the subsequent year of utilization. Fugitive emission for specified parameters shall be carried out quarterly. The Monitoring shall be carried out by NABL accredited or EPA approved Laboratories and results shall be submitted to the APPCB.
  - Online emission monitoring system for VOC emission should be installed in stack attached to vent of the condenser and online emission data be connected to APPCB Server.
- l. The Regional office received complaint on 09.06.2020, 18.06.2020 & 13.08.2020 against M/s Deccan Fine Chemicals (India) Pvt Ltd for causing water pollution problems to the surrounding areas namely Gajapathinagarm (V), Rajavaram village hamlet & Venkatapuram villages, Pykaraopeta (M), Visakhapatnam District.

**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

- m. The Regional office officials attended the complaint on 30.06.2020 and collected samples of Borewells & hand pumps at different locations near Venkatapuram and Gajapathinagaram villages. It is observed from the analysis reports that the parameters are in excess of the standards. It is learnt that the report is being sent to JCEE, Unit-II for taking further necessary action.

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

**1. Complaint:**

- A complaint was received by the PMO from Sri. Dr. Suresh Kumar, Flat No.304, City Paradise Apartments 2, Adjacent to Kinnera Theater, Chaitanyanagar, Maddilapalem, Visakhapatnam District regarding ground water pollution in the villages around the industry. The complaint was forwarded by the Central Pollution Control Board to the Member Secretary, APPCB. The staff of Regional Office, Visakhapatnam collected the samples from the bore wells situated around the industry and found that the parameters of the samples are in excess of the standards prescribed.
- The industry site and these villages are very close to the Sea (within 1.5 km from the Bay of Bengal" and ground water is saline .
- There are many shrimp ponds around the factory where saline water of about 28000 ppm to 32000 ppm is used. These shrimp ponds have been used for the last 15 years or so.
- The industry doesn't use bore well water for our operations. The industry draws water from infiltration wells situated in the Tandava River, near the Sea.
- In view of the above reasons, it is requested to note that " groundwater parameters are in excess " due to proximity to the Sea and saline water used for shrimp ponds.

**2. Desalination plants:**

- The industry set up Desalination plants within the factory premises to meet water requirements for their Captive Co-generation Plant and Operations after obtaining CRZ clearance.
- The industry requested to allow discharge of RO Rejects from the desalination plant into the Sea from the downstream point of Guard Ponds, through marine discharge facility. The industry will lay dedicated pipe lines and pumps and provide flow meters on these RO Reject Lines.

**3. Other issues:**

- The industry submitted details related to solvent recovery till June, 2020. The industry could not submit data from July, 2020 due to severe manpower shortage because of COVID 19 pandemic. The industry will submit reports till September, 2020 within a week.
- Solvent recovery is an integral part of the process and the industry does not send any solvent outside. Vents of all condensers are connected to common scrubbing systems. The industry has provided a cold trap with chilled brine at (-) 15 deg C as the utility at the inlet header of Scrubber to condense all residual VOCs if any.
- There are no reliable VOC detectors / analysers available in the market. CII/ PMFAI (Pesticide Manufacturers Association) took up this issue with CPCB. A meeting will be conducted with all the stake holders shortly.

  
CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020**

After detailed discussions, the Committee recommended to issue CFE for Change of Product Mix with the following conditions and decision:

**Conditions:**

- The EE (FAC), RO: Visakhapatnam is directed to compare analysis reports of the bore well samples with earlier analysis reports, if any, and submit a report to the JCEE, UH-II, Head Office to take further necessary action in the matter of the complaint forwarded by the CPCB.
- The industry is permitted to discharge the brine rejects from desalination plants directly into the sea through marine outfall.
- The industry shall develop greenery in an area of 33% of the total area with species like cashew, Conocarpus etc.

**Decision:**

- The RO informed that the industry shall inform the MoEF&CC about the manufacturing of Phosgene gas as a product in proposed expansion plant to utilize in process as a raw material instantly. But, APCCB has given permission for manufacture of Phosgene under Change of Product Mix to use Phosgene for captive consumption. Hence, no need to inform MoEF&CC, Gol, New Delhi.

<b>ITEM NO. 10</b>	<b>M/s. Sentini Bioproducts Private Limited, Sy.Nos. 63, 101-103 &amp; 224-229, Gandepalli(V), Kanchikacherla (M), Krishna District. - Applied for CFE for Expansion – Reg.</b>
--------------------	---

The Committee noted the following:

- a. M/s. Sentini Bioproducts Private Limited is a Grain based Distillery unit producing with existing production capacity of Rectified spirit / Extra Neutral Alcohol / Ethanol - 150 KLD. Now the industry proposed to enhance the production capacity of Rectified spirit / Extra Neutral Alcohol / Ethanol from 150 KLD to 200 KLD and Sanitizer – 60000 Ltr/day with project cost of Rs.10 Crores under red-haz category.
- b. The industry obtained EC Order No. SEIAAIAP/KRIIIND/07/2019/1075-426, Dt.10.09.2020 for expansion of production capacity of Rectified spirit / Extra Neutral Alcohol / Ethanol from 150 KLPD to 200 KLPD; Carbondioxide from 112 TPD to 150 TPD; Distillery Dry Soluble Grains (DDSG) Feed Supplement from 140 TPD to 181.6 TPD; Hand sanitiser 60,000 Ltr/day . The other existing products remain the same.
- c. The industry is having CFO of the Board valid for the existing production capacity of Rectified spirit / Extra Neutral Alcohol / Ethanol - 150 KLD which is valid upto 31-01-2022.
- d. The industry applied for CFE for expansion project by paying requisite fee of Rs. 1,20,000/- with project cost of Rs.10 Crores under red-haz category.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

- e. As per the EMP report submitted by the industry, the following process modifications are being made for enhanced production capacity of Rectified spirit / Extra Neutral Alcohol / Ethanol:
- Increase of Dissolved solids (DS) in fermentation liquid which will help to enhance production without any changes in effluent output.
  - Replacement of existing enzymes with advanced enzymes such as i) Saczyme – Pro, ii) Novozym-25044 which will improve conversion efficiency of Starch into Dextrose.
  - Adopting “no jet cooking” to save the losses of starch through burning.
  - Developing genetically modified yeasts to increase the fermentation efficiency.
  - There is slight modification in the liquefaction section in which by adopting no jet cooking saves starch quantity, which will be available for conversion into increased Alcohol production.
- f. The industry proposed to take up hand sanitizer production with capacity of 60000 ltrs/day with the final concentrations of Ethanol - 80% v/v, Hydrogen Peroxide (H<sub>2</sub>O<sub>2</sub>) – 0.125% v/v, Glycerol - 1.45% v/v and Distilled Water in compliance with the World Health Organization (WHO) norms.

For 1000 ml of hand sanitizer the formulation applied is as below:

S.No.	Constituent	Concentration	Quantity
1	Ethanol	83.33 % v/v	833.3 ml
2	Hydrogen Peroxide (H <sub>2</sub> O <sub>2</sub> )	4.17 % v/v,	41.7 ml
3	Glycerol	1.45 % v/v	14.5 ml
4	Distilled Water	11.05 % v/v	110.5 ml

- g. Existing milling capacity is adequate for crushing the grain required for enhance 200 KLD Alcohol production.
- h. Steam is estimated to be reduced @ 2 TPH as compared to 150 KLD production, which requires no additional load on existing cooling tower capacity. Existing boiler of 40 TPH capacity is sufficient for enhanced production capacity of Alcohol-200 KLD.
- i. The industry has not complied in particulate matter emissions the industry reviewed before external advisory committee meeting held on 20.01.2017 and directions were issued.
- j. The project authorities has not advertise at least two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance. This order shall be displayed in the website of the project proponent.
- k. The RO: Vijayawada recommends the issue of CFE to M/s. Sentini Bioproducts Private Limited for expansion capacity after submitting time bound action plan to complete the installation of ESP in the place of existing Bag house.



CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

- l. The industry shall adopt appropriate pollution control system to achieve Zero Liquid Discharge (ZLD) and ensure that there will be no discharge from the unit.
- m. The industry shall ensure that there shall not be additional usage of resources of water.
- n. The industry shall recycle the treated water to ensure the 25 to 30% water savings.
- o. The industry shall implement the Condensation vapor recovery and other beneficial impacts.
- p. The production capacity as mentioned in the CFE (amend) order dt. 31.07.2018 are not tallying with the existing products.
- q. Quantity of waste water generation is not tallying. It was mentioned as 1096 KLD in the EC order. But, as per RO report the total quantity is 1548 KLD after expansion.
- r. Compliance on the directions issued by the Unit-II (Task force) is not furnished.
- s. Sanitizer composition is not tallying.

The EE, RO: Vijayawada has submitted revised inspection report dt. 29.09.2020 of the industry incorporating the products mentioned in the CFE amendment order 31.07.2018 and modifying the quantities of waste water generated. The report is communicated to all the members of the committee for perusal. The committee examined the report and discussed on various issues.

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- Increase of Dissolved solids (DS) in fermentation liquid which will help to enhance production without any changes in effluent output.
- Replacement of existing enzymes with advanced enzymes such as i) Saczyme – Pro, ii) Novozym-25044 which will improve conversion efficiency of Starch into Dextrose.
- Adopting “no jet cooking” to save the losses of starch through burning.
- Developing genetically modified yeasts to increase the fermentation efficiency.
- There is slight modification in the liquefaction section in which by adopting no jet cooking saves starch quantity, which will be available for conversion into increased Alcohol production.
- Existing milling capacity is adequate for crushing the grain required for enhance 200 KLD Alcohol production.
- Steam is estimated to be reduced @ 2 TPH as compared to 150 KLD production, which requires no additional load on existing cooling tower capacity. Existing boiler of 40 TPH capacity is sufficient for enhanced production capacity of Alcohol-200 KLD.
- The total quantity of the impure spirit will increase from 10 KLPD to 14 KLPD after expansion. It is requested to incorporate the same in the CFE order.
- The ESP for the existing boiler will be commissioned by the end of January, 2021.

After detailed discussions, the Committee recommended to issue CFE expansion incorporating above points.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

ITEM NO. 11	M/s. Divi's Laboratories Limited, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District. - NOC / CFE for laying of pipeline to discharge waste water through marine outfall – Reg.
-------------	---

The Committee noted the following:

1. As per the request of the Joint Director, Fisheries Department, Nellore to the District Collector, SPSR Nellore District in connection to the instructions received from the Commissioner of the Fisheries to conduct joint inspection along with APPCB on the content mentioned in the representation of **All India Shrimp Hatcheries Association for onward submission of report to the Chief Minister's Office, as the Hon'ble Chief Minister, Govt. of A.P. has instructed during the review meeting held on 20.09.2019 that no pollutant industry or pharmaceutical industry should be established near aqua zones / aqua hatcheries in the view of the pollution hazards in nearby water sources.** Hence, the District Collector, SPSR Nellore District has directed to conduct Joint inspection by the officials viz., Joint Director, Fisheries, Nellore; Dy. Director, District Industries, Centre, Nellore; Dy. Inspector of Factories, Nellore and EE, APPCB, RO, Nellore & inspected the proposed project site of M/s Divis Laboratories Limited on 07.03.2020.
2. During joint inspection, it was ascertained that at about 17 Nos. of hatchery units in Vakadu & Kota Mandal and aqua culture ponds over an extent of about 500 Ha are existing within the vicinity of 10km. radius. During interaction, the Villagers of Yamadinnepalem have informed that the management has constructed compound wall without settlement of land compensation to some of Patta & Dkt lands belongs to the villagers.
3. In the joint inspection report, the Joint Director, Fisheries Dept, one of the Joint committee member has stated that the SPSR Nellore District is playing a vital role for production of shrimp seed and around 30% of shrimp seed is being produced from (75) existing hatcheries (under Coastal Aquaculture Authority registered) located along with coastal region from Kota, Vakadu, T.P. Gudur, Indukurpet, Vidavalur & Allur Mandals and supplied throughout the country. The main source of intake water to the existing hatcheries is sea coast which is to be free from any toxic chemicals, contaminants, pollutants etc. Hence, the shrimp hatcheries are always located away from the industrial areas, as industrial discharge will have a strong influence on production of seed as well as farming area. The contaminated water with any antibiotic/ pesticides / effluent of pharmaceutical industries will have every change to settle as residues in shrimp body that stay in the system for a longer period and such farming shrimp production will reject from export to foreign countries and put to heavy loss to the Aqua culture industry and earning of foreign exchange to the nation.
4. During interaction with the representatives from the nearby Hatcheries at the time of joint inspection, they have informed that if the proposed Pharma industry establish and discharge effluents through marine outfall, their hatcheries & aquaculture will be affected, as the hatcheries & some of aqua culturist use sea water as source of water supply for producing healthy post larvae, which would be free of any toxic chemicals, contaminants, pollutants etc. and in the live stock business every parameter is very essential for the successful production levels in the Hatchery segment. The villagers & Representatives from Hatcheries and Aqua culturists have requested not to consider this type of polluting industry.

  
CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 01.09.2020

5. Large extent of sandy lands are available around the proposed Pharma project site. If the proponent explore the possibility to acquire additional land for utilizing the treated effluents for land applications for establishment of pharma unit rather than to dispose through marine outfall, to get rid of the apprehensions of the surrounding aqua culturists on water pollution.
6. In view of the above, the EE, RO: Nellore has recommended not to issue CFE to M/s Divis Laboratories Limited for laying of pipeline to discharge waste water through marine outfall in the light of the of Joint inspection committee remarks in connection to the apprehensions made in the representation of All India Shrimp Hatcheries Association.
7. As per the CRZ Rules, 2011, the NOC of State PCB is pre-requisite to obtain clearance under CRZ Rules. Hence, the proponent has applied for NOC / CFE of APPCB.
8. The industry has to inform the quantity of API and intermediates proposed to be manufactured.
9. As per the RO report, the quantity of water consumption and waste water generation are same. Further, the quantity of water used for cooling tower is less than quantity of waste water generated from cooling tower. The industry has to explain the reasons.
10. The industry has to clarify on the remarks of RO and the joint inspection report.

The representatives of the project proponent attended the meeting through video conference. They have given a power point presentation and informed as following:

- The bio-assay test is being conducted for testing the treated effluents.
- It is estimated that treated effluent will be discharged through the marine outfall into the sea, where it is diluted to 250 times within 500 m distance.
- Few hatcheries are situated within 10 km from the proposed site. Most of the hatcheries are situated 10 km away from the proposed site.
- The proposal is in consonance with the latest "Industrial Policy-2020" announced by the Government of AP. The Government promised to issue necessary clearances within the time lines stipulated by the Government.

The treated effluents after meeting the Board standards will be discharged into sea in the presence of APPCB officials.

The EE, RO: Nellore explained about the complaint received against the proposed project and Joint Inspection report submitted to the Collector and District Magistrate, Nellore District. He has suggested to permit the industry to discharge treated effluent on land for irrigation, as plenty of waste land is available in the vicinity of the proposed project site. The Regional Officer has also requested to conduct review meeting with All India Hatcheries Association to discuss the issue.

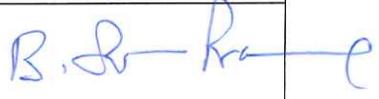
After detailed discussions, the Committee recommended as following:

- A meeting shall be convened with the President and Secretary of All India Shrimp Hatcheries Association, Members of the Joint Inspection Committee and representatives of the industry before the CFE Committee to discuss the above issue and to take a decision. The EE, RO: Nellore shall co-ordinate for the meeting.

  
CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**  
**AT ANDHRA PRADESH POLLUTION CONTROL BOARD,**  
**NEAR PUSHPA HOTEL CENTRE, BEHIND SUNRISE HOSPITALS,**  
**KASTURIBAIPET, VIJAYAWADA, A.P.**

The following were present:

S. No.	Name of the Member	Member	Signature
1	Sri B.S.S. Prasad, IFS., A.P. Pollution Control Board, Vijayawada.	Chairman	
2	Dr. V.V. Narayana Reddy, Deputy Director (Scientist), (Retd.), IICT, Hyderabad.	Member	Attended through Video conference
3	Dr. V. Ranga Rao, Dept., of Civil Engineering, K.L. University, Guntur.	Member	
4	Dr. A. Gangagni Rao, Senior Principal Scientist, IICT, Hyderabad	Member	
<b>Officers of APPCB present:</b>			
1	B. Siva Prasad, JCEE (UH-1)		
2	PVBLG Sastry, EE (UH-1)		
3	A. Sujala, AEE (UH-1)		

The Chairman has welcomed the members of the Committee. After general introductory remarks on the items placed before the CFE Committee, the Committee took up agenda, item wise through Video conference. The decisions of the CFE Committee on each item are recorded below.

The concerned Regional Officers and representatives of the industries had participated in the meeting through video conference.



MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

ITEM NO. 1	Development well for Drilling & Extraction of Oil & Gas, by M/s. ONGC, (MSDP), Chinapandraka (V), Kruttivenu (M), Krishna District - Applied for CFE & CFO – Reg.
------------	---

The Committee noted the following:

- a. The proponent obtained EC dt.31/10/2018 issued by the MoEF & CC, Gol, New Delhi for 72 wells which includes 14 wells in Krishna District. The location of the well is code named as MSDP.
- b. M/s. ONGC (MSDP), Chinapandraka (V), Kruttivenu (M), Krishna District is Development well for Drilling & Extraction of Oil & Gas, with total project cost of Rs.39.24 crores.
- c. **As per RO report:**
  - o The proponent is supposed to monitor ambient air quality near the closest human settlements, but the industry has not established AAQM station. It was informed that the unit has outsourced the monitoring. The monitoring results could not be produced at the time of inspection.
  - o The proponent supposed to construct garland drain all around the drilling site to prevent runoff of any oil containing waste into the nearby water bodies; it is observed that there is a pit containing water in the site area.
  - o The proponent has not established full-fledged laboratory facilities to carry out environmental management and monitoring functions. On the contrary the company informed that they have engaged a third party to monitor air, drill water and waste water generated at drill site. The proponent could not produce monitoring results at the time of inspection.
  - o At the time of inspection, it was observed that the proponent has completed the drilling operations and moved out the drilling rig out of site during Feb, 2018. **At the time of inspection, Hydro fracturing activity observed at the site.** As informed by the industry representative the drilling operations were completed and the well will be connected to production pipeline to transfer the extracted oil to the Malleswaram collecting station (Malleswaram EPS).
- d) Now, the proponent has applied for CFE and CFO of the Board and paid requisite CFE & CFO fee as per Board's circular dt.02.02.2013 for one year.
- e) The proponent has to clarify how they have completed the activity without obtaining CFE and CFO of APPCB. A show cause notice may be issued.
- f) If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.



CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

The representatives of the project proponent attended the meeting through video conference. They have informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Vijayawada informed that the proponent has completed the drilling operations and moved out the drilling rig out of site during Feb, 2018 and the same was connected to nearby GCS station i.e. Malleswaram EPS. Thus, M/s.ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 2</b>	<b>Development well for Drilling &amp; Extraction of Oil &amp; Gas, by M/s. ONGC, (MSDU), Chinapandraka (V), Kruttivenu (M), Krishna District - Applied for CFE &amp; CFO – Reg.</b>
-------------------	--

The Committee noted the following:

- a. The industry obtained EC Dt: 31.10.2018 issued by the MoEF & CC, GoI, New Delhi for 14 wells in Krishna District. The location of the well is code named as MSDU.
- b. M/s ONGC has submitted an application for Development well for Drilling & Extraction of Oil & Gas, (MSDU), Chinapandraka (V), Kruttivenu (M), Krishna District with total project cost of Rs.67.91 crores.
- c. The present production of Oil is about 20 Cum/day and total depth of well drilled is about 3821m.
- d. Now, the ONGC applied for both CFE & CFO and paid requisite CFE & CFO fee as per Board's circular dt.02.02.2013 for one year.
- e. At the time of inspection, it was observed that the proponent has completed the drilling operations and moved out the drilling rig out of site during Feb, 2018. At the time of inspection, no activity observed at the site. As informed by the industry representative the drilling operations were completed and the well is connected to production pipeline to transfer the extracted oil to the Malleswaram collecting station (Malleswaram EPS).
- f. The proponent has to clarify how they have completed the activity without obtaining CFE and CFO of APPCB. A show cause notice may be issued.
- g. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.



**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

The representatives of the project proponent attended the meeting through video conference. They have informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Vijayawada informed that the proponent has completed the drilling operations and moved out the drilling rig out of site during February, 2018 and the same was connected to nearby GCS station i.e. Malleswaram EPS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 3</b>	<b>Development well for Drilling &amp; Extraction of Oil &amp; Gas, by M/s. ONGC, (MSDV), Chinapandraka (V), Kruttivenu (M), Krishna District. - Applied for CFE &amp; CFO – Reg.</b>
-------------------	---

The Committee noted the following:

- a. The industry obtained EC Dt: 31.10.2018 issued by the MoEF & CC, GoI, New Delhi for 14 wells in Krishna District. The location of the well is code named as MSDV.
- b. As per the EC conditions, the ONGC shall comply with the following:
  - I. The industry is supposed to monitor ambient air quality near the closest human settlements, but the industry has not established AAQM station. It was informed that the unit has outsourced the monitoring to third party agency. The monitoring results could not be produced at the time of inspection.
  - II. The industry supposed to construct garland drain all around the drilling site to prevent runoff of any oil containing waste into the nearby water bodies, it is observed that a pit containing water is there in the site.
  - III. The company has not established a full-fledged laboratory facilities to carry out environmental management and monitoring functions. On the contrary the company informed that they have engaged a third party agency to monitor air, drill water and waste water generated at drill site and could not produce monitoring results.
- c. Now, the ONGC applied for both CFE & CFO and paid requisite CFE & CFO fee as per Board's circular dt.02.02.2013 for one year i.e. upto 31.07.2021.
- d. M/s. ONGC applied for CFE and CFO once. Hence, the CFE application may be examined as they have already completed drilling operations.
- e. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE & CFO of the Board. A show cause notice may be issued.
- f. If it is a permanent well and operated forever, the ONGC shall renew CFO order duly remitting required fee to the Board from time to time. The proponent has to clarify.

**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

The representatives of the project proponent attended the meeting through video conference. They have informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Vijayawada informed that the proponent has completed the drilling operations and connected the well to the pipeline for extraction of Oil. Thus M/s.ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

ITEM NO. 4	<b>Drilling &amp; Extraction of Oil &amp; Gas, M/s. ONGC, (MSDO), Chinapandraka (V), Kruttivenu (M), Krishna District. - Applied for CFE &amp; CFO – Reg.</b>
------------	---

The Committee noted the following:

- a. M/s ONGC (MSDO), Chinapandraka (V), Kruttivenu (M), Krishna District is a development well for Drilling & Extraction of Oil & Gas, with total project cost of Rs.67.91 crores.
- b. The proposed well is one of the 72 wells which includes 14 wells in Krishna District as per EC dated: 31/10/2018 issued by the MoEF & CC, GoI, New Delhi. The location of the well is code named as MSDO.
- c. **M/s. ONGC had already completed drilling operations and abandoned the well as there is no potential for production of Oil & Gas.**
- d. The proponent shall inform the exact date of commissioning & completion of drilling operation followed by extraction of oil & gas to ascertain the fees to be paid towards CFO fee to arrive the validity date.
- e. The total depth of well drilled is about 3768 m.
- f. Now, the ONGC applied for both CFE & CFO and paid requisite CFE & CFO fee as per Board's circular dt.02.02.2013 for one year.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE & CFO of the Board. A show cause notice may be issued.

The representatives of the project proponent attended the meeting through video conference. They have informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Vijayawada informed that M/s. ONGC had already completed drilling operations and abandoned the well as there is no potential for production of Oil & Gas. Thus, M/s.ONGC has completed the well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the drilling of well without obtaining CFE and CFO of the Board.



CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

<b>ITEM NO. 5</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e. ERADA at Chindadagaruva (V), Amalapuram(M), East Godavari District - Applied for CFE &amp; CFO – Reg.</b>
-------------------	--

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, GoI, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well ERADA at Chindadagaruva (V), Amalapuram (M), East Godavari District.
- c. The RO reported that this well is one among the 72 wells for which EC obtained from MoEF & CC, GoI, New Delhi vide order dt.31.10.2018.
- d. Now, the ONGC paid requisite CFE fee of Rs.1,42,260/-. The RO has forwarded a copy of Ir.dt. 30.09.2020 submitted by the ONGC remitting balance fee of Rs.71,130/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well ERADA was already completed during September, 2018 and same was connected to nearby GCS station i.e. East Rangapuram GCS. Hydro fracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.
- i. The proponent shall clarify the precautionary measures adopted as the site is located nearer to human habitation (about 100m) to prevent untoward accidents.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

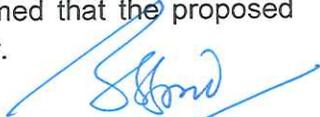
The EE, RO: Kakinada reported that the proponent has completed the drilling operations during September, 2018 and the same would be connected to nearby GCS station i.e., East Rangapuram GCS. Thus, M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the drilling of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 6</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e. MUKDA at Nedanuru Village, Ainavilli Mandal, East Godavari District. - Applied for CFE &amp; CFO – Reg.</b>
-------------------	--

The Committee noted the following:

- a. The ONGC obtained Environmental Clearance order dt. 31.10.2018 for 72 wells from MoEF & CC, GoI, New Delhi. The representative of ONGC informed that the proposed well is one of the wells mentioned in Environmental Clearance order.

  
CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

- b. M/s. ONGC has applied development onshore well MUKDA at Nedanuru Village, Ainavilli Mandal, East Godavari District.
- c. The ONGC applied for both CFE & CFO and paid requisite CFE fee of Rs. 2,20,400/- and CFO fee of Rs.1,10,200/-
- d. As per the EMP submitted by M/s. ONGC, the capacity of DG sets is 3 x 700 kVA.
- e. At the time of inspection, it was observed that the proponent has completed the drilling operations. Hydro-fracturing activity observed at the site. The industry representative informed that the drilling operations were completed and moved out the drilling rig out of site during March, 2018. Further, the well will be connected to production pipeline to transfer the extracted oil to the Mukkamala GCS.
- f. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE & CFO of the Board. A show cause notice may be issued.
- g. Nedunuru Village is at a distance of about 220 m., from drill site. M/s. ONGC shall explain the extra precautionary measures adopted by them to prevent untoward accidents.
- h. If it is a permanent well and operated forever, the ONGC shall renew CFO order duly remitting required fee to the Board from time to time.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during March, 2018 and the same would be connected to nearby GCS station i.e. Mukkamala GCS. Thus M/s.ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the drilling of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 7</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e. MDDO at Pedapalla (V), Alamuru (M), East Godavari District. - Applied for CFE &amp; CFO – Reg.</b>
-------------------	---

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well MDDO at Pedapalla (V), Alamuru (M), East Godavari District.
- c. The RO reported that this well is one among the 72 wells for which EC obtained vide dt.31.10.2018 from MoEF & CC, Gol, New Delhi.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- d. Now, the ONGC paid CFE fee of Rs.1,50,000/-. The RO has forwarded a copy of Ir. dt. 30.09.2020 submitted by the ONGC remitting balance fee of Rs.75,000/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well MDDO was already completed during January 2018 and same was connected to nearby GCS station i.e. Mandapeta GCS. Hydrofracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.
- i. The human habitation viz. Chintaluru (V) is very nearer to the drill site i.e. 150m. The proponent shall explain the safety precautions adopted to prevent any accidents.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

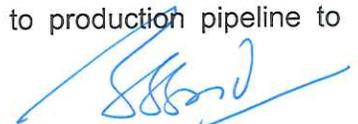
The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during January 2018 and the same would be connected to nearby GCS station i.e. Mandapeta GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 8</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e., MDDX at Kalavacharla Village, Alamuru Mandal, East Godavari District. - Applied for CFE &amp; CFO - Reg.</b>
-------------------	--

The Committee noted the following:

- a. The ONGC obtained Environmental Clearance order dt. 31.10.2018 for 72 wells from MoEF & CC, GoI, New Delhi. The representative of ONGC informed that the proposed well is one of the wells mentioned in Environmental Clearance order.
- b. M/s. ONGC has applied for development of onshore well MDDX at Kalavacharla Village, Alamuru Mandal, East Godavari District. The ONGC applied for both CFE & CFO and paid CFE fee of Rs. 1,49,000/- and CFO fee of Rs. 74,600/-.
- c. As per the EMP submitted by M/s. ONGC, the capacity of DG sets is 3 x 700 kVA.
- d. At the time of inspection, it was observed that the proponent has completed the drilling operations. Hydro-fracturing activity observed at the site. The industry representative informed that the drilling operations were completed and moved out the drilling rig out of site during March, 2018. Further, the well will be connected to production pipeline to transfer the extracted oil to the Mandapeta GCS.



**CHAIRMAN**

- e. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE & CFO of the Board. A show cause notice may be issued.
- f. Penikeru Village is at a distance of about 320m., from drill site. M/s. ONGC shall explain the extra precautionary measures adopted by them to prevent untoward accidents.
- g. If it is a permanent well and operated forever, the ONGC shall renew CFO order duly remitting required fee to the Board from time to time.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

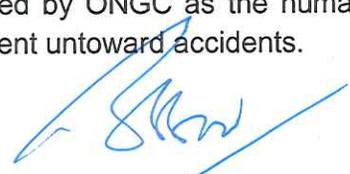
The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during March 2018 and the same would be connected to nearby GCS station i.e. Mandapeta GCS. Thus M/s.ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the drilling of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 9</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e., MDDY at Kalavacharla (V), Alamuru (M), East Godavari District. - Applied for CFE &amp; CFO – Reg.</b>
-------------------	---

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well MDDY at Kalavacharla (V), Alamuru (M), East Godavari District.
- c. The RO reported that this well is one among the 72 wells for which EC obtained vide dt.31.10.2018 from MoEF & CC, Gol, New Delhi.
- d. Now, the ONGC paid requisite CFE fee of Rs.1,50,000/-. The RO has forwarded a copy of Ir.dt. 30.09.2020 submitted by the ONGC remitting balance fee of Rs.75,000/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well MDDY was already completed during March 2020 and same was connected to nearby GCS station i.e. Mandapeta GCS. Hydro-fracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.
- i. The proponent shall explain the preventive measures adopted by ONGC as the human habitation viz., Chintaluru (V) is at a distance of 170m, to prevent untoward accidents.



**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during March, 2020 and the same would be connected to nearby GCS station i.e. Mandapeta GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

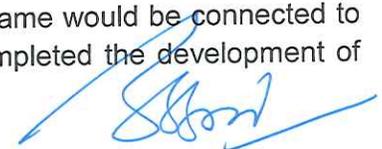
<b>ITEM NO. 10</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e. MDEA at Pedapalla (V), Alamuru (M), East Godavari District. - Applied for CFE &amp; CFO – Reg.</b>
--------------------	---

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well MDEA at Pedapalla (V), Alamuru (M), East Godavari District.
- c. The RO reported that this well is one among the 48 wells for which EC obtained vide dt.31.10.2018 from MoEF & CC, Gol.
- d. Now, the ONGC paid requisite CFE fee of Rs.1,50,000/-. The RO has forwarded a copy of Ir.dt. 30.09.2020 submitted by the ONGC remitting balance fee of Rs.75,000/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well MDEA was already completed during December 2019 and same was connected to nearby GCS station i.e. Mandapeta GCS. Hydrofracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.
- i. The proponent shall explain the preventive measures adopted by ONGC as the human habitation viz., Chintaluru (V) is at a distance of 270m, to prevent untoward accidents.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during December 2019 and the same would be connected to nearby GCS station i.e. Mandapeta GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.



**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

ITEM NO. 11	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e. MDEC at Pinapalla (V), Alamuru (M), East Godavari District. - Applied for CFE &amp; CFO – Reg.</b>
-------------	---

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well MDEC at Pinapalla (V), Alamuru (M), East Godavari District.
- c. The RO reported that this well is one among the 72 wells for which EC obtained from MoEF & CC, Gol, New Delhi vide order dt.31.10.2018
- d. Now, the ONGC paid requisite CFE fee of Rs.1,50,000/-. The RO has forwarded a copy of Ir.dt. 30.09.2020 submitted by the ONGC remitting balance fee of Rs.75,000/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well MDEC was already completed during August 2019 and same was connected to nearby GCS station i.e. Mandapeta GCS. Hydro fracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during August, 2019 and the same would be connected to nearby GCS station i.e. Mandapeta GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

ITEM NO. 12	M/s. Oil & Natural Gas Corporation Ltd., onshore development drilling well i.e., KWDDD at Gollapalem Village, Malikipuram Mandal, East Godavari District. - Applied for CFE & CFO – Reg.
-------------	--

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well KWDDD at Gollapalem (V), Malkipuram (M), East Godavari District.
- c. The RO reported that this well is one among the 72 wells for which EC obtained vide dt.31.10.2018 from MoEF & CC, Gol.
- d. Now, the ONGC paid requisite CFE fee of Rs.1,50,000/-. The RO has forwarded a copy of Ir. dt. 30.09.2020 submitted by the ONGC remitting balance/ CFO fee of Rs.75,000/- for one year.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well at KWDDD was already completed during December 2018 and same was connected to nearby GCS station i.e. Kesanapalli GCS. At present Hydro fracturing activity is going on
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the ONGC has to renew CFO order from time to time from the Board as applicable.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during December 2018 and the same would be connected to nearby GCS station i.e. Kesanapalli GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

ITEM NO. 13	M/s. Oil & Natural Gas Corporation Ltd., onshore development drilling well i.e. MDDU at Angara (V), Kapileswarapuram(M), East Godavari District. - Applied for CFE & CFO – Reg.
-------------	---

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well MDDU at Angara (V), Kapileswarapuram (M), East Godavari District.
- c. The RO reported that this well is one among the 72 wells for which EC obtained vide dt.31.10.2018 from MoEF & CC, Gol, New Delhi.
- d. Now, the ONGC paid requisite CFE fee of Rs.1,50,000/-. The RO has forwarded a copy of lr.dt. 30.09.2020 submitted by the ONGC remitting balance fee of Rs.75,000/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well at MDDU was already completed during September 2018 and same being connected to nearby GCS station i.e. Mandapeta GCS. Hydrofracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.
- i. Human habitation viz. Angara village is existing at a distance of 100m from the drill site. The proponent has to explain the additional precautionary measures taken to prevent untoward accidents.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Kakinada informed that the proponent has completed the drilling operations and moved out the drilling rig out of site during September 2018 and the same would be connected to nearby GCS station i.e. Mandapeta GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

ITEM NO. 14	M/s. Oil & Natural Gas Corporation Ltd., onshore development drilling well i.e. MDDW at Chinthaluru (V), Alamuru (M), East Godavari District. - Applied for CFE & CFO – Reg.
-------------	--

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.



CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- b. M/s. ONGC has applied development onshore well MDDW at Chinthaluru (V), Alamuru (M), East Godavari District.
- c. The RO reported that this well is one among the 72 wells for which EC obtained vide dt.31.10.2018 from MoEF & CC, GoI, New Delhi.
- d. Now, the ONGC paid CFE fee of Rs.1,65,760/-. The RO has forwarded a copy of Ir.dt.30.09.2020 submitted by the ONGC remitting balance fee of Rs.82,880/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well MDDB was already completed during January 2018 and same was connected to nearby GCS station i.e. Mandapeta GCS. Hydrofracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

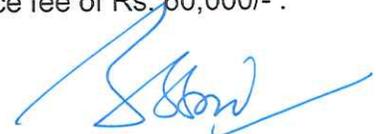
The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during January 2018 and the same would be connected to nearby GCS station i.e. Mandapeta GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 15</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., on shore development drilling well i.e., PSDQ at Pasarlapudi Village, Amalapuram Mandal, East Godavari District. - Applied for CFE &amp; CFO – Reg.</b>
--------------------	---

The Committee noted the following:

- a. The ONGC obtained Environmental Clearance order dt. 31.10.2018 for 72 wells from MoEF & CC, GoI, New Delhi. The representative of ONGC informed that the proposed well is one of the wells mentioned in Environmental Clearance order.
- b. M/s. ONGC has applied development onshore well PSDQ at Pasarlapudi Village, Amalapuram Mandal, East Godavari District.
- c. The RO reported that this well is one among the 72 wells mentioned in EC order dt. 31.10.2018.
- d. Now, the ONGC paid requisite CFE fee of Rs.1,20,000/-. The RO has forwarded a copy of Ir.dt. 30.09.2020 submitted by ONGC by the remitting balance fee of Rs. 60,000/- .



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- e. As per the EMP submitted by M/s. ONGC, the capacity of DG sets is 3 x 700 kVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well at PSDQ was already completed and same was connected to nearby GCS station i.e. Pasarlapudi GCS.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

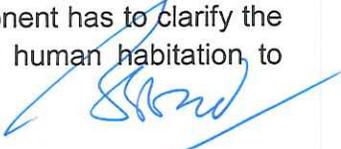
The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during November, 2018 and the same would be connected to nearby GCS station i.e. Pasarlapudi GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

<b>ITEM NO. 16</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e. KWDDDB at Gollapalem (V), Malikipuram(M), East Godavari District. - Applied for CFE &amp; CFO – Reg.</b>
--------------------	---

The Committee noted the following:

- a. M/s. ONGC had obtained Environmental Clearance dt.31.10.2018 from MoEF & CC, Gol, New Delhi for 72 wells.
- b. M/s. ONGC has applied development onshore well KWDDDB at Gollapalem (V), Maikipuram (M), East Godavari District.
- c. The RO reported that this well is one among the 48 wells for which EC obtained vide dt.31.10.2018 from MoEF & CC, Gol.
- d. Now, the ONGC paid requisite CFE fee of Rs.1,29,060/-. The RO has forwarded a copy of Ir.dt. 30.09.2020 submitted by the ONGC remitting balance fee of Rs.64,530/-.
- e. As per the EMP submitted by M/s. ONGC, DG Sets capacity is 3 x 700 KVA.
- f. During the inspection, it was observed that no activity is being carried out at the site. As per the information furnished by the organization, the development of onshore well at KWDDDB was already completed during August 2018 and same was connected to nearby GCS station i.e. Kesanapalli west GCS. Hydrofracturing activity is going on.
- g. M/s. ONGC has to clarify the reasons for completing the well without obtaining CFE and CFO of the Board. A show cause notice may be issued.
- h. If it is a permanent well and operated forever, the proponent has to renew CFO order from time to time duly paying requisite fee. The proponent has to clarify.
- i. Human habitation is existing at about 100m from the site. The proponent has to clarify the precautionary measures adopted as the site is located nearer to human habitation, to prevent untoward accidents.

  
**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

The representatives of the project proponent attended the meeting through video conference. It was informed that they have verified the record and applied for approvals for all the pending wells that need to be done as per the legal requirement. It was assured that this would not be repeated in future. It was requested the Committee to issue CFE & CFO.

The EE, RO: Kakinada reported that the proponent has completed the drilling operations and moved out the drilling rig out of site during August 2018 and the same would be connected to nearby GCS station i.e. Kesanapalli west GCS. Thus M/s. ONGC has completed the development of well without obtaining CFE and CFO of the Board.

After detailed discussions, the Committee recommended to REJECT the CFE & CFO applications as the proponent completed the development of well without obtaining CFE and CFO of the Board.

ITEM NO. 17	M/s. Shaastra Life Sciences, Plot No.39, Sy.No.94, Tirumalagiri (V), Industrial Park, Jaggaiahpet (M), Krishna District. - Applied for CFE for CPM – Reg.
-------------	---

The Committee noted the following:

- a. The industry obtained for CFO vide order dt. 05.12.2019 valid upto 31.10.2024 for the product of Di Potassium Hydrogen Ortho Phosphate, Potassium chloride, Potassium nitrate and Sodium nitrate. The representative of the industry informed that they have stopped producing these products due to market conditions. It is not clear whether they have dropped these existing products or not?
- b. **The industry obtained EC Order No.SEIAA/AP/KRI/IND/06/2019/1048-422, Dt.22.08.2020 for the product 3-Nitro Acetophenone -30 TPM.**
- c. M/s. Shaastra Life Sciences applied for CFE of the Board to establish a Bulk Drug & Drug Intermediates manufacturing unit located at Plot No.39, Sy.No.94, Tirumalagiri (V), Industrial Park, Jaggaiahpet (M), Krishna District to produce 3-Nitro Acetophenone – 30 TPM and By-Product of Spent Sulphuric acid (34%) – 11850 kg/day using Acetophenone, Sulphuric acid (98%), Nitric acid (72%) and Methanol as raw material with the project cost of Rs.4.90 Crores.
- d. The industry will generate spent sulphuric acid (34%) of 11,850 Kg/day as a By-product from the process. The industry proposed to dispose this spent sulphuric acid by selling it to Gypsum manufacturing units. But, it was not mentioned in the EC order.
- e. The industry generate spent methanol -380 Kg/day, in the process which will be distilled for recovery, in the recovery process the organic residue generated is proposed to be sent to cement plant for co-incineration.
- f. The industry proposed to use existing boiler of capacity 1 TPH to manufacture the proposed product manufacturing. The existing boiler capacity is mentioned as 0.75 TPH in the existing CFO order, whereas the capacity of the boiler is 1 TPH. The industry shall install air pollution control equipment to control SPM emissions. **But, in the EC order the capacity of Boiler was mentioned as 0.75TPH only.**



CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- g. As per the EC, the industry shall provide ZLD system consisting of stripper, MEE, ATFD, ETP and R.O. But the industry **proposed only forced evaporation for treatment of effluents**. In view of the above, the industry has to obtain necessary amendments to the EC order.
- h. The industry shall implement the suggestions made by High Power Committee (HPC) as mentioned at chapter No. 7.3 of HPC report, communicated vide letter dated. 07.09.2020.
- i. The industry shall take necessary safety measures as per the approval given by the Inspector of Factories so as to maintain incident free and accident free operations.
- j. During the inspection, it was observed that the unit is not in operation. The unit stopped its operations, as there is no demand for existing products.
- k. 5KL capacity forced evaporation is under installation for forced evaporating the waste water. The condensate from the FE is proposed to recycle into the process.
- l. The industry has to comply with all the conditions before applying for CFO of the Board.
- m. The total land area is too small (1737.69 Sq.m. only) to establish a bulk drug unit.
- n. The water consumption for Spent Sulphuric acid (34%) is shown to be very less.

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- They have proposed to drop existing products.
- Forced evaporation system will be sufficient for treating the effluents and the same was requested by them in EC.
- Additional area of land existing adjacent to the site is being purchased.
- They would approach the SEIAA,AP for necessary amendment in the EC order.

After detailed discussions, the Committee recommended to issue CFE with the following conditions:

- All the conditions shall be on par with the conditions stipulated in the EC order.
- No further expansion is allowed in the premises.
- The industry shall submit complete justification on water consumption, and generation of Spent Sulphuric acid.
- The proponent shall approach APPCB after obtaining amendment to EC.



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

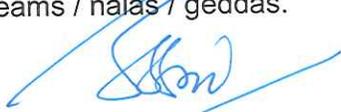
ITEM NO. 18	M/s. Greater Visakhapatnam Municipal Corporation at Sy.Nos. 376, 377, 380 of Narava within the limits of GVMC - Request for Extension of validity of CFE order – Reg.
-------------	---

The Committee noted the following:

- a. The JCEE, ZO: VSP, issued CFE vide order Dt: 03.06.2009 to M/s. Greater Visakhapatnam Municipal Corporation to establish sewage treatment plant (STP) of capacity 108 MLD at Sy.Nos. 376, 377, 380 of Narava to M/s. Greater Visakhapatnam Municipal Corporation, Visakhapatnam with a project cost of Rs. 131.24 Cr.
- b. The CFE order dt. 03.06.2009 is valid for 5 years. As per the circular dt. 03.06.2016 the CFE order already issued by the Board deemed to have validity of 7 years from the date of issue of order. Hence, the validity of CFE order dt. 03.06.2009 is upto 03.06.2016.
- c. The existing Sewage Treatment Plant (STP) at Narava was designed to treat 108 MLD of sewage and has 4 modules of 27 MLD each. As on date 2 modules of 27 MLD are completed and in use. The other two modules were partially completed.
- d. Under the present contract, the works of completing the balance STP units are undertaken. This will complete the STP to its design capacity of 108 MLD.
- e. As per the Board office circular dated 2018, the delegation powers for extension of CFE order validity vested with Board office as the project comes under Red Category and project cost is also more than 100 Crores.
- f. Hence, EE(PD-III), GVSCCL, Visakhapatnam requested the Board to extend the CFE validity for a period upto 31.08.2022 for rehabilitation and repairs of 108 MLD STP for development of sewage system including wastewater treatment system and supply of recycled water to various industries in Visakhapatnam viz. M/s. HPCL (30 MLD) and M/s. RINL (45 MLD). Remaining treated sewage will be used for gardening, plantation on road dividers.
- g. The project (STP) does not attract the provisions of EIA Notification, 2006 and its amendment thereof.
- h. There is no specific category in Red, Orange, Green and white categories of projects issued by CPCB. But, the hotels that generate waste water more than 100 KLD and construction projects having discharge of waste water more than 100KLD (built-up area more than 20,000 sq.m.) are categorized under Red category. Since the characteristics of waste water in all the above cases is similar to sewage generated, the STP of capacity 108 MLD (i.e. 1,08,000 KLD) is considered under "Red" category.
- i. All the Red category projects with investment of Rs.100 crores or above, are to be dealt at Head Office. Hence, the representation of GVMC for extension of validity of CFE order is forwarded to Head Office.

The Chairman, APPCB informed that a meeting was conducted at Government level with the Senior officials of Indian Navy, Coast Guard, State Government and APPCB in the Secretariat. The following points emerged:

- The sewage treatment plants (STPs) are not functioning properly. Untreated sewage and the floating objects are finding their way into the sea through the streams / nalas / geddass.

  
CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- The NGT is very serious on this issue, and directing to levy environmental compensation on the defaulting local bodies.
- The treated sewage shall comply with the standards prescribed. The treated sewage shall be re-used by the major industries situated in and around Visakhapatnam, so as to conserve fresh water, for industrial uses. Fresh water may be used for drinking purposes.

The representatives of the project proponent attended the meeting through video conference and informed as following:

- At present mechanical erection is going on for two modules and construction of remaining two modules would be taken up subsequently.
- All the modules would be completed by the end of August, 2022 and hence requested to extend the validity of CFE order upto 31.08.2022.
- The GVMC entered into an agreement with large industries to supply treated sewage for using for various purposes in their premises viz., M/s. HPCL (30 MLD) and M/s. Rashtria Ispat Nigam Ltd., Visakhapatnam Steel Plant (45 MLD). Remaining treated sewage would be used for gardening, plantation on road dividers.

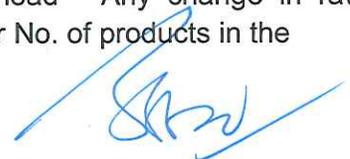
After detailed discussions, the Committee recommended to issue extension of validity of CFE order upto **31.08.2022** with the following conditions:

- Record of the chemicals used, energy consumed for the operation of the STPs shall be maintained and compared with the maximum quantity of the chemicals and energy required at maximum capacity of STP.
- On line monitoring system with data logger shall be provided at the treated sewage outlet of the STP.
- Guard ponds shall be provided to store the treated sewage before disposal to the industries.

<b>ITEM NO. 19</b>	<b>M/s. Krebs Bio-Chemicals &amp; Industries Ltd., Sy.Nos.519, 529, 726, 727, Regadichelika (V), Kodavaluru (M), SPSR Nellore District. - Applied for CFE Change of Product Mix – Reg.</b>
--------------------	--

The Committee noted the following:

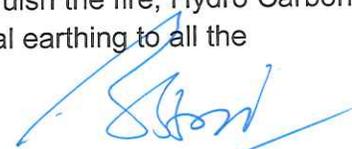
- a) M/s. Krebs Bio-Chemicals & Industries Ltd is a Bulk drugs manufacturing industry, which was established before 1994 E.C. Notification and hence not obtained EC. The Board has issued CFE for the change of Product mix vide order dt.23.07.2016 to manufacture products listed in Group A and Group B in two options.
- b) The Board has issued CFO to the industry for manufacturing of the above products on 23.03.2017 which is valid upto 28.02.2022. Now, the industry has again applied for consent for establishment for new change of product mix.
- c) The industry established in the year 1994 i.e. prior to EIA Notification and hence not obtained EC. Thereafter, the industry had gone for change of product mix in the year 2010 & 2016 and obtained CFE / CFO from the Board. The MoEF & CC in the Notification No.S.O.236(E) dt.16.01.2020 has issued a clause for change in the product mix in case of bulk drug manufacturing without any increase in pollution load “ Any change in raw material or product mix, change in quantities within products or No. of products in the

  
**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

same category for which prior environment clearance has been granted, shall be exempted from the requirement of prior EC.....” . Whereas the industry is not obtained EC. Hence, the issue may be reviewed for considering the proposed change of product mix.

- d) In the month of May 2020, this office has requested the Head office to review the industry before the External Advisory Committee to initiate necessary action against the industry for not providing ZLD system, VOC monitoring system and certain non-compliances observed vide Regional Office Lr.dt.15.05.2020
- e) Now, the industry has installed MEE of 5 KL/hr capacity with COD stripper to achieve ZLD system, but not provided ATFD till date.
- f) The industry has prepared onsite emergency plan & HARA report and not prepared the safety audit report.
- g) Industry has provided safety relief valves for Three reactors of production block A and not provided for the remaining reactors which are also under operations.
- h) The industry has not equipped with safety equipment and materials viz. Proper Fire Hydrant System, Fire Alarm, Smoke detectors, Fire & Chemical suits, SCBA, Canister masks, Chemical Cartridges, Non – sparking tools etc to avoid/overcome the accidents.
- i) The industry has not obtained NOC from the Fire Department.
- j) An accident was occurred at bulk drugs industry M/s.Venkata Narayana Active Ingredients Pvt. Ltd, SPSR Nellore district on 29.07.2020. The Collector & District Magistrate has directed the Factories Department, Inspector of Boilers & Pollution control Board to verify the safety and pollution control measures implementing by the similar type of bulk drug units in SPSR Nellore district. The committee has inspected M/s. Krebs Bio-Chemicals & Industries Ltd and observed that the industry has to follow/ provide safety provisions and operating procedures, so as to run the factory in safe operating mode to avoid accidents. Regional Office, Nellore has issued notice to the industry to implement the same vide notice dated.19.09.2020.
- k) The National Highway NH-16 and Chandrashekarapuram village habitation are located within 100m radius from the industry towards West Side. Regadichelika village habitation exists at a distance of about 250m from the industry towards North Side.
- l) At present, due to operation of the industry at very low production capacity there are no much emissions from the industry to the surroundings. Under change of product mix may cause odour nuisance to the surrounding habitation and also arises safety issues.
- m) In view of the above, the issue of consent for establishment for product mix change **may be rejected** as the industry has not complied with High Power Committee recommendations, not commencing the operations of the MEE followed by ATFD to meet ZLD system as per the stipulated CFO condition and also industry is operating without providing safety provisions and operating procedures viz. not providing of safety relief valves to all reactors, DCP Modulators over all Reactors to extinguish the fire, Hydro Carbon Detection System connected with alarm, proper double electrical earthing to all the



CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

equipment, solvent transferring pipelines & containers of chemicals etc, Water sprinklers over the solvent storage tanks and in the warehouse where solvent drums, Smoke / Fire detectors along with alarm system in the process blocks which is observed during joint inspection of the committee and directed the industry to resubmit the application after complying all the above.

The EE, RO: Nellore informed that the industry is presently not using forced evaporation system and installed ATFD as part of ZLD system.

a) The following points are reported in the RO Report:-

- Container detoxification facility is not provided.
- Biological ETP is in dilapidated condition.
- Separate energy meter for the ETP is not provided.
- Flow meters are not being maintained properly.
- Drums containing chemicals / solvents are not stored under roof on elevated platform.
- VOC analyzer is not connected to APPCB website.

b) The industry has not furnished details of ETP and RO system to treat the condensate from MEE and to make it ZLD system.

The representatives of the project proponent attended the meeting through video conference and informed that they would comply with all the conditions stipulated by the Board. New management viz., M/s. IFCA Labs have taken over the industry recently. After completing all the legal formalities, they would approach the Board for change of name of the industry.

After detailed discussions, the Committee recommended to REJECT the CFE (CPM) application and approach the Board after complying with all the conditions. The proponent shall depute senior officer authorized to take decisions in the meeting.

<b>ITEM NO. 20</b>	<b>M/s. Glozell Chemical Industries Pvt. Ltd., Plot No. 541, APIIC, Industrial Growth Centre, Gundlapalli (V), Maddipadu (M), Prakasam District. - Applied for CFE (CPM) – Reg.</b>
--------------------	---

The Committee noted the following:

1. M/s. Glozell Chemical Industries Pvt. Ltd is located in APIIC, Industrial Growth Centre, Gundlapalli (V), Maddipadu (M), Prakasam District and is involved in the manufacture of Cellulose and Starch derivative products.
2. The industry had obtained CFE (order dt.09.06.2011) and CFO (order dt.28.02.2017) to manufacture the following Cellulose and Starch derivative products:
  - a) Sodium Carboxy Methyl Cellulose (CMC) / Poly Anionic Cellulose (PAC) (Technical) – 15 TPD
  - b) CMC/ PAC purified – 3 TPD
  - c) Pregel Starch – 5 TPD



**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

3. Now, the industry intended to change their product line to Bulk drugs & drug intermediates. The industry obtained EC order dt.22.08.2020 to manufacture  
  
10 Bulk drugs (any 3 products with production capacity – 25 TPM) &  
5 Drug intermediates (any 3 products with production capacity – 35 TPM ) and  
13 By-products and proposed to take up modifications/changes in the process equipment as per the requirement.
4. The industry applied for CFE afresh for the Bulk drugs & drug intermediates for which EC obtained.
5. The industry proposing an additional coal fired boiler of capacity 3 TPH. Bag filter and Cyclone separator are proposed as air pollution control equipment.
6. Proposed water consumption is 112.01 KLD and waste water generation would be 35.25KLD.
7. The industry proposed to provide ZLD system consisting of Stripper, MEE, ATFD, Biological Effluent Treatment Plant followed by RO Plant for treatment of HTDS & LTDS effluents.
8. The industry submitted an undertaking dt.07.10.2020 stating that they have obtained EC recently for manufacture of Bulk Drugs & Drug Intermediates and they will comply with the condition stipulated in the EC order. It was also stated that the **present Cellulose and Starch derivative products will be stopped after obtaining CFE & CFO from the Board for manufacture of Bulk drugs & drug intermediates.**
9. The SEIAA, AP stipulated the following condition in EC order:  
“The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution / Health hazard, Proponent shall ensure safety to human and animal life while taking up the activity. The APPCB to ensure the above while according CFE / CFO. “

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- Existing permitted Cellulose and Starch derivative products will be stopped after obtaining CFE & CFO from the Board for manufacture of Bulk drugs & drug intermediates.
- All the conditions stipulated by the Board will be complied before applying for CFO.

After detailed discussions, the Committee recommended to issue CFE with the following conditions:

- ❖ Existing permitted Cellulose and Starch derivative products will be stopped after obtaining CFE & CFO from the Board for manufacture of Bulk drugs & drug intermediates.
- ❖ All the conditions stipulated by the Board will be complied before applying for CFO.

  
CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- ❖ As per the EC condition, the proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution / Health hazard, Proponent shall ensure safety to human and animal life while taking up the activity.

ITEM NO. 21	M/s. UltraTech Cement Limited, Bhogasamudram(V), Tadipatri(M), Ananthapuramu District - Applied for CFE for Alternative Fuels & Raw materials (AFR) – Reg.
-------------	--

The Committee noted the following:

- a) M/s. UltraTech Cement Limited is operating a Cement Plant at Bhogasamudram (V), Tadipatri (M), Ananthapuramu District with a total production capacity of the Cement – 9.0 Million Tons per annum. The industry is also having Captive Thermal Power Plant of capacity of 100 MW and Waste heat recovery Power Plant of capacity 20 MW.
- b) The industry was issued with the CFO & HWA of the Board vide order dated 08.12.2014 with a validity up to 30.09.2016. Subsequently, the Board issued auto renewal vide order dated 16.08.2016 has extended the validity of CFO order dated 08.12.2014 and subsequent amendment orders issued to the consents on 17.12.2015 & 26.03.2016 for further of period upto 5 years i.e up to **30.09.2021**.
- c) The industry was permitted to use Dolochar of 15000 TPA and Carbon black of 15000 TPA (Non Hazardous waste) as alternative fuels in the Cement kiln.
- d) The industry has proposed to increase the Thermal Substitution Ratio (TSR) from existing 8.63% to 15 % by increasing the usage of AFR in the cement kiln as well as in the Captive Thermal Power Plant and has applied for CFE of the Board for usage of Additional quantity of Non Hazardous waste:
  - Cement Kiln: Dolochar of 15,000 TPA and Carbon Black of 15,000 TPA.
  - Thermal Power Plant: Dolochar of 35,000 TPA, Carbon Black – 35,000 TPA Agri waste – 30,000 TPA and Pyrolysis Oil - 20 KL/annum.
- e) The industry is receiving the Dolochar in the trucks covered with tarpaulin sheets from the nearby sponge iron units and is being unloaded into the existing AFR storage shed. The Dolochar is mixed with the shredded plastics, municipal solid waste, semi solid hazardous waste and then loaded in to the hopper using JCB which is sent to the calciner in the closed conveyer system. The industry has provided APCE i.e., bag filters at the transfer point to control dust emissions emanated during loading into the closed conveyor system into the pre calciner.
- f) The industry has provided hopper for the storage of black carbon with a storage capacity 100 Tons for each of the boiler. The carbon black is pneumatically unloaded into the hopper and then fed into the boiler along with the coal. The Dolochar and the agri waste is stored in the existing coal shed and is being fed into the CFBC boilers along with the coal through the closed conveyor system.



CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- g) At present, the industry is using furnace oil / Diesel as a start up fuel for the boilers of the Thermal Power Plant and proposes to replace the start up fuel with the Pyrolysis oil. The industry has provided storage tank of capacity 25 KL for the storage of Pyrolysis oil.
- h) There are habitations near the Captive Thermal Power Plant (i.e., Bugga (V) is about 200m in southern direction from the TPP) **and usage of Tyre Pyrolysis oil may cause odour nuisance to the habitation.** The industry may be directed to avoid usage of Pyrolysis oil as a strat up fuel for the boilers to avoid odour nuisance in the area.
- i) The Board office vide letter dated 04.08.2020 directed the industry to apply for CFE (Amendment) for change of Fuel, instalation of additional machinery and enhancement of AFR quantities. The industry was directed to approach Board for Amendment to the CFO after obtaininig CFE.
- j) Hence, the industry has applied for CFE.
- k) The industry has to inform the MoEF, GoI, New Delhi and SEIAA, A.P. regarding usage of additional fuels in the kiln and thermal power plants.

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- They are proposing Dolochar, Carbon Black, Agri waste and Pyrolysis Oil (for startup) as alternative fuels.

The EE, RO: Ananthapur informed that smell may arise due to burning of Pyrolysis oil, and cause nuisance in the surrounding human habitation.

After detailed discussions, the Committee recommended to issue CFE for usage of following additional fuels in the kiln and Thermal Power Plant:

S. No.	As per CFE Order dated 18.05.2018 & CFO order dt:22.03.2019	Additional alternate fuels and raw materials
5.	Fuels: pet coke - 10,00,000 TPA at Cement Kiln as a feed stock or in the manufacturing process and (ii) Dolochar – 15,000 TPA & Carbon black – 15,000 TPA (Non – Hazardous Waste) as an alternative fuel in the Cement Kiln.	For usage of Additional quantity of Non Hazardous waste: a) Cement Kiln: Dolochar of 15,000 TPA and Carbon Black of 15,000 TPA. b) Thermal Power Plant: Dolochar of 35,000 TPA, Carbon Black – 35,000 TPA and Agri waste – 30,000 TPA.

The industry shall comply with the following conditions:

- The industry shall not use Pyrolysis oil for start up as it may cause smell nuisance in the nearby human habitation.
- The industry has to inform the MoEF, GoI, New Delhi and SEIAA, A.P. regarding usage of additional fuels in the kiln and thermal power plants.



CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

ITEM NO. 22	M/s. K.P.R. Constructions, R.S.No.140, Someswaram (V), Kaikalur (M), Krishna District- Request for CFE order for establishment of Ready Mix Concrete (RMC) plant- Reg.
-------------	--

The Committee noted the following:

- ❖ M/s. K.P.R. Construction proposed a RMC plant at R.S.No.140, Someswaram (V), Kaikalur (M), Krishna District which is within 10 Km radius from the boundary of 5<sup>th</sup> contour of Kolleru lake.
- ❖ The nature of the project is temporary one till work is completed.
- ❖ It is a Government project for which the industry was accorded Letter of Acceptance (LOA) issued by the Chief General Manager (Bridges), Indian Port Rail Corporation Ltd., Secunderabad (A Government of India Enterprise).
- ❖ The purpose of RMC plant is to use for the construction of 4 lane Road Over Bridge (ROB) & Approach at LC No.93E/SPL3 at Km 84/04-05 between Akiveedu and Pallevada stations on Gudivada – Bhimavaram Railway Station at NH Km 1834 + 700 on NH-214 in Krishna District.
- ❖ The Board vide Ir dt: 01.10.2019 had issued certain instructions to the RO, Vijayawada and RO, Eluru to reject all the applications of industries in 10 Km radius of Kolleru lake, as per the Board resolution no.1716 of 117<sup>th</sup> meeting held on 13.08.2017, in view of the Hon'ble High Court order dated.14.12.2018 issued in W.P. No.39452 of 2018.
- ❖ The EE, RO: Vijayawada has requested to issue necessary orders to him regarding issue of CFE order to the proponent.
- ❖ The EE, RO: Vijayawada vide mail dt.20.10.2020, informed the following:
  - The proposed site is around 8km from the boundary of 5th contour of Kolleru Lake.
  - The temporary establishment of the RMC Plant is till completion of construction of 4 lane ROB and approach road (i.e. 18 months), as informed by the proponent.

The representatives of the project proponent attended the meeting through video conference. It was requested to issue CFE order as the project is temporary in nature and may last for 18 months only.

After detailed discussions, the Committee recommended to inform the EE, RO: Vijayawada to REJECT CFE application, as the project is located within 10km radius of Kolleru lake. The proponent is instructed to go for an alternate site beyond the 10km radius of Kolleru lake. It is not difficult to transport RMC by another 2 to 3km from the proposed site.

ITEM NO. 23	M/s. Oil & Natural Gas Corporation Ltd., onshore development drilling well i.e., MDAP at Angara (V), Kapileswarapuram (M), East Godavari District - Applied for CFE & CFO – Reg.
-------------	--

In order to comply with the time limits stipulated by the Government, the Board issued CFE order dt. 19.10.2020 to the industry with necessary conditions. After detailed discussions, the Committee ratified the CFE order issued.

CHAIRMAN

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

ITEM NO. 24	M/s. Srikalahasthi Pipes Ltd - 6 MW (Formerly M/s. Rithwik Energy Systems Ltd), Rachagunneri (V), Srikalahati (M), Chittoor District. - Applied for CFE to generate electricity using waste flue gases from 4 <sup>th</sup> coke oven battery and steam generated from 4 <sup>th</sup> boiler of M/s. Srikalahasthi Pipes (formerly M/s. Lanco Industries Ltd.) – Reg.
-------------	--

The Committee noted the following:

- a. The Head office issued CFE order dt. 09.01.2001 to M/s. Rithwik energy systems ltd., Chittoor district to establish a biomass based power plant to generate electricity – 6.0 MW (gross).
- b. M/s Rithwik Energy Systems Ltd., Rachagunneri (V), Srikalahati (M), Chittoor District has obtained CFO of the Board vide order dt.07.01.2010 for generating Power – 6 MW by using Biomass as raw material (issued at Board Office). Its validity period expired on 31.08.2012.
- c. Subsequently, M/s Rithwik Energy Systems Ltd., Rachagunneri (V), Srikalahati (M), Chittoor District has taken over by M/s. Srikalahasthi Pipes Limited through Bank auction i.e, Andhra Bank.
- d. The CFE application was rejected by the Head Office vide order dt. 16.06.2020 on the following grounds:
 

“There is change in the raw material consumption of M/s. Rithwik Energy Systems Ltd (now M/s. Srikalahasthi Pipes Limited, (new)), i.e., from ‘Biomass’ to ‘steam generated through waste heat recovery boiler of M/s. Srikalahasthi Pipes Limited, (new)) require to obtain CFE and CFO of the Board”.

“M/s. Srikalahasthi Pipes Limited (new) has not paid the CFO arrears of Rs. 4 Lakhs and water cess arrears of Rs. 37,881 as committed”.

“Further, M/s. Srikalahasthi Pipes Limited (existing) shall obtain Environmental Clearance amendment / endorsement for i) supply of steam through waste heat recovery boiler for power generation of 6 MW at M/s. Srikalahasthi Pipes Limited (new) and ii) receiving trade effluents of about 300 KLD from M/s. Srikalahasthi Pipes Limited (new) for slag granulation.”
- e. Now, M/s. Srikalahasthi Pipes Limited (formerly M/s Rithwik Energy Systems Ltd) has applied for CFE through APOCMMS for producing 6 MW power by using flue gases generated from 4<sup>th</sup> Coke oven battery of (21 ovens) and steam generated from 4<sup>th</sup> boiler of M/s. Srikalahasthi Pipes Ltd as raw material instead of Bagasse, Rice Husk, Groundnut shell, Chemically Treated seeds, Discarded treated seeds, Sugar Cane trash, woody biomass (Eucalyptus bank) and paid CFE fee Rs.1,20,000/- through APOCMMS vide receipt No. 330533706, dt.09.07.2020.
- f. During inspection, it was observed that, industry is carrying out renovation works for the existing industry and dismantled existing 30 TPH Biomass fired boiler and sold out to M/s Jaibole Contractor and Proposed to use Flue gases generated from 4<sup>th</sup> Coke oven battery of (21 ovens) of M/s. Srikalahasthi Pipes Ltd.
- g. Regarding Water Pollution: As per the CFO order Dt.07.01.2010 the industry was permitted to consume water about 922.0 KLD and permitted to generate waste water of about 308 KLD including domestic effluents. Now, the industry has applied for same quantities of Water consumption and waste water generation. The industry propose to re-use the waste water for slag granulation and coke quenching.

**CHAIRMAN**

MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020

- h. M/s Rithwik Energy Systems Ltd., has to pay water cess arrears for the period from 01.09.2012 to 30.09.2013 of an amount of Rs. 37,881.00/- However, Board office, Vijayawada vide mail Dt.13.11.2017 directed the Regional offices to inform industries not to file the water cess returns from 01.07.2017 onwards as per New Taxation Law, 2017 (i.e. Goods & Service Tax, 2017). This may be examined.
- i. Further it is to submit that in the matter of NGT O.A. No. 804/2017, the CPCB vide letter dated 06.09.2019 informed the contaminated sites list in the state of Andhra Pradesh and requested to initiate action on the orders of the Hon'ble NGT and also requested to submit intended action plan. **In this regard, it is to submit that M/s. Rithwik Energy Systems Ltd site is also one of the contaminated site.** During inspection on 15.07.2020, it was observed that, there are no traces of dumping of Hazardous waste / no accumulation of Effluent sludge / no Spillage of Chemicals which does not require any further assessment. The industry is not in operation for the last 5 years. This office officials collected soil samples and water samples and the same was submitted to Zonal office, Kurnool for analysis.
- j. As per MoEF, Gol, New Delhi Notification dt. 01.12.2009 "Power Plants using Waste Heat Boiler without auxiliary fuel" are exempted from the purview of EC.
- k. As per the EC order dt. 11.01.2013 obtained by M/s. Srikalahasti pipes (formerly M/s. Lanco Industries Ltd.), WHRB of capacity 8 MW was permitted.
- l. The above EC order was transferred in the name of M/s. Srikalahasthi Pipes vide order dt.17.10.2016.
- m. M/s. Srikalahasti pipes Ltd., (formerly M/s. Lanco Industries Ltd.,) may be advised to get an amendment to the EC order dt.11.01.2013 to draw the steam from another unit to M/s. Srikalahasti pipes Ltd. (formerly M/s. Rithwik Energy Systems),

**The item was placed before the CFE Committee meeting held on 29.07.2020, the operational para of the minutes is as following:-**

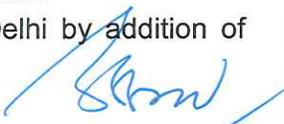
*After detailed discussions the Committee recommended to **reject** the proposal and approach the Board after obtaining amendment to the EC order dt.11.01.2013 to draw the steam from another unit to M/s. Srikalahasti pipes Ltd (formerly M/s. Rithwik Energy Systems). In the amendment to EC order, it should be ensured that the additional area of the site belongs to M/s. Rithwik Energy Systems shall also be incorporated. The industry shall not construct this project without obtaining EC order and CFE order. The industry shall pay the CFO fee arrears of Rs. 4.0 lakhs and water cess arrears of Rs. 37,881/- to the Board.*

Accordingly, the CFE application was rejected vide order dt.06.08.2020 Now, the industry has obtained EC (Amendment) order dt.01.10.2020 from MoEF & CC, New Delhi and submitted vide email dt.20.10.2020 to the Board. The important conditions are as following:

- i. Included additional area of 11.32 acres belongs to M/s. Rithwik Energy Systems to the existing area of 230.85 acres belongs to M/s. Srikalahasti pipes Ltd.,
- ii. Cooling tower blow down water shall be reused for slag granulation.
- iii. Green belt shall be developed in the additional area of 3.7 ha, so that green belt shall be 53.7 acres out of total area 242.17 acres.

The representatives of the project proponent attended the meeting through video conference. They have informed as following:

- They have taken only assets but not liabilities from the previous management of M/s. Rithwik Energy Systems and hence requested to waive payment of arrears.
- They have obtained EC amendment from MoEF & CC, Gol, New Delhi by addition of 11.32 acres to the existing area of 230.85 acres.

  
CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

After detailed discussions, the Committee recommended to issue CFE to generate electricity only after payment of CFO and water cess arrears.

<b>ITEM NO. 25</b>	<b>M/s. Divi's Laboratories Limited, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District. - NOC / CFE for laying of pipeline to discharge waste water through marine outfall – Reg.</b>
--------------------	--

The Committee noted the following:

1. As per the CRZ Rules, 2011, the NOC of State PCB is pre-requisite to obtain clearance under CRZ Rules. Hence, the proponent has applied for NOC / CFE of APPCB.
2. The industry has to inform the quantity of API and intermediates proposed to be manufactured.
3. As per the RO report, the quantity of water consumption and waste water generation are same. Further, the quantity of water used for cooling tower is less than quantity of waste water generated from cooling tower. The industry has to explain the reasons.
4. The industry has to clarify on the remarks of RO and the joint inspection report.

**The item was placed before the CFE Committee meeting held on 30.09.2020. The minutes of the meeting are as following:**

*The Committee noted the following:*

1. *As per the request of the Joint Director, Fisheries Department, Nellore to the District Collector, SPSR Nellore District in connection to the instructions received from the Commissioner of the Fisheries to conduct joint inspection along with APPCB on the content mentioned in the representation of All India Shrimp Hatcheries Association for onward submission of report to the Chief Minister's Office, as the Hon'ble Chief Minister, Govt. of A.P. has instructed during the review meeting held on 20.09.2019 that no pollutant industry or pharmaceutical industry should be established near aqua zones / aqua hatcheries in the view of the pollution hazards in nearby water sources. Hence, the District Collector, SPSR Nellore District has directed to conduct Joint inspection by the officials viz., Joint Director, Fisheries, Nellore; Dy. Director, District Industries, Centre, Nellore; Dy. Inspector of Factories, Nellore and EE, APPCB, RO, Nellore & inspected the proposed project site of M/s Divis Laboratories Limited on 07.03.2020.*
2. *During joint inspection, it was ascertained that at about 17 Nos. of hatchery units in Vakadu & Kota Mandal and aqua culture ponds over an extent of about 500 Ha are existing within the vicinity of 10km. radius. During interaction, the Villagers of Yamadinnepalem have informed that the management has constructed compound wall without settlement of land compensation to some of Patta & Dkt lands belongs to the villagers.*
3. *In the joint inspection report, the Joint Director, Fisheries Dept, one of the Joint committee member has stated that the SPSR Nellore District is playing a vital role for production of shrimp seed and around 30% of shrimp seed is being produced from (75) existing hatcheries (under Coastal Aquaculture Authority registered) located along with coastal region from Kota, Vakadu, T.P. Gudur, Indukurpet, Vidavalur & Allur Mandals*

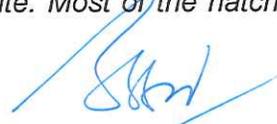
**CHAIRMAN**

and supplied throughout the country. The main source of intake water to the existing hatcheries is sea coast which is to be free from any toxic chemicals, contaminants, pollutants etc. Hence, the shrimp hatcheries are always located away from the industrial areas, as industrial discharge will have a strong influence on production of seed as well as farming area. The contaminated water with any antibiotic/ pesticides / effluent of pharmaceutical industries will have every change to settle as residues in shrimp body that stay in the system for a longer period and such farming shrimp production will reject from export to foreign countries and put to heavy loss to the Aqua culture industry and earning of foreign exchange to the nation.

4. During interaction with the representatives from the nearby Hatcheries at the time of joint inspection, they have informed that if the proposed Pharma industry establish and discharge effluents through marine outfall, their hatcheries & aquaculture will be affected, as the hatcheries & some of aqua culturist use sea water as source of water supply for producing healthy post larvae, which would be free of any toxic chemicals, contaminants, pollutants etc. and in the live stock business every parameter is very essential for the successful production levels in the Hatchery segment. The villagers & Representatives from Hatcheries and Aqua culturists have requested not to consider this type of polluting industry.
5. Large extent of sandy lands are available around the proposed Pharma project site. If the proponent explore the possibility to acquire additional land for utilizing the treated effluents for land applications for establishment of pharma unit rather than to dispose through marine outfall, to get rid of the apprehensions of the surrounding aqua culturists on water pollution.
6. In view of the above, the EE, RO: Nellore has recommended not to issue CFE to M/s Divis Laboratories Limited for laying of pipeline to discharge waste water through marine outfall in the light of the of Joint inspection committee remarks in connection to the apprehensions made in the representation of All India Shrimp Hatcheries Association.
7. As per the CRZ Rules, 2011, the NOC of State PCB is pre-requisite to obtain clearance under CRZ Rules. Hence, the proponent has applied for NOC / CFE of APPCB.
8. The industry has to inform the quantity of API and intermediates proposed to be manufactured.
9. As per the RO report, the quantity of water consumption and waste water generation are same. Further, the quantity of water used for cooling tower is less than quantity of waste water generated from cooling tower. The industry has to explain the reasons.
10. The industry has to clarify on the remarks of RO and the joint inspection report.

The representatives of the project proponent attended the meeting through video conference. They have given a power point presentation and informed as following:

- The bio-assay test is being conducted for testing the treated effluents.
- It is estimated that treated effluent will be discharged through the marine outfall into the sea, where it is diluted to 250 times within 500 m distance.
- Few hatcheries are situated within 10 km from the proposed site. Most of the hatcheries are situated 10 km away from the proposed site.



**CHAIRMAN**

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

- *The proposal is in consonance with the latest "Industrial Policy-2020" announced by the Government of AP. The Government promised to issue necessary clearances within the time lines stipulated by the Government.*

*The treated effluents after meeting the Board standards will be discharged into sea in the presence of APPCB officials.*

*The EE, RO: Nellore explained about the complaint received against the proposed project and Joint Inspection report submitted to the Collector and District Magistrate, Nellore District. He has suggested to permit the industry to discharge treated effluent on land for irrigation, as plenty of waste land is available in the vicinity of the proposed project site. The Regional Officer has also requested to conduct review meeting with All India Hatcheries Association to discuss the issue.*

*After detailed discussions, the Committee recommended as following:*

- *A meeting shall be convened with the President and Secretary of All India Shrimp Hatcheries Association, Members of the Joint Inspection Committee and representatives of the industry before the CFE Committee to discuss the above issue and to take a decision. The EE, RO: Nellore shall co-ordinate for the meeting.*

Now, the President, All India Shrimp Hatcheries Association, Nellore Regional Chapter, submitted a representation dt.12.10.2020 to the Hon'ble Chief Minister and marked a copy to the Chairman, APPCB. It was requested to study the appeal and relocate the proposed unit of M/s. Divis Laboratories Limited (DLI) at Sy. Nos.397, 404, 402,403,446,676, 681, 682, 683, 700 to 709 etc. Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore District to Pharma Hub.

As per the recommendations in the CFE Committee meeting held on 30.09.2020, the concerned representatives of the All India Shrimp Hatcheries Association, Members of Joint Inspection Committee and industry representatives were invited to participate in the CFE Committee meeting on 22.10.2020 through Video Conference.

**The Joint Director-Fisheries, Deputy Director-Industries Department, and representatives of the All India Hatcheries Association, attended the meeting through video conference from Regional office: Nellore, APPCB.**

The Joint Director-Fisheries informed that 22 hatcheries are existing in Kota mandal and production of hatchlings is about 86,000MT. He opined that the effluent discharged from the proposed industry into the sea may adversely affect the aqua culture activity in the area. It was informed that two years ago, the prawns exported from India to foreign countries were returned

due to presence of antibiotic residues in the prawns. The Deputy Director-Industries Department has also showed the same apprehension for the establishment of the industry in the area on similar grounds for marine discharge.

The representatives of All India Shrimp Hatcheries Association informed that few years ago, the exported processed aqua products were returned to the producers by the foreign countries due the presence of antibiotic residues. The industries incurred huge lose. They have expressed their concern over presence of traces of antibiotics in the effluents discharged from the industry into the sea, which might adversely affect their fish/prawn culture as they use the same water from the sea for aquaculture. In Andhra Pradesh aquaculture units are earning lot of foreign exchange to



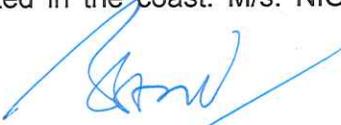
**CHAIRMAN**

the government. It is back bone to the government. The aquaculture units are site specific and should be located near the sea only. The bulk drug units can be established anywhere in the state. The Hon'ble Chief Minister had assured that industries should not be established in the aqua zone. If antibiotics or other contaminates discharged into the sea by the proposed industry, it adversely impact their products. As a result of that thousands of employees would be affected. They have questioned that whether the management of the proposed industry gives an assurance that antibiotics are not discharged into the sea. In Kakinada they have proposed a unit, few years back. They have obtained all the clearances. For the reasons best known to them, that project is not established so far. Now, they came to SPSR Nellore District and proposed to discharge the effluents into sea through marine disposal. It is therefore, requested to shift the industry to an alternative site so as to save their fish/prawn culture. At present, the farmers are not using antibiotics in the aqua ponds. EMPEDA is testing the aqua products periodically and issuing directions to the farmers from time to time.

The representatives of the proposed industry informed that they would discharge treated effluents only after meeting the Board standards. They assured that antibiotics would not present in the treated effluents. The treated effluents would be stored in the guard ponds of adequate capacity. The samples of the treated effluents would be collected by the officials of APPCB and only after compliance with the standards prescribed by the Board, the effluents would be discharged into the sea through marine outfall in the presence of the officials of APPCB. Thus, there is no chance of contamination of the sea water. As per the report submitted by M/s. Indomer, marine out fall is designed to ensure maximum dilution at the diffusers. The Government of India has sanctioned one pharma park to establish in East Godavari District near the sea. The Government of Andhra Pradesh is also pro-active to establish the pharma park with the assistance of Government of India.

**The Chairman, APPCB has clarified as following:**

Series of meetings were conducted in the Secretariat regarding return of the aqua products by some of the European countries like U.K. etc. It was revealed that the processing units processed the prawns collected from several farmers cultivating the aquaculture in different ponds. It was observed that antibiotic residues were present in the processed aqua products. Hence, some of the European countries rejected the batch of aqua products. These products were repacked and sent to lesser known European countries like Poland, Greece etc., which accept the aqua products within allowable antibiotic residue levels. It was revealed that the farmers are using antibiotics in prophylactic way to prevent wide spread diseases in the aqua culture ponds. This caused the presence of antibiotics in the aqua products. Subsequently, the Government of India and Fisheries Department, A.P. have taken steps to create awareness among the farmers to avoid usage of antibiotics. The A.P. Pollution Control Board formulated SOPs for monitoring marine outfall systems in the State. As per the SOPs, the industry shall store the treated effluents in the guard ponds. Samples are collected from the guard ponds by the officials of APPCB. The samples are tested in the laboratory and if the samples are complying with the standards prescribed by the Board, the treated effluent is allowed to discharge into the sea through marine outfall, in the presence of officials of APPCB. This activity is carried out during day time only. Double Lock and key arrangement is also provided to the marine outfall valves i.e., one lock key with PCB official and another lock key with industry. Further, bio-assay test is being carried out at all the marine outfalls. It is observed from the marine EIA reports prepared by accredited consultant viz., M/s. INDOMER etc., about 250 times dilution occurs within 500m. Thus, the impact of the treated effluents on the marine eco system is very minimal. The APPCB entrusted the project to M/s. National Institute of Oceanography (NIO) to assess the impacts of treated effluents generated through marine outfalls from the industries situated in the coast. M/s. NIO concluded that there is no impact on the marine ecosystem.

  
CHAIRMAN

**MINUTES OF THE CFE COMMITTEE MEETING HELD ON 22.10.2020**

The Industries Department is competent to declare specific areas for specific type of industries Ex: GOs issued by the Industries Department, A.P., restricting red category industries around M/s. KIA Motors, Anantapuram district. The APPCB will permit only such industries in the designated areas. Then there will not be any apprehension among the people or farmers. So far, the Industries department of A.P. not yet declared this area for restricting certain types of industries.

Further, the Committee observed that proponent requires the approval from APCZMA, which is having members ( about 14 members) of higher level officials of Government i.e., Principal Secretary to Government (or) Special Commissioner (Disaster Management); Principal Secretary to Government (or) Commissioner of Fisheries, Fisheries Department; Principal Secretary to Government (or) Commissioner of Industries, Industries & Commerce Department, experts from different fields etc. where the apprehensions expressed by the hatcheries' association may also be examined.

After detailed discussions, the committee recommended to issue NOC to the project proponent for establishment of marine outfall duly indicating the complaint received from M/s. All India Shrimp Hatcheries Association and joint inspection report of the officials of various departments, submitted to the District Collector and Magistrate, SPSR Nellore District.

<b>ITEM NO. 26</b>	<b>M/s. Oil &amp; Natural Gas Corporation Ltd., onshore development drilling well i.e. MDSDA at Vakattippa (V), Kapileswarapuram(M), East Godavari District- Applied for CFE &amp; CFO – Reg.</b>
--------------------	---

In order to comply with the time limits stipulated by the Government, the Board Rejected CFE application vide order dt. 21.10.2020 as ONGC had already completed the development of well and same was connected to nearby GCS station i.e. Mandapeta GCS, without obtaining CFE & CFO of the Board.

After detailed discussions the Committee ratified the Rejection order issued.



**CHAIRMAN**





**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Website: www.pcb.ap.gov.in

**CONSENT FOR ESTABLISHMENT (NOC) ORDER**

**Order No.258 /APPCB/CFE/RO-NLR/HO/2020**

**28/10/2020**

Sub:APPCB – NOC / CFE – **M/s. Divi's Laboratories Limited, Sy. No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700, 701 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District** - Consent for Establishment of the Board for **CFE (NOC) for marine outfall to discharge treated effluents** under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref:
1. Proponent's application received through single desk portal on 26.09.2020.
  2. R.O's inspection report dt.29.09.2020.
  3. CFE Committee meeting held on 30.09.2020.
  4. Hatcheries Association Representation dt.12.10.2020
  5. CFE Committee meeting held on 22.10.2020.
  6. Industry mail dt.01.10.2020 & letters dt.22.10.2020, dt.24.10.2020.

1. In the reference 1<sup>st</sup> cited , an application was submitted to the Board seeking CFE (NOC) for marine outfall to discharge treated effluents to be generated from the proposed Active Pharmaceutical Ingredients (APIs) & Intermediate products manufacturing unit of production capacity 10,483 TPA. The project cost of marine outfall is Rs.100 lakhs. The details of the marine outfall are as following:

- Length of the pipeline : 2.3km
- Area of the corridor: (2.3km X 2 m) = 4,600Sq.m.
- HDPE pipeline with Inner dia : 240mm and Outer dia : 280mm
- No. of ports : 3 x 150mm dia
- Volume of discharge : 1727m<sup>3</sup>/day

2. As per the application, the above project is to be located in the Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District.

3. The site was inspected by the Environmental Engineer, Regional office, Nellore, A.P Pollution Control Board on 26.09.2020 and observed that the site is surrounded by

- North** : Land belongs to M/s. KPCL Infra, local villagers & Reserve Forest.  
**South** : Private land & Reserve Forest land.  
**East** : Bay of Bengal  
**West** : Proposed Pharma project site of M/s. Divi's Laboratories Ltd.

4. The All India Shrimp Hatcheries Association had submitted a representation to the District Collector, SPSR Nellore District. Based on the representation, the District Collector had directed to conduct Joint inspection by the officials viz., Joint Director, Fisheries, Nellore; Dy. Director, District Industries Centre, Nellore; Dy. Inspector of Factories, Nellore and EE, APPCB, RO: Nellore. Accordingly, Joint Committee inspected the proposed project site of M/s. Divis Laboratories Limited on 07.03.2020 and submitted a joint inspection report to the District Collector, SPSR Nellore district. It was reported that the villagers & representatives from Hatcheries and Aqua culturists have requested not to consider this type of polluting industry.

The President, All India Shrimp Hatcheries Association, Nellore Regional Chapter, submitted a representation dt. 12.10.2020 to the Hon'ble Chief Minister and marked a copy to the Chairman, APPCB. It was requested to study the appeal and relocate the proposed unit of M/s. Divis Laboratories Limited (DLI) at Sy. Nos. 397, 404, 402, 403, 446, 676, 681, 682, 683, 700 to 709 etc. Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore District to Pharma Hub.

5. The Board, after careful scrutiny of the application, verification report of Regional Officer: Nellore and recommendation of the CFE Committee hereby issues **CONSENT FOR ESTABLISHMENT (NOC) FOR MARINE OUTFALL FACILITY** under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**

6. This order is subject to the conditions mentioned in the annexure.

7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

8. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

Siva Sankar Prasad  
Bandla

Digitally signed by Siva Sankar Prasad Bandla  
DN: c=IN, o=AP Pollution Control Board, ou=ES and T,  
2.5.4.20=c30c01b7f9f398976702e0cb9b479454f18c98b21c03bc4773498655  
3025, postalCode=520010, st=Andhra Pradesh,  
serialNumber=461823dac185c4e8e59167d9e8ac9843dd3e438cd8d2c4130d6  
c5e5702a7f, cn=Siva Sankar Prasad Bandla  
Date: 2020.10.28 18:55:36 +05'30'

**BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB  
Chairman**

To  
**M/s. Divi's Laboratories Limited,  
Sy Nos. 397, 404, 402, 403, 446, 676,  
681, 682, 683, 700 to 709  
Krishnapatnam Industrial Area (KIA),  
Kothapatnam (V), Kota (M),  
SPSR Nellore District.  
siripurapu.balaji99@gmail.com**

**Copy to:** 1. The JCEE, Z.O., Vijayawada for information and necessary action.  
2. The E.E., R.O, Nellore for information and necessary action.

Annexure

1. The source of water is Borewells, Kandaleru Reservoir, Krishnapatnam Port and the maximum permitted water requirement (as per Power point presentation) is as following:

S.No.	Purpose	Quantity (KLD)
1.	Process	810.0
2.	Reactors, Floor washings etc.	200.0
3.	RO/ DM Plant	200.0
4.	Boiler	500.0
5.	Cooling Tower	743.0
6.	Domestic & Hostels	270.0
7.	Green Belt	520.00
	<b>Total</b>	<b>3243.00 KLD</b>

Fresh water requirement = 2500 KLD and Treated water recycled = 743 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

2. The maximum waste water generation (as per Power point presentation) shall not exceed the following:

S.No.	Purpose	Quantity (KLD)
1.	Process	1002.0
2.	Reactors, Floor washings etc.	180.0
3.	RO/ DM Plant	200.0
4.	Boiler	425.0
5.	Cooling Tower	420.0
6.	Domestic & Hostels	243.0
	<b>Total</b>	<b>2470.00 KLD</b>

**Out of that 743 KLD of treated wastewater is recycled and remaining 1727 KLD after treatment shall be discharged through marine outfall.**

3. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.
4. The proponent shall construct guard ponds to store the treated effluent generated with lock and key arrangement to the outlet. The treated effluent from the guard pond shall be discharged into the sea under the supervision of APPCB officials.
5. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.

6. The proponent shall regularly monitor the flora and fauna of the marine aquatic life. The trend analysis of the monitoring reports shall be compared with the base line data. If it is found any negative impacts, immediate restorative measures shall be implemented duly submitting a report to Board.
7. The proponent shall provide continuous online effluent monitoring system for regular monitoring of prescribed parameters at the outlet of the industry. It shall be connected to the website of CPCB and APPCB.
8. **The industry shall apply for CFE for project along with copies of CRZ clearance and EC order.**
9. The proponent shall provide magnetic flow meter with the digital totalizer with recording facility for the purpose of quantification of treated effluent discharged through marine outfall
10. The proponent shall comply with all the directions issued by the Board from time to time.
11. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order and attract action under the provisions of relevant pollution control Acts.
12. Notwithstanding anything contained in this conditional consent, the Board hereby reserves its right and power under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke in the order, review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.
13. Any person aggrieved with this order may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to the Appellate Authority constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Siva Sankar  
Prasad Bandla

Digitally signed by Siva Sankar Prasad Bandla  
DN: c=IN, o=AP Pollution Control Board, ou=EFS and T,  
2.5.4.20=c040c01b776f938976702e0cd99a47945418c98b21c0  
3bc477349d655b35, postalCode=S20010, st=Andhra Pradesh,  
serialNumber=f61823dac185ce4ef8e59167d9e8ac9843dd3e43  
8cd8d2c4130d6c5e5705a7f, cn=Siva Sankar Prasad Bandla  
Date: 2020.10.28 18:57:02 +05'30'

**BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB**  
**Chairman**

To  
**M/s. Divi's Laboratories Limited,**  
**Sy Nos.397, 404, 402,403,446,676,**  
**681, 682, 683, 700 to 709**  
**Krishnapatnam Industrial Area (KIA),**  
**Kothapatnam (V), Kota (M),**  
**SPSR Nellore District**  
**siripurapu.balaji99@gmail.com**

**AGENDA**  
**APCZMA MEETING TO BE HELD ON 30.12.2020 AT 05.00 P.M.**

**INDEX**

S. No.	Name & Address of the Project Proposals	Pg. Nos.
1	M/s Divi's Laboratories Limited at Krishnapatnam industrial Park, SPSR Nellore Dist, Andhra Pradesh.  Proposal for Laying of outfall pipeline for Treated effluent marine discharge	2 - 9
2	M/s Vedanta Limited (Division: Cairn Oil & Gas) at East Godavari Dist., Andhra Pradesh.  Proposal for Offshore Oil and Gas Exploration and Appraisal in KG-OSHP-2017/1 Block in Bay of Bengal, East Godavari Dist., Andhra Pradesh.	10 - 20
3	M/s Gold Coast Beach Resorts Pvt. Ltd, West Godavari District, Andhra Pradesh.  Proposal for construction of Beach Resort	21 - 25
4	Andhra Pradesh Disaster Recovery Project (APDRP) by GVMC, Visakhapatnam, Andhra Pradesh.  Proposal for redevelopment of beachfront at RK Beach.	26 - 37
5	Sri P.V. Devendra Prasad, Vijayawada - M/s Royal Palms The Beach Resorts, Chirala, Praksam District, Andhra Pradesh.  Proposal for construction of Beach Resorts.	38 - 42
6	Godavari Urban Development Authority (GUDA), East Godavari Dist.  Proposal for construction of Beach Park at Kakinada.	43 - 51
7	M/s Visakhapatnam Port Trust of Visakhapatnam.  Proposal for the Development of Cruise-cum-Coastal Cargo Terminal at Outer Harbour.	52-69
8	M/s. Krishna Godavari LNG Terminal Pvt Ltd at Kakinada, East Godavari Dist, Andhra Pradesh.  Proposal for Amendment to CRZ Clearance for the Development of Gravity Based Structure (GBS), instead of Floating system for offshore LNG FSRU	76-79
9	M/s. Varsha Builders Private Ltd. of Visakhapatnam, Andhra Pradesh.  Proposal for the construction of Residential Apartments Building.	68-75

Agenda Item: 1	M/s. Divis Laboratories Limited, Krishnapatnam Unit, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh - Proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline - CRZ Clearance under CRZ Notification 2011 - Reg.																			
1	<b>Name of the Industry &amp; Location address with Sy. Nos.</b>	M/s. Divis Laboratories Limited, Krishnapatnam Unit, survey no. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh.  Area of the project site =81.74 Ha (202 Acres)																		
2	<b>Description of the Project Proposal.</b>	CRZ Clearance for Discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline.																		
3	Details of existing marine outfall	New industry proposal																		
4	Details of the proposed marine outfall	<p>The industry is proposed to discharge 1727 KLD at the pumping rate of 220 KL/hr. Due to this the pressure generated is 2 kg/cm<sup>2</sup>. The maximum withstanding pressure of the pipeline is 10 kg/cm<sup>2</sup>.</p> <p><b><u>Treated effluent marine discharge pipeline</u></b></p> <p>Maximum discharge capacity of marine outfall: 5280 KLD</p> <p>Treated Effluent generated per day: 1727 KLD.</p> <p>Length: 1000 m from LFP (land fall point)</p> <p>Diameter: 240 mm</p> <p>Diffuser location at 8m water depth.</p> <p>Number of Ports: 03 with one spare port (Page no 2.1, 5.6, &amp; 7.1 of Marine EIA report)</p>																		
5	<b>Longitude and Latitude</b>	<p>Proposed industry Co-ordinates:</p> <table border="1" data-bbox="716 1741 1398 2118"> <thead> <tr> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>14° 9' 43.48" N</td> <td>80° 5' 51.72" E</td> </tr> <tr> <td>14° 9' 43.60" N</td> <td>80° 6' 24.20" E</td> </tr> <tr> <td>14° 10' 01.32" N</td> <td>80° 6' 29.01" E</td> </tr> <tr> <td>14° 10' 13.30" N</td> <td>80° 6' 29.36" E</td> </tr> <tr> <td>14° 10' 16.41" N</td> <td>80° 6' 16.84" E</td> </tr> <tr> <td>14° 10' 12.56" N</td> <td>80° 6' 13.51" E</td> </tr> <tr> <td>14° 10' 05.66" N</td> <td>80° 6' 13.81" E</td> </tr> <tr> <td>14° 10' 05.78" N</td> <td>80° 5' 54.89" E</td> </tr> </tbody> </table> <p>(Terrastrial EIA report, Page 1.2)</p> <p>Land fall point for pipeline: 14°10'09" N 80°07'35" E</p> <p>Proposed Marine Outfall: 14°10'09" N, 80°08'09" E</p> <p>(Marine EIA report, Page 2.1 &amp; 2.2)</p>	Latitude	Longitude	14° 9' 43.48" N	80° 5' 51.72" E	14° 9' 43.60" N	80° 6' 24.20" E	14° 10' 01.32" N	80° 6' 29.01" E	14° 10' 13.30" N	80° 6' 29.36" E	14° 10' 16.41" N	80° 6' 16.84" E	14° 10' 12.56" N	80° 6' 13.51" E	14° 10' 05.66" N	80° 6' 13.81" E	14° 10' 05.78" N	80° 5' 54.89" E
Latitude	Longitude																			
14° 9' 43.48" N	80° 5' 51.72" E																			
14° 9' 43.60" N	80° 6' 24.20" E																			
14° 10' 01.32" N	80° 6' 29.01" E																			
14° 10' 13.30" N	80° 6' 29.36" E																			
14° 10' 16.41" N	80° 6' 16.84" E																			
14° 10' 12.56" N	80° 6' 13.51" E																			
14° 10' 05.66" N	80° 6' 13.81" E																			
14° 10' 05.78" N	80° 5' 54.89" E																			

6	<b>Source of water supply</b>	<ul style="list-style-type: none"> <li>Proposed to have 3 bore wells within the premises to meet initial / preliminary requirement (ground water available at depth of 15-18 ft).</li> <li>Govt. of AP accorded in principle approval to allocate 5-6 TMC of water from Kandaleru Reservoir (dead storage) to the proposed industrial activities at Krishnapatanam.</li> </ul> <p>(Pg No. 1.3 of EIA report)</p>
	Quantity of water requirement	Total water requirement - 3200 KLD. (Out of that fresh water - 2500 KLD & Treated water recycled - 700 KLD).
	Waste Water Generation	Waste water generation - 2470 KLD (Treated effluents reused - 743 KLD Sea discharge - 1727 KLD) <i>(Terrestrial EIA :Page No.2.8)</i>
	Mode of Disposal	Treated effluents will be discharged through marine outfall.
7	Production capacity	Active Pharmaceutical Ingredients (APIs) and Intermediates - 10483 TPA <i>(Terrestrial EIA: Page No.1.5)</i>
8	Details of CRZ clearance & EC orders	It is reported that the proponent has applied for EC on 18.05.2020 under Category B2. State Level (SEAC of MoEF&CC) EC meetings were held on 14/08/2020 and follow up 18/09/2020. SEAC Committee agreed for recommending to SEIAA for issue of EC. Now, the proponent has applied for CRZ clearance.
9	Compliance of conditions stipulated in the existing EC & CRZ order	New Application
10	<b>Technical evaluation of the marine outfall capacity</b>	
	<ul style="list-style-type: none"> <li>The <b>240 mm</b> diameter HDPE pipeline is proposed to discharge the treated effluent in to sea. HDPE pipeline of 1000 m length will be laid from LFP to out fall point. The marine out fall is designed to discharge effluent of 5280 KLD (maximum) The diffuser will be arranged at a water depth of 8 m. to dispose 1727 KLD of treated effluent. (Page 5.6 &amp; 7.1 of Marine EIA report)</li> </ul> <p>The industry submitted that the pressure generated while discharging of treated effluent through pipeline is &lt; 2 kg/cm<sup>2</sup>. The maximum withstanding pressure of the pipeline is 10 kg/cm<sup>2</sup>.</p>	
11	Resource Utilization:	
a	Land utilized by pipeline - nature of land	Open Barren Lands, Uncultivated. Unutilized.
b	Mangroves, beach, utilized	There is no Mangroves present in the project vicinity. (Page 4.16 of Marine EIA report)

c	Flora and fauna area affected	No flora or fauna will be affected by the project.
12	On shore coastal area EIA (Environment Impact Assessment)	<ul style="list-style-type: none"> <li>• Mangroves are not observed along the shorefront where the Land Fall Point is proposed. Therefore, the impact on mangroves will not be in context for the proposed effluent outfall.</li> <li>• The marine EIA study conducted in the project area indicates that the seaweeds are absent within 10 km radius.</li> <li>• No coral or any associated reef has been reported along the coastal area of the project region.</li> </ul> <p><b>The studies shows that the impact due to the discharge of treated industrial effluent from The industry on the marine environment would be insignificant.</b></p>
13	Off shore sea area Marine EIA (Marine Environment Impact Assessment)	<p>The industry has proposed to discharge treated industrial effluent (1.727 MLD) into the sea at 1000 m offshore.</p> <p>The MIKE 21 modelling studies indicate that the effluent gets diluted to the order of 50 times at a distance of 250 m from the proposed outfall during fair weather. During SW monsoon and NE monsoon periods due to combined action of wind and turbulent waves, its observed that the effluent gets diluted to the order of 50 times within a distance of 50 m from the proposed outfall.</p> <p>The increase in turbulent due to stronger currents (&gt;0.25 m/s) induced by monsoon wind and rough seas would enhance the mixing during the southwest monsoon and northeast monsoon.</p> <p>Hence, it is recommended that the treated industrial effluent from DLL can be discharged into the open sea at a point (14°10'09"N, 80°08'09"E) identified by Indomer Coastal Hydraulics (P) Ltd., Chennai. <b>The marine EIA study showed that the impact due to the discharge of treated industrial effluent from DLL on the marine environment would be insignificant.</b></p> <p><i>(Marine EIA report, Page no. 5.11 and 5.12)</i></p>
14	Impacts of the marine outfall	
	i. On the land	
	ii. On the CRZ/Seabed area	
	iii. On the marine	The details are provided in Marine EIA report - report by M/s. Indomer Coastal Hydraulics (P) Ltd., Chennai (NABET accredited consultant).

	ecosystem at the diffuser	
	iv. Ecological sensitive areas	
<p style="text-align: center;"><b>Marine Impact and Mitigation measures</b></p> <p>As per the marine EIA conducted by the M/s. Indomer Coastal Hydraulics (P) Ltd., Chennai at Chapter 6 (Page. No.6.1), the following is reported:</p> <p><b>I) Laying of outfall pipeline:</b> <i>(Marine EIA report, Page no. 6.2)</i></p> <p>In general, the laying of pipelines in marine environment will have following impacts.</p> <ul style="list-style-type: none"> <li>• Construction of temporary bund across the surf zone which will locally alter the shoreline.</li> <li>• Projection of pipeline and anchor blocks above the seafloor will cause restriction to the use of drift nets.</li> <li>• Presence of discharge ports above the seafloor will prohibit use of gill nets and drift nets.</li> <li>• Hindrance to local fishermen during fabrication of pipeline along beach.</li> <li>• Installation of diffuser in seabed and the jet plume discharge will locally alter the flow pattern within the initial mixing zone.</li> <li>• Improper design of outfall diffuser may reduce the mixing and increase the distance of mixing zone.</li> <li>• Improper design of outfall diffuser may cause interference with currents resulting in problem for the movement of boats sailing in the vicinity.</li> </ul> <p><b>Mitigation Measures</b> <i>(Marine EIA report, Page no. 7.1)</i></p> <ul style="list-style-type: none"> <li>• Laying operation shall be done in shortest duration.</li> <li>• Barricading the water has to be avoided.</li> <li>• Installation of marker buoy to warn the fishermen.</li> <li>• Installation of proper marker lights indicating obstructions if any.</li> <li>• The outfall pipeline may be laid on the sea floor without causing hindrance to fishing and navigation. The pipeline should be anchored to the bed for good stability.</li> </ul> <p><b>II) Construction of outfall diffuser</b> <i>(Marine EIA report, Page no. 6.1)</i></p> <p>In general, the presence of outfall diffuser may: i) locally restrict the use of drifting nets, ii) the presence of discharge ports above the seafloor will prohibit use of gill nets and drift nets, iii) the installation of diffuser in seabed and the jet plume discharge water would locally alter the flow pattern within the initial mixing zone and iv) improper design of outfall diffuser may reduce the mixing and increase the distance of mixing zone. Improper design may cause interference with currents resulting in problem for the movement of boats sailing in the vicinity.</p> <p><b>Turbidity:</b> The impacts of turbidity on various types of fishes are summarized below: i) Increased turbidity may affect the filter feeding organisms such as shellfish, through clogging and damaging feeding and breathing equipment (gills), ii) Young fish may get damaged if suspended sediments become trapped in their gills, iii) adult fish are likely to move away from or avoid areas of high suspended solids resulting from dredging activities, if any and iv) increase in turbidity results in decrease of light penetration in water column which would further affect the density of phytoplankton which are the major primary</p>		

producers in the coastal waters. Despite all these, the comforting factor is that, in general, **the effects of suspended sediments and turbidity are reportedly confined to short term in the order of a few weeks.** Further the seawater is already laden with high suspended sediment load and the turbidity induced due to the laying of outfall pipeline will be negligible.

**Mitigation Measures** (*Marine EIA report, Page no. 7.1*)

- The outfall diffuser has to be designed with proper number and size of ports, which would enhance the jet mixing of the plume discharge which in this case will be 3 nos. x 150 mm dia. ports with one spare port.
- The diffuser ports should be placed on the seabed and the top of the ports should remain well below the water sea surface, so that they do not cause obstruction to the movements of boats and crafts.
- The outfall diffuser should not have any sharp projection and should not pose any risk for the boats and fishermen moving around this region.
- The part of the outfall pipelines before the diffuser ports may suitably be placed and allowed for natural burial to avoid hindrance for fishing and the movement of the boat.
- Regular monthly monitoring of seawater quality, seabed sediment quality and biological parameters are to be carried out.
- A marker buoy has to be placed close to the outfall as per the norms of Directorate General of Lighthouses and Lightships. This will help boats to avoid collision while en route.

The route of pipelines laid on the seafloor has to be furnished to Naval Hydrographic Office, Dehradun in order to mark on the Naval Hydrographic Charts as a warning for navigation

**III) Discharge of effluent** (*Marine EIA report, Page no. 6.2*)

More concentrated effluent is an important factor governing the occurrence and metabolic activity of the marine organism. The intensity of impact depends on how soon the concentration gets diluted in the environment. The effect of concentrated effluent on the organisms is as follows:

***Primary Producers:*** The phytoplankton is the primary producers need optimum water quality for their growth and survival. An increase in contamination in the environment will lead to the death and decay of these primary producers. They are also sensitive to the presence of any pollutants. Therefore, it is advisable that the effluent may be discharged at a location where maximum dilution takes place within a short time of discharge so that the detrimental effect will be minimum.

***Macrophytes:*** Macrophytes are multi cellular plants which are generally attached to submerged rocks but in the present case, the sea bed consists of sand and silt and **the impact on them will be absent.**

***Zooplankton:*** Zooplankton organisms, which are pelagic, move with the water current, can be exposed to higher saline conditions resulting varying degrees of stress due to changes in the osmoregulatory function. The continuous release of treated effluent may have some impact on zooplankton standing stock. However, **since the quality of effluent is as per the norms of CPCB and release location sustains sufficient dilution, the impact would not be significant.**

***Benthic Animal Community:*** As the benthic community is sedentary organisms they will be subjected to environmental changes more than the

other communities. Like other animal population, they are also sensitive to the drastic changes in water quality, which may affect their body physiology. However, the treated effluent as per the norms of CPCB will be released into the sea which would be diluted sufficiently under the influence of strong currents at the release point. Thus, the impact on macrobenthic organisms due to release of treated effluents would be minimum.

**Inter Tidal Fauna:** In general, intertidal fauna are resistant to environmental changes to limited extents, but large variations may affect their metabolism. They are sensitive to any change in water quality. However, the release of treated effluent would be through pipeline and the impact on intertidal macrobenthic fauna would not be significant.

**Fishes:** In general, the impacts of the effluent discharge on the fishes are seen disturbing the breeding habitats. However, in the present scenario, the quality of the effluent is confined to the norms of CPCB, and also it attains ample dilution in shorter distance and hence the impact will be minimum.

However, in the present case, the effluent consists of pH, TSS, TDS, COD, BOD, Phenolic compound and SAR within the standards stipulated by CPCB. The quantity of discharge is very low i.e. 1727 KLD. Also, it undergoes higher dilution of 250 times in 500 m distance. Hence **the above impacts during the operation phase would be very less.**

**Mitigation Measures** (Marine EIA report, Page no. 7.2)

It is advisable that the effluent may be discharged at the selected location where maximum dilution takes place within a short time of discharge so that the detrimental effect can be kept to a minimum. The effluent shall be treated as per the standards of CPCB

**IV) Breakage of pipeline:** (Marine EIA report, Page no. 6.3)

Pipeline can be damaged due to natural hazards like storm, earthquake, extreme waves, scouring on the foreshore and tsunami. It can also get damaged due to manmade causes like fishing, trawling and intentional damage. In case of any damage leading to breakage caused on the outfall pipeline, the effluent will gush out at shorter distance from the shoreline and would affect the marine environment.

**Mitigation Measures** (Marine EIA report, Page no. 7.2)

During accidental breakage of pipeline, the necessary mitigation measures like immediately attending the repair of pipeline has to be taken up. Necessary spares of pipeline segments with bends/tees and divers with experience in salvation operation irrespective of sea condition have to be kept ready always within the industrial unit.

**V) Impact on Fisheries and Fishermen:** (Marine EIA report, Page no. 6.3)

The laying of outfall pipeline will have least bearing on the day to day life of the fisher folk living near the project area. Entire stretch of the outfall pipeline will be allowed for natural burial of 0.5 m below the sea floor. This will not hinder the trawling option. Only the outfall diffuser will be sitting on the sea floor and projecting about 1.5 m above the sea floor. These locations will be marked with the marker buoy with lighted beacon so that the fishermen can avoid fishing in this zone. This will not cause any significant impact to the existing fishing community.

**Mitigation Measures** (Marine EIA report, Page no. 7.2)

- The outfall pipeline has to be allowed for natural burial below seabed so that there will not be any hindrance to the movements of small boats.

	<p>Location of the outfall diffuser should be marked with Marker buoy which will flash at night to warn the fishermen for safer navigation.</p> <p><b>Summary:</b> As per the marine EIA conducted by the M/s. Indomer Coastal Hydraulics (P) Ltd., Chennai at Chapter 5 (Page No.5.11), the <b>Conclusion on Marine Environmental Impact Study is reported as follows:</b></p> <ul style="list-style-type: none"> <li>• The industry has proposed to discharge treated industrial effluent (1.727 MLD) into the sea at 1000 m offshore.</li> <li>• The MIKE 21 modelling studies indicate that the effluent gets diluted to the order of 50 times at a distance of 250 m from the proposed outfall during fair weather. During SW monsoon and NE monsoon periods due to combined action of wind and turbulent waves, it's observed that the effluent gets diluted to the order of 50 times within a distance of 50 m from the proposed outfall.</li> <li>• The increase in turbulent due to stronger currents (&gt;0.25 m/s) induced by monsoon wind and rough seas would enhance the mixing during the southwest monsoon and northeast monsoon.</li> </ul> <p><b>The studies show that the impact due to the discharge of treated industrial effluent from the industry on the marine environment would be insignificant. Hence, it is recommended that the treated industrial effluent from DLL can be discharged into the open sea.</b></p> <p>(Marine EIA report, Page 5.11)</p>	
15	Map showing alignment of the proposed marine fall	<p>M/s. Institute of Remote Sensing (IRS), an authorized agency of the MoEF&amp;CC, engaged for the demarcation of LTL, HTL and CRZ of the coast in the project area. As per CRZ Notification, 2011 and approved Coastal Zone Management Plan (CZMP) of the area, the pipeline route is crossing through, CRZ-I(A), CRZ-IB, CRZ-III and CRZ-IV(A) zones.</p> <p>The industry has submitted the map showing the proposed alignment of marine outfall pipeline.</p>
16	Clause of CRZ notification under which the project is a permissible/ regulated activity	: The paragraph 3 (i)(a) of CRZ Notification, 2011 permits the construction directly related to waterfront and directly needing foreshore facilities. Laying of pipelines for discharge of treated effluent is a permitted activity and is a regulated activity as provided in paragraph 4 (ii)(d) of CRZ Notification, 2011.
17	Item No. under the schedule of the EIA Notification, 2006	5(f) - Synthetic organic chemicals industry Category: B2 Project
18	Cost of the project	: Rs 150 Crores
19	CRZ processing charges	: Rs. 2,25,000/- (vide DD No. 694278, dt: 06.08.2020)

20	<p>Remarks:</p> <p>(a) M/s. Divis Laboratories Limited, Krishnapatnam Unit submitted the proposal on 25.08.2020 for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline at survey no. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh.</p> <p>(b) The proposed pipeline route is crossing through, CRZ-I(A), CRZ-IB, CRZ-III and CRZ-IV(A) zones as per the approved Coastal Zone Management Plan (CZMP) The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.</p> <p>(c) The paragraph 3 (i)(a) of CRZ Notification, 2011 permits the construction directly related to waterfront and directly needing foreshore facilities. Laying of pipelines for discharge of treated effluent is a permitted activity and is a regulated activity as provided in paragraph 4 (ii)(d) of CRZ Notification, 2011.</p> <p>(d) The industry has obtained NOC from the A.P. Pollution Control Board vide Order dated: 28.10.2020.</p>
----	--

The item is placed before the Authority for taking suitable decision.

<b>Agenda Item: 2</b>	<b>M/s Vedanta Limited (Division: Cairn Oil &amp; Gas) - Proposal for Offshore Oil and Gas Exploration and Appraisal in KG-OSHP-2017/1 Block in Bay of Bengal, East Godavari Dist., Andhra Pradesh - Clearance under CRZ Notification 2011 - Reg.</b>																	
1	<b>Name of the Industry &amp; Location address with Sy. Nos.</b>	: Vedanta Limited (Division: Cairn Oil & Gas), KG-OSHP - 2017/1 Block in Bay of Bengal, East Godavari District, Andhra Pradesh																
2	<b>Description of the Project Proposal</b>	: Drilling of 51 no's of exploration and appraisal wells and well testing in the proposed "Offshore Oil and Gas Exploration and Appraisal in KG-OSHP-2017/1 Block in Bay of Bengal, East Godavari District, Andhra Pradesh.  <ul style="list-style-type: none"> <li>• The proposed project is located entirely in offshore at a distance of 10.7 Km from the shoreline.</li> <li>• The Block area is 177 sq. Km. The wells will be drilled to explore the reservoirs up to a depth approximately of 2000 to 4000 m.</li> </ul> (EIA Report - Section 2.1, Pg 39)  <ul style="list-style-type: none"> <li>• The lifecycle of drilling activities involves mobilization of offshore rig, offshore well drilling, well testing, decommissioning of the rig including the closure of wells, if not proved economically viable for production of oil and gas.</li> </ul>																
3	<b>Cost of the project</b>	: Rs 2577.42 crores. (Form-1 Pg No.3)																
4	<b>Longitude and Latitude</b>	The proposed offshore Oil and Gas exploration Wells are located within the Lat. Long. of 16°16'32.09" N, 81°57'20.73"E and 16°25'36.94"N, 82°18'42.63"E in Bay of Bengal Sea (East Coast) of Andhra Pradesh coast.  (NCSCM, Chennai report, Page: 1)																
5	<b>Source of water supply</b>	Water for drilling purposes will be sourced partially from sea. Other remaining water requirements will be met by water supplied through supply vessels from the nearest port (Kakinada) and will be stored in water storage tanks. (EIA Report - Section 2.7.2., Pg 57)																
	<b>Quantity of water requirement</b>	<table border="1" data-bbox="675 1978 1438 2290"> <thead> <tr> <th>S. No</th> <th>Description</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td rowspan="3">1</td> <td>Process/mud preparation</td> <td></td> </tr> <tr> <td>Water Based Mud (WBM)</td> <td>600-1000 m<sup>3</sup>/well</td> </tr> <tr> <td>Synthetic Based Mud (SBM)</td> <td>150-300 m<sup>3</sup>/well</td> </tr> <tr> <td>2</td> <td>Drilling water consumption for miscellaneous usage</td> <td>25-50 m<sup>3</sup>/day/well</td> </tr> <tr> <td>3</td> <td>Water for domestic usage</td> <td>20-30 m<sup>3</sup>/day</td> </tr> </tbody> </table> (Form-1 - S No. 2.2. Pg: 57 & EIA report, table 2.4)	S. No	Description	Quantity	1	Process/mud preparation		Water Based Mud (WBM)	600-1000 m <sup>3</sup> /well	Synthetic Based Mud (SBM)	150-300 m <sup>3</sup> /well	2	Drilling water consumption for miscellaneous usage	25-50 m <sup>3</sup> /day/well	3	Water for domestic usage	20-30 m <sup>3</sup> /day
S. No	Description	Quantity																
1	Process/mud preparation																	
	Water Based Mud (WBM)	600-1000 m <sup>3</sup> /well																
	Synthetic Based Mud (SBM)	150-300 m <sup>3</sup> /well																
2	Drilling water consumption for miscellaneous usage	25-50 m <sup>3</sup> /day/well																
3	Water for domestic usage	20-30 m <sup>3</sup> /day																

**Wastewater Generation & Mode of Disposal**

S. No	Wastewater generation description	Quantity	Mode of treatment and disposal
1	Process/mud preparation		
	Water Based Mud (WBM) and drill cutting	600-1000 m <sup>3</sup> /well	Controlled discharge 50 barrels/hours to marine water adjacent to the drilling well.
	Synthetic Based Mud (SBM) and drill cutting	150-300 m <sup>3</sup> /well	The drill cuttings will be treated through drier and centrifuge to recover SBM. The final treated SBM drill cuttings and drilling fluid will meet oil & grease < 15 mg/l requirements. Controlled discharge 50 barrels/hours to marine waters adjacent to the drilling well.
2	Drilling water consumption for miscellaneous usage	25-50 m <sup>3</sup> /day	Controlled discharge 50 barrels/hours to marine waters adjacent to the drilling well.
3	Domestic wastewater from kitchen, shower, toilets and laundry area onboard drilling rig	15-25 m <sup>3</sup> /day	Onboard Sewage Treatment Plant and treated water discharge to marine outfall adjacent to the drilling rig meeting MARPOL requirements.

(EIA Report - Section 2.8.3 and 2.8.4.)

**Waste Generation from Well-Drilling:**

S. No.	Nature of waste	Quantity	Method of Disposal
<b>A</b>	<b>Hazardous Waste</b>		
1	Residual drilling mud, sludge and other drilling waste (mainly WBM and WBM drill cuttings)	Maximum 750 ton/well	WBM drill cuttings and leftover WBM will be intermittently disposed offshore at a rate of 50 bbl/hour/well.
2	Drill cuttings associated with SBM	Maximum 1500 ton/well	Oil content in SBM drill cuttings will be treated to meet <10 g/kg and thereafter will be disposed for the offshore disposal. SBM will be collected for re-use in next drilling operation
3	Used Lubricating oil	1-2 ton/well	Will be stored in barrels for disposal onshore through APPCB approved authorize recyclers.
4	Left over chemicals, paint, tank bottom sludges, batteries, spent acids, spent lubricants, filters,	Maximum 300 kg/well	Disposed through authorized agencies / recyclers / TSDF facilities of Andhra Pradesh Pollution Control Board

		e-waste etc.		(APPCB) / Central Pollution Control Board (CPCB).
	<b>B</b>	<b>Non Hazardous Waste</b>		
	5	Food waste	Maximum 30 kg per day	Food wastes will be macerated to less than 25 mm size and discharged offshore, as per the requirements of MARPOL Convention.
	6	Metal and nonmetal scrap	Maximum 2 ton per well	To be disposed of their registered vendors on periodic basis.
(EIA Report – Table 2.5, Page No: 58)				
6	<b>Details of CRZ clearance for existing project</b>		Does not exist. Applied for CRZ clearance for the first time	
7	<p>Technical evaluation of the marine outfall capacity:</p> <p>As the proposed project is oil and gas exploration drilling in the offshore region, which is a temporary activity, there is no permanent marine outfall proposed or to be established. Drill cuttings and associated wastewater will be discharged after treatment from the drilling rig, just adjacent to the location nearer to the well drilling location within the block area. The physical presence of rig (drilling vessel) will be for 90 to 120 days per well drilling. (EIA Report, Section 4.5.4.7)</p>			
8	Resource Utilisation:			
A	Land utilised by the project		This project scope is for offshore drilling of wells; thus no land will be required for any purpose including pipeline laying.	
B	Mangroves, beach, utilised		<p>Andhra Pradesh has about 582 sq km of mangrove forests. Mangroves wetlands are present only in the Godavari and Krishna deltaic regions. The district wise distribution of mangrove forests is as, East Godavari district (33.266 ha.), Krishna district (16.463 ha.), Guntur district (8.490 ha.).</p> <p>According to the MSSRF 2003 report, Coringa consists of 34 species that belongs to a group of 18 families. Of these 15 are true mangroves and 19 are associated species. Scyphiphora hydrophyllacea is the considered as endemic true mangrove species. Sonneratia alba, Rhizophora mucronata, Bruguiera gymnorrhiza and Xylocarpus granatum which are rare mangrove species.</p> <p>However, there is no forest land or</p>	

		<p>mangroves within 10 km radial distance except Extension of Coringa reserved forest located at a distance of 14.24 Km NW direction from the block.</p> <p>(EIA Report - Section 3.6.3.8., Pg 111)</p>
c	<p><b>Flora and fauna area affected</b></p>	<p>As the proposed project is oil and gas exploration drilling in the offshore region, which is a temporary activity (each well drilling is 90 to 120 days), no direct impacts on terrestrial ecology are expected. Marine Biological/ Ecological Receptor based assessment was studied and no adverse impact identified.</p> <p><b>Seaweeds and Sea grasses:</b></p> <p>The survey conducted in the project area indicates that the seaweeds and sea grass are absent within the project region.</p> <p><b>Coral reefs:</b></p> <p>No coral or any associated reef has been reported along the coastal waters of the project region.</p> <p><b>Marine Mammals</b></p> <p>There are no reports in recent years about regular occurrence of marine mammals in the coastal waters off Andhra Pradesh.</p> <p><b>Turtle</b></p> <p>The coastline of northern Andhra Pradesh extends from Bahuda river mouth to Godavari river mouth and is about 390 km in length. It is predominantly a rocky coast with small stretches of sandy beaches. The beach here is sandy and sand dunes are found between Vamsadhara Nagavalli and few patches of intertidal rocks in Kalingapatnam and Visakhapatnam. The coastline of Andhra Pradesh is one of the important sporadic nesting habitats of olive ridley turtles (<i>Lepidochelys olivacea</i>) and is believed to form part of the migratory route of the turtles that nest in Orissa. The species is known to nest on the northern Andhra Pradesh coast, which encompasses three districts namely Srikakulam, Vizianagaram and Visakhapatnam. Olive ridley turtles are categorized as Vulnerable on the IUCN Red List (IUCN, 2010) and are included in Schedule I of the Indian Wildlife (Protection) Act, 1972.</p> <p>There are five species of marine turtle in the WIO region, nesting and foraging in specific</p>

		<p>areas. All are threatened, with two that are Critically Endangered: the hawksbill turtle (<i>Eretmochelys imbricata</i>) and a south-west Indian Ocean leatherback subpopulation (<i>Dermochelys coriacea</i>). The two endangered species are the green turtle (<i>Chelonia mydas</i>) and loggerhead turtle (<i>Caretta caretta</i>). The fifth species, the olive ridley (<i>Lepidochelys olivacea</i>) is listed as Vulnerable.</p> <p>However, sporadic nesting of turtles was reported towards north. The other nesting sites reported in the East Godavari district Coast are Sacramento and Hope Island. Besides Olive Ridley, three other species of sea turtles namely Hawks bill, Green and Leather back turtles also visit Hope Island in small number every year.</p> <p>No turtle nesting sites are located at the proposed block and also within 10Km radius from the block.</p> <p>(EIA Report - Section 3.6.3 and 4.5.4)</p>
9	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	<p>As the block is offshore, located at 10.7 Km from the shoreline and no onshore activities will be undertaken as part of the proposed project.</p> <p>(EIA Report - Section 1.6.)</p>
10	<b>Offshore sea area Marine EIA (Marine Environment Impact Assessment)</b>	<p>As the proposed project is oil and gas exploration drilling in the offshore region is a temporary activity, no direct impacts on terrestrial (land) and adverse impact on marine ecology are expected. Also, there is no permanent marine outfall proposed in this project, all discharges will be temporary and nearer to the well/rig offshore location.</p> <p>(EIA Report - Section 3.6.)</p>
11	<b>Impacts of the marine outfall</b>	<p>The details are provided in EIA report - Prepared by M/s ABC Techno Labs India Private Limited, Chennai (NABET accreditation consultant)</p>
	i. On the land	
	ii. On the CRZ/Seabed area	
	iii. On the marine ecosystem at the diffuser	
	iv. Ecological sensitive areas	
<b>Impact and Mitigation measures</b>		
As per the EIA conducted by the M/s ABC Techno Labs India Private Limited,		

Chennai at EIA report (Executive summary, Section-5, Page. No.15), the following is reported:

**I) Impact due to Seismic Survey** EIA report (Executive summary, Section-5.1, Pg.No.15),

**Impact-** Sources of marine anthropogenic noise include high-intensity acute sounds produced by activities of seismic survey. The ability to detect low-frequency sound in particular may have evolved in fish, cephalopods, and other mobile marine invertebrates to avoid predators. For fish, the high intensity of airgun emissions may damage hair cells and cause changes in associated hearing capabilities. Also, high level of sound can elicit various types of behavioral responses in marine fish and invertebrates, some of which may affect a population. In general, mammals have a highly developed and highly specialised hearing system, and there is evidence that noise levels in excess of 90 dB(A) can cause a behavioural response including escape from the immediate area or high stress. Physiological effects and behavioural changes or disruption of communications caused to marine mammals are expected to be moderate.

**Mitigation measures:**

- Noise from seismic activity may induce localized behavioural changes in some marine species; however, there is no evidence of significant behavioural changes due to seismic activity that may impact on the wider ecosystem. The impact on fisheries through all activities of seismic survey is expected to be of short duration with limited spread and hence will have a minor impact.
- Routine inspection and maintenance of engines, and other equipment will be undertaken to minimize excess noise.

**II) Impact due to Rig Mobilization** EIA report (Executive summary, Section-5.2, Page. No.16),

**Impact-** Loading of fuel and other materials to the drilling rig will impact on the degradation of water quality and ecology from an accidental spill of fuel or other hazardous materials. Attaching transponders and/or anchors to the sea floor will damage the potentially sensitive benthic organisms and their habitats from disturbance to the sea floor sediments. The movement of the support vessels will Disturbance to local fishing activities and navigation routes.

**Mitigation Measures**

- The project shall make communications in advance about the mobilisation of rigs and the project duration to the nearby community, through Fisheries Department at Kakinada to avoid navigational disturbances.
- An oil spill and emergency response procedures for bunkering hazardous liquids/ refueling will be kept ready to minimize incidents during transportation.
- Effective communication between the supply vessel and the drilling rig will be maintained during fuel transfer and it will be monitored continuously

**III) Impact due to Drilling Activity** EIA report (Executive summary, Section-5.3, Page. No.16),

- (i) **Impact due to Air Environment-** During exploratory & appraisal drilling activities, the potential sources of air emissions would be as follows:

Emissions from DG sets used as part of the drilling rig. Emissions from flaring during well testing (if required). Fugitive emissions during transport of materials and personnel, and site closure phase.

#### **Mitigation Measures**

- Maintenance of diesel power generators to achieve efficient combustion, fuel efficiency and therefore reduce emissions;
- Use of low sulphur diesel oil for the equipment's and Low Sulfur Fuel Oil as Marine fuel.
- The vent boom shall be so located that any H<sub>2</sub>S and HC gas concentration on the platform remains within acceptable limits for personnel safety, under worst operating & environmental conditions
- All engines employed at site shall be adequately serviced and tested for emissions prior to mobilisation of rigs
- Placing of high efficiency burners for flaring of gases during well testing.
- All engines employed at site shall be adequately serviced and tested for emissions prior to mobilisation of rigs.

**(ii) Impact due to Noise & Vibration-** Noise at a drilling site is derived from multiple sources such as drilling operation, pumps, Compressors, generators, Heli deck etc. and can result in increase in ambient and underwater noise levels, which can cause health hazards to human and biological/ecological receptors.

#### **Mitigation Measures**

- Diesel generators at the rig would be housed in acoustic enclosure at the deck and the exhausts are provided with silencers/mufflers.
- Installation of adequate engineering control on equipment and machinery (like mufflers, vibration arrestors, proper lubrication etc.) to reduce noise levels at source, carrying out proper maintenance and subjecting them to rigid noise control procedures.
- Providing Personnel Protective Equipment (PPEs) like ear plugs/muffs to workers at site.

**(iii) Impact due to Under Water Noise-** Drilling of exploration and appraisal wells generates underwater noise as the drill bit penetrates into the seabed strata. The increase of underwater noise level may have impact on marine mammals, marine fish population and sea turtles. The impact on ecological environment has been discussed in ecological impact section.

#### **Mitigation Measures**

The impact due to the underwater noise from drilling and vessel activity is not considered to be sufficient amplitude to cause direct harm to marine life. Therefore, no requirement for marine observers or acoustic monitoring for standard drilling operations is required. To minimise the effects due to underwater noise generation, following mitigation measures will be in place:

- Avoid sudden loud noises, such as from the moving and putting down of heavy equipment, when cetaceans are observed in the region;
- Maintain the vessel and all noise generating equipment in good working order.
- Vessels to maintain a minimum distance from marine fauna when sighted.

**IV) Impact on Movement of Helicopter & Support Vessels** EIA report (Executive summary, Section-5.4, Page. No.17),

**Impact-** Engines in the support vessels and helicopters being used for the drilling program will generate noise, as will the rotation of the helicopter blades. Supply vessels transmit noise through both air and water. Noise generated from movement of helicopter and support vessels is transient in nature and extremely variable in intensity. This sound would be of short duration as these sources are typically moving between the drill site and port/shore.

**Mitigation Measures**

- Due to the short duration of the project and the low levels of support vessel and helicopter traffic, the likelihood of vessel or helicopter traffic significantly disturbing marine mammals is considered negligible. However, to minimize noise pollution of engines and machinery, it is recommended to optimize the number of journeys and switch off engines when not in use.
- Effective logistical planning and coordination to minimise unnecessary journeys and avoidance of low aviation (i.e. flying at lower altitudes) where possible.
- All support vessels will follow the most direct route between the well location and the shore base and or unless different route specified by Air Traffic Controller. It will be ensured that support vessels will avoid traveling close to the coast, except at the approach to the destination port and they will not traverse coastal waters at night which may traps fishing nets left overnight could be damaged.
- All vessels would operate within designated navigation channels, and the supply vessels will navigate in accordance with international marine safety and traffic standards.

**V) Impact due to Drilling discharges** EIA report (Executive summary, Section-5.5, Page. No.18),

**Impact-** The Water Based Mud (WBM) will be used for the initial shallower sections of drilling and Synthetic Based Mud (SBM) will be used for the deeper sections of the well. Waste and mud residues if discharged offshore, these will have following potential impacts:

- WBMs are water soluble and would be suspended in the water column temporarily increase in turbidity and suspended solids in the water column;
- Change in sediment particle size distribution and reduce the potential oxygen levels in the sediment;
- smothering of seabed species; and toxic effects present as mud additives
- Fatal of fishes/ invertebrates/ local flora.

**Mitigation Measures**

- Vedanta Limited (Division: Cairn Oil & Gas) will comply with MoEF&CC Guidelines for Disposal of Drill Cuttings and Drilling Fluid for Offshore Installation notified as per GSR 546 (E) dated 30th August 2005.
- Before offshore disposal of drill cuttings (both WBM and SBM) and unusable drilling mud (WBM only), will ensure prior laboratory composition testing as well as their low toxicity testing of 96- hour survival for LC- 50 value >30,000 ppm), thereby ensuring use of low toxicity

chemical additives for preparation of drilling fluids.

- Offshore discharges to be done at 3 to 5 m below the sea surface. The deck wash water and other oil contaminated liquids generated on the Mobile Offshore Drilling Unit (MODU) will be treated in the OWS installed on-board the rig to conform to Oil & Grease < 10 ppm, prior to discharge into sea. The treated effluent will be monitored regularly.
- The drilling operators will be required to record daily discharge of drill cuttings and drill fluids to offshore areas.
- Discharge of drill cuttings from operations located within 5 km of the shore will be restricted.

**VI) Impact due to Other Discharges** EIA report (Executive summary, Section-5.6, Page. No.18),

**Impact-**Other potential sources of wastewater discharges from the operations of MODU will include deck drainage, rig wash water, domestic wastewater, grey waters from showers and sinks and domestic sewage.

**Mitigation Measures**

- Vedanta Limited (Division: Cairn Oil & Gas) will comply with requirements under EPA for discharges into sea water, as well as with the discharge requirements under MARPOL (Marine Pollution), thereby ensuring adequate collection and treatment of wastewater prior to disposal into sea.
- Vedanta Limited (Division: Cairn Oil & Gas) will take measures to prevent any discharge of free oil in deck drainage that would cause a film, sheen or discoloration of the surface of the water or a sludge or emulsion to be deposited beneath the surface of the water.
- In cases where drill ship is employed each ship will have a Ballast Water Management Plan to ensure the stability of the vessel and conform with international standards, such as exchanging ballast water at least 200 nautical miles from shore and in waters over 200meters deep, if required
- Food waste generated will be macerated (below 25mm) prior to discharge in accordance with MARPOL 73/78 requirements.
- Adherence to the requirements of MARPOL 73/78 with respect to marine water quality will ensure minimal impacts to marine mammals, sea turtles and marine birds.

**VII) Impact due to Socio economic environment** EIA report (Executive summary, Section-5.7, Page. No.19),

**Impact on Livelihoods and Economic Opportunities-**While no direct additional permanent employment is to be generated, temporary employment opportunities will be created during the drilling phase of the Project. Other than this, the only socio- economic interactions will be with fishermen of the area. The proposed exploration may result in impacts on fishing and aquaculture activities in the backwaters close to well region/deck in terms of access restrictions.

**Disturbance due to Vessel Movement-**Due to key activities related to mobilisation of jack up rig, semi-submersibles rig and drill ship for drilling purposes, this might create disturbance to the movement of these fishing crafts when they are out in sea, thus affecting their fishing activities which might result in reduction of daily catch of the fishing communities.

	<p><b>Mitigation Measures</b></p> <ul style="list-style-type: none"> <li>• The project shall make communication in advance about the mobilisation of rig and project duration to nearby community to avoid navigational disturbance</li> <li>• As per Vedanta Limited (Division: Cairn Oil &amp; Gas) policy on local content will be implemented for this Project. As per the policy, wherever possible, engagement of local contractors and workers will be preferred.</li> <li>• Vedanta Limited (Division: Cairn Oil &amp; Gas) would be responsible in implementing the Oil Spill and Emergency Response Procedure that would contain the oil spill (if any) and minimise the impact created by oil spill to the marine ecology.</li> </ul>	
12	<p><b>Map showing alignment of the project</b></p>	<p>M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai, an authorized agency of the MoEF&amp;CC, carried-out the demarcation of CRZ areas.</p> <ul style="list-style-type: none"> <li>• The proposed project is located entirely in offshore at a distance of 10.7 km from the shoreline.</li> <li>• The KG-OSHP-2017/1 block and the proposed offshore Well locations fall within the CRZ IVA (Bay of Bengal Sea) category.</li> </ul> <p>As per the CRZ Rules, 2011, the area falling within coastline up to 12 nautical miles into the sea classified as CRZ- IV.</p> <p><b>(NCSCM, Chennai report)</b></p>
13	<p><b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b></p>	<p>:</p> <p>The exploration and extraction of oil and natural gas is a permitted activity as per the paragraph 3 (x)(b) of CRZ Notification 2011. The exploration of natural gas and oil is regulated as provided in paragraph 4.(ii)(e) of CRZ Notification 2011.</p>
14	<p><b>Item No. under the schedule of the EIA Notification, 2006</b></p>	<p>As per EIA Notification, 2006, this project falls under "1 (b)"- Offshore and onshore oil and gas exploration, development &amp; production of Category 'A'.</p> <p>However, In the recent notification issued by MoEF&amp;CC dated 16<sup>th</sup> January 2020, categorizes onshore and offshore oil and gas exploration activities as B2 category for seeking prior Environmental Clearance from SEIAA/ SEAC.</p> <p>The applicant obtained TOR from MoEF&amp;CC on 18.04.2019.</p>
15	<p><b>CRZ processing charges</b></p>	<p>:</p> <p>Rs.2,25,000/- (DD No. 624380, dt: 14.08.2020)</p>

16	<p><b>Remarks :</b></p> <p>(i) M/s Vedanta Ltd. (Division: Cairn Oil &amp; Gas), formerly known as Cairn India Ltd., has been allocated the hydrocarbon block KG-OSHP-2017/1 block, East Godavari district, Andhra Pradesh under the OALP (Open Acreage Licensing Policy) by MoP&amp;NG, Govt. of India. RSC (Revenue Sharing Contract) has been signed between Vedanta Ltd. and MoP&amp;NG on 1st October, 2018 for the exploration and exploitation of hydrocarbons.</p> <p>(ii) The proposed project is drilling of 51 no's of exploration and appraisal wells and well testing in the proposed "Offshore Oil and Gas Exploration and Appraisal in KGOSHP-2017/1 Block in Bay of Bengal, East Godavari District, Andhra Pradesh.</p> <p>(iii) They proposes to carry out drilling of 51 exploratory and appraisal wells and well testing of oil and gas in the block. The Block area is 177 sq. Km. The wells will be drilled to explore the reservoirs up to a depth approximately of 2000 to 4000 m. The proposed project is located entirely in offshore at a distance of 10.7 Km from the shoreline.</p> <p>The lifecycle of drilling activities involves mobilization of offshore rig, offshore well drilling, well testing, decommissioning of the rig including the closure of wells, if not proved economically viable for production of oil and gas.</p> <p>(iv) M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai, an authorized agency of the MoEF&amp;CC, carried-out the demarcation of CRZ areas. The proposed project is located entirely in offshore at a distance of 10.7 km from the shoreline. As per the CRZ Rules, 2011, the area falling within coastline up to 12 nautical miles into the sea classified as CRZ IV.</p> <p>(v) As a part of Obtaining Environmental Clearance for the proposed project, the application (Form-1 &amp; PFR) was submitted to MoEF&amp;CC and recommended with standard Terms of Reference (ToR) vide No.IA-J-11011/91/2019-IA-II(I) dated 18th April, 2019. The EIA report is prepared based on all the conditions of ToR issued by MoEF&amp;CC, New Delhi. However, as per the MoEF&amp;CC vide notification dated 16th January 2020 categorizes onshore and offshore oil and gas exploration activities as B2 category for seeking prior Environmental Clearance (EC) from state. Thus, project proponent (Vedanta Limited) will submit the necessary forms/applications along with this EIA report to Andhra Pradesh State Environmental Impact Assessment Authority (APSEIAA), for obtaining Environment Clearance.</p> <p>(vi) As per G.O.MS.No.499 MA, dated 26.10.1976 issued by HMAUD Dept, Govt. of A.P, the jurisdiction of APPCB is upto 4.8 Km in the sea for the purpose of water (Prevention &amp; Control of Pollution) Act, 1974. Hence, NOC from APPCB may not be required.</p>
----	--

The item is placed before the Authority for taking suitable decision.

<b>Agenda Item: 3</b>	<b>M/s Gold Coast Beach Resorts Pvt. Ltd - Proposal for construction of Beach Resort at Sy No. 79, Perupalem Village, Mogulthur Mandal, West Godavari District, Andhra Pradesh - Clearance under CRZ Notification 2011 - Reg.</b>
-----------------------	---

1	<b>Name of the Industry &amp; Location address with Sy. Nos.</b>	: M/s Gold Coast Beach Resorts Pvt. Ltd at Sy No. 79, Perupalem Village, Mogulthur Mandal, West Godavari District, Andhra Pradesh
2	<b>Description of the Project Proposal</b>	<p>: CRZ Clearance applied for construction of the Beach Resorts.</p> <ul style="list-style-type: none"> <li>• The resorts are proposed to be constructed on a land admeasuring about 30.0 acres of site area and building + Rooms with pool, Convention Centre and Spa block with total Built-up area of 10724.00 sq.m. in Phase-I and 9816.00 sq.m. in Phase-2.</li> <li>• The Resort also proposed the development with other facilities such as Golf course, Go-Carting, etc. to cater the needs of the people. It is also proposed to construct room blocks, banquet halls, restaurant, ethnic food court and entertainment block.</li> <li>• The total number of rooms proposed in main building and pool block are around 73 (in phase-1) in total and 73 (in phase-2) for conducting Entertainments &amp; banquet and convection for meeting clients and for business promotion.</li> </ul> <p>Total Site area : 30.0 Acres Total built-up area : 20540.00 Sq.m.</p> <p>The details are as follows:</p> <p>1) Main block (G+1) Ground floor (Phase-1) : 8658.00 sq.m. First floor (Phase-2) : 7787.00 sq.m. Pool : 191.55 sq.m.</p> <p>2) Rooms with Pool block (G+1) Ground floor (Phase-1) : 1690.00 sq.m. First floor (Phase-2) : 1194.00 sq.m. Pool area : 575.00 sq.m.</p> <p>3) Spa Block (Phase-1) : 650.00 sq.m.</p> <p>4) Convention Centre Ground floor (Phase-1) : 835.00 sq.m. First floor (Phase-2) : 835.00 sq.m.</p> <p>Adventure Sports &amp; Tot-Lot (Phase-I) : 4900.00 sq.m. Go-Carting (Phase-I) : 5930.00 sq.m. Golf Course (Phase-2) : 5930.00 sq.m.</p> <p>Green belt area (Phase-1 &amp; Phase-2) : 17897.00 sq.m. Parking Area (Phase-1 &amp; Phase-2): 4313.00sq.m.</p>

		(DPR, Pg No. 12, 69, 71 & 79)
3	<b>Cost of the project</b>	: Rs. 20 Crores approx. (DPR, Pg No. 12)
4	<b>Longitude and Latitude</b>	: Proposed Site Co-ordinates  Latitude: 16°20'49.64" / 17°42'30.006" N, Longitude: 83°18'46.912" / 83°18'51.101" E  (DPR, Pg. No:74)
5	<b>Source of water supply</b>	Fresh water - Local Panchayat Drinking water - Packed Drinking water No bore wells are proposed  (DPR, Pg. No:78)
	<b>Quantity of water requirement</b>	25.0 KLD (As per application)
	<b>Waste Water Generation</b>	Domestic - 20.0 KLD (As per application)
	<b>Mode of Disposal</b>	The wastewater generated will be treated in the Sewage Treatment Plant (STP) in the resorts premises with a capacity of 50 KLD, which is pre-fabricated.  After treatment, treated water will be utilized for green belt development.  (DPR, Pg No. 80)
	<b>Details of Solid waste</b>	
	<b>Generation</b>	1. Garbage : 1746 kg/day 2. STP Sludge : 5 kg/day & 3. Waste Oil : 50 LPA  (DPR, Pg No. 84)
	<b>Mode of disposal</b>	1. Garbage: The garbage will be segregated into dry waste and wet waste. Wet waste which is bio-degradable will be dump into Organic waste converter of 600Kgs/Day (ModelOWC130) for converting the bio-degradable waste into manure.  2. STP Sludge: Use as manure  3. Waste Oil to Authorized Agencies  (DPR, Pg No. 84)
	<b>Details of DG sets</b>	DG - 2x250KVA
6	<b>Details of CRZ clearance for existing project</b>	Does not exist. Applied for CRZ clearance for the first time
7	<b>Resource Utilisation:</b>	

a	<b>Land utilised by Project</b>	30 Acres (Page No.69, DPR) 5.16 Acres (Page No.15 of IRS Report)
b	<b>Mangroves, beach, utilised</b>	
c	<b>Flora and fauna area affected:</b>	<p><b>Construction Phase:</b> (Page No.120, DPR)</p> <p>Construction activity may have slight impact on flora nearby project area. Dust formed during the construction activity will accumulate on the leaves of the plant which may cause blocking of the stomata. Respiration activity of the plants gets affected due to blockage in stomata. The noise generated during construction activity may have some negative impact on birds found in the area. The impacts caused due during the construction phase will be a reversible impact. Care must be taken to minimize the dust formation due to construction activity viz. sprinkling of water etc. Noise generated by construction equipment's will be controlled through provision of mufflers in machines and implementation of other noise control measures.</p> <p><b>Operation phase:</b></p> <p>The flora is sparse and there is no threatened flora and fauna found in and around the project site. There will be no significant impact on the terrestrial flora and fauna during the operational phase of the project. The flora and fauna found in the buffer are would not be impacted by the project activity. However proper ferry traffic management will further aid in reducing the noise and air pollution.</p>
8	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	
9	<b>Off shore sea area Marine EIA (Marine Environment Impact Assessment)</b>	<p>Not applicable.</p> <p>The quantity of sewage generated shall be treated in STP and then treated water will be utilized for flushing and gardening. Marine out is no proposed.</p>
10	<b>Impacts of the marine outfall</b>	Not applicable. No Marine Outfall
	i. On the land	
	ii. On the CRZ/Seabed area	
	iii. On the marine ecosystem at the diffuser	<p><b>Impact on marine ecology:</b> (Page No.121, DPR)</p> <p>Marine ecosystem observed at a distance less than 0.5 km from the project site and there is no construction activity in the seashore; hence the construction activity will not have any impact on marine ecosystem.</p>
	iv. Ecological sensitive areas	

			<p><b>Plantation work:</b> (Page No.121, DPR)</p> <p>A 20-25 m wide green belt shall be proposed on river bunds. Further, avenue plantation will be undertaken besides the project. Extensive afforestation at project area will be undertaken which will not only act as lung space in the area but will also improve aesthetics. Multi-layered plantation comprising of medium height trees (7 m to 10 m) and shrubs (5 m height) are proposed for the green belt. Moreover, in future creepers will be planted along the boundary wall to enhance its insulation capacity.</p>
11	<b>Map showing alignment of the Project</b>	:	<p>The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.</p> <ul style="list-style-type: none"> <li>• The area proposed for development of beach resort project is classified as CRZ-III, as per the approved Coastal Zone Management Plan (CZMP) of the area.</li> <li>• Conclusions in IRS, Chennai report are as follows: <ul style="list-style-type: none"> <li>○ The proposed project site for Beach Resort falls entirely inside 500m setback line from HTL of Bay of Bengal.</li> <li>○ Proposed building layout as provided by client falls outside NDZ i.e. 200m from HTL of Bay of Bengal as per Approved CZMP prepared by NCSCM, Chennai as per CRZ Notification 2011 and fully inside 500m setback line (CRZ III).</li> </ul> </li> </ul> <p>(IRS Chennai report, Pg Nos.: 16 &amp; 17)</p>
12	<b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b>	:	<p>The permissible activities are listed under CRZ Notification 2011 section 8 III (B) (i) - Norms for regulation of activities permissible under this notification.</p> <p>Development of beach resorts or hotels in the designated areas of CRZ-III for occupation of tourist or visitors is a permissible activity, subject to the conditions as per Annexure-III of CRZ Notification, 2011, with prior approval of the Ministry of Environment, Forests and Climate Change.</p>
13	<b>Item No. under the schedule of the EIA Notification, 2006</b>		<p>The total built-up area is 20540.00 Sq.m., which is more than 20,000 Sq.m. The applicant shall</p>

			obtain EC order from SEIAA.
14	<b>CRZ processing charges</b>	:	Rs.50,000/- vide DD No 171942, dated: 15.09.2020
15	<b>Remarks :</b>		
	<p>(a) M/s Gold Coast Beach Resorts Pvt. Ltd has submitted a proposal for the development of beach resort at Sy No. 79, Perupalem Village, Mogulthur Mandal, West Godavari District, Andhra Pradesh and sought Clearance under the provisions of the CRZ Notification, 2011.</p> <p>(b) The proposed site will be for Beach Resorts Construction to increase tourism development as per the Govt. Policy. The area proposed for development of beach resort project is classified as CRZ-III as per the approved Coastal Zone Management Plan (CZMP) of the area. The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.</p> <p>(c) The permissible activities are listed under CRZ Notification 2011 section 8 III (B) (i) - Norms for regulation of activities permissible under this notification. Development of beach resorts or hotels in the designated areas of CRZ-III for occupation of tourist or visitors is a permissible activity, subject to the conditions as per Annexure-III of CRZ Notification, 2011, with prior approval of the Ministry of Environment, Forests and Climate Change.</p> <p>(d) <i>As per paragraph I(i) of Annexure.III of CRZ Notification, 2011, the total plot size shall not be less than 0.4 hectares and total covered area on all floors shall not exceed 33% of the plot size. In the present proposal, the site is 30.0 acres (12.14 Ha.), which is more than 0.4 Ha and the total built-up area is 20540.00 Sq.m. (2.054 Ha.), which is 16.9% (&lt; 33%) of the plot area.</i></p> <p>(e) The applicant submitted the application to the MoEF&amp;CC through online on 18.03.2020 (Proposal No: IA/AP/CRZ/147934/2020), only for CRZ Clearance. APCZMA recommendations are necessary to obtain CRZ Clearance. And hence, the applicant submitted the application to APCZMA for their recommendations.</p>		

The item is placed before the Authority for taking suitable decision.

<b>Agenda Item: 4</b>	<b>Andhra Pradesh Disaster Recovery Project (APDRP) by Greater Visakhapatnam Municipal Corporation (GVMC) - Proposal for redevelopment of beachfront at RK Beach starting from Coastal battery junction to Kirlumpudi junction in Visakhapatnam, Andhra Pradesh under APDRP by GVMC - Clearance under CRZ Notification 2011 - Reg.</b>
-----------------------	--

1	<b>Name of the Industry &amp; Location address with Sy. Nos.</b>	: Andhra Pradesh Disaster Recovery Project (APDRP) by Greater Visakhapatnam Municipal Corporation (GVMC) at RK Beach starting from Coastal battery junction to Kirlumpudi junction, Visakhapatnam, Andhra Pradesh
2	<b>Description of the Project Proposal</b>	: Proposal for redevelopment of beachfront at RK Beach at a stretch of 3 km long beachfront, starting from Coastal battery junction to Kirlumpudi junction in Visakhapatnam, Andhra Pradesh under APDRP by GVMC. <ul style="list-style-type: none"> <li>• APDRP (Andhra Pradesh Disaster Recovery Project) is being implemented by Government of Andhra Pradesh through Revenue (Disaster Management) department with Financial assistance from World bank in "HUDHUD" affected Districts. The Proposed development of Visakhapatnam Beachfront Redevelopment has been taken up under APDRP by Greater Visakhapatnam Municipal Corporation (GVMC) in the city of Visakhapatnam, Andhra Pradesh (AP).</li> <li>• Under Visakhapatnam beachfront redevelopment project, a comprehensive study of 30 km is conducted and a stretch of 3 km long beachfront falling under RK Beach is identified as an intervention area.</li> <li>• The proposed development is the redevelopment of the beachfront consisting of Retrofitting &amp; part Reconstruction of Existing Retaining wall, Storm Water Drain, Road Alignment, Bicycle Track, Promenade, Public Toilets, Plazas, Parking, Kiosks, Identified space for mobile Hawkers, Parks, Children play areas, Open Gym areas, Seating areas, Drinking water facility, Lifeguard tower, Bicycle Station, Upgradation of existing of Pump room, Upgradation of existing Beach shops, etc. for the development and management of R K beaches of Visakhapatnam coast.</li> </ul>
3	<b>Cost of the project</b>	: Rs 109.5 Crores (as per Form-I)
4	<b>Longitude and Latitude</b>	The project site is at RK Beach at a stretch starting from Coastal battery junction to Kirlumpudi junction in Visakhapatnam.  Coastal battery junction: 17°42'18.146"N, 83°18'33.853"E  Kirlumpudi junction

		17°43'13.678"N, 83°20'5.75"E (NCSCM, Chennai report, Page: 1)
5	<b>Source of water supply</b>	The source of water for the proposed public amenities will be from Municipal water supply lines.  (Form I, S.No. 2.2)  Municipal water supply - 184.1 cu.m., Treated/Recycled water - 203 cu.m., Total - 387.1 cu.m.  (Questionnaire for Environmental Appraisal, Pg No. 13)
	<b>Quantity of water requirement</b>	375.1 KLD.  (Form I, S.No. 2.2)  The estimated amount of total 387.1 KLD (Peak demand) of water shall be required for the proposed project during operations for public amenities like public toilets, drinking water facility, etc. Average demand - 274.57 KLD  (Questionnaire for Environmental Appraisal, Pg No.12)
	<b>Waste Water Generation</b>	The estimated wastewater generation from public amenities is 132.48 KLD
	<b>Mode of Disposal</b>	The wastewater generated will be discharged into the existing municipal network and will be directed to the existing STP operated by GVMC.
6	<b>Details of CRZ clearance for existing project</b>	Does not exist. Applied for CRZ clearance for the first time
7	<b>Resource Utilisation:</b>	
a	<b>Land utilised by Project</b>	The proposed Visakhapatnam Beach Front Redevelopment Project, has a total stretch of 3km and is primarily along the beach. The proposed Project broadly encompasses CRZ areas on the beach side and Retaining wall structure, pavements on the landward side.  The Project does not involve any Land Acquisition or diversion of Land for permanent change in Land Use. After the completion of the Project the entire stretch is beautified and infrastructure facilities like drinking water, toilets etc., are improved along with strengthening of the Retaining wall.  (EIA report, Pg No. 151)
b	<b>Mangroves, beach, utilised</b>	Mangroves, Mudflat, Sand dune, Coral reef, Sea grass, etc., which are CRZ IA, are not present at

		the proposed project area.								
c	<b>Flora and fauna area affected:</b>	<ul style="list-style-type: none"> <li>• The intervention areas are on the landward side of the retaining wall of the beach. The initial screening of the proposed Intervention areas has indicated that there are no trees to be cut.</li> <li>• The Beach Front Redevelopment Plan has identified designated areas for Tree Plantation using Indigenous species and also protecting the existing trees/plantations.</li> <li>• The Project is not disturbing the Ecologically Sensitive Zones and Forest Areas, hence there will be no impact on the Fauna of the region.</li> <li>• Impacts on Flora and Fauna during the <b>Construction Phase:</b></li> </ul> <table border="1"> <thead> <tr> <th>Activity</th> <th>Impacts</th> </tr> </thead> <tbody> <tr> <td>Olive Ridley Turtles</td> <td>The Labour movement away from the project extent to the ecologically important zone might create disruption during the breeding season of Turtles (November to March)</td> </tr> </tbody> </table> <ul style="list-style-type: none"> <li>• Impacts on Flora and Fauna during the <b>Operation Phase:</b></li> </ul> <table border="1"> <thead> <tr> <th>Activity</th> <th>Impacts</th> </tr> </thead> <tbody> <tr> <td>Flora</td> <td>There is no impact on Flora and Fauna. The plantation being removed due to road alignment will be replanted as per new design.</td> </tr> </tbody> </table> <p>(EIA report, Pg No. 156)</p>	Activity	Impacts	Olive Ridley Turtles	The Labour movement away from the project extent to the ecologically important zone might create disruption during the breeding season of Turtles (November to March)	Activity	Impacts	Flora	There is no impact on Flora and Fauna. The plantation being removed due to road alignment will be replanted as per new design.
Activity	Impacts									
Olive Ridley Turtles	The Labour movement away from the project extent to the ecologically important zone might create disruption during the breeding season of Turtles (November to March)									
Activity	Impacts									
Flora	There is no impact on Flora and Fauna. The plantation being removed due to road alignment will be replanted as per new design.									
8	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	<p>EIA report – report by M/s. INI Design Studio at Ahmedabad, Gujarat (Design Consultant) and M/s. B S Envi-Tech Pvt. Ltd. at Secunderabad (Environmental Consultant).</p> <p><b>Detail Environment Impact and Mitigation measures mentioned below</b></p>								

### Environment Impact Studies

As per the *EIA* report by M/s. INI Design Studio at Ahmedabad, Gujarat (Consultant) and M/s. B S Envi-Tech Pvt. Ltd. at Secunderabad (Environmental Consultant), at **Chapter 7** , the following is reported as the impacts and proposed mitigation measures during the Construction Phase and during the operational phases:

#### **I. Construction Phase:**

The impacts during Construction Phase of the Project and the suitable Mitigation Measures are given in Table below: (Page 221 of EIA report)

#### MITIGATION MEASURES DURING CONSTRUCTION STAGE

	Activity	Impacts	Proposed Mitigation Measures
Land	Excavation of Existing Road and Pavement	Obstruction to Traffic Flow	a) Diversion of the Traffic in consultation with PIU and Traffic Police
		Increase in fugitive dust	a) Barricading the intervention area b) Frequent sprinkling of water (preferably use of treated STP Water)
		Disposal of Construction Debris	The Construction debris should be disposed to Authorised locations designated by the PIU.
	Use of Construction Equipment	Emissions to Air	a) Use of equipment which is less than 5 years old. b) Regular maintenance of the Construction equipment c) All transport Vehicles to be regularly checked by RTA Approved Pollution testing centres and display PUC Certificates
		Noise Pollution	a) Use of equipment which is less than 5 years old. b) All construction activities should be stopped by 10 PM every day especially near Residential Areas
	Construction of Road and Various Facilities like Bicycle/pedestrian path,	Increase in fugitive dust	a) Barricading the intervention area b) Frequent sprinkling of water (preferably use of treated STP Water)

	retaining wall, bus stops, stair, ramp access, parks, stepped promenade, decks, boardwalks, trails, redevelopment of washerman area, biopond, open multifunctional plaza, pavilions, food court, shopping, recreational areas, toilets, water fountain, Lifeguard towers, community Garden, organic restarurant, sea food farming, Shacks, Parking Area, Bio pond, Amphitheater, Viewing Decks etc.,	Disposal of Construction Debris	The Construction debris should be disposed to Authorised locations designated by the PIU.
		Materials for Board Walk, Natural Trails	It is preferable to use Natural materials and sustainable materials for the construction
	Green spaces	The existing Green patches will be removed due to construction of the Road	The Master plan has identified Green Spaces which shall be planted with Native Species.
Water Pollution	Water (Mobile Toilets)	Open Defecation by Construction Labour.	Provision of Adequate No. of Mobile Bio Toilets and Drinking water Kiosks for the use of the Construction Labour
Solid Waste	Collection and disposal of Solid Waste	Generation of Organic and Inorganic Waste by the Construction workers	Provision of adequate no. of Bins to handle dry and wet waste, at regular intervals.  PIU to ensure regular clearance of the Bins and safe disposal of the waste to approved sites.
Flora and Fauna	Olive Ridley Turtles	Construction activity, noise and night time lighting, movement of people will cause	The Eco sensitive Zones shall be clearly identified and marked in consultation with PIU and the VSPCA. The indentified area shall be properly barricaded as advised by Visakha Society for Protection and Care of Animals (VSPCA).

		disruption during the breeding season of Turtles (November to March)	<p>Construction labour to be sensitized during induction program about the importance of Turtles and need to take care of them during the breeding season</p> <p>Contractor shall ensure that the identified eco sensitive zones at R K Beach shall not be disturbed and no activity is taken up during night time.</p> <p>There shall be no bright lighting in the vicinity of the identified areas during night time.</p>
Occupational Health and Safety	Construction Activity	Exposure to dust, noise and injuries	<p>All the construction labour have to be given induction program about the Occupational Health and Safety aspects and the use of PPE's.</p> <p>The Contractor should ensure the regular use of PPE by all the Construction labour and also visitors to the site.</p>

## II. Operation Phase:

The Impacts and Mitigation Measures during the Operation Phase of the Project are summarised below, (Page 224 of EIA report)

### MITIGATION MEASURES DURING OPERATION STAGE

	Activity	Impacts	Proposed Mitigation Measures
Land	Traffic Management	Increased footfall is anticipated due to better facilities being provided at beach site. However, organized parking spaces have been planned to avoid traffic congestion due to road side parking.	<p>Parking shall be allowed only in designated parking slots.</p> <p>Centralized Parking slots shall be earmarked and visitors commuted through Battery operated Shuttle buses</p> <p>Hawkers shall be permitted only in designated locations exclusively earmarked for them.</p> <p>The people shall be educated for obeying traffic rules. Strict implementation of Traffic Rules shall be implemented.</p>
	Footpath	Illegal occupation of space by Hawkercs etc.,	Hawkers shall be permitted only in designated locations exclusively earmarked for them.
	Beach Infrastructure	Misuse and damage of Infrastructure provided for	PIU has to ensure that dedicated team/agency for conducting regular inspections and undertaking suitable repairs where

		redevelopment of Beach Front will damage the beach.	ever required which will ensure the safety of the Beach infrastructure. Provision of CC TV Cameras to be considered for ensuring safety and security of the beach users and infrastructure which also includes restricting Illegal Activities at the Beach.
	Retaining wall	Damage of the Retaining Wall due to any future Natural Disasters, which will in turn effect the Road, Footpath, Bicycle track, Promenande and other Beach Infrastructure.	PIU has to ensure that a dedicated team/agency conduct regular inspections and undertaking suitable repairs where ever required which will ensure the safety of the Retaining walls and Beach infrastructure. The proposed CCTV cameras will help in monitoring activity.
Water	Toilet Blocks	The Non availability of water for the Toilets will result in Unhygienic conditions of the Toilets and thereby open defecation may start/increase on the beach.  Discharge from Toilets	PIU has to appoint a dedicated agency for operating and maintenance of the Toilet Blocks.  These toilets will be connected to the Modular STP. The treated waste water shall be utilized for Green Belt development within their premises.
	Water ATM's	The Non availability of treated water will put the ATM's to disuse.	PIU has to appoint a dedicated agency for operation and maintenance of the Water ATM's
	Drainage Channels	There are several open drains coming from uplands and joining the sea.  However these are not due to the Project but it is essential to provide solution for the untreated sewage causing pollution of the sea as well as the beach front.	a) Provision of bar screens upstream will help in controlling the flow of garbage, which has to be removed at frequent intervals.  The details of the Screens and the General Arrangement /Scheme showing the typical arrangement for directing the Sewage Flow and to trap the Garbage are given in EIA report.  b) It is planned that all the open drains will be connected to

				<p>underground drainage and establish a modular STP to treat the same.</p> <p>c) PIU to ensure that that the drains are cleared of Garbage and Filth before the open drains meet the Sea through Beach till the underground drainage system is in place.</p>
Solid Waste	Collection and disposal of Solid Waste	<p>a) Organic waste (food items, rotten fruits, vegetable and fruit peels etc.,) generated by the Hawkers and Beach users</p> <p>b) Inorganic waste comprising Plastic cups, bottles, plates, covers, paper Plates, Glass etc., generated by the Beach Users</p> <p>c) Animal Faeces due to Stray dogs, horses and camels etc.,</p>	<p>Provision of coloured Bins to handle dry and wet waste, at regular intervals.</p> <p>PIU to ensure regular clearance of the Bins and safe disposal of the waste to approved sites.</p> <p>House Keeping of the Beach area is also a very important function to maintain cleanliness of the beach and attract Tourists.</p> <p>PIU has to establish a dedicated and responsible agency with proper mandate and infrastructure, tools and tackles/ equipment such as Tractor towed Beach Cleaning Machines to maintain the Beach.</p>	
	Solid waste management during large gatherings at the beach	Organic and Inorganic Waste is the main impact during large gatherings at the beach.	<p>The average footfalls at R K Beach have been recorded as 4500 to 5500 people per day as per the records of Department of Tourism, Government of Andhra Pradesh.</p> <p>The estimated total waste generation is 830 Kg/day (comprising 330 kg of organic waste and 500 kg of inorganic waste).</p> <p>The PIU has to design a mechanism to make the Organizers responsible for collecting the wet and dry waste in separate coloured bins and disposal of the same to authorized disposal points of</p>	

				GVMC.  This should be incorporated in the permissions to be granted by the PIU for event managements.
	Flora and Fauna	Flora	There is no impact on Flora and Fauna. The plantation being removed due to road alignment will be replanted as per new design.	<b>Redesigned Intervention area</b> Native Species to be planted along the carriage way, public plaza, eateries.  <b>Outside the Beach Area</b> It is an ideal location for planting of dwarf and medium sized coconut plantation outer side of the beach with an escapement of 5mx5m Broad leaved palms in grooves can be planted without hindrance to the beach users Mangroves, screw pines, Rhizophora and avicinea planted along the banks of Gostani river confluence.
		Olive Ridley Turtles	The Labour movement away from the project extent to the ecologically important zone might create disruption during the breeding season of Turtles (November to March)	The project extent is located away from the eco zone. But care will be taken that the labourers are made aware of the disturbance which might be caused by the movement during the breeding season in the ecologically important zone.
9	<b>Off shore sea area Marine EIA (Marine Environment Impact Assessment)</b>			Not applicable.  There is no marine outfall as the sewage and wastewater generated shall be discharged into the existing municipal network and will be directed to the existing STP operated by GVMC. Hence, Marine Environment Impact Assessment is not required.
10	<b>Impacts of the marine outfall</b>			Not applicable.
	v. On the land			
	vi. On the CRZ/Seabed area			
	vii. On the marine ecosystem at the diffuser			
	viii. Ecological sensitive areas			
11	<b>Map showing alignment of the Project</b>			M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai, an authorized agency of the MoEF&CC, carried-out the demarcation of CRZ areas.

		<ul style="list-style-type: none"> <li>• The proposed beachfront developments such as Stone Pitching, Retaining Wall Restoration, Bicycle Track, Components, Pathway, Steps and Ramps, Toe Wall, Greens and Roads fall within the CRZ II category (Visakhapatnam Municipal area).</li> <li>• Being an urban area the area between High Tide Line to 500m CRZ line area classified under the CRZ II category.</li> <li>• The water body part except the intertidal zones and ESAs are CRZ IV. Mangroves, Mudflat, Sand dune, Coral reef, seagrass, etc, which are CRZ IA, are not present at the proposed project area.</li> </ul> <p><b>The CRZ categories along the project area are CRZ IB (Beach), CRZ II and CRZ IVA (Bay of Bengal Sea).</b></p> <p>The proposed project site falls within the Sheet Number E 44 R 6/N and respective Map Number AP 116 of approved CZMP of Andhra Pradesh state prepared as per CRZ Notification 2011.</p>
12	<b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b>	: The proposed beachfront development falls under CRZ-II category.
13	<b>Item No. under the schedule of the EIA Notification, 2006</b>	<p>The project area spreads across approximately 20 Ha of land and the total built up area is 1600 sq. mt. for public amenities.</p> <p>According to the Guidelines for seeking Environmental clearance for construction project 8(a) and 8(b) EC is not required for the project as the coverage area is less than 50 Ha and built up area is less than 20,000 sq mt. Hence, the project falls under the purview of CRZ only.</p>
14	<b>CRZ processing charges</b>	: Rs.2,25,000/- vide DD No 507131, dt.02.03.2019.
15	<b>Remarks :</b>	
	<p>(a) Earlier, the Commissioner, GVMC, Visakhapatnam submitted proposal on 04.03.2019 for redevelopment of beachfront at Bheemunipatnam (P-I) &amp; R. K. Beach (P-II) in Visakhapatnam under Andhra Pradesh Disaster Recovery Project (APDRP). The proposal was placed in the meeting 16.08.2019 and sought clarification to submit the information.</p> <p>(b) Now, the Commissioner, GVMC, Visakhapatnam submitted proposal on 31.08.2020 for redevelopment of beachfront at RK Beach at a stretch of 3 km long beachfront, starting from Coastal battery junction to Kirlumpudi junction in Visakhapatnam, Andhra Pradesh under Andhra Pradesh Disaster Recovery Project (APDRP) by Greater Visakhapatnam Municipal Corporation (GVMC). The applicant sought clearance under the provisions of CRZ Notification, 2011.</p>	

- (c) APDRP is being implemented by Government of Andhra Pradesh through Revenue (Disaster Management) department with Financial assistance from World bank in "HUDHUD" affected Districts. The Proposed development of Visakhapatnam Beachfront Redevelopment has been taken up under APDRP by GVMC in the city of Visakhapatnam, Andhra Pradesh (AP).

Under Visakhapatnam beachfront redevelopment project, a comprehensive study of 30 km is conducted and a stretch of 3 km long beachfront falling under RK Beach starting from Coastal battery junction to Kirlumpudi junction is identified as an intervention area.

The proposed development is the redevelopment of the beachfront consisting of Retrofitting & part Reconstruction of Existing Retaining wall, Storm Water Drain, Road Alignment, Bicycle Track, Promenade, Public Toilets, Plazas, Parking, Kiosks, Identified space for mobile Hawkers, Parks, Children play areas, Open Gym areas, Seating areas, Drinking water facility, Lifeguard tower, Bicycle Station, Upgradation of existing of Pump room, Upgradation of existing Beach shops, etc. for the development and management of R K beaches of Visakhapatnam coast.

- (d) The project aims at both restoring essential services disrupted by the cyclone (Hudhud) and improving the design standard and practices in the state to increase resilience.
- (e) The proposed project does not intend to change the land use of the beachfront of Visakhapatnam. However, the intervention area identified in the project include shore protection work, redesigning landscape areas, realignment of the roads, construction of storm water drain, upgrading and providing new public amenities for resilience and for public realm. This may increase usage intensity of the beachfront.
- (f) The Commissioner, GVMC, Visakhapatnam vide letter dated: 24.09.2020 informed that APDRP is being implemented by Government of Andhra Pradesh through Revenue (Disaster Management) Department with Financial assistance from World bank in "HUDHUD" affected Districts. The proposed development of Visakhapatnam Beachfront Redevelopment has been taken up under APDRP by GVMC in the city of Visakhapatnam, Andhra Pradesh (AP) and hence requested to grant In-Principle NOC, pending CRZ clearance for the said proposed, at the earliest, on the following grounds:
1. There was certain delay caused earlier in submission of CRZ maps, as the NCSCM, Chennai was under lock down from March 2020 to July 2020, due to Covid-19 Pandemic.
  2. The tenders for the said RK beach Redevelopment Package were invited and finalized and awaiting approval of the World Bank, New Delhi. It is informed by the concerned officials of the World Bank that the work can be awarded only if the CRZ clearance is submitted by GVMC before 30.09.2020.
  3. He further stated that as per the time lines and guide lines of APDRP, the contracts which are not awarded before 30.09.2020 cannot be considered for funding under the World Bank. Thus the No objection Certificate / approval of CRZ clearance is vital and mandatory for approval of the Contract / Tender by World Bank before the dead line i.e., 30.09.2020.

In view of the above urgency expressed by the Commissioner, GVMC, Visakhapatnam, the Chairman, APCZMA instructed to obtain site inspection report from a team comprising of the following and also instructed to obtain

the remarks from all the APCZMA expert members:

1. Prof. Ummey Shammem, Professor, Department of Zoology, Andhra Pradesh University - Member, APCZMA;
2. Dr. T. Byragi Reddy, Professor, Department of Environmental Sciences, Andhra Pradesh University - Member, APCZMA;
3. Sri. GPS Murthy, Chief Scientist & Scientist-in-Charge, CSIR-National Institute of Oceanography (NIO), Regional Centre, 176, Lawsons Bay Colony, Visakhapatnam - 530 017 and
4. Sri. T. Rajendra Reddy - JCEE, APPCB, ZO, Visakhapatnam

The above said Committee inspected the site and submitted the report. The APCZMA expert members submitted their remarks.

Then In-Principle No Objection Certificate (NOC) was issued on 30.09.2020.

The item is placed before the Authority for taking suitable decision.

Agenda Item: 5	Sri P.V. Devendra Prasad, Vijayawada - Proposal for construction of M/s Royal Palms The Beach Resorts at Sv No. 430, Ramapuram area, Kothapet village, Vetapalem Mandal, Chirala, Praksam District, Andhra Pradesh - Clearance under CRZ Notification 2011 - Reg.	
1	Name of the Industry & Location address with Sy. Nos.	: M/s Royal Palms The Beach Resorts at Sv No. 430, Ramapuram area, Kothapet village, Vetapalem Mandal, Chirala, Praksam District, Andhra Pradesh
2	Description of the Project Proposal	: CRZ Clearance applied for construction of the Beach Resorts.  The proposed project is to construct room blocks, banquet halls, restaurant, ethnic food court and the entertainment block. (DPR, Pg No. 29)  The details are as follows:  Total Plot area : 14811.5 Sq.m. (1.48 Ha.) Total built-up area : 3929.80 Sq.m. (0.3929 Ha.)  Main building: G+1 (9 m height): 2041 Sq.m. Cottages building: 1888.80 Sq.m. Building - Entertainment & Banquet Facilities: 433.34 Sq.m. Swimming Pool (Ground Floor): 390.00 Sq.m. Parking area : 1490.40 Sq.m. Tot Lot Area or Greenbelt area : 1482.00 Sq.m.  <b>PHASE - I</b> (Form I - Basic information) 1) Main Block: G+1 (9 m height - 2041 Sq.m.) Ground Floor Convention Hall - 449.91 Sq.m. Restaurant / kitchen - 502.03 Sq.m. Lobby & Reception - 153.06 Sq.m. First Floor : Guest Rooms - 936 Sq.m. 2) Cottages: Ground Floor : 78.70 Sq.m. First Floor : 78.70 Sq.m. Single Cottage : 157.40 Sq.m. 12 X Cottages : 1888.80 Sq.m. 3) Pool area : 390.60 Sq.m. 4) Parking : 1490.40 Sq.m.  <b>PHASE - II</b> 1) Open Auditorium : 1458.00 Sq.m. 2) Kids Park : 1021.05 Sq.m. 3) Club House : 476.60 Sq.m. 4) STP/ Electricity Room : 100.56 Sq.m.

			(Form-I & DPR, Pg No. 36)																
3	<b>Cost of the project</b>	:	Phase I : About Rs. 12Crores Phase II : About Rs. 8 Crores  (Form-I)																
4	<b>Longitude and Latitude</b>	:	Proposed Site Co-ordinates A 15°46'34.86" N, 80°22'38.60" E B 15°46'36.75" N, 80°22'41.58" E C 15°46'29.29" N, 80°22'44.47" E D 15°46'27.77" N, 80°22'41.77" E  (on APCZMP map)																
5	<b>Source of water supply</b>		Fresh water considered from local gram panchayat water supply scheme and no bore wells are proposed  (DPR, Pg No. 37)																
	<b>Quantity of water requirement</b>		23.0 KLD  (Fresh water for Domestic - 16.0 KLD & Recycled water for green belt - 7.0 KLD)  (DPR, Pg No. 38)																
	<b>Waste Water Generation</b>		Domestic - 12.08 KLD (DPR, Pg No. 39)																
	<b>Mode of Disposal</b>		The wastewater generated will be treated in the Sewage Treatment Plant (STP) in the resorts premises with a capacity of 25 KLD, which is pre-fabricated.  After treatment, treated water will be utilized for Toilet flushing (3.0 KLD) and green belt development (7.0 KLD) & to the Municipal drains (2.8 KLD).  (DPR, Pg No. 39)																
	<b>Details of Solid / Hazardous waste:</b>		(DPR, Pg No. 42)																
	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Description</th> <th>Quantity</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Garbage</td> <td>1746 kg/day</td> <td>The garbage will be segregated into dry waste and wet waste. Wet waste is bio-degradable will be dump into Organic waste converter of 600 Kgs/day (Model OWC 130) for converting the bio-degradable waste into manure.</td> </tr> <tr> <td>2</td> <td>Sludge from STP</td> <td>5 kg/day</td> <td>Use as manure</td> </tr> <tr> <td>3</td> <td>Waste oil</td> <td>50 LPA</td> <td>To be authorized agencies.</td> </tr> </tbody> </table>			S. No.	Description	Quantity	Mode of disposal	1	Garbage	1746 kg/day	The garbage will be segregated into dry waste and wet waste. Wet waste is bio-degradable will be dump into Organic waste converter of 600 Kgs/day (Model OWC 130) for converting the bio-degradable waste into manure.	2	Sludge from STP	5 kg/day	Use as manure	3	Waste oil	50 LPA	To be authorized agencies.
S. No.	Description	Quantity	Mode of disposal																
1	Garbage	1746 kg/day	The garbage will be segregated into dry waste and wet waste. Wet waste is bio-degradable will be dump into Organic waste converter of 600 Kgs/day (Model OWC 130) for converting the bio-degradable waste into manure.																
2	Sludge from STP	5 kg/day	Use as manure																
3	Waste oil	50 LPA	To be authorized agencies.																
	<b>Details of DG sets</b>		DG - 3x380KVA																

6	<b>Details of CRZ clearance for existing project</b>	Does not exist. Applied for CRZ clearance for the first time
7	<b>Resource Utilisation:</b>	
a	<b>Land utilised by Project</b>	Total Plot area: 14811.5 Sq.m. (3.66 acres) (Form-I) As per IRS, Anna University, Chennai report, the area is 5.16 acres. (IRS Chennai report, Pg Nos.: 15)
b	<b>Mangroves, beach, utilised</b>	No mangroves or sand dunes present in the vicinity of the project site.  (IRS Chennai report, Pg Nos.: 15)
c	<b>Flora and fauna area affected:</b>	
8	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	Conclusions of IRS, Chennai report are as follows: <ul style="list-style-type: none"> <li>○ The proposed project site for Beach Resort falls entirely inside 500m setback line from HTL of Bay of Bengal.</li> <li>○ Proposed building layout as provided by client falls outside NDZ i.e. 200m from HTL of Bay of Bengal as per Approved CZMP prepared by NCSCM, Chennai as per CRZ Notification 2011 and inside 500m setback line.</li> <li>○ The proposed site falls outside 50m setback line from HTL of Bay of Bengal.</li> </ul> (IRS Chennai report, Pg Nos.: 17)
9	<b>Off shore sea area Marine EIA (Marine Environment Impact Assessment)</b>	Not applicable.  The quantity of sewage generated shall be treated in STP and then treated water will be utilized for flushing and gardening.
10	<b>Impacts of the marine outfall</b>	Not applicable. No marine outfall.
	ix. On the land	
	x. On the CRZ/Seabed area	
	xi. On the marine ecosystem at the diffuser	
	xii. Ecological sensitive areas	
11	<b>Map showing alignment of the Project</b>	The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project. <ul style="list-style-type: none"> <li>• The area proposed for development of beach</li> </ul>

			<p>resort project is classified as CRZ-III (site falls inside CRZ III and partly inside NDZ) as per the approved Coastal Zone Management Plan (CZMP) of the area.</p> <ul style="list-style-type: none"> <li>• Conclusions in IRS, Chennai report are as follows: <ul style="list-style-type: none"> <li>○ The proposed project site for Beach Resort falls entirely inside 500m setback line from HTL of Bay of Bengal.</li> <li>○ Proposed building layout as provided by client falls outside NDZ i.e. 200m from HTL of Bay of Bengal as per Approved CZMP prepared by NCSCM, Chennai as per CRZ Notification 2011 and inside 500m setback line.</li> </ul> </li> </ul> <p>(IRS Chennai report, Pg Nos.: 16 &amp; 17)</p>
12	<b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b>	:	<p>The permissible activities are listed under CRZ Notification 2011 section 8 III (B) (i) - Norms for regulation of activities permissible under this notification.</p> <p>Development of beach resorts or hotels in the designated areas of CRZ-III for occupation of tourist or visitors is a permit-able activity, subject to the conditions as per Annexure-III of CRZ Notification, 2011, with prior approval of the Ministry of Environment, Forests and Climate Change.</p>
13	<b>Item No. under the schedule of the EIA Notification, 2006</b>		<p>Not applicable.</p> <p>The total built-up area is 3929.80 Sq.m., which is less than 20,000 Sq.m.</p>
14	<b>CRZ processing charges</b>	:	<p>Rs.90,000/- vide DD No 761596, dated: 10.08.2020</p>
15	<b>Remarks :</b>		
	<p>(a) Sri P. Devendra Prasad of Vijayawada has submitted a proposal for the development of beach resort i.e. M/s Royal Palms The Beach Resorts at Sv No. 430, Ramapuram area, Kothapet village, Vetapalem Mandal, Chirala, Praksam District, Andhra Pradesh and sought Clearance under the provisions of the CRZ Notification, 2011.</p> <p>(b) The Project proposal of beach resort earlier was placed in the meeting held on 16.08.2019 with Coastal Regulation Zone (CRZ) experts at APPCB, Head office, Vijayawada &amp; sought clarification vide letter dated: 24.12.2019. The applicant submitted the information i.e. Form I &amp; Detailed Project Report (DPR) along with CRZ processing charges on 12.08.2020. In the revised layout the proponent deleted all the activities proposed earlier in the NDZ.</p> <p>(c) The proposed site will be for Beach Resorts Construction to increase tourism development as per the Govt. Policy. The area proposed for development of beach resort project is classified as CRZ-III (site falls inside CRZ III and partly inside NDZ) as per the approved Coastal Zone Management Plan (CZMP) of</p>		

	<p>the area. The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.</p> <p>(d) The permissible activities are listed under CRZ Notification 2011 section 8 III (B) (i) - Norms for regulation of activities permissible under this notification. Development of beach resorts or hotels in the designated areas of CRZ-III for occupation of tourist or visitors is a permit-able activity, subject to the conditions as per Annexure-III of CRZ Notification, 2011, with prior approval of the Ministry of Environment, Forests and Climate Change.</p> <p>(e) <i>As per paragraph I(i) of Annexure.III of CRZ Notification, 2011, the total plot size shall not be less than 0.4 hectares and total covered area on all floors shall not exceed 33% of the plot size.</i> In the present proposal, the total plot area is 14811.5 Sq.m. (1.48 Ha.), which is more than 0.4 Ha and the total built-up area is 3929.80 Sq.m. (0.3929 Ha.), which is 26.5% (&lt; 33%) of the plot area.</p> <p>(f) The applicant submitted the application to the MoEF&amp;CC through online on 10.04.2020 (Proposal No: IA/AP/CRZ/149760/2020), only for CRZ Clearance. APCZMA recommendations are necessary to obtain CRZ Clearance. And hence, the applicant submitted the application to APCZMA for their recommendations.</p>
--	--

The item is placed before the Authority for taking suitable decision.

Agenda Item: 6	Godavari Urban Development Authority (GUDA), East Godavari Dist: Kakinada - Proposal for construction of Beach Park at Sy. No. 331 of Suryaraopeta, Tammavaram village, Kakinada Rural Mandal, Kakinada, East Godavari District, A.P. by GUDA, Kakinada - Clearance under CRZ Notification 2011 - Reg.	
1	Name of the Industry & Location address with Sy. Nos.	: "Construction of Beach Park at Kakinada" with the funding of Godavari Urban Development Authority (GUDA): Suryaraopeta, Kakinada at Survey Nos. 331 of Suryaraopeta, Tammavaram Village, Kakinada Rural Mandal, Kakinada, East Godavari District, A.P.  Size of the project (in terms of total area) : 2.45 Acres
2	Description of the Project Proposal	: CRZ Clearance applied for construction of the Beach Park <ul style="list-style-type: none"> <li>• Godavari Urban Development Authority (GUDA) proposed to construct the Beach Park at Sy. No. 331 of Suryaraopeta, Tammavaram village, Kakinada Rural Mandal, Kakinada, East Godavari District, A.P.</li> <li>• The proposed infrastructure facilities are <ol style="list-style-type: none"> <li>(i) 3 pedestals and platform all around (11.0 m x 9.0 m) to erect the decommissioned air craft</li> <li>(ii) Pathways with paver tiles and kerb stones</li> <li>(iii) Prefabricated compound wall (height 1.50 m) all around the site (110 m x 70 m)</li> <li>(iv) Drive-in</li> <li>(v) Yard lighting and a central high mast light.</li> <li>(vi) Interpretation Centre and Tourist amenities centre</li> </ol> <p>As of now compound wall, site preparation and walkways constructed within the proposed site premises.</p> </li> <li>• The proposed beach park project consists of aircraft museum with the following facilities: <ul style="list-style-type: none"> <li>• Decommissioned TU-142 M and HPT-32 Deepak Aircraft</li> <li>• Open air Theatre</li> <li>• Fruit Park</li> <li>• Ladies &amp; Gents Washrooms</li> <li>• Snack Bar</li> <li>• Interpretation Centre and Tourist amenities centre</li> <li>• Drive-in with 15 food courts</li> <li>• Badminton Courts - 2 Nos.</li> <li>• Box Cricket</li> <li>• Parking lot (14 cars for drive-in)</li> </ul> </li> </ul>

		(Page No 4 of EIA report, section 2.2.4 & 2.3)
3	<b>Cost of the project</b>	: Rs 2.5 Crores (as per Form-I & EIA report, section 2.5)
4	<b>Longitude and Latitude</b>	: The Co-ordinates for the project components are listed below: 1. Latitude: 17°0'53.16"N, Longitude:82°17'18.25"E 2. Latitude: 17°0'57.49"N, Longitude 82°17'19.82"E 3. Latitude: 17°0'56.92"N, Longitude: 82°17'21.97"E 4. Latitude: 17°0'52.47"N, Longitude: 82°17'20.43"E  (Page No 2 of EIA report, section 1.2.1)
5	<b>Source of water supply</b>	The source of water for the proposed project will be get from private tankers.  (Form-I, S. No. 2.2 & EIA report, section 2.4.1)
	<b>Quantity of water requirement</b>	The estimated amount of total 5.0 KLD of water shall be required for the proposed project during operations for domestic purpose for drive-in food courts, for visitors, landscaping/greenbelt.  (Form-I, S. No. 2.2 & Page No.7 of EIA report, section 2.4.1)
	<b>Waste Water Generation</b>	The estimated wastewater generation from proposed project is 3.2 KLD.  (Form-I, S. No. 1.21)
	<b>Mode of Disposal</b>	The wastewater generated shall be routed to septic tank followed by soak pit.  (Form-I, S. No. 1.21 and S. No. 4.6)
6	<b>Details of CRZ clearance for existing project</b>	Does not exist. Applied for CRZ clearance for the first time
7	<b>Resource Utilisation:</b>	
a	<b>Land utilised by Project</b>	Plain land and it consists herbs and climbers  Total site area - 9940 Area (Sq.m) Ground Coverage area - 1604.68 Area (Sq.m) Landscaping/Greenbelt - 2435 Area (Sq.m) Open area - 5900.32 Area (Sq.m)
b	<b>Mangroves, beach, utilised</b>	The mangroves or beach area is not utilized for this project. The proposed project falls under CRZ-III category.

c	<p><b>Flora and fauna area affected:</b></p>	<p><b>Study area</b> (EIA report, section 3.11.1, Pg 3-57)  The study area under investigation forms a coastal strip at Tammavaram village which is located very near to Kakinada town, East Godavari district. Area is completely devoid of vegetation which is severely affected by natural and anthropogenic activities resulting loss of habitat and dependant flora and fauna. The area covered with beach flora i.e. <i>Spinifex littoreus</i>, <i>Ipomoea pes-caprae</i>, <i>Bulbostylis barbata</i>, <i>Launaea sarmentosa</i> and <i>Glinus oppositifolius</i>. Some shrubs like <i>Calotropis gigantea</i>, <i>Cassia auriculata</i>, <i>Lantana camara</i> and <i>Prosopis juliflora</i> associated with the weeds like <i>Hyptis suaveolens</i>, <i>Tephrosia purpurea</i>, and <i>Croton bonplandianum</i> are also growing in and surrounding areas of the project area.</p> <p><b>Methodology:</b></p> <p><b>Flora</b> (EIA report, section 3.11.1, Pg 3-57)  Vegetation and plant species composition observed and documented during field visit in and around the project in the winter season. Besides primary surveys in the project sites, published literature and various floras were consulted to prepare an inventory of plant species growing at project sites. The vegetation of the study area is highly degraded. The plant diversity is classified into various plant groups such as tree, shrubs, herbs, climbers, sedges and grasses. The plant diversity survey in the project area was undertaken during the winter season with the objectives of preparing a checklist of flora in the study area.</p> <p><b>Fauna</b> (EIA report, section 3.11.1, Pg 3-57)  Information pertaining to the existence of migratory corridors and breeding habitats of endangered and threatened fauna were assessed based on the information provided by the local inhabitants and forest department personnel. The conservation status of each faunal species recorded from the project areas were ascertained as per schedules of Indian wildlife (protection) Act, 1972 and IUCN -Red Data Book (RDB).The survey of faunal elements of core and buffer zone were assessed.</p> <p><b>Marine ecology</b> (EIA report, section 3.11.1, Pg 3-69)  The biological parameters considered in the present study are primarily production, phytoplankton biomass, diversity and population, zooplankton biomass, diversity and population, macrobenthic diversity and population, and fishery of the region. Phytoplankton and zooplankton reflect the</p>
---	--	---

		<p>productivity of a water column at primary and secondary levels. Benthic organisms being sedimentary animals associated with the seabed, provide information regarding the integrated effects of stress due to disturbances, if any, and hence are good indicators of early warning of potential damage.</p> <p><b>The herbaceous vegetation will be cleared due to this project. There will be no impact on Flora and Fauna.</b> (Industrial information through mail)</p>
8	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	<p>EIA report – report by M/s. S V Enviro Labs &amp; Consultants at Visakhapatnam (Environmental Consultant).</p> <p><b>Detail Environment Impact and Mitigation measures mentioned below</b></p>
<p><b>Environment Impact Studies</b></p> <p>As per the <i>EIA</i> report by M/s. S V Enviro Labs &amp; Consultants at Visakhapatnam (Environmental Consultant), at <b>Chapter 4</b>, the following is reported as the impacts and proposed mitigation measures during the Construction Phase and during the operational phases:</p> <p><b>Impact Assessment During Construction Phase:</b> (Page No. 4-4, EIA report, section 4.4)</p> <p>It is expected that construction of the project would last for approximately two years. The construction activities will proceed in a manner so as to maintain the natural slope of the area by proper leveling of land, as and when required. Existing road of width 12.0 m will be used as approach road to the proposed site. There is no underground works such as mining or tunneling are involved. No reclamation works are involved. No R &amp; R plan is involved.</p> <p><b><u>I. Impact due To construction of Beach Park:</u></b> (EIA report, section 4.6)</p> <p><b>(i) Impact on Air Environment</b></p> <p>The construction activity involves site preparation, marking the area and construction of Beach Park. There would be fugitive dust emissions from construction material, equipment and vehicular movement. No D.G. sets are proposed for the project and power requirement will be met from nearby street lighting available. However, as the activity area is limited, temporary and localized in nature, the impact on the Air Environment is considered negligible which would be further mitigated by adopting mitigation measures.</p> <p><b>Mitigation Measures</b></p> <p>In addition to the mitigation measures suggested in the previous sections the following mitigation measures would be adopted:</p> <ul style="list-style-type: none"> <li>• Inspect condition of contractors equipment before start of work;</li> <li>• Careful and regulated excavation, and construction methods would be employed by the contractors;</li> <li>• Ensure that contractors are maintaining equipment maintenance records;</li> <li>• Regularly audit the maintenance records;</li> <li>• HSE Plan by contractor to address any issue; and</li> </ul>		

- Use of PPE during construction
- Covering of trucks with tarpaulin sheets during transportation of soil and construction material;
- All vehicles used for construction should have valid PUC certificate

**(ii) Impact on Noise Environment**

Construction process for installing the decommissioned aircraft is minimum which include 3 pedestals and platform all around. The nearest residential site to the proposed site is Suryaraopeta located approximately 0.49 km. Baseline noise levels near the proposed Beach Park were observed to be below the prescribed corresponding limits and it is expected it would not exceed the prescribed limits during construction. Construction of Beach Park is a small-scale construction activity and will be temporary and localized in nature. Therefore, the impact would be of low significance.

**Mitigation Measures**

- Providing PPE's to the workers.
- Limiting the construction works to day time only

**(iii) Impact on Soil**

The proposed project may impact soil quality and also on soil erosion. As the activity is implemented in Suryarao peta and operation causing change in soil quality which is not envisaged as it is only a beach park. The impact on soil quality will be less than significant. Green belt will be developed in phased manner from construction stage onwards. Apart from localized construction impacts at the project site, no adverse impacts on soil in the surrounding area are anticipated.

**(iv) Impact on Water Quality**

As the proposed project is located in No development zone - upto 200m from HTL (CRZ -III) and CRZ -III between 200-500m from HTL, water demand will be met from external water source and no water will be drawn from ground within the CRZ area. As it is construction of Beach Park with installation of decommissioned aircraft for tourism purpose, there is no impact in the ground water quality.

**(v) Impacts on Aquatic Ecology**

The project is proposed in No development zone - upto 200m from HTL (CRZ - III) and CRZ -III between 200-500m from HTL. The proposed project involves installing decommissioned aircrafts, which include 3 pedestals, platform all around, landscaping, Snack bar and Drive-in with 15 food courts. However, every care will be taken to avoid and not to disturb the water and ecological environment. Hence, there is not much impact on the aquatic environment during construction and operation phases.

**(vi) Impact on Drainage**

The site is located near the seashore and therefore proper care need to be taken to avoid any runoff from the project site into the seawater. The site is an undulating terrain, with a considerable variation of highest and lowest part of the land. The proposed project would involve construction of paved areas and thus the runoff from the project site is expected to increase. However, the increased runoff will not cause flooding or water logging because a well-designed storm water network will be provided within the entire site premises,

which will be stored in pond or tank.

## II) Impacts during Operational Phase (EIA report, section 4.7)

The following activities related to the operational phase will have varying impacts on the Environment and are considered for impact assessment:

- Air Environment
- Water resources and quality
- Land use
- Soil quality
- Noise Levels
- Terrestrial and marine ecology
- Demography and socio-economic; and

### i) **Impact on Air Quality**

Since the proposed project shall involve construction of Beach Park alone, impacts during operational phase will be from vehicular movement only. No DG sets are proposed in the project. Hence, impact on air quality is negligible due to the proposed project.

**Mitigation Measures:** Water sprinkling to prevent the dust emissions and vehicles plying within the approach site should follow dedicated paths;

### ii) **Impact on Water Sources & Quality**

During Operation Phase, the water requirement for drinking water facility for the visitors, drive-in and for landscape development will be 5.0 KLD met from private tankers. No surface or subsurface water is proposed for drawl.

**Impact on Water Quality:** The sewage generated (3.2 KLD) within the beach park will be routed to septic tank followed by soak pit. No, sewage/effluent will be discharge into the sea or nearby water bodies. Hence, impact on water quality is insignificant.

### iii) **Impact on Land use:**

The land required for the proposed Beach Park is 2.45 Acre. Three pedestals and platform all around (11.0 m x 9.0 m) to erect the decommissioned Air craft, pathways with paver tiles and kerb stones, prefabricated compound wall (height 1.50 m) all around the site (110 m x 70 m), yard lighting, drive-in and a central high mast light. Adequate landscaping and hardscaping would be developed in the area to augment the Tourism activity.

The proposed activity will lead to permanent change in land use. However, the greenbelt proposed will have a positive impact on land. Hence, no major impacts are envisaged.

### iv) **Impact on Soil:**

During operation phase, the solid waste generated as a result of tourism activity will be collected in designated bins and transferred to the nearest municipal dump yard as per Solid Waste Management Rules, 2016. Hence, the impact on the soil environment will be negligible during operational phase.

S.No.	Description	Quantity (Kg/day)
1.	Garbage	40.0

		2.	Landscaping waste	5.0	
			<b>Total</b>	45.0	
	<p><b>v) Impact on Noise Levels:</b></p> <p>There will not be any major noise sources during operation phase. Adequate Green Belt will be provided within the beach park. Hence, there will not be any impact on noise levels in and around the area, due to the proposed project.</p> <p><b>III) Summary of Environment and Socio-Economic Impacts</b> (EIA report, section 4.7.6)</p> <p>All the planned operations that constitute the construction and operation of the project have been identified, together with the potential sources of impact associated with each of the planned operations, namely construction of the Beach Park.</p> <p>The potential adverse impacts resulting from the construction activities were assessed as having either a low or a medium significance; no potential impacts of high significance were identified. Those adverse impacts assessed as having medium significance in the absence of mitigation, and temporary effects on the health and wellbeing of construction workers in the event that labor conditions during construction activities are not adequately managed. However, with the implementation of appropriate mitigation measures, the significance of these potential impacts can be lowered.</p> <p>There can be occupational hazards such as personal injuries, accidents during installation and operation of proposed activity, in case safety measures are not adequately implemented. However, Godavari Urban Development Authority (GUDA) will follow stringent Health Safety and Environment practices for all its operations, which are to be followed by all employees, consultants and contractors working for this project.</p> <p>To generate goodwill and improve the quality of life of the people, the proponent may develop a strategy to invest in the social welfare of the area. The proposed Beach Park project will result in minimal adverse impact on the Socio economic Environment. Assuming that mitigation measures are incorporated to reduce potential adverse impacts on Socio - economic would be expected to be nominal.</p> <p><b>CONCLUSION:</b> (EIA report, section 4.8) The proposed Beach Park project will not result in any significant impact to Environment. The impact of proposed project will be fully mitigated by the Environment Management Plan (EMP).</p>				
9	<b>Off shore sea area Marine EIA (Marine Environment Impact Assessment)</b>		No discharge into the sea.  The small quantity of sewage and wastewater generated shall be discharged into the septic tank followed by soak pit.		
10	<b>Impacts of the marine outfall</b>		Not applicable. Marine outfall is not proposed.		
	xiii. On the land				
	xiv. On the CRZ/Seabed area				
	xv. On the marine ecosystem at the diffuser				

	xvi. Ecological sensitive areas	
11	<b>Map showing alignment of the Project</b>	<p>The proposed project site is about 170 m from the High Tide Line (HTL) and falls under CRZ-III category as per CRZ Notification, 2011.</p> <p>(EIA report, section 1.2)</p> <p><b>The applicant submitted copy of the approved CZMP (Sheet No: E 44 Q 8/SW) by marking the location of the proposed project.</b></p> <p><b>But, as per the 4.2 (i) of the CRZ Notification, 2011, the applicant has to submit the following:</b></p> <ul style="list-style-type: none"> <li>• CRZ map indicating HTL and LTL demarked by one of the authorised agency in 1:4000 scale</li> <li>• Project Layout Superimposition on the above map.</li> <li>• CRZ map covering land use within 7km radius around the project site</li> <li>• CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas</li> </ul>
12	<b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b>	: The permissible activities are listed under CRZ Notification 2011 section 8 III (iii) a - Norms for regulation of activities permissible under this notification.
13	<b>Item No. under the schedule of the EIA Notification, 2006</b>	Not applicable
14	<b>CRZ processing charges</b>	: Rs.50,000/- vide DD No 511307, dated: 12.11.2019
15	<b>Remarks :</b>	
	<p>(a) Godavari Urban Development Authority (GUDA) submitted the proposal on 14.11.2019 for the proposed to construct the Beach Park at Sy. No. 331 of Suryaraopeta, Tammavaram village, Kakinada Rural Mandal, Kakinada, East Godavari District, A.P. The applicant sought clearance under the provisions of CRZ Notification, 2011. A letter was issued to the applicant on 12.01.2020 to submit the information as required under CRZ notification 2011. The applicant submitted the Form - I, EIA Report on 24.06.2020.</p> <p>(b) The proposed infrastructure facilities are</p> <ol style="list-style-type: none"> <li>(i) 3 pedestals and platform all around (11.0 m x 9.0 m) to erect the decommissioned air craft</li> <li>(ii) Pathways with paver tiles and kerb stones</li> <li>(iii) Prefabricated compound wall (height 1.50 m) all around the site (110 m x 70 m)</li> <li>(iv) Drive-in</li> <li>(v) Yard lighting and a central high mast light.</li> <li>(vi) Interpretation Centre and Tourist amenities centre</li> </ol>	

As of now compound wall, site preparation and walkways constructed within the proposed site premises.

- (c) The proposed beach park project consists of aircraft museum with the following facilities:
- Decommissioned TU-142 M and HPT-32 Deepak Aircraft
  - Open air Theatre
  - Fruit Park
  - Ladies & Gents Washrooms
  - Snack Bar
  - Interpretation Centre and Tourist amenities centre
  - Drive-in with 15 food courts
  - Badminton Courts – 2 Nos.
  - Box Cricket
  - Parking lot (14 cars for drive-in)
- (d) The proposed project site is about 170 m from the High Tide Line (HTL) and falls under CRZ-III category as per CRZ Notification, 2011. The applicant submitted copy of the approved CZMP (Sheet No: E 44 Q 8/SW) by marking the location of the proposed project. **But, as per the 4.2 (i) of the CRZ Notification, 2011, the applicant has to submit the following:**
- CRZ map indicating HTL and LTL demarked by one of the authorised agency in 1:4000 scale
  - Project Layout Superimposition on the above map.
  - CRZ map covering land use within 7km radius around the project site
  - CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
- (e) As per the CZMP sheet furnished by the proponent, most of the project is located in No Development Zone (NDZ) of the sea and the creek.
- (f) The proposed activity is coming in NDZ area. However, as per the paragraph 8 (III) (A) (iii) (a) of CRZ Notification, the gardens, parks & play fields are permitted in NDZ.

The item is placed before the Authority for taking suitable decision.

Agenda Item 07	<b>M/s Visakhapatnam Port Trust of Visakhapatnam - Proposal for the Development of Cruise-cum-Coastal Cargo Terminal at Outer Harbour of Visakhapatnam Port by M/s Visakhapatnam Port Trust, Visakhapatnam Dist, Andhra Pradesh - Clearance under CRZ Notification 2011 - Reg.</b>	
1	<b>Name of the Industry &amp; Location address with Sy. Nos.</b>	: M/s. Visakhapatnam Port Trust Visakhapatnam - 530035, Andhra Pradesh
2	<b>Description of the Project Proposal</b>	: Development of Cruise-cum-Coastal cargo Terminal at Outer Harbour of Visakhapatnam Port Trust, Visakhapatnam, Andhra Pradesh.  <b>The following activities are proposed in the present proposal:</b> <ul style="list-style-type: none"> <li>• Terminal Building &amp; Gate Complex <ul style="list-style-type: none"> <li>○ Parking area</li> <li>○ Emergency Exit plan</li> </ul> </li> <li>• Dredging</li> <li>• Reorientation of Existing Channel Berth</li> <li>• Mooring Dolphin</li> <li>• RCC Walkway</li> <li>• Shore bollards</li> <li>• Shore protection</li> <li>• Fire fighting facilities</li> </ul> <p>(EIA report – Section 2.3, Pg no: 2-9)</p> <p><b>Size of the Project:</b></p> <ul style="list-style-type: none"> <li>• <b>Cruise-cum-Cargo Terminal:</b> The proposed length of the Cruise terminal is 180m in length and 15m wide with two mooring dolphins on east side and two shore bollards on west side to make a overall length of 330m duly matching the existing channel berth with an offset of 50m towards the landside parallel to the existing dredge limit line.</li> <li>• <b>Terminal building &amp; Gate complex:</b> The back-up area of 15000 Sq.m will be utilized for development of a terminal building. A gate complex of built up area 3350 sq.m shall be developed in the back up area.</li> </ul> <p>(EIA report – Section 1.4.2, Pg no: 1-3)</p> <p><b>Features of Cruise-cum-coastal cargo Terminal:</b></p> <ul style="list-style-type: none"> <li>• Proposed to construct 180m berth, back up area of 12660 Sq.m</li> <li>• Mooring dolphins (2nos) each of size 10m x 10m at east end (marine side) and 2nos of Shore bollards each of size (3m x 3m) at west end (land side) to make a</li> </ul>

		<p>total length of 330 meters with RCC walkways.</p> <ul style="list-style-type: none"> <li>• A terminal building of 2,000 sq. mtrs. with all amenities</li> <li>• Adequate parking space</li> <li>• Excellent road connectivity</li> </ul> <p><b>Details of the Project:</b></p> <ul style="list-style-type: none"> <li>• The proposed project is located at existing channel berth in the outer harbour. As the existing channel berth is more than 30years old, it is decided to reorient the berth for the proposed development.</li> <li>• Proposed berth will be designed for handling cruise vessels of following specification: <ul style="list-style-type: none"> <li>○ Vessel capacity - 100000 GT (80000 DT)</li> <li>○ Draft - 8.5m</li> <li>○ Overall length - 300m</li> <li>○ Width - 36.0m</li> </ul> </li> <li>• It is proposed to construct 180m berth with 3 rows of 1000mm Ø piles at 5.80m c/c spacing on transverse direction and at 5m c/c spacing on longitudinal direction.</li> <li>• Present dredge depth at proposed location may varied from (-) 9.00m to (-) 10.0m CD. A minimal dredging is required at proposed location (west end) and the proposed dredge level is (-) 9.50m CD.</li> <li>• A backup area of 15000m<sup>3</sup> behind the berth is available. The backup area will be used for development of terminal facilities of 2000m<sup>2</sup> to accommodate immigration, customs, waiting hall etc.</li> <li>• The backup area can be utilized for development of internal roads, sewer, water supply, parking area, drainage system and other facilities.</li> </ul> <p><i>(EIA report – Section 2.1.1 &amp; 2.7.1, Pg nos.: 2-1 &amp; 2-16 rply)</i></p>						
3	<b>Cost of the project</b>	: Rs. 77.0 Crores (form -I, Page no: 1)						
4	<b>Longitude and Latitude</b>	<p>Co-ordinates of the project site boundary:</p> <table border="1" data-bbox="805 2306 1468 2456"> <thead> <tr> <th data-bbox="805 2306 980 2421">Point along the boundary</th> <th data-bbox="980 2306 1243 2421">Latitude</th> <th data-bbox="1243 2306 1468 2421">Longitude</th> </tr> </thead> <tbody> <tr> <td data-bbox="805 2421 980 2456">A</td> <td data-bbox="980 2421 1243 2456">17°41'21.682"N</td> <td data-bbox="1243 2421 1468 2456">83°17'32.467"E</td> </tr> </tbody> </table>	Point along the boundary	Latitude	Longitude	A	17°41'21.682"N	83°17'32.467"E
Point along the boundary	Latitude	Longitude						
A	17°41'21.682"N	83°17'32.467"E						

		<table border="1"> <tr> <td>B</td> <td>17°41'21.895"N</td> <td>83°17'35.166"E</td> </tr> <tr> <td>C</td> <td>17°41'21.324"N</td> <td>83°17'35.399"E</td> </tr> <tr> <td>D</td> <td>17°41'22.359"N</td> <td>83°17'38.438"E</td> </tr> <tr> <td>E</td> <td>17°41'21.565"N</td> <td>83°17'38.427"E</td> </tr> <tr> <td>F</td> <td>17°41'21.066"N</td> <td>83°17'32.562"E</td> </tr> </table> <p>(Annexure - IV, Institute of Remote Sensing, Chennai, Page no: 13)</p> <p>Project site location: 17°41'21.68"N &amp; 83°17'35.78"E (EIA report - Table 1.1, Pg no: 1-4)</p>	B	17°41'21.895"N	83°17'35.166"E	C	17°41'21.324"N	83°17'35.399"E	D	17°41'22.359"N	83°17'38.438"E	E	17°41'21.565"N	83°17'38.427"E	F	17°41'21.066"N	83°17'32.562"E						
B	17°41'21.895"N	83°17'35.166"E																					
C	17°41'21.324"N	83°17'35.399"E																					
D	17°41'22.359"N	83°17'38.438"E																					
E	17°41'21.565"N	83°17'38.427"E																					
F	17°41'21.066"N	83°17'32.562"E																					
5	<b>Source of water supply</b>	<p>The main source of water supply to the Port is the Greater Visakhapatnam Municipal Corporation (GVMC) and also drawn from VPT's own open wells &amp; galleries located outside CRZ area.</p> <p>(EIA Report -Section 2.7.2, Page no: 2-17)</p>																					
	<b>Quantity of water requirement</b>	<table border="1"> <thead> <tr> <th colspan="3"><b>Water Requirement for the proposed project</b></th> </tr> <tr> <th><b>S. No.</b></th> <th><b>Description</b></th> <th><b>Water Requirement (KLD)</b></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Domestic Cruise (Nov -March) Terminal building Staff Cargo handling (April-Oct)</td> <td>1.68 0.9 0.3</td> </tr> <tr> <td>2</td> <td>Landscaping</td> <td>3.0</td> </tr> <tr> <td>3</td> <td>Dust Suppression</td> <td>3.0</td> </tr> <tr> <td>4.</td> <td>Others</td> <td>5.0</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>13.88</b></td> </tr> </tbody> </table> <p>(EIA Report - section 2.7.2, page no: 2-17)</p>	<b>Water Requirement for the proposed project</b>			<b>S. No.</b>	<b>Description</b>	<b>Water Requirement (KLD)</b>	1	Domestic Cruise (Nov -March) Terminal building Staff Cargo handling (April-Oct)	1.68 0.9 0.3	2	Landscaping	3.0	3	Dust Suppression	3.0	4.	Others	5.0		<b>Total</b>	<b>13.88</b>
<b>Water Requirement for the proposed project</b>																							
<b>S. No.</b>	<b>Description</b>	<b>Water Requirement (KLD)</b>																					
1	Domestic Cruise (Nov -March) Terminal building Staff Cargo handling (April-Oct)	1.68 0.9 0.3																					
2	Landscaping	3.0																					
3	Dust Suppression	3.0																					
4.	Others	5.0																					
	<b>Total</b>	<b>13.88</b>																					
	<b>Waste Water Generation</b>	<p>2.59 KLD</p> <p>(EIA Report - section 2.7.2, page no: 2-18)</p>																					
	<b>Mode of Disposal</b>	<p>Sent to existing 10 MLD STP through existing drain system from outer harbor channel berth.</p> <p>A 10 MLD STP is under operation for collecting and treating the city sewage before entering into the harbor water thereby maintaining the harbor water quality. This additional incremental generation of wastewater (2.59KLD) shall be accommodated in the existing 10 MLD STP through septic tankers. The treated wastewater is used for effective dust suppression hence conserving the fresh water resources.</p>																					

		(EIA Report – section 2.7.2, page no: 2-18)												
6	<p><b>Details of the EC Clearance for existing project</b></p> <p><b>Details of CRZ clearance for existing project</b></p>	<p>Proposed project is new Cruise-cum-Coastal cargo Terminal at Outer Harbour of Visakhapatnam Port Trust. TOR was issued by SEIAA, A.P. vide dated: 11.10.2019.</p> <p><b>Existing CRZ/EC clearance of VPT issued by MoEF&amp;CC:</b></p> <ol style="list-style-type: none"> <li>1. Improving the capacity utilization of OR-I &amp; OR -II berths (F.No. 10-62/2016-IA-III Dt: 07.03.2019)</li> <li>2. Development of Multipurpose Terminal by replacement of existing EQ-2 to EQ-5 berths to cater to 14.00 M draft vessels in Inner Harbor of Visakhapatnam Port Trust on DBFOT basis (F.No. 11-19/2015-IA-III Dt: 07.03.2019)</li> </ol>												
	<b>Technical evaluation of the project / capacity:</b>	<ul style="list-style-type: none"> <li>• There is potential to develop cruise terminal at Visakhapatnam outer harbor.</li> <li>• The existing Channel Berth of 130m length in the outer harbor is developed in the 1980s as a shallow draft berth with a permissible draft of 8m.</li> <li>• As the existing channel berth is more than 30years old, it is decided to reorient the berth for the proposed development.</li> </ul> <p>The Sagarmala program of the Government of India aims to change the way logistics evacuation is operated / happens in India and save logistics costs nationwide for cargo handled and evacuated through seaports. It is viewed that the project could form around 2 percent of the country's GDP from coastal states and districts and create societal impact in the form of 10 million jobs, coastal community skill building, etc.</p> <p>The coastal opportunity identified is contingent on a number of enablers like last mile connectivity, availability of handling infrastructure at the ports, rationalization of port charges, availability of aggregators for different commodities wherever individual parcel sizes are small.</p>												
7	<b>Resource Utilization:</b>													
a	<b>Land utilised by Project</b>	<p>Proposed to construct 180m berth, back up area of 12660 Sq.m</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Particular</th> <th>Area (Sq.m)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Site area</td> <td>12660</td> </tr> <tr> <td>2.</td> <td>Total built up area</td> <td>3350</td> </tr> <tr> <td>3.</td> <td>External development</td> <td>10100</td> </tr> </tbody> </table>	S.No.	Particular	Area (Sq.m)	1.	Site area	12660	2.	Total built up area	3350	3.	External development	10100
S.No.	Particular	Area (Sq.m)												
1.	Site area	12660												
2.	Total built up area	3350												
3.	External development	10100												

		<p>Total berth area (330m*37.6m): 12408 Sq.m A terminal building of 2000 sq.m with all amenities.</p> <p>(EIA Report –Section: 2.3.1 Pg no. 2-9)</p>
b	<b>Mangroves, beach utilised</b>	There are no mangroves within the proposed project site. The proposed project site is port land and hence no beach front is utilized.
c	<b>Flora and fauna area affected:</b>	<p><b>Impacts on terrestrial flora:</b> The impact of construction activity for any project is generally limited in the vicinity of the construction site. There is no forest or vegetative cover in the vicinity of the project site. Hence, no significant impacts are envisaged on terrestrial flora as a result of the construction and operation of the proposed project.</p> <p>(EIA Report – Section 4.7, Pg no. 4-21)</p>
8	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	The details are provided in EIA report – Prepared by M/s S V Enviro Labs & Consultants, Visakhapatnam (NABET accreditation consultant)
<p><b><u>Impact and Mitigation Measures</u></b></p> <p>As per the EIA conducted by the M/s S V Enviro Labs &amp; Consultants, Visakhapatnam at EIA report (Chapter 4), the following is reported:</p> <p><b>Identification of Impacts:</b> (EIA Report – Section 4.2, Pg no. 4-2)</p> <p><b>Construction phase:</b> During the construction phase, the following activities are considered to be important towards development of impacts:</p> <ul style="list-style-type: none"> <li>• Site preparation and excavation</li> <li>• Capital dredging</li> <li>• Disposal of dredged material</li> <li>• Transportation of construction materials, equipments &amp; machineries</li> <li>• Erection of concrete pile structure</li> <li>• Construction of Roads and pathways</li> </ul> <p><b>Operation phase:</b> During the operation phase, the following activities are considered to be important towards development of impacts:</p> <ul style="list-style-type: none"> <li>• Handling of the passenger cruise</li> <li>• Leakage and spillage</li> <li>• Utilities &amp; services</li> <li>• Landscaping and Greenbelt development</li> </ul>		

Activities - Impacts / Risks Matrix Interaction Environmental Sensitivities													
Impacts/Risk	Environmental Sensitivities												
	Physical			Biological			Socio-economic						
Activities	Soil & Sediments	Water	Air Quality	Flora	Fauna	Reserve Forest/ Protected Forest	Living Condition	Local Economy	Traffic Hazards	Onsite Risk Occupational	Culture/ Archaeological places	Tourism / Leisure	Land Use
<b>Construction Phase</b>													
Site Preparation and Excavation	√	√		√						√			√
Capital Dredging	√	√		√			√						
Disposal of dredged material	√	√			√								
Equipment Transportation			√	√				√	√				
Campsite		√	√					√					
Erection of concrete pile structure	√	√	√							√			
Construction of Roads			√	√			√		√				
<b>Operation Phase</b>													
Handling of the passenger cruise	√	√											
Noise & Vibrations					√		√			√			
Waste generation	√	√					√						
Operation DG sets			√							√			
Vehicular movement			√	√				√	√				
√ - Shows Impact													
(EIA Report - Section 4.2, Table 4.1, Pg no. 4-3)													
<b>I. LAND ENVIRONMENT:</b> (EIA Report - Section 4.3, Pg no. 4-4)													
The proposed Cruise-cum-Cargo terminal will be developed by re-orienting the existing Channel berth located in the outer harbour. The Terminal Building is a main building where passengers embark and disembark from cruise vessel.													

The backup area of 12,660 Sq.m will be utilized for development of the terminal building. The anticipated impacts during construction and operation phase and its mitigation measures are as under:

**(a) Construction Phase**

The impact during construction phase will be localized and short term with permanent changes in profile of the project site as compared to the current conditions. Impact will be primarily related to Land clearance, excavation for foundations, land filling and less intensive impact is expected during construction phase. The project also involves dismantling of part of existing channel berth of area 450 Sq.m. Except for change in land use all other Environment impacts will be temporary in nature.

There may be some impacts on land environment due to handling, loading/unloading and storage of construction materials. Construction materials shall be properly stacked/piled and stored away from CRZ area at a temporary storage shed. This shall prevent runoff of the construction material into the water body. Soil contamination may take place due to movement of vehicles or solid wastes generated from the labour camp set up during pre-construction stage. The solid wastes generated from the domestic activities of construction workforce which will be disposed properly through municipal solid waste disposal site to avoid any adverse impacts on land. Proper sanitation facilities and drinking water shall be provided for construction workers. Sewage generated will be disposed into septic tank-soak pit system. The construction wastes shall be utilized for PCC works, road construction and other filling requirement etc.

A minimum dredging is required in order to provide a suitable depth of water both in the navigation channel and basin of the berth area. The proposed dredge depth is (-) 9.50m CD and as per bathymetry the existing dredge depth in the proposed location is found to be (-) 9.0m to (-) 10.0m CD. The estimated dredging quantity is works to be 12000 m<sup>3</sup>.

During dredging, oxygen- demanding compounds, nutrients and sediments from the sea bed enter into water column. Since concentrations of oxygen-demanding compounds are normally much higher in pore water than in water column it will deplete the oxygen concentration. Nutrients may stimulate primary production when light and temperatures are sufficient and may cause eutrophication. DO levels in bottom sediments, which are usually low, would increase during dredging period. Changes in DO levels and noise are likely to result in localised and short-term impacts on marine ecology. It is assumed that the capital dredging operation can be completed in within 1 month. **The dredged materials shall be disposed in the outer harbor of Visakhapatnam which is 10 nautical miles from southern breakwater.**

**Mitigation measures**

- All the construction/site preparation activity will be restricted within the designated site
- Minimum land clearance to minimize soil erosion;
- Construction wastes and municipal solid waste temporarily stored at the sites will be transported to the designated disposal site/facility at regular intervals;
- Reuse of excess excavated material for road development, green belt development and landscaping;
- Reuse of construction wastes such as sand, brick, gravel, cement for developing internal road and project structures;

- After completion of construction activities, adequate clean-up of the project area including the inter-tidal areas will be undertaken and all discharged/ discarded materials will be removed from the site.

### **(b) Operation Phase**

The proposed project is in the intertidal zone and belongs to State government. Operational activities would comprise construction of buildings, laying road, electricity and water line and other such structures that are normally associated with port development project. Therefore, no change is anticipated on the land use due to such activities. Increase ship movement could increase the probability of oil spills in water and may contaminate sediment. Disposal of solid waste and dredged material on unidentified site may affect the soil quality of that area. The project will be provided with mobile harbor cranes on the terminal for unloading/loading of cargoes and handling of passenger cruise. Such activities within the project area will be regulated to be environmentally compatible. The contribution of such activities to the economy will be significant. It is proposed to construct a 1000mm dia pile at 1050mm C/C spacing along the shore line to resist the soil from sliding and thereby providing sufficient rock bund in 1 in 1.7 slope.

Standard construction procedures will be followed to ensure that the impact on surface drainage pattern and soil erosion is kept minimal. This will necessarily include avoiding blockage of natural surface drainage and developing appropriate drainage system in areas where it is unavoidable. Other sources of land pollution shall be the solid/hazardous waste generated from the proposed activity. Collection and disposal of garbage will be given due attention. The garbage is likely to contain paper, polythene, metal scarp, glass or plastic materials. The oil and grease spillage during use of heavy machineries may affect the soil and sediment quality in surrounding area.

### **Mitigation measures**

- The solid and other hazardous wastes from the project will be properly collected, stored and disposed as per the Solid Waste Management Rules, 2016 and Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- Temporary drainage channels should be provided to minimize soil erosion of solid / hazardous waste shall be maintained.
- A record with respect to quantity, quality and treatment / management of solid / hazardous waste shall be maintained.

## **II. AIR ENVIRONMENT:**

*(EIA Report – Section 4.4, Pg no. 4-7)*

Ships are possible sources of airborne emissions such as gases, smoke, soot and fume. SO<sub>2</sub> and NO<sub>2</sub> are typical pollutants generated by ships while both maneuvering and berthing and may affect air pollution in the hinterland. Air quality consists of two main elements: (a) soot and dust, measured by particulate matter (PM<sub>10</sub>), which originate from dry bulk cargo handling and storage, construction work on land, and road traffic; and (b) concentration of sulfur dioxide (SO<sub>2</sub>), nitrogen dioxide (NO<sub>2</sub>), carbon monoxide (CO), and hydrocarbons (HC) emitted from ships, vehicles and various equipment used for project activities. The major activities which generate dust and gaseous emissions during both the phases are listed below:

During the months of November to March the terminal will be operated as Cruise Terminal and as the berth will be vacant for the rest of the year during the months of April to October the berth may be operated as Coastal Cargo based on the demand and requirement.

**(a) Construction Phase**

The potential sources of air emissions at project site will be as follows:

- Operation of vehicles and construction machinery
- Construction material transport, storage and handling

In the pre-construction phase the activities like site clearance, site leveling, movement of workers and materials, construction work (i.e., labour colonies, offices, material storage and maintenance yards etc.) and construction of haul roads for movement of vehicles will generate dust. The major pollutant in the construction phase is Suspended Particulate Matter (SPM). The SPM is intended to be controlled through containment and suppression measures. Vehicular movement generates pollutants such as NO<sub>x</sub>, CO and HC. During construction phase, aggregates and borrow material will be required for road construction/strengthening and site preparatory activities. Fugitive emission is therefore anticipated from transportation, storage and handling of construction materials. These activities could generate dust particles which will be mobilized by wind and could impact the ambient air conditions. However, these activities will be only temporary, the impact to ambient air quality would be within the close proximity of project site. A marginal increase in the levels of oxides of nitrogen, carbon monoxide and hydrocarbons is envisaged due to the movement of vehicles for transportation of construction material and diesel generators required during construction phase. Hence looking to the overall facts described above, it can be concluded that the impacts on air due to the construction activities will be minimum or negligible.

**Mitigation measures**

- All vehicles used for transportation of materials will not be loaded over and will be covered with tarpaulin sheets.
- Areas generating dust during dry weather will be sprayed with water.
- Conserving the existing vegetation screens to act as a barrier to dust.
- Facilitating the workers with the required personal protective equipment's.
- Efficient usage and maintenance of equipment's/ machineries to lower air emissions, noise pollution and consumption of energy resource.
- Periodic monitoring and maintenance of transport vehicles to check on the quality of emission to be within permissible limits and consumption of fuel.
- Only PUC Certified Vehicles shall be allowed to ply within the project site.

**(b) Operation Phase**

The air pollution impact due to ships movement and berthing at the proposed cruise-cum-cargo terminal at Visakhapatnam Port on air environment is studied. The terminal is designed to operate ships with capacity of 100000 GT (80000 DT). Other sources of air pollution from the proposed project are DG sets and Vehicular movement.

**Operation of Diesel Generator (DG) sets**

The power requirement for the proposed project will be provided through Andhra Pradesh Eastern Distribution Private Limited (APEPDCL) through

132 kV sub-station and back up will be maintained by diesel generator (DG) sets during power failure. The operation of DG sets will therefore result in the generation of air pollutants viz. PM, NO<sub>x</sub>, and SO<sub>2</sub> thereby affecting the ambient air quality. The dispersion of these air pollutants may affect the receptors viz. village settlements located in near vicinity of the project site only under exceptional combination of meteorological conditions.

However, the DG sets will be provided with stacks of adequate height of 15 m so as to disperse the emanating flue gases without affecting the ground level concentrations, no significant impact to this regard is envisaged. Additionally the proponent also plans to adopt and implement necessary mitigation measures as discussed in the subsequent section to effectively address potential air quality impacts from DG set operation.

#### **Fugitive Emissions**

Fugitive emissions in the form of material dust is expected during operations (loading/ unloading). PM, NO<sub>x</sub>, and SO<sub>2</sub> will be the main pollutants of primary concern released from traffic movement. Workers working near fugitive emission sources are only susceptible which would be mitigated through use of PPEs in those areas.

During operation phase steel, cement, fertilizers and food grains can be major commodities to/from Visakhapatnam in case coastal cargo shipping at the terminal. Intermittent impacts like exhaust from ships, vehicular movements and DG sets are expected. However, these impacts will be minor and reversible after effective dispersion of pollutants.

#### **Mitigation measures**

- DG set with appropriate stack height will be provided;
- Periodic sprinkling of water on roads shall be done to prevent dust carry off during vehicle movements;
- All the vehicles should be PUC certified;
- Ambient air quality monitoring will be carried out regularly at selected locations in order to check and compare the predicted concentrations with the measured concentrations.

### **III. NOISE ENVIRONMENT:** *(EIA Report – Section 4.5, Pg no. 4-15)*

Port and Harbour projects can involve short-term impacts during construction and long-term impacts during operation due to increased noise levels. The impacts however range from hearing damage to interference on human activities such as sleep, communication and concentration. Construction activities may create a problem of noise and vibration generated by construction equipment, truck traffic, work vessels and other similar sources.

#### **(a) Construction Phase**

Potential impact on noise quality is anticipated from operation of construction machineries/equipments, operation of mixer machines, cranes, dumpers, pile divers and vehicular movement during site preparatory activities.

Operation of heavy machinery/equipments and vehicular movement during site preparatory activities and road strengthening may result in the generation of increased noise levels. However, these noise sources are temporary in nature and operated mostly during day time and for short duration. The noise related disturbance is likely to be experienced by

communities residing in proximity of the construction site and along material transportation routes. Considering the construction phase activities to be of temporary nature, limited daily movement of project vehicles and adequate mitigation measures viz. equipment maintenance etc. to be implemented by the project proponent, impact is not considered as significant.

There will be maximum increase in noise levels when all the machines / equipments will operate at a common point of time. Further to minimize the above potential impacts, major construction activities would be scheduled during normal daylight working hours and would be implemented consistent with the applicable standards. D.G. set with acoustic enclosures shall be used and operated in case of power failure only. Vibration control damped tools shall be used and the number of hours that a worker uses them must be limited.

**Mitigation measures**

- Providing Personnel Protective Equipments (PPEs) like ear plugs/muffs to workers at site.
- Undertaking preventative maintenance of vehicles to reduce noise level.
- Proper planning and organizing of construction activities which will help in avoiding loud verbal exchanges between the intervening parties.
- Transportation activities will be carried out only during the day and only in case of any requirement, the transportation activities will be permitted in night time.

**(b) Operation Phase**

During the months of November to March the terminal will be operated as Cruise Terminal and during the months of April to October the Berth may be operated as Coastal Cargo. During the operation phase, noise will be generated due to the operation of generators, pumps, engines of boats and ships, cranes for handling of goods and cargo. Noise anticipated from the proposed project shall be confined only within the port boundary and more precisely within the source area. Though there will be some adverse impact on ambient noise level, in general, noise levels get attenuated due to various factors like distance and presence of interfering structures. There will be an increase in noise levels in residential areas situated close to the road due to movement of trucks. However, the impact of truck movements on noise levels in residential areas situated at 100 m and beyond will be insignificant and will be below the stipulated standard of CPCB. For abatement of noise arising from equipments/machineries, acoustic enclosures, silencers or mufflers, anti-vibrating pads shall be provided, wherever possible. All ships shall comply MARPOL regulations.

**Impacts of noise on Occupational and Community Health**

Equivalent sound pressure level (Leq) averaged over 8 hours is used to describe noise exposure in work place environment. The damage risk criteria for hearing as enforced by CPCB and OSHA (Occupational Safety and Health Administration) stipulate that the noise levels upto 90 dBA are acceptable for 8 hour exposure per day. The operational phase of the berths will have noise generation due to the handling of passenger cruise and loading / unloading of cargo.

**Mitigation measures**

- Adequate greenbelt developed in and around the project area

shall greatly serve as an efficient barrier for prevention of noise propagation outside the project premises.

**IV. WATER ENVIRONMENT:**

*(EIA Report – Section 4.6, Pg no. 4-17)*

The impacts on water environment, typical to a Port and Harbor project, can be divided into two broad areas of sediment transport and water quality. Both are influenced by the oceanographic parameters like waves, tides, currents and bathymetry. While the sediment transport issues are related to the physical alterations of the coastline such as a presence of breakwater, seawall or reclamation, the water quality issues are related to the pollutants generated from dredging activities, oil spills, wastewater discharges and runoff from land areas.

**(a) Construction phase**

It is anticipated that during construction phase, if waste water generated will be disposed into the sea then it will affect sea water as well as aquatic environment of sea. Pile driving, deposition of rubble, dredging, sand compaction and other construction work in water cause resuspension of sediments and turbid water. Resuspension of sediments in water leads to an increase in the level of suspended solids (SS) and the concentration of organic matter, possibly to toxic or harmful levels. It also reduces sunlight penetration. But since the construction is mainly towards landward side, so the impact on the sea water is insignificant.

During the construction phase, 5 KLD water shall be required for domestic and 50 KLD for construction purposes. The water requirement for construction phase will be met by the Greater Visakhapatnam Municipal Corporation (GVMC). Approximately 4.5 KLD of sewage shall be generated which shall be treated in septic tank/ soak pit system to avoid contamination of water environment by sewage runoff.

**Impacts due to dredging:**

The process of dredging for construction as well as maintenance operations has significance. During the dredging process effects may arise due to the excavation of sediments at the bed, loss material during transport to the surface, overflow from the dredger while loading and loss of material during transport. The dredging activity may cause increase in turbidity level of the seawater at the dredging site, entrainment and removal of marine living organisms, organic matter enrichment, fish injury associated with exposure to suspended sediments and decreased dissolved oxygen and fish behavioural effects due to the effects of noise. However, due to small-scale operations, the dredging will be insignificant.

The other impact of dredging on water quality is chemical in nature. Sediments take up various cations from water through the process of sorption. The cations and anions in sediments are weakly bonded and are generally released back to the water when there are slight changes in the physico-chemical characteristics of the aquatic environment. In the marine environment, due to prolonged residence time between water and sediments, cations and anions sorbed by the sediments are in equilibrium with the elemental concentration in water. When the sediments are removed, the concentration gradient between the liquid and the solid phase changes and there could be elemental transfer between the two phases. The change in the drainage system due to dredging at the channel entrance with

respect to tide, current and circulation will be temporary in nature and subsequent better flushing of the channel will offset any negative impact.

The dredge disposal investigation study showed that general direction of movement of sediment is predominantly towards South-west direction of injection point. It was concluded that the general direction of movement tracer is away from the shipping channel and may not find its way to the shipping channel. The dredge spoil area has been identified by CWPRS, Pune and the dumping area is 1.45 km from the approach channel to the port over an area of 2.6 km<sup>2</sup>. Thus, no impact on the marine water quality due to the disposal of dredged material is envisaged.

Hence looking to the overall details, it can be stated that the impact on water resources would mainly be because of the contamination and turbidity caused by the construction and dredging which will be mitigated to a greater extent by the high tidal actions. Moreover it is to be noted that all the impacts identified are temporary and restricted to construction phase which can be minimized by following a well-planned and structured process facilitated with all necessary and well developed equipments.

**Mitigation measures:**

- Adequate caution while undertaking digging activities to avoid degradation of water aquifer and water quality.
- Run-off of fuel / engine oil and lubricants from construction sites will be controlled.
- Contamination of water by dumping/fall/spill of construction materials and debris, fuel and wastes like garbage, municipal solid wastes, littering, shall be allowed for through awareness and training programs.
- Dredging and construction activities are to be scheduled and executed to minimize disturbance of existing livelihood practices of fishermen.

**(b) Operation Phase**

Possible discharges from ships that could be sources of water pollution are bilge water, ballast water, oily wastes, sewage, garbage and other residues in a ship. Spills of oils, lubricants, fuels and other oily liquids may be other sources of water pollution. Leakage of oils, oily wastes and mixtures may directly cause damage to fishery resources, aquatic biota and coastal habitat. Accidental spills of toxic, harmful materials, oils or oily compounds, and other raw materials are also possible sources of contamination of water. Cargo handling and storage may cause runoff, spills or leakage of ingredients, which possibly include toxic or harmful materials, organic matter, or oily compounds. Water pollution and bottom contamination resulting from these effluents lead to deterioration of aquatic biota and fishery resources.

During the operation phase, water would be required for the domestic usage, fire fighting and other uses. The total water requirement during operation phase is 13.88 KLD. The fresh water requirement will be met from GVMC/ own sources of VPT from Malkapuram and SG Puram. The major impacts shall occur due to the water consumption, sewage discharge without proper treatment. Oily wastes / used engine oil from the vessels, left over residues and junk items from vessels, toilet wastes, junk metal parts, plastic items / containers, garbage and leaching of anti-fouling paints used during repair and maintenance of vessels, solid waste decay and

vehicular transport can contribute to pollution.

The proposed project does not have the potential of impacting the ground water or surface water quality and quantity in a significant manner in the long term. There will not be any toxic material release in sub soil region, hence no adverse impacts on ground water are envisaged.

**Mitigation measures**

- Sewage generated at the terminal building shall be routed to septic tank followed by soak pit.
- Oil spills from ships shall be contained and removed/dispersed with appropriate facilities.
- Surface water, ground water, marine water and discharge effluent quality shall be analysed regularly.

**V. SOCIO-ECONOMIC ENVIRONMENT:** *(EIA Report – Section 4.9, Pg no. 4-25)*

The project activity expected to cause impacts of both beneficial and adverse effects on the socio economic status in the study area. It is necessary to identify the extent of these impacts for further planning of control measures leading to mitigation of the adverse impacts. The nearest fishing activity is 2.7 km away from the port site and fairly sperated by breakwaters. Terminal Facility construction will not disrupt fishing in the vicinity in which they are being carried out but these operations are for a short duration and only affect a small part of the long coast available to fishermen at any one time.

**(a) Construction Phase**

The construction phase will generate around 100 employment opportunities under skilled as well as unskilled categories. Although the workforce requirement will be temporary in nature, it will be met from the local populace as far as possible hence there will be positive impact in terms of local resource utilization. With adequate infrastructure support in the form of water, sanitation and civic amenities for the construction workers who will mostly be from the nearby villages, there will be no long term negative impact on the competing uses of water, power, transportation, education and community health during the construction phase.

On the positive side, improvement of infrastructure facilities will upgrade the living standards and livelihoods of the fishing communities and will help in maintenance of the quality of harvest for fetching higher returns in the market. This will not only ensure improvement of the livelihoods of the fishing community but also create employment opportunities for both skilled and un-skilled workforce.

**(b) Operation Phase**

During operation phase, large no. of employment opportunities will be availed in different fields. Employment opportunities will improve quality of life of the villagers as well as it will improve economical condition of the study area. The proposed project will generate wider economic growth of the country, risings disposable incomes, formal employment with leave entitlements etc., along with increased marketing efforts through television commercials, tour operators and agents of various states highlighting the best tourism experiences on offer will propel growth forward.

**CONCLUSION:** *(EIA Report – Section 4.12, Pg no. 4-31)*

	<p>In view of the above facts, it may be concluded that <b>proposed cruise-cum-coastal cargo shall not impart any adverse impact on physical features, water, noise and air environment. The proposed project shall generate employment during construction and indirect service sector enhancement in the region and would help in the socio-economic upliftment of the state as well as the local area.</b></p>	
9	<p><b>Off shore sea area Marine EIA (Marine Environment Impact Assessment)</b></p>	<p>As per the EIA conducted by the M/s S V Enviro Labs &amp; Consultants, Visakhapatnam at EIA report (Chapter 4), the following is reported:</p>
<p style="text-align: center;"><b><u>Impact and Mitigation Measures</u></b></p> <p><b>BIOLOGICAL ENVIRONMENT:</b> <i>(EIA Report – Section 4.7, Pg no. 4-21)</i></p> <p><b>(a) Construction Phase</b></p> <p><b>Impacts on terrestrial flora:</b> The impact of construction activity for any project is generally limited in the vicinity of the construction site. There is no forest or vegetative cover in the vicinity of the project site. Hence, no significant impacts are envisaged on terrestrial flora as a result of the construction and operation of the proposed project.</p> <p><b>Impacts on marine environment:</b> Marine and coastal ecology includes aquatic fauna and flora comprising of a large number of species of phytoplankton, zooplankton, benthic organisms, seaweed, fish and other aquatic biota. These may get affected due to location of the port including construction and operational activities.</p> <p>The physical environment of the coast largely determines the environmental conditions that are important for development and functioning of habitats. Coastal ecosystems have high levels of primary productivity due to favourable conditions of light and nutrient availability because of the upwelling processes, and riverine inputs and run-off. Therefore, the location of the proposed cruise-cum-coastal cargo terminal at the outer harbour, considering the suitability of the area in providing connectivity with the Port and its operations, may alter water quality, coastal hydrology and bottom contamination in turn affecting the aquatic food chain i.e. primary producers and consumers due to port activities.</p> <p>Construction of proposed cruise-cum-coastal cargo terminal at the outer harbor will require capital dredging, pile driving, sand compaction and other construction work which may cause re-suspension of sediments and turbidity of water. A minimum dredging is required in order to provide a suitable depth of water both in the navigation channel and basin of the berth area. The proposed dredge depth is (-) 9.50m CD and as per bathymetry the existing dredge depth in the proposed location is found to be (-) 9.0m to (-) 10.0m CD. The estimated dredging quantity is works to be 12000 m<sup>3</sup>. The entire quantum of dredged material will be disposed in the outer harbor of Visakhapatnam which is ~4km offshore.</p> <p>Moreover, work vessels are a possible cause of oil spills, garbage discharge, and leakage of other substances into water. Since, biodiversity of phytoplankton depends on the light penetration; the construction phase may cause water pollution by increase in the level of suspended solids and</p>		

concentration of organic matter leading to reduced sunlight penetration and thereby, affecting the primary productivity of the area. However, the impact will be localised and temporary i.e. until the construction phase.

**Mitigation measures**

- Aquatic environment shall be protected during construction phase through waste management and use of minimum disturbance techniques.
- Dredging methodology causing least loss of sediments into the water shall be adopted.
- Dredging shall be avoided during fish breeding season.
- Sewage shall be connected to septic tanks - soak pit system.

**(b) Operation phase**

The project operation includes vessel traffic, ship discharges and emissions, cargo handling and storage, handling passenger cruise. The post-dredging recovery of benthic communities is largely dependent upon the nature of the new sediment at the dredged site, type of re-colonising animals, and the extent of the disturbance. Since, maintenance dredging is carried out annually to ensure that channels, berths or construction works are maintained at their designed dimensions. The recovery of benthic organisms in the disturbed habitat following capital dredging is not likely to be significant due to maintenance dredging. The proposed project would not dispose sewage or solid waste in the existing environment. In addition to the wastes, noise generation from project operation would also be minor. Hence there will not be any major adverse impact on ecology during operation phase. Further, the proposed site is not covered with more vegetation but on completion of the project, greenbelt area will be developed which will result in beneficial impacts on ecological layout of the project area.

**Mitigation measures**

- Spent engine oil and lubricants from the vessels / landing / berthing areas shall be collected and stored in leak proof containers placed inside a roofed shed.
- No untreated discharge of wastes shall be made into the aquatic environment
- Programmes on awareness for conservation of marine biodiversity shall be organized in association with experts.

10	<b>Impacts of the marine outfall</b>	<b>There is no marine outfall.</b>  Waste water will be sent to the existing 10MLD STP of VPT through septic tankers from the proposed project.
	xvii. On the land	
	xviii. On the CRZ/Seabed area	
	xix. On the marine ecosystem at the diffuser	
	xx. Ecological sensitive areas	
11	<b>Map showing alignment of the Project</b>	M/s. Institute of Remote sensing (IRS), Chennai an authorized agency of the MoEF&CC, carried-out the demarcation of CRZ areas.  The site for the proposed Cruise Terminal and the domestic cargo falls completely in

		<p>the Coastal Regulation Zone (in CRZ II and CRZ IVB), as per the approved CZMP vide CRZ Notification 2011.</p> <p>The CRZ details of the project site of proposed Cruise Terminal and Domestic Cargo is given below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>CRZ- Classification</th> <th>Area (sq.m)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>CRZ-II</td> <td>981.525</td> </tr> <tr> <td>2</td> <td>CRZ-IVB</td> <td>1675.936</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>2657.461</b></td> </tr> </tbody> </table> <p>((Annexure - IV, Institute of Remote Sensing, Chennai Report))</p>	S. No	CRZ- Classification	Area (sq.m)	1	CRZ-II	981.525	2	CRZ-IVB	1675.936		<b>Total</b>	<b>2657.461</b>
S. No	CRZ- Classification	Area (sq.m)												
1	CRZ-II	981.525												
2	CRZ-IVB	1675.936												
	<b>Total</b>	<b>2657.461</b>												
12	<b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b>	: Construction of Port and its affiliated facilities is a permitted activity as per paragraph 3(i)(a) of CRZ Notification, 2011 and is a regulated activity as per paragraph 4(i)(a) & 4(i)(f) of CRZ Notification, 2011.												
13	<b>Item No. under the schedule of the EIA Notification, 2006</b>	<p>7 (e) - Ports, Harbors -Category "B"</p> <p>Cargo handling capacity: 1.00MMTPA as it comes under 7(e) Ports, Harbors of having &lt;5 million TPA of cargo handling capacity of EIA notification, 2006</p> <ul style="list-style-type: none"> <li>TOR was issued by the SEIAA, A.P. vide dated: vide dated: 11.10.2019 with Public hearing.</li> </ul> <p>The proponent has informed that during the APSEAC meeting held on 25.09.2020, the Committee recommended for exemption of the Public hearing as per OM no: J-11013/41/2006-IA -II (I) (Part), dated: 29.08.2017.</p>												
14	<b>CRZ processing charges</b>	: Rs. 1,35,000/- (vide DD no: 313013, dated: 01.12.2020)												
15	<b>Remarks :</b>													
	<p>(i) M/s. Visakhapatnam Port comprises of Inner harbour (a natural harbour within Mehadri Gedda River), Outer Harbour (an artificial harbour at the mouth of the Mehadri Gedda River) and Fishing Harbour (an artificial harbour catering exclusively to fishing vessels). Outer Harbour with a water spread of 200 hectares (ha) has 6 berths is capable of handling ships up to 200,000 DWT and draft up to 18.1 meters. Inner Harbour, with a water spread of 100 ha has 18 berths capable of accommodating fully laden Panamax vessels with draft up to 14.5 meters, with tide advantage.</p> <p>(ii) M/s. Visakhapatnam Port Trust has submitted the proposal on 04.12.2020 for the Development of Cruise-cum-Coastal cargo Terminal at Outer Harbour of Visakhapatnam Port Trust, Visakhapatnam, Andhra Pradesh. The Ministry of Shipping, GoI has taken up the Sargarmala programme</p>													

towards port-led development by taking advantage of the long coastline of more than 7500 km.

- (iii) The developmental activities proposed in the present proposal are Terminal Building & Gate Complex (Parking area & Emergency Exit plan), Dredging, Reorientation of Existing Channel Berth, Mooring Dolphin, RCC Walkway, Shore bollards & Shore protection. The Size of the Project are as follows:

- **Cruise-cum-Cargo Terminal:** The proposed length of the Cruise terminal is 180m in length and 15m wide with two mooring dolphins on east side and two shore bollards on west side to make a overall length of 330m duly matching the existing channel berth with an offset of 50m towards the landside parallel to the existing dredge limit line.
- **Terminal building & Gate complex:** The back-up area of 15000 Sq.m will be utilized for development of a terminal building. A gate complex of built up area 3350 sq.m shall be developed in the back up area.

- (iv) M/s. Institute of Remote sensing (IRS), Chennai an authorized agency of the MoEF&CC, carried-out the demarcation of CRZ areas. The site for the proposed Cruise Terminal and the domestic cargo falls completely in the Coastal Regulation Zone (in CRZ II and CRZ IVB), as per the approved CZMP vide CRZ Notification 2011. The CRZ details of the project site of proposed Cruise Terminal and Domestic Cargo is given below:

S. No	CRZ- Classification	Area (sq.m)
1	CRZ-II	981.525
2	CRZ-IVB	1675.936
	Total	2657.461

- (v) Construction of Port and its affiliated facilities is a permitted activity as per paragraph 3(i)(a) of CRZ Notification, 2011 and is a regulated activity as per paragraph 4(i)(a) & 4(i)(f) of CRZ Notification, 2011.
- (vi) For the existing facilities, VPT has obtained CRZ/EC clearance from the MoEF&CC as following:
- Improving the capacity utilization of OR-I & OR -II berths (F.No. 10-62/2016-IA-III Dt: 07.03.2019)
  - Development of Multipurpose Terminal by replacement of existing EQ-2 to EQ-5 berths to cater to 14.00 M draft vessels in Inner Harbor of Visakhapatnam Port Trust on DBFOT basis (F.No. 11-19/2015-IA-III Dt: 07.03.2019)
- (vii) The VPT has obtained EC & CRZ Clearance from MoEF&CC, GoI after Public consultation dated: 31.10.2017, for Improving the capacity utilization of OR-I & OR -II berths (F.No. 10-62/2016-IA-III Dt: 07.03.2019) for enhancement of Cargo Handling, Petroleum, Oils & Lubricants (POL Products) from 3.28 MTPA to 9.81 MTPA.

Further, the VPT obtained TOR dated: 11.10.2019 from the SEIAA, A.P. for the Development of Cruise-cum-Coastal cargo Terminal with Cargo handling capacity of 1.0 MMTPA at Outer Harbour of Visakhapatnam Port Trust as a new proposal, instead of expansion of the existing facility. Now they have applied for CRZ permission for the same.

Agenda Item: 8	<b>M/s. Krishna Godavari LNG Terminal Pvt Ltd at Kakinada - Proposal for Amendment to CRZ Clearance for the Development of Gravity Based Structure (GBS), instead of Floating system for offshore LNG FSRU at Kakinada Deep Water Port, Kakinada, East Godavari Dist, Andhra Pradesh - Clearance under CRZ Notification 2011 - Reg.</b>	
1	<b>Name of the Industry &amp; Location address with Sy. Nos.</b>	: M/s. Krishna Godavari LNG Terminal Pvt. Ltd Kakinada Deep Water Port, Kakinada, East Godavari Dist, Andhra Pradesh
2	<b>Description of the Project Proposal</b>	: Amendment to CRZ Clearance for Offshore LNG project with Gravity Based Structure (GBS), instead of Floating system for offshore LNG FSRU at Kakinada Deep Water Port.  <b>Existing EC &amp; CRZ details:</b> <ul style="list-style-type: none"> <li>• Krishna Godavari LNG Terminal Private Limited (KGLNG) had proposed to develop offshore LNG FSRU in two phases with a handling capacity of about 3.60 MTPA in Phase 1 and Ultimate Capacity of 7.20 MTPA in Phase 2 within Kakinada Deep Port Limits (KDWP), Kakinada, East Godavari District, Andhra Pradesh. FSRU is combination of Floating Regasification Unit (FRU) and Floating Storage Unit (FSU).</li> <li>• MoEF&amp;CC accorded Environmental and CRZ Clearance vide F.No. 11-42/2013-IA III dated July 04, 2016 and APPCB accorded CFE vide Order No.286/APPCB/CFE/RO-KKD/HO/2016 dated June 08, 2016.</li> </ul> <b>Present proposal:</b> <ul style="list-style-type: none"> <li>• Presently, KGLNG is planning to implement the Offshore LNG project with Gravity-Based Structure (GBS), i.e. a concrete structure that will be resting on the Seabed and GBS will be hosting all the offshore facilities required for unloading of LNG and regasification system etc. <b>There will not be any change in the handling capacity and location of the LNG facility as committed.</b></li> <li>• Modifications sought as Amendment in EC/CRZ Clearance: <ol style="list-style-type: none"> <li>1. Gravity-Based Structure (GBS), i.e. a concrete structure that will be resting on the seabed and GBS will be hosting all offshore facilities (FSU, FSRU, unloading platforms, mooring system and walkways etc.) required for unloading of LNG and regasification system. GBS is 225 meters along the base cantilever and 200 meters along the upper walls of the structure. It is 84.5 meters across the base and 60 meters across the upper walls. It is 39.5 meters tall.</li> <li>2. LNGC vessel size upto 175000 m<sup>3</sup></li> <li>3. The facility will have net storage capacity of 210,000 m<sup>3</sup> LNG, by means of two membrane type 105,000 m<sup>3</sup> capacity storage tanks inside GBS</li> <li>4. Intermediate fluid for heat exchanger is glycol</li> </ol> </li> </ul>

		water system (Addendum- EIA Report - Page 1-5, Page 3-6 & Page 5-8)
3	<b>Cost of the project</b>	: Rs. 1,270 Crores (CRZ Form 1, Pg No. 1)
4	<b>Longitude and Latitude</b>	<b>Project location:</b> <ul style="list-style-type: none"> <li>The offshore LNG facility will be located at latitude 17°04'30"N and longitude 82°26'30" E at (-) 20 m contour within Kakinada Port Limits, Andhra Pradesh.</li> <li>Onshore receiving facility (ORF) or landfall point (LFP) is located in between the beach stretch from Coromandel Fertilizers Road to Asian Development Bank (ADB) Road near Vakalapudi, Kakinada.</li> <li>LFP is located at latitude 17°0'0"N and longitude 82°16'47" E.</li> </ul> (CRZ Form 1, Pg No. 1)
5	<b>Source of water supply</b>	<b>Construction Phase:</b> Water requirement (~5 KLD) will be met through existing supplier of KSPL.
	<b>Quantity of water requirement</b>	<b>Operation Phase:</b> Approximately 25000m <sup>3</sup> /hr of Sea water will be used for LNG re-gasification.  Potable water: 25 m <sup>3</sup> /day; Source - Fresh water maker of membrane system will be on-board of GBS.  At LFP, fresh water will be sourced from Kakinada port service provider.  (CRZ Form 1, Page No.7 & Addendum - EIA Report, Pg. No. 13-132)
	<b>Waste Water Generation</b>	<ul style="list-style-type: none"> <li>One sewage treatment unit shall be provided on GBS.</li> <li>The sewage generated at onshore receiving facility will collected and treated by USPL (Service provider of Kakinada Port).</li> </ul>
	<b>Mode of Disposal</b>	<ul style="list-style-type: none"> <li>The ships and barges shall comply with MARPOL convention.</li> <li>No waste/wastewater shall be discharged directly on land hence; no significant impact on land is envisaged.</li> </ul> (Addendum - EIA Report, Pg. No. 8-21)
6	<b>Details of the EC Clearance for existing project &amp; Details of CRZ clearance for existing project</b>	MoEF&CC accorded the EC/CRZ Clearance vide F.No. 11-42/2013-IA III dated July 04, 2016
7	<b>Technical evaluation of the</b>	<ul style="list-style-type: none"> <li>The present proposal is Amendment to CRZ</li> </ul>

	<b>project / capacity:</b>	<p>Clearance for Offshore LNG project with Gravity Based Structure (GBS), instead of Floating system for offshore LNG FSRU at Kakinada Deep Water Port</p> <ul style="list-style-type: none"> <li>The project development area falls in CRZ IB (Intertidal Zone), CRZ III (No Development Zone), CRZ IV (A) (sea) and CRZ IV (B) (River/Canal) and activities proposed within CRZ area are permissible as per CRZ notification, 2011.</li> </ul> <p><i>(CRZ Form 1, Page No.1)</i></p>
8	<b>Resource Utilisation:</b>	
a	<b>Land utilized by Project</b>	<p>There will be a permanent change in land use, land cover and topography due to the onshore development of 5 acres land at landfall point.</p> <p><i>(CRZ Form 1, Page No.1)</i></p>
b	<b>Mangroves, beach, utilized</b>	<p>Mangrove vegetation are seen at a distance of 4979 m near hope island, as continuation of Coringa wild life sanctuary.</p> <p><i>(IRS Report, Chennai Report)</i></p>
c	<b>Flora and fauna area affected:</b>	<ul style="list-style-type: none"> <li>The onshore receiving facility/LFP is located on coastal sand with dense scrub and does not have any significant vegetation/large well grown trees or any endangered species of flora and fauna.</li> <li>The onshore receiving facility/LFP will not involve manufacturing or processing facilities which are likely to impact the flora and fauna in the surrounding area.</li> <li>The natural gas will be connected through underground pipeline to the national grid.</li> <li>In order to improve aesthetic value of the LFP area, greenbelt development around the site will be developed.</li> </ul> <p><i>(Addendum – EIA Report, Pg. No. 8-61)</i></p>
8	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	<p>As per the Addendum-EIA report submitted by the M/s L&amp;T Infra Engineering, the following is reported:</p> <ul style="list-style-type: none"> <li>The proposed development on landside and marine side is within the existing port limit of Kakinada Deep Water Port. The land required for proposed onshore receiving facility/LFP is allotted by Kakinada Sea Port Limited (KSPL) as per the agreement. Careful site selection for the development of landside facility ensures that no habitations are present. The proposed site comprises of mostly dense scrub and coastal sand. Hence, there will be no direct PAPs (Project Affected People) / PAFs (Project Affected Families)</li> </ul>

		<p>due to this project and no resettlement and rehabilitation (R&amp;R) is envisaged.</p> <ul style="list-style-type: none"> <li>• No agricultural land or settlements are present within the land identified for development. The change in land use pattern will be restricted to the land proposed for Onshore Receiving Facility including Link to Hinterland gas pipe line and will be as per the requirement of development of project.</li> <li>• LFP Facility will have pig receiver, metering skid, pressure letdown station, security, buildings and fire protection system.</li> <li>• The development will be carried out in such a way to ensure the proper drainage by providing surface drainage systems including storm water network etc. Also proposed landside development will be carried out without any major cutting and filling. The planning will be in accordance with landscape planning concepts.</li> </ul> <p><i>(Addendum – EIA Report, Pg. No. 8-18)</i></p>
9	<p><b>Off shore sea area Marine EIA (Marine Environment Impact Assessment)</b></p>	<ul style="list-style-type: none"> <li>• The proposed GBS based LNG terminal's overall operations falls into relatively low air polluting category, as the fuel requirement at the project site will be met from Boil Off Gases (BOG) from LNG storage at GBS. The major part of the proposed project i.e. Gravity-Based Structure (GBS), i.e. a concrete structure that will be resting on the seabed and GBS will be hosting all offshore facilities (FSU, FSRU, unloading platforms, mooring system and walkways etc.) required for unloading of LNG and re-gasification system.</li> <li>• GBS will be located in a water depth of approximately 20 m. The nearest coast from GBS is located at about 7 km away.</li> <li>• GBS will come with built-in modular waste management (bilge, domestic/sanitary waste, solid waste), air pollution control and noise mitigation system complying to international standards like MARPOL etc. The GBS will be self-sustained towards domestic/other water requirement through RO membrane system.</li> <li>• During normal operation, the process systems at offshore LNG terminal as well as at ORF do not generate any solid waste except garbage (municipal solid waste) and maintenance debris if any.</li> <li>• The installation of submarine pipeline in coastal water involves trenching to create pipeline trench. There will be no high-level dredging. Total quantity of trenching material is 5,54,000 Cu.m</li> </ul>

		<ul style="list-style-type: none"> <li>The transportation of Re-gasified LNG will be through subsea pipeline from GBS to LFP, the pipeline will be buried at 2.5 m below seabed. The pipeline crossing the shoreline will also be buried and no disturbance/change is envisaged on shoreline.</li> </ul> <p>(Addendum – EIA Report, Pg. No. 8-18; 8-21; 8-24; 8-78)</p>
10	<b>Impacts of the marine outfall</b>	<ul style="list-style-type: none"> <li>The re-gasification system of the GBS have maximum send out capacity of 1750 MMscfd. Seawater is used as the heating medium and there is an intermediate Propane/glycol circuit in between seawater and LNG to avoid freezing of seawater. The intake will be located near GBS. The seawater intake is 6250 m<sup>3</sup>/hour and seawater intake quantity will be 18750 m<sup>3</sup>/hour for ultimate capacity. The temperature of used seawater will be 7°C below the ambient sea water temperature. The volume and salinity of sea water will remain same as that of the intake water.</li> <li>The study on the advection-dispersion of the effluents is carried out to identify suitable location for locating the outfall. Advection dispersion simulations are carried for different hydrodynamic scenarios. Suitability of outfall locations at different water depth and distance from intake is studied.</li> <li>The average difference in the weekly temperature is also estimated for spring and neap tide phases.</li> <li>It is observed that there is no variation in the weekly average difference in temperature during spring and neap tide, except in the absence of wind or very low intensity wind when the dispersion is solely due to tide.</li> <li>From the analysis of results, it is observed that the difference in temperature does not exceed 0.45°C anywhere in the domain for any of the outfall locations. It is also observed that the maximum weekly average of difference in temperature is less than 0.36°C for all the prospective outfall locations. The same is further reduced when simulated with wind as the dispersion rate is high.</li> </ul> <p>(Addendum – EIA Report, Pg. No. 8-42; 8-48; 8-49)</p>
	xxi. On the land	
	xxii. On the CRZ/Seabed area	
	xxiii. On the marine ecosystem at the diffuser	
	xxiv. Ecological sensitive areas	
11	<b>Map showing alignment of the Project</b>	<p>M/s. Institute of Remote sensing (IRS), Chennai an authorized agency of the MoEF&amp;CC, carried-out the demarcation of CRZ areas.</p> <p>The pipe line falls in CRZ IB, CRZ III (NDZ), CRZ IV(A) and CRZ IV(B) and the project site partly falls in CRZ III (NDZ), as per CRZ notification, 2011.</p> <p>The pipe line covered in CRZ III (NDZ) is 504.83m, CRZ IV(A) is 18258.35m, CRZ IV(B) is 23.58m, CRZ IB is 268.12m and out of CRZ is</p>

		77.72m. The project site partly falls in CRZ III (NDZ) is 0.93 acre and out of CRZ is 4.33 acre. (IRS Report, Chennai Report)
12	<b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b>	: The proposed activity & affiliated facilities is a permitted activity as per paragraph 3(ii)(a); 3(ii)(b); 3(iv)(a); and is a regulated activity as per paragraph 4(i)(a); 4(ii)(d), 4(ii)(f) of CRZ Notification, 2011.
13	<b>Item No. under the schedule of the EIA Notification, 2006</b>	7 (e) - Ports, Harbors ≥ 5 million TPA of cargo handling capacity
14	<b>CRZ processing charges</b>	: Rs.2,25,000/- (DD No. 006776, dt: 11.06.2020)
15	<b>Remarks :</b>	
	<ol style="list-style-type: none"> <li>1. M/s. Krishna Godavari LNG Terminal Pvt. Ltd has submitted a proposal for Amendment to CRZ Clearance for the Development of Gravity Based Structure (GBS), instead of Floating system for offshore LNG FSRU at Kakinada Deep Water Port, Kakinada, East Godavari Dist, Andhra Pradesh. The applicant sought clearance under the provisions of CRZ Notification, 2011.</li> <li>2. Earlier, M/s. Krishna Godavari LNG Terminal Private Limited (KGLNG) had proposed to develop offshore LNG FSRU in two phases with a handling capacity of about 3.60 MTPA in Phase 1 and Ultimate Capacity of 7.20 MTPA in Phase 2 within Kakinada Deep Port Limits (KDWP), Kakinada, East Godavari District, Andhra Pradesh. FSRU is combination of Floating Regasification Unit (FRU) and Floating Storage Unit (FSU).</li> <li>3. MoEF&amp;CC accorded Environmental and CRZ Clearance vide F.No. 11-42/2013-IA III dated July 04, 2016 and APPCB accorded CFE vide Order No.286/APPCB/CFE/RO-KKD/HO/2016 dated June 08, 2016.</li> <li>4. Presently, KGLNG is planning to implement the Offshore LNG project with Gravity-Based Structure (GBS), i.e. a concrete structure that will be resting on the Seabed and GBS will be hosting all the offshore facilities required for unloading of LNG and regasification system etc. There will not be any change in the handling capacity and location of the LNG facility as committed.</li> <li>5. The modifications sought as Amendment in EC/CRZ Clearance: <ol style="list-style-type: none"> <li>(i) Gravity-Based Structure (GBS), i.e. a concrete structure that will be resting on the seabed and GBS will be hosting all offshore facilities (FSU, FSRU, unloading platforms, mooring system and walkways etc.) required for unloading of LNG and regasification system. GBS is 225 meters along the base cantilever and 200 meters along the upper walls of the structure. It is 84.5 meters across the base and 60 meters across the upper walls. It is 39.5 meters tall.</li> <li>(ii) LNGC vessel size upto 175000 m<sup>3</sup></li> <li>(iii) The facility will have net storage capacity of 210,000 m<sup>3</sup> LNG, by means of two membrane type 105,000 m<sup>3</sup> capacity storage tanks inside GBS.</li> <li>(iv) Intermediate fluid for heat exchanger is glycol water system</li> </ol> </li> <li>6. M/s. Institute of Remote sensing (IRS), Chennai an authorized agency of the MoEF&amp;CC, carried-out the demarcation of CRZ areas. The pipe line falls in CRZ IB, CRZ III (NDZ), CRZ IV(A) and CRZ IV(B) and the project site partly falls in CRZ III (NDZ), as per CRZ notification, 2011. The pipe line covered in CRZ III (NDZ) is 504.83m, CRZ IV(A) is 18258.35m, CRZ IV(B) is 23.58m, CRZ IB is 268.12m and out of CRZ is 77.72m. The project site partly falls in CRZ III (NDZ) is 0.93 acre and out of CRZ is 4.33 acre.</li> <li>7. The proposed activity &amp; affiliated facilities is a permitted activity as per paragraph 3(ii)(a); 3(ii)(b); 3(iv)(a); and is a regulated activity as per paragraph 4(i)(a); 4(ii)(d), 4(ii)(f) of CRZ Notification, 2011.</li> </ol>	

The item is placed before the Authority for taking suitable decision.

Agenda Item: 9	<b>M/s. Varsha Builders Private Ltd. of Visakhapatnam - Proposal for the construction of Residential Apartments Building at Sy No. 147/4 &amp; 147/7, Yendada, Zone - 1, Division No. 6, GVMC, Visakhapatnam, Andhra Pradesh - Clearance under CRZ Notification 2011 - Reg.</b>	
1	<b>Name of the Industry &amp; Location address with Sy. Nos.</b>	: M/s. Varsha Builders Private Ltd. Sy No. 147/4 & 147/7, Yendada, Zone - 1, Division No. 6, GVMC, Visakhapatnam District, Andhra Pradesh
2	<b>Description of the Project Proposal</b>	: CRZ Clearance applied for construction of the Multi Storied Residential Apartments (including Basement 1 & 2 + Stilt + Ground + 11 Upper floors).  Total Plot area : 3,551.0 Sq.m. (0.3551 Ha.) Total built-up area : 22,360.21 Sq.m. (2.236 Ha.) Total no. of units/flats = 60 nos.  <b>Details of Built up area:</b> Residential BUA (G+11 Floors) : 15738.17 Sq m Amenities BUA (Stilt floor) : 1389.52 Sq m Basement Floors BUA : 5232.52 Sq m  <b>Details of Site Area:</b> Ground Coverage of the Building : 1327.30 Sq m Tot-Lot Area : 355.30 Sq m 2M Green Belt : 450.80 Sq m Open Area : 1417.60 Sq m
3	<b>Cost of the project</b>	: Rs. 30 Crores <i>(Form-I)</i>
4	<b>Longitude and Latitude</b>	: Proposed Site Co-ordinates 17°45'46.30" N, 83°20'30.05" E <i>(Building information details)</i>
5	<b>Source of water supply</b>	GVMC Supply <i>(Conceptual Plan, Sec. 2.4.1)</i>
	<b>Quantity of water requirement</b>	During Construction: 30.0 KLD  During Operation: 47.25 KLD (Fresh water for Domestic - 32.25 KLD & Recycled water for green belt - 17.0 KLD)  <i>(Conceptual Plan, Sec. 2.4.1, Table: 5)</i>
	<b>Waste Water Generation</b>	Domestic - 42.25 KLD  <i>(Conceptual Plan, Sec. 2.4.1, Table:7)</i>

	<b>Treatment &amp; Mode of Disposal</b>	<p>The wastewater generated will be treated in the Sewage Treatment Plant (STP) in the residential premises with a capacity of 50 KLD, which is pre-fabricated.</p> <p>After treatment, treated water will be utilized for Toilet flushing (15.0 KLD) and green belt development (2.0 KLD) &amp; to the Municipal drains (25.25 KLD).</p> <p><i>(Conceptual Plan, Sec. 2.4.1, Fig-6 &amp; Sec. 2.4.2.)</i></p>																				
<p><b>Details of Solid Waste:</b></p> <table border="1" data-bbox="297 728 1468 1233"> <thead> <tr> <th>S. No.</th> <th>Description</th> <th>Quantity</th> <th>Mode of disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Garbage</td> <td>19.5 kg/day</td> <td>This waste will be sent to the municipal dump yard</td> </tr> <tr> <td>2</td> <td>Biodegradable Food Courts from Kitchens</td> <td>78.0 Kg/day</td> <td>This waste will be sent to the Organic Waste Converter</td> </tr> <tr> <td>3</td> <td>Non-Biodegradable Plastics, metal scrap &amp; rubber etc.,</td> <td>97.50Kg/day</td> <td>This will be sent to the authorized recyclers</td> </tr> <tr> <td>4</td> <td>Sewage treatment plant Sludge</td> <td>1kg/day</td> <td>Used as manure and or given to nearby fields</td> </tr> </tbody> </table> <p><i>(Conceptual Plan, Sec. 2.4.3, Table -9)</i></p>			S. No.	Description	Quantity	Mode of disposal	1	Garbage	19.5 kg/day	This waste will be sent to the municipal dump yard	2	Biodegradable Food Courts from Kitchens	78.0 Kg/day	This waste will be sent to the Organic Waste Converter	3	Non-Biodegradable Plastics, metal scrap & rubber etc.,	97.50Kg/day	This will be sent to the authorized recyclers	4	Sewage treatment plant Sludge	1kg/day	Used as manure and or given to nearby fields
S. No.	Description	Quantity	Mode of disposal																			
1	Garbage	19.5 kg/day	This waste will be sent to the municipal dump yard																			
2	Biodegradable Food Courts from Kitchens	78.0 Kg/day	This waste will be sent to the Organic Waste Converter																			
3	Non-Biodegradable Plastics, metal scrap & rubber etc.,	97.50Kg/day	This will be sent to the authorized recyclers																			
4	Sewage treatment plant Sludge	1kg/day	Used as manure and or given to nearby fields																			
	<b>Details of DG sets</b>	<p>DG - 1x500KVA</p> <p><i>(Conceptual Plan, Sec. 2.4.3, Table -10)</i></p>																				
6	<b>Details of CRZ clearance for existing project</b>	<p>Does not exist.</p> <p>Applied for CRZ clearance for the first time</p>																				
7	<b>Resource Utilisation:</b>																					
a	<b>Land utilised by Project</b>	Total Plot area: 3,551 Sq.m. (0.355 ha) (Form-I)																				
b	<b>Mangroves, beach, utilised</b>	No mangroves or sand dunes present in the vicinity of the project site.																				
c	<b>Flora and fauna area affected:</b>																					
8	<b>On shore coastal area EIA (Environment Impact Assessment)</b>	--																				
9	<b>Off shore sea area Marine EIA (Marine Environment Impact Assessment)</b>	<p>Not applicable.</p> <p>The quantity of sewage generated shall be treated in STP and then treated water will be utilized for flushing and gardening.</p>																				
10	<b>Impacts of the marine outfall</b>	Not applicable. No marine outfall.																				
	xxv. On the land																					
	xxvi. On the CRZ/Seabed area																					

	xxvii. On the marine ecosystem at the diffuser	
	xxviii. Ecological sensitive areas	
11	<b>Map showing alignment of the Project</b>	<p>The proponent utilized APCZMP maps for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.</p> <ul style="list-style-type: none"> <li>The area proposed for multi storied residential building project is classified as CRZ-II as per the approved Coastal Zone Management Plan (CZMP) of the area.</li> </ul> <p><b>The applicant submitted copy of the approved CZMP (Sheet No: E 44 R 5/SW) by marking the location of the proposed project.</b></p> <p><b>But, as per the 4.2 (i) of the CRZ Notification, 2011, the applicant has to submit the following:</b></p> <ul style="list-style-type: none"> <li>CRZ map indicating HTL and LTL demarked by one of the authorised agency in 1:4000 scale</li> <li>Project Layout Superimposition on the above map.</li> <li>CRZ map covering land use within 7km radius around the project site</li> <li>CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas</li> </ul>
12	<b>Clause of CRZ notification under which the project is a permissible/ regulated activity</b>	<p>: The proposed activity comes under CRZ-II.</p> <p>Paragraph 4(i)(d) of CRZ Notification, 2011, construction involving more than 20,000 sq. m built up area is a regulated activity in CRZ-II and requires approval in accordance with EIA Notification 2006.</p> <p>However, the building requires prior approval from the Commissioner, Greater Visakhapatnam Municipal Corporation (GVMC), Visakhapatnam/ Visakhapatnam Urban Development Authority (VUDA) before commencement of the construction in accordance with paragraph 8.II. (i), (ii) and (iii) of CRZ Notification, 2011.</p>
13	<b>Item No. under the schedule of the EIA Notification, 2006</b>	<p>8(a)</p> <p>The total built-up area is 22,360.21 Sq.m., and attracts EIA Notification, 2006</p>
14	<b>CRZ processing charges</b>	<p>: Rs.50,000/- (DD No. 040290, 03.10.2020)</p>

15	<p><b>Remarks :</b></p> <p>(f) M/s. Varsha Builders Private Ltd. has submitted the proposal for the construction of the Multi Storied Residential Apartments (including Basement 1 &amp; 2 + Stilt + Ground + 11 Upper floors) at Sy No. 147/4 &amp; 147/7, Yendada, Zone - 1, Division No. 6, GVMC, Visakhapatnam, Andhra Pradesh. The applicant sought clearance under the provisions of CRZ Notification, 2011.</p> <p>(g) The proposed site will be for Residential Apartments. The area proposed for construction of multi storied residential apartment is classified as CRZ-II as per the approved Coastal Zone Management Plan (CZMP) of the area. The Plot area is 3,551.0 Sq.m. (0.3551 Ha.) and the total built-up area is 22,360.21 Sq.m. (2.236 Ha.), which is more the 20,000 sq. mtrs.</p> <p>(h) As per the Paragraph 4(i)(d) of CRZ Notification, 2011, construction involving more than 20,000 sq. m built up area is a regulated activity in CRZ-II and requires approval in accordance with EIA Notification 2006.</p> <p>(i) However, the building requires prior approval from the Commissioner, Greater Visakhapatnam Municipal Corporation (GVMC), Visakhapatnam/ Visakhapatnam Urban Development Authority (VUDA) before commencement of the construction in accordance with paragraph 8.II. (i), (ii) and (iii) of CRZ Notification, 2011.</p>
----	--

The item is placed before the Authority for taking suitable decision.

**MINUTES OF THE MEETING OF ANDHRA PRADESH COASTAL ZONE  
MANAGEMENT AUTHORITY (APCZMA) HELD IN THE MEETING HALL OF  
THE A.P.POLLUTION CONTROL BOARD, HEAD OFFICE, VIJAYAWADA  
(THROUGH VIDEO CONFERENCE) ON  
30.12.2020 at 05.00 PM**

**The following Members were present:**

1	Sri Vijay Kumar G.Srkr, I.A.S Secretary to Govt., Environment, Forest, Science and Technology Department, Government of Andhra Pradesh and Chairman, APCZMA.
2	Sri Vivek Yadav, I.A.S Member Secretary, APPCB, Vijayawada and Member Secretary, APCZMA.
3	Dr. Nagaraju, Executive Director Andhra Pradesh State Disaster Management (APSDMA), Government of Andhra Pradesh. Member (Ex-Officio)
4	Sri M.V. Ramana Murty, Scientist-SF, (Representative of APSAC) O/o A.P. Space Applications Centre (APSAC), Vijayawada. Member (Ex-Officio)
5	Sri. Kalluri Hanumantha Rao, Scientist 'G' and Group Director, Oceanography (Retired) Andhra Pradesh Space Application Centre. Member (Expert)
6	Prof. Ummey Shammem, Professor, Department of Zoology, Andhra University. Member (Expert)
7	Dr. Shaik Basha, Senior Principal Scientist and Head, Council of Scientific and Industrial Research (CSIR) - National Environmental Engineering Research Institute (NEERI). Member (Expert)
8	Dr. T. Byragi Reddy, Professor, Department of Environmental Sciences, Andhra Pradesh University. Member (Expert)
9	Dr. S. Venkata Mohan, Senior Principal Scientist, Department of Energy and Environmental Engineering, Council of Scientific and Industrial Research (CSIR) - Indian Institute of Chemical Technology (IICT). Member (Expert)

At the outset, the Chairman, APCZMA welcomed the members of Andhra Pradesh Coastal Zone Management Authority (APCZMA), which was constituted to examine the proposals relating to the development activities in Coastal Regulation Zone, under the provisions of CRZ Notification, 2011. The Member Secretary, APCZMA initiated the discussions on the items included in the Agenda and the Chief Environmental Engineer (FAC) of A.P. Pollution Control Board (APPCB) explained the details of the items included in the Agenda. Members of the CZMA and representatives of the project proponents had participated in the meeting through the Video Conference. After detailed deliberations on the agenda the Chairman opined that, comments/suggestions on each agenda item may be obtained from the Members of APCZMA for taking suitable decisions. The Members communicated the comments/suggestions on each agenda items and the same are incorporated in the minutes accordingly.

**1. M/s. Divis Laboratories Limited, Krishnapatnam Unit, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh - Proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline -Reg.**

- M/s. Divis Laboratories Limited, Krishnapatnam Unit submitted the proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline at survey no. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh and sought CRZ clearance under the provisions of CRZ Notification, 2011.
- The applicant in his application submitted that they proposed to establish unit for manufacture of APIs and Intermediates for the Production capacity - 10483 TPA, with total water requirement - 3200 KLD, Waste water generation - 2470 KLD, treated effluents reused - 743 KLD & Sea discharge - 1727 KLD.
- The industry proposed to discharge 1727 KLD at the pumping rate of 220 KL/hr, by laying a treated effluent marine discharge pipeline with:
  - a) Maximum discharge capacity of marine outfall: 5280 KLD
  - b) Length: 1000 m from LFP (land fall point)
  - c) Diameter: 240 mm
  - d) Diffuser location at 8m water depth.
  - e) Number of Ports: 03 with one spare port

- The proposed pipeline route is crossing through, CRZ-I(A), CRZ-IB, CRZ-III and CRZ-IV(A) zones as per the approved Coastal Zone Management Plan (CZMP) The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.
- The paragraph 3 (i) (a) of CRZ Notification, 2011 permits the construction directly related to waterfront and directly requiring foreshore facilities. Laying of pipelines for discharge of treated effluent is a permitted activity and is a regulated activity as provided in paragraph 4 (ii)(d) of CRZ Notification, 2011.
- The industry has obtained NOC from the A.P. Pollution Control Board vide Order dated: 28.10.2020.
- The proponent stated that they have applied for EC under Category B2 to the SEIAA, A.P.
- M/s. Indomer Coastal Hydraulics (P) Ltd., had explained about the impacts of the project on the environment and mitigation measures suggested.
- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to SEIAA, A.P.** pertaining to the proposal of M/s. Divis Laboratories Limited for **discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline** under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

- (i) The Consultant viz., M/s. Indomer Coastal Hydraulics (P) Ltd., has to supervise the construction of the proposed pipeline and on completion, submit a certificate to the APPCB that the pipeline is constructed as per the design conditions and the conditions imposed in the clearances.
- (ii) The following mitigation measures suggested in the Marine EIA report shall be complied with:
  - a) To mitigate the Impact on marine environment during lying of pipeline, the industry shall take the following measures to minimize the disturbance to pipeline working corridor.
    - (i) Laying operation shall be done in shortest duration.
    - (ii) Barricading the water has to be avoided.
    - (iii) Installation of marker buoy to warn the fishermen.
    - (iv) Installation of proper marker lights indicating obstructions if any.
    - (v) The outfall pipeline may be laid on the sea floor without

causing hindrance to fishing and navigation. The pipeline should be anchored to the bed for good stability.

- b) To mitigate the Impact on marine environment during the installation of diffuser in sea, the industry shall take the following measures:
- (i) The outfall diffuser has to be designed with proper number and size of ports, which would enhance the jet mixing of the plume discharge which in this case will be 3 nos. x 150 mm dia. ports with one spare port, and be placed on the seabed and the top of the ports should remain well below the water sea surface, should not have any sharp projection.
  - (ii) Regular monthly monitoring of seawater quality, seabed sediment quality and biological parameters are to be carried out.
  - (iii) A marker buoy has to be placed close to the outfall as per the norms of Directorate General of Lighthouses and Lightships. This will help boats to avoid collision while en route.
  - (iv) The route of pipelines laid on the seafloor has to be furnished to Naval Hydrographic Office, Dehradun in order to mark on the Naval Hydrographic Charts as a warning for navigation
- c) To mitigate the Impact on marine environment during discharge of treated effluents, the industry shall take the following measures to minimize the impact on marine environment:
- (i) The industry shall comply with the standards stipulated by APPCB in the CFE / CFO Order for discharge of treated effluents.
  - (ii) To mitigate the impact on marine environment due to discharge of treated effluent and to ascertain the effectiveness of ETP in treating the raw wastewater, the industry has to plan sampling program during the discharge and non-discharge time at three locations close to outfall point to ascertain that the water quality parameters are within the acceptable limits for coastal waters on both the occasions.
- d) During accidental breakage of pipeline, the necessary mitigation measures like immediately attending the repair of pipeline has to be taken up. Necessary spares of pipeline segments with bends/tees and divers with experience in salvation operation irrespective of sea condition have to be kept ready always within the industrial unit.



- (iii) The industry should install flow meters to record the quantities of treated effluents discharge. Regular annual monitoring of coastal waters is to be carried-out by the reputed institutions, like NIO / NEERI for water quality near the proposed outfall locations.
- (iv) A Continuous monitoring system should be put in place by the applicant to find out the impact on marine life/flora/fauna, due to discharge.
- (v) The project Proponent shall conduct the bio-assay test for the treated effluent discharges from the marine outfalls as per the MoEF&CC Guidelines. Bio-assay analysis shall be conducted every six months to establish the toxicity levels and report to be submitted to APPCB.
- (vi) The Project Proponent shall treat the effluents before discharging into sea duly complying with the APPCB and MoEF&CC norms.
- (vii) The activity is a continuous and every day the industry discharges for about 8-10 hours. Over a long period, the industry should ensure all the precautions mentioned and also see that this activity should not create any bacterial and virus vectors.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions as mentioned in Annexure - I, as applicable to their proposed project
2. **M/s. Vedanta Limited (Division: Cairn Oil & Gas) - Proposal for Offshore Oil and Gas Exploration and Appraisal in KG-OSHP-2017/1 Block in Bay of Bengal, East Godavari Dist., Andhra Pradesh -- Reg.**
- M/s. Vedanta Limited (Division: Cairn Oil & Gas) has submitted a proposal, for Drilling of 51 no's of exploration and appraisal wells and well testing in the proposed "Offshore Oil and Gas Exploration and Appraisal in KG-OSHP-2017/1 Block in Bay of Bengal, East Godavari District, Andhra Pradesh and sought clearance under the provisions of CRZ Notification, 2011.
  - The applicant in his application stated that they propose to carry out drilling of 51 exploratory and appraisal wells and well testing of oil and gas in the block. The Block area is 177 sq. Km. These wells will be drilled to explore the reservoirs up to a depth approximately of 2000 to 4000 m. The proposed project is located entirely in offshore at a distance of 10.7 Km from the shoreline. The lifecycle of drilling activities involves mobilization of offshore rig, offshore well drilling, well testing, decommissioning of the rig including the closure of wells, if not proved economically viable for production of oil and gas.




- M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai, an authorized agency of the MoEF&CC, carried-out the demarcation of CRZ areas. The proposed project is located entirely in offshore at a distance of 10.7 km from the shoreline. As per the CRZ Rules, 2011, the area falling within coastline up to 12 nautical miles (22.224 Kms) into the sea classified as CRZ IV.
- As a part of Obtaining Environmental Clearance for the proposed project, the application (Form-1 & PFR) was submitted to MoEF&CC and recommended with standard Terms of Reference (ToR) vide No.IA-J-11011/91/2019-IA-II(I) dated 18th April, 2019. The EIA report is prepared based on all the conditions of ToR issued by MoEF&CC, New Delhi. However, as per the MoEF&CC vide notification dated 16th January 2020 categorizes onshore and offshore oil and gas exploration activities as B2 category for seeking prior Environmental Clearance (EC) from State.
- As per G.O.MS.No.499 MA, dated 26.10.1976 issued by HMAUD Dept, Govt. of A.P, the jurisdiction of APPCB is upto 4.8 Km in the sea for the purpose of water (Prevention & Control of Pollution) Act, 1974. Hence, NOC from APPCB is not applicable.
- M/s ABC Techno Labs India Private Limited, Chennai had explained in detail in EIA report about the impacts of the project on the environment and mitigation measures suggested.
- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to SEIAA, A.P.** pertaining to the proposal of M/s. Vedanta Limited (Division: Cairn Oil & Gas) for **Drilling of 51 no's of exploration and appraisal wells and well testing in the proposed "Offshore Oil and Gas Exploration and Appraisal in KG-OSHP-2017/1 Block in Bay of Bengal, East Godavari District, Andhra Pradesh** under CRZ Notification 2011 with the following specific and general conditions:

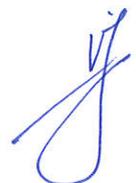
**PART A: Specific Conditions:**

- (i) The following mitigation measures suggested in the EIA report shall be complied with:
  - a) To mitigate the Impact on marine environment during Rig Mobilization, the industry shall take the following measures to minimize the disturbance to pipeline working corridor.
    - The project shall make communications in advance about the mobilisation of rigs and the project duration to the nearby community, through Fisheries Department at




Kakinada to avoid navigational disturbances.

- Any oil spill and emergency response procedures for bunkering hazardous liquids/ refueling will be kept ready to minimize incidents during transportation.
- b) To mitigate the Impact on marine environment during Drilling Activity, the industry shall take the following measures:
- Maintenance of diesel power generators to achieve efficient combustion, fuel efficiency and therefore reduce emissions;
  - All engines employed at site shall be adequately serviced and tested for emissions prior to mobilisation of rigs
  - Placing of high efficiency burners for flaring of gases during well testing.
- c) To mitigate the Impact on marine environment during Drilling discharges and other discharges, the industry shall take the following measures to minimize the impact on marine environment:
- The industry shall comply with MoEF&CC Guidelines for Disposal of Drill Cuttings and Drilling Fluid for Offshore Installation notified as per GSR 546 (E) dated 30th August 2005.
  - Before offshore disposal of drill cuttings (both WBM and SBM) and unusable drilling mud (WBM only), the industry shall ensure prior laboratory composition testing as well as their low toxicity testing of 96-hour survival for LC-50 value >30,000 ppm), thereby ensuring use of low toxicity chemical additives for preparation of drilling fluids.
  - The industry shall comply with all the conditions with regard to disposal of the waste generated in the offshore activities in accordance with MARPOL (Marine Pollution).
  - In cases where drill ship is employed, each ship will have a Ballast Water Management Plan to ensure the stability of the vessel and conform with international standards, such as exchanging ballast water at least 200 nautical miles from shore and in waters over 200meters deep, if required
- (ii) A Continuous monitoring system should be put in place by the applicant to find out the impact on marine life/flora/fauna, due to discharges.
- (iii) The Project Proponent shall treat the effluents before discharging into sea duly complying with the MoEF&CC and APPCB norms.



- (iv) The proponent shall conduct monthly monitoring of ocean biological and chemical environment by a national organization in association with Pollution control board.
- (v) The proponent shall ensure that during the peak drilling time the noise levels should be within the prescribed levels and should not harm the fishes or other biological community (Zooplankton / phytoplankton etc).
- (vi) The proponent shall undertake impact study on Livelihoods and Economic Opportunities to local fishermen, as the proposed exploration may result in impacts on fishing and aquaculture activities in the backwaters close to well region/deck in terms of access restrictions. Besides, due to continuous activities related to mobilization of jack up rig, semi-submersibles rig and drill ship for drilling purposes, which might create disturbance to the movement of these fishing crafts when they are out in sea, and thus affect their fishing activities resulting in reduction of daily catch of the fishing communities.
- (vii) The proponent should undertake the study on the effects of drilling waste on sediment macro fauna community structure.
- (viii) The proponent should undertake a study to understand the effects of all sort of wastes on the marine environment after decommissioning of offshore exploration.
- (ix) Proper care must be taken to protect the marine flora and fauna since the organisms are sensitive to minor changes in their habitat.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions as mentioned in Annexure - I, as applicable to their proposed project
3. **M/s. Gold Coast Beach Resorts Pvt. Ltd - Proposal for construction of Beach Resort at Sy No. 79, Perupalem Village, Mogulthur Mandal, West Godavari District, Andhra Pradesh - Reg.**
- M/s. Gold Coast Beach Resorts Pvt. Ltd has submitted a proposal, for construction of Beach Resort at Sy No. 79, Perupalem Village, Mogulthur Mandal, West Godavari District, Andhra Pradesh and sought clearance under the provisions of CRZ Notification, 2011.
  - The applicant in his application submitted that the resorts are proposed to be constructed on a land admeasuring about 30.0 acres of site area and

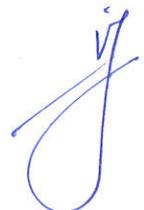



building + Rooms with pool, Convention Centre and Spa block with total Built-up area of 10724.00 sq.m. in Phase-I and 9816.00 sq.m. in Phase-2. The applicant also proposed the development with other facilities such as Golf course, Go-Carting, etc. to cater the needs of the people. It is also proposed to construct room blocks, banquet halls, restaurant, ethnic food court and entertainment block. The total number of rooms proposed in main building and pool block are around 73 (in phase-1) in total and 73 (in phase-2) for conducting Entertainments & banquet and convention for meeting clients and for business promotion.

- The total water requirement is 25.0 KLD and Waste water generation is 20.0 KLD. The wastewater generated will be treated in the Sewage Treatment Plant (STP) in the resorts premises with a capacity of 50 KLD. After treatment, treated water will be utilized for green belt development.
- The applicant submitted the application to the MoEF&CC through online on 18.03.2020 (Proposal No: IA/AP/CRZ/147934/2020), for CRZ Clearance.
- The area proposed for development of beach resort project is classified as CRZ-III as per the approved Coastal Zone Management Plan (CZMP) of the area. The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.
- *As per paragraph I(i) of Annexure.III of CRZ Notification, 2011, the total plot size shall not be less than 0.4 hectares and total covered area on all floors shall not exceed 33% of the plot size. In the present proposal, the site is 30.0 acres (12.14 Ha.), which is more than 0.4 Ha and the total built-up area is 20,540.00 Sq.m. (2.054 Ha.), which is 16.9% (< 33%) of the plot area.*
- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to MoEF&CC, GoI** pertaining to the proposal of M/s. Gold Coast Beach Resorts Pvt. Ltd for **construction of Beach Resorts** under CRZ Notification 2011, subject to that the proponent shall submit an endorsement from the Tourism Department, Govt. of A.P. to the effect that it is a tourism project, with the following specific and general conditions:

**PART A: Specific Conditions:**

1. The proposed Beach Resort Project shall conform to the norms prescribed in Annexure-III of the CRZ Notification issued by the Ministry of Environment and Forests, Government of India S. O. No.19(E), dated 06-01-2011.
2. No other activity / change in the nature of the activity other than

permitted shall be undertaken without obtaining CRZ Clearance from the Ministry of Environment and Forests, GoI as per S. O. No.19(E), dated 06-01-2011 and the amendments issued there-of.

3. There shall not be any obstruction to the public using the beachfront due to the construction activity. In case of access road to the beachfront is not available the same shall be provided.
4. No construction shall be undertaken to disturb the free flow of ground water or diversion of natural course of water. Ground water shall not be tapped within CRZ in view of the distinct possibility of intrusion of saline water into the pockets of the fresh water aquifers. Necessary arrangements shall be made to meet the water requirement from sources beyond CRZ.
5. The height of the proposed buildings shall not exceed 9 meters (ground floor plus one upper floor). The design and construction of buildings shall be consistent with the surrounding landscape and local architectural style. The total covered area on all floors shall not exceed 33 per cent of the plot size i.e. the FSI shall not exceed 0.33. The open area shall be suitably landscaped with appropriate vegetal cover. The authorized structures shall be subject to the existing local regulations including the existing norms of Floor Space Index / Floor Area Ratio.
6. Necessary arrangements for the treatment of the effluents and solid wastes shall be made and no untreated effluents and solid wastes are discharged into the water or on the beach front. The quality of treated effluents, solid wastes, emissions and noise levels etc from the project area must conform to the standards laid down by the competent authorities including the Central /State Pollution Control Board and under the Environment (Protection) Act, 1986. The treated waste water shall be used for greenbelt development and for toilet flushing. Beach shall be maintained free from debris by the adoption of efficient solid waste disposal systems.
7. The green belt shall be maintained to improve aesthetic value of the area. Green belt shall be developed along the boundary of the Beach resort premises. Advance operations for raising the green belt shall be taken up along with the construction activity.
8. Rainwater harvesting structures shall be taken up to improve the ground water level to prevent ingress of sea water.
9. Dual plumbing systems shall be installed to minimize the wastage of water and LED lighting systems shall be installed to prevent wastage of energy.



10. The proponent shall allocate enough budget for regular maintenance in all aspects i.e., drainage, garbage, effluent discharge and other activities.
11. Proper steps should be taken for sustainable development and to minimise the usage of resources.
12. Sustainable practices should be ensured during the activity specific to resource recovery mechanism.
13. Resort owner must encourage recycling practices by using 7R concepts to reduce usage of resources.
14. The proponent shall provide available flora and fauna reports of proposed area.
15. Most of their activity generates lot of wastes which flown into water bodies and create harm to aquatic organisms. Hence, regular beach cleaning activities have to be taken-up.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions mentioned in Annexure - I, as applicable to their proposed project
4. **Andhra Pradesh Disaster Recovery Project (APDRP) by Greater Visakhapatnam Municipal Corporation (GVMC) - Proposal for redevelopment of beachfront at RK Beach starting from Coastal battery junction to Kirlumpudi junction in Visakhapatnam District, Andhra Pradesh - Reg.**
- Andhra Pradesh Disaster Recovery Project (APDRP) by Greater Visakhapatnam Municipal Corporation (GVMC) has submitted a proposal for redevelopment of beachfront at RK Beach at a stretch of 3 km long beachfront, starting from Coastal battery junction to Kirlumpudi junction in Visakhapatnam, Andhra Pradesh and sought Clearance under the provisions of CRZ Notification 2011.
  - The applicant in his application stated that APDRP is being implemented by Government of Andhra Pradesh through Revenue (Disaster Management) department with Financial assistance from World bank in "HUDHUD" affected Districts. The Proposed development of Visakhapatnam Beachfront Redevelopment has been taken up under APDRP by GVMC in the city of Visakhapatnam, Andhra Pradesh (AP).




- The proposed development is the redevelopment of the beachfront consisting of Retrofitting & part Reconstruction of Existing Retaining wall, Storm Water Drain, Road Alignment, Bicycle Track, Promenade, Public Toilets, Plazas, Parking, Kiosks, Identified space for mobile Hawkers, Parks, Children play areas, Open Gym areas, Seating areas, Drinking water facility, Lifeguard tower, Bicycle Station, Upgradation of existing of Pump room, Upgradation of existing Beach shops, etc. for the development and management of R K beaches of Visakhapatnam coast.
- The proposed project does not intend to change the land use of the beachfront of Visakhapatnam. However, the intervention area identified in the project include shore protection work, redesigning landscape areas, realignment of the roads, construction of storm water drain, upgrading and providing new public amenities for resilience and for public realm. This may increase usage intensity of the beachfront.
- The total water requirement - 375.1 KLD, Waste water generation - 132.48 KLD. The wastewater generated will be treated in the <sup>existing</sup> Sewage Treatment Plant (STP) ~~in the resorts premises~~. After treatment, treated water will be utilized for green belt development.
- M/s. BS Envi Tech Pvt Ltd., had explained about the impacts of the project on the environment and mitigation measures suggested.
- M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai, an authorized agency of the MoEF&CC, carried-out the demarcation of CRZ areas. The CRZ categories along the project area are CRZ IB (Beach), CRZ II and CRZ IVA (Bay of Bengal Sea).
- The Commissioner, GVMC, Visakhapatnam vide letter dated: 24.09.2020 informed that APDRP is being implemented by Government of Andhra Pradesh through Revenue (Disaster Management) Department with Financial assistance from World bank in "HUDHUD" affected Districts. The proposed development of Visakhapatnam Beachfront Redevelopment has been taken up under APDRP by GVMC in the city of Visakhapatnam, Andhra Pradesh (AP) and hence requested to grant In-Principle NOC, pending CRZ clearance for the said proposed, at the earliest, on the following grounds:
  1. There was certain delay caused earlier in submission of CRZ maps, as the NCSCM, Chennai was under lock down from March 2020 to July 2020, due to Covid-19 Pandemic.
  2. The tenders for the said RK beach Redevelopment Package were invited and finalized and awaiting approval of the World Bank, New Delhi. It is informed by the concerned officials of the World Bank that




the work can be awarded only if the CRZ clearance is submitted by GVMC before 30.09.2020.

3. He further stated that as per the time lines and guide lines of APDRP, the contracts which are not awarded before 30.09.2020 cannot be considered for funding under the World Bank. Thus the No Objection Certificate / approval of CRZ clearance is vital and mandatory for approval of the Contract / Tender by World Bank before the dead line i.e., 30.09.2020.

In view of the above urgency expressed by the Commissioner, GVMC, Visakhapatnam, the Chairman, APCZMA instructed to obtain site inspection report from a team comprising of the following and also instructed to obtain the remarks from all the APCZMA expert members:

1. Prof. Ummey Shammem, Professor, Department of Zoology, Andhra Pradesh University - Member, APCZMA;
2. Dr. T. Byragi Reddy, Professor, Department of Environmental Sciences, Andhra Pradesh University - Member, APCZMA;
3. Sri. GPS Murthy, Chief Scientist & Scientist-in-Charge, CSIR-National Institute of Oceanography (NIO), Regional Centre, 176, Lawsons Bay Colony, Visakhapatnam - 530 017 and
4. Sri. T. Rajendra Reddy - JCEE, APPCB, ZO, Visakhapatnam

The above said Committee inspected the site and submitted the report. The APCZMA expert members submitted their remarks. Then In-Principle No Objection Certificate (NOC) was issued on 30.09.2020.

- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to SEIAA, A.P** pertaining to the proposal of M/s. Andhra Pradesh Disaster Recovery Project (APDRP) by Greater Visakhapatnam Municipal Corporation (GVMC) for **redevelopment of beachfront at RK Beach** under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

- (i) The Project Proponent shall obtain the regular Coastal Regulation Zone (CRZ) Clearance as per CRZ Notification issued by the Ministry of Environment and Forests, Government of India S. O. No. 19(E), dated 06-01-2011.
- (ii) No activity on ground shall be undertaken without obtaining CRZ Clearance from the Ministry of Environment and Forests, Government of India, as per S. O. No. 19(E), dated 06-01-2011.
- (iii) All statutory clearances/permissions shall be obtained from the concerned Government Departments.




- (iv) Beach water quality should be monitored biannually for physical-chemical, biological and microbiological parameters.
- (v) Proper measures should be enforced with guidelines to preserve the breeding activity of Olive Ridley Turtles during the November and March months of the year.
- (vi) Considering the fact that, seawater intrusion into freshwater aquifers are mainly due to these kind of activities, it is required to study the saltwater intrusion into the nearby fresh water aquifers.
- (vii) All necessary measures need to be put in place to maintain hygiene, cleanliness and effective disposal of solid and liquid waste due to likely increased human activity at the redeveloped Beachfront.
- (viii) The mitigation measures suggested by M/s. B.S. Envi-Tech Pvt. Ltd during construction time and during operation period are to be strictly implemented by all means with proper care, because of this is an everlasting public utility (recreation) activity.
- (ix) There shall be no new construction towards sea side under any circumstances.
- (x) Necessary arrangements for the treatment of the effluents and solid wastes shall be made and no untreated effluents and solid wastes are discharged into the water or on the beach front. The quality of treated effluents, solid wastes, emissions and noise levels etc from the project area must conform to the standards laid down by the competent authorities including the Central /State Pollution Control Board and under the Environment (Protection) Act, 1986. Beach shall be maintained free from debris by the adoption of efficient solid waste disposal systems.
- (xi) Dual plumbing systems shall be installed to minimize the wastage of water and LED lighting systems shall be installed to prevent wastage of energy.
- (xii) The Eco sensitive Zones shall be clearly identified and marked in consultation with PIU and the VSPCA. The indentified area shall be properly barricaded as advised by Visakha Society for Protection and Care of Animals (VSPCA).
- (xiii) Native Species to be planted along the carriage way, public plaza, eateries.
- (xiv) There is no marine outfall as the sewage and wastewater generated shall be discharged into the existing municipal network and will be directed to the existing STP operated by GVMC.
- (xv) Plastic material (tins, polythene bags etc) to be removed immediately by hired contractor/ green belt volunteers not waiting for the daily wages cleaning by GVMC. Ensuring that no material should wash by high

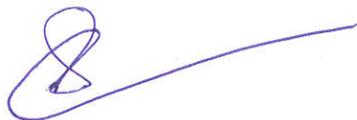


tides.

- (xvi) Public to be educated frequently to strictly follow the environmental guidelines not to pollute the beachfront.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions mentioned in Annexure - I, as applicable to their proposed project
5. **Sri P.V. Devendra Prasad, Vijayawada - Proposal for construction of M/s Royal Palms The Beach Resorts at Sv No. 430, Ramapuram area, Kothapet village, Vetapalem Mandal, Chirala, Praksam District, Andhra Pradesh - Reg.**
- Sri P. Devendra Prasad of Vijayawada has submitted a proposal for the development of beach resort i.e. M/s Royal Palms The Beach Resorts at Sv No. 430, Ramapuram area, Kothapet village, Vetapalem Mandal, Chirala, Praksam District, Andhra Pradesh and sought Clearance under the provisions of the CRZ Notification, 2011.
  - The applicant in his application submitted that the proposed project is to construct Beach Resorts with room blocks, banquet halls, restaurant, ethnic food court and the entertainment block. The Total Plot area: 14811.5 Sq.m. (1.48 Ha.) & Total built-up area: 3929.80 Sq.m. (0.3929 Ha.). The proposal is for construction of resorts in Phase-I & Phase-II. The phase - I comprise main block (G+1), cottages, pool area & parking & in phase-II open auditorium, kids park, club house & STP.
  - The total water requirement - 23.0 KLD, Waste water generation - 12.08 KLD. The wastewater generated will be treated in the Sewage Treatment Plant (STP) of capacity 25.0 KLD in the resorts premises. After treatment, treated water will be utilized for toilet flushing, green belt development & to the Municipal drain.
  - The applicant submitted the application to the MoEF&CC through online on 10.04.2020 (Proposal No:IA/ AP/CRZ/149760/2020), for CRZ Clearance
  - The area proposed for development of beach resort project is classified as CRZ-III (site falls inside CRZ III and partly inside NDZ) as per the approved Coastal Zone Management Plan (CZMP) of the area. The proponent engaged the services of Institute of Remote Sensing (IRS), Anna University, Chennai, an authorised agency of Ministry of Environment, Forests and Climate Change for demarcation of CRZ area including HTL, LTL duly superimposing the activities on the map of approved CZMP to examine the location of the project.




- The Project proposal of beach resort earlier was placed in the meeting held on 16.08.2019 with Costal Regulation Zone (CRZ) experts at APPCB, Head office, Vijayawada & sought clarification vide letter dated: 24.12.2019. The applicant submitted the information i.e. Form I & Detailed Project Report (DPR) along with CRZ processing charges on 12.08.2020. In the revised layout the proponent deleted all the activities proposed earlier in the NDZ.
- *As per paragraph I(i) of Annexure.III of CRZ Notification, 2011, the total plot size shall not be less than 0.4 hectares and total covered area on all floors shall not exceed 33% of the plot size.* In the present proposal, the total plot area is 14811.5 Sq.m. (1.48 Ha.), which is more than 0.4 Ha and the total built-up area is 3929.80 Sq.m. (0.3929 Ha.), which is 26.5% (< 33%) of the plot area.
- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to MoEF&CC, GoI** pertaining to the proposal of M/s. Royal Palms The Beach Resorts for **construction of Beach Resorts** under CRZ Notification 2011, subject to that the proponent shall submit an endorsement from the Tourism Department, Govt. of A.P. to the effect that it is a tourism project, with the following specific and general conditions:

**PART A: Specific Conditions:**

1. The proposed Beach Resort Project shall conform to the norms prescribed in Annexure-III of the CRZ Notification issued by the Ministry of Environment and Forests, Government of India S. O. No.19(E), dated 06-01-2011.
2. No other activity / change in the nature of the activity other than permitted shall be undertaken without obtaining CRZ Clearance from the Ministry of Environment and Forests, GoI as per S. O. No.19(E), dated 06-01-2011 and the amendments issued there-of.
3. There shall not be any obstruction to the public using the beachfront due to the construction activity. In case of access road to the beachfront is not available the same shall be provided.
4. No construction shall be undertaken to disturb the free flow of ground water or diversion of natural course of water. Ground water shall not be tapped within CRZ in view of the distinct possibility of intrusion of saline water into the pockets of the fresh water aquifers. Necessary arrangements shall be made to meet the water requirement from sources beyond CRZ.
5. The height of the proposed buildings shall not exceed 9 meters (ground floor plus one upper floor). The design and construction of buildings shall be consistent with the surrounding landscape and local architectural style. The total covered area on all floors shall not exceed 33 per cent of the plot size i.e. the FSI shall not exceed 0.33. The open area shall be suitably landscaped with appropriate vegetal cover. The authorized structures shall be subject to the existing local regulations including the existing norms of Floor Space Index / Floor Area Ratio.




6. Necessary arrangements for the treatment of the effluents and solid wastes shall be made and no untreated effluents and solid wastes are discharged into the water or on the beach front. The quality of treated effluents, solid wastes, emissions and noise levels etc from the project area must conform to the standards laid down by the competent authorities including the Central /State Pollution Control Board and under the Environment (Protection) Act, 1986. Beach shall be maintained free from debris by the adoption of efficient solid waste disposal systems.
7. The green belt shall be maintained to improve aesthetic value of the area. Green belt shall be developed along the boundary of the Beach resort premises. Advance operations for raising the green belt shall be taken up along with the construction activity.
8. Rainwater harvesting structures shall be taken up to improve the ground water level to prevent ingress of sea water.
9. Dual plumbing systems shall be installed to minimize the wastage of water and LED lighting systems shall be installed to prevent wastage of energy.
10. The proponent shall allocate enough budget for regular maintenance in all aspects i.e., drainage, garbage, effluent discharge and other activities.
11. Proper steps should be taken for sustainable development and to minimise the usage of resources.
12. Sustainable practices should be ensured during the activity specific to resource recovery mechanism.
13. Resort owner must encourage recycling practices by using 7R concepts to reduce usage of resources.
14. The proponent shall provide available flora and fauna reports of proposed area.
15. Most of their activity generates lot of wastes which flown into water bodies and create harm to aquatic organisms. Hence, regular beach cleaning activities have to be taken-up.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions mentioned in Annexure - I, as applicable to their proposed project
6. **Godavari Urban Development Authority (GUDA), East Godavari Dist: Kakinada - Proposal for construction of Beach Park at Sy. No. 331 of Suryaraopeta, Tammavaram village, Kakinada Rural Mandal, Kakinada, East Godavari District, Andhra Pradesh - Reg.**
- Godavari Urban Development Authority (GUDA), East Godavari Dist: Kakinada has submitted a Proposal for construction of Beach Park at Sy. No. 331 of Suryaraopeta, Tammavaram village, Kakinada Rural Mandal,




Kakinada, East Godavari District, Andhra Pradesh and sought clearance under the provisions of CRZ Notification 2011.

- The applicant in his application submitted that the proposed beach park project consists of the following facilities:
  - 3 pedestals and platform all around (11.0 m x 9.0 m) to erect the decommissioned air craft
  - Pathways with paver tiles and kerb stones
  - Prefabricated compound wall (height 1.50 m) all around the site (110 m x 70 m)
  - Drive-in
  - Yard lighting and a central high mast light.
  - Interpretation Centre and Tourist amenities centre
- The proposed beach park project consists of aircraft museum with the following facilities:
  - Decommissioned TU-142 M and HPT-32 Deepak Aircraft
  - Open air Theatre
  - Fruit Park
  - Ladies & Gents Washrooms
  - Snack Bar
  - Interpretation Centre and Tourist amenities centre
  - Drive-in with 15 food courts
  - Badminton Courts - 2 Nos.
  - Box Cricket
  - Parking lot (14 cars for drive-in)
- The total water requirement - 5.0 KLD, Waste water generation - 3.2 KLD. The wastewater generated shall be routed to septic tank followed by soak pit.
- M/s. SV Enviro Labs & Consultants., had explained about the impacts of the project on the environment in the EIA report and mitigation measures suggested.
- The proposed project site is about 170 m from the High Tide Line (HTL) and falls under CRZ-III category as per CRZ Notification, 2011. As per the CZMP sheet furnished by the proponent, most of the project is located in No Development Zone (NDZ) of the sea and the creek. The proposed activity is coming in NDZ area. However, as per the paragraph 8 (III) (A) (iii) (a) of CRZ Notification, the gardens, parks & play fields are permitted in NDZ.
- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to MoEF&CC, GoI** pertaining to the proposal of M/s. Godavari




Urban Development Authority (GUDA) for **construction of Beach Park** under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

1. No other activity / change in the nature of the activity other than permitted shall be undertaken without obtaining CRZ Clearance from the Ministry of Environment and Forests, GoI as per S. O. No.19 (E), dated 06-01-2011 and the amendments issued there-of.
2. There shall not be any obstruction to the public using the beachfront due to the construction activity. In case of access road to the beachfront is not available the same shall be provided.
3. No construction shall be undertaken to disturb the free flow of ground water or diversion of natural course of water. Ground water shall not be tapped within CRZ in view of the distinct possibility of intrusion of saline water into the pockets of the fresh water aquifers. Necessary arrangements shall be made to meet the water requirement from sources beyond CRZ.
4. Necessary arrangements for the treatment of the effluents and solid wastes shall be made and no untreated effluents and solid wastes are discharged into the water or on the beach front. The quality of treated effluents, solid wastes, emissions and noise levels etc from the project area must conform to the standards laid down by the competent authorities including the Central /State Pollution Control Board and under the Environment (Protection) Act, 1986. Beach shall be maintained free from debris by the adoption of efficient solid waste disposal systems.
5. The green belt shall be maintained to improve aesthetic value of the area.
6. Rainwater harvesting structures shall be taken up to improve the ground water level to prevent ingress of sea water.
7. LED lighting systems shall be installed to prevent wastage of energy.
8. The proponent shall implement the following mitigation measures during construction and operational phases as mentioned in the EIA report.

**Construction Phase:**

- Inspect condition of contractor's equipment before start of work;
- Careful and regulated excavation, and construction methods would be employed by the contractors;
- Ensure that contractors are maintaining equipment maintenance records;
- Regularly audit the maintenance records;
- HSE Plan by contractor to address any issue; and
- Use of PPE during construction
- Covering of trucks with tarpaulin sheets during transportation of soil and construction material;



- All vehicles used for construction should have valid PUC certificate
- Providing PPE's to the workers.
- Limiting the construction works to day time only

**Operational Phase:**

- Water sprinkling to prevent the dust emissions and vehicles plying within the approach site should follow dedicated paths;
- The sewage generated within the beach park will be routed to septic tank followed by soak pit, No, sewage/effluent shall be discharged into the sea or nearby water bodies.
- Adequate Green Belt will be provided within the beach park to minimize the Noise Levels Impact.

11. The proponent may develop a strategy to invest in the social welfare of the area to generate goodwill and improve the quality of life of the people.
12. GUDA should maintain clean and green around the park, enough regular annual maintenance budget to be allocated and should involve Local NGO environmentalist to oversee the daily maintenance.
13. Sustainable practices should be ensured during the activity specific to resource recovery mechanism.
14. Risk assessment studies also useful to save coastal resources from any side effects. Since, the proposed activity comes under no development zone of sea coast the owner must be ensure that the waste generated by the activity should not reach the coastal waters.
15. The proponent shall ensure that the sewage and solid waste generated from the beach park should not reach the coastal water.
16. The proponent should take care to protect the local flora and fauna while taking the proposed activity.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions mentioned in Annexure - I, as applicable to their proposed project

**7. M/s Visakhapatnam Port Trust of Visakhapatnam - Proposal for the Development of Cruise-cum-Coastal Cargo Terminal at Outer Harbour of Visakhapatnam Port by M/s Visakhapatnam Port Trust, Visakhapatnam District, Andhra Pradesh - Reg.**

- M/s Visakhapatnam Port Trust of Visakhapatnam has submitted a proposal for the Development of Cruise-cum-Coastal Cargo Terminal at Outer Harbour of Visakhapatnam Port by M/s Visakhapatnam Port Trust, Visakhapatnam District, Andhra Pradesh and sought clearance under the provisions of CRZ Notification 2011.




- The applicant in his application submitted that the Ministry of Shipping, GoI has taken up the Sargarmala programme towards port-led development by taking advantage of the long coastline of more than 7500 km.
- The following activities are proposed in the present proposal:
  - Terminal Building & Gate Complex
    - Parking area
    - Emergency Exit plan
  - Dredging
  - Reorientation of Existing Channel Berth
  - Mooring Dolphin
  - RCC Walkway
  - Shore bollards
  - Shore protection
  - Fire fighting facilities
- M/s. Visakhapatnam Port comprises of Inner harbour (a natural harbour within Mehadri Gedda River), Outer Harbour (an artificial harbour at the mouth of the Mehadri Gedda River) and Fishing Harbour (an artificial harbour catering exclusively to fishing vessels). Outer Harbour with a water spread of 200 hectares (ha) has 6 berths is capable of handling ships up to 200,000 DWT and draft up to 18.1 meters. Inner Harbour, with a water spread of 100 ha has 18 berths capable of accommodating fully laden Panamax vessels with draft up to 14.5 meters, with tide advantage.
- The Size of the Project are as follows:
  - **Cruise-cum-Cargo Terminal:** The proposed length of the Cruise terminal is 180m in length and 15m wide with two mooring dolphins on east side and two shore bollards on west side to make a overall length of 330m duly matching the existing channel berth with an offset of 50m towards the landside parallel to the existing dredge limit line.
  - **Terminal building & Gate complex:** The back-up area of 15000 Sq.m will be utilized for development of a terminal building. A gate complex of built up area 3350 sq.m shall be developed in the back up area.
- **The Features of Cruise-cum-coastal cargo Terminal:**
  - Proposed to construct 180m berth, back up area of 12660 Sq.m
  - Mooring dolphins (2nos) each of size 10m x 10m at east end (marine side) and 2nos of Shore bollards each of size (3m x 3m) at west end (land side) to make a total length of 330 meters with RCC walkways.
  - A terminal building of 2,000 sq. mtrs. with all amenities
  - Adequate parking space
  - Excellent road connectivity




- The Details of the Project are as follows

- The proposed project is located at existing channel berth in the outer harbour. As the existing channel berth is more than 30years old, it is decided to reorient the berth for the proposed development.
- Proposed berth will be designed for handling cruise vessels of following specification:
  - Vessel capacity - 100000 GT (80000 DT)
  - Draft - 8.5m
  - Overall length - 300m
  - Width - 36.0m
- M/s. Institute of Remote sensing (IRS), Chennai an authorized agency of the MoEF&CC, carried-out the demarcation of CRZ areas. The site for the proposed Cruise Terminal and the domestic cargo falls completely in the Coastal Regulation Zone (in CRZ II and CRZ IVB), as per the approved CZMP vide CRZ Notification 2011. The CRZ details of the project site of proposed Cruise Terminal and Domestic Cargo is given below:

S. No	CRZ- Classification	Area (sq.m)
1	CRZ-II	981.525
2	CRZ-IVB	1675.936
	Total	2657.461

- Construction of Port and its affiliated facilities is a permitted activity as per paragraph 3(i)(a) of CRZ Notification, 2011 and is a regulated activity as per paragraph 4(i)(a) & 4(i)(f) of CRZ Notification, 2011.
- For the existing facilities, VPT has obtained CRZ/EC clearance from the MoEF&CC as following:
  - Improving the capacity utilization of OR-I & OR -II berths (F.No. 10-62/2016-IA-III Dt: 07.03.2019)
  - Development of Multipurpose Terminal by replacement of existing EQ-2 to EQ-5 berths to cater to 14.00 M draft vessels in Inner Harbor of Visakhapatnam Port Trust on DBFOT basis (F.No. 11-19/2015-IA-III Dt: 07.03.2019)
- The VPT obtained TOR dated: 11.10.2019 from the SEIAA, A.P. for the Development of Cruise-cum-Coastal cargo Terminal with Cargo handling capacity of 1.0 MMTPA at Outer Harbour of Visakhapatnam Port Trust as a new proposal, instead of expansion of the existing facility. Now they have applied for CRZ permission for the same.
- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to SEIAA, A.P.** pertaining to the proposal of M/s.




Visakhapatnam Port Trust for **Development of Cruise-cum-Coastal cargo Terminal at Outer Harbour of Visakhapatnam Port Trust, Visakhapatnam** under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

1. The proposed constructions shall conform to the norms prescribed in CRZ Notification issued by the Ministry of Environment and Forests, Government of India S. O. No.19 (E), dated 06-01-2011.
2. No activity on ground shall be undertaken without obtaining CRZ Clearance from the Ministry of Environment and Forests, Government of India as per S. O. No.19 (E), dated 06-01-2011.
3. Continuous monitoring of sea water near berth areas to study the impact of turbidity on marine fauna shall be taken up during the construction and operation stage. The results shall be submitted to the APCZMA / APPCB for their evaluation.
4. Study on marine bio-diversity by engaging a reputed organizations / universities having proven expertise in the relevant field shall be taken up. Similar monitoring mechanism shall be developed for monitoring terrestrial part to determine the impacts and accordingly action shall be taken without affecting bio-diversity.
5. Raising and maintenance of Green belt of 33% of total area within the port area to be taken up on priority.
6. Solid waste shall be disposed at the authorised sites of APPCB.
7. Dredged material shall be utilised for nourishment of beaches.
8. Full cooperation shall be extended to all inspecting authorities / organizations such as APPCB, MoEF&CC, CPCB and local Environment Protection Organizations.
9. The proponent shall implement the following mitigation measures during construction and operational phases.

**Construction Phase:**

- Construction wastes and municipal solid waste temporarily stored at the sites shall be transported to the designated disposal site/facility at regular intervals;
- Reuse of construction wastes such as sand, brick, gravel, cement for developing internal road and project structures;
- After completion of construction activities, adequate clean-up of the project area including the inter-tidal areas shall be undertaken and all discharged/ discarded materials shall be removed from the site.
- Only PUC Certified Vehicles shall be allowed to ply within the project site.



- Dredging and construction activities are to be scheduled and executed to minimize disturbance of existing livelihood practices of fishermen.
- Aquatic environment shall be protected during construction phase through waste management and use of minimum disturbance techniques.

**Operational Phase:**

- The solid and other hazardous wastes from the project will be properly collected, stored and disposed as per the Solid Waste Management Rules, 2016 and Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
  - Periodic sprinkling of water on roads shall be done to prevent dust carry off during vehicle movements;
  - Oil spills from ships shall be contained and removed/dispersed with appropriate facilities.
  - No untreated discharge of wastes shall be made into the aquatic environment
10. The impact of the proposed activity on the air and noise quality needs to be properly addressed.
  11. Green zone activity by planting trees can be considered to ensure reduction in air pollution.
  12. The VPT management should take care of proper disposal of all types of waste generated during cruise movement.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions mentioned in Annexure - I, as applicable to their proposed project
8. **M/s Krishna Godavari LNG Terminal Pvt Ltd at Kakinada - Proposal for Amendment to CRZ Clearance for the Development of Gravity Based Structure (GBS), instead of Floating system for offshore LNG FSRU at Kakinada Deep Water Port, Kakinada, East Godavari District, Andhra Pradesh - Reg.**
    - M/s Krishna Godavari LNG Terminal Pvt Ltd at Kakinada has submitted a proposal for Amendment to CRZ Clearance for the Development of Gravity Based Structure (GBS), instead of Floating system for offshore LNG FSRU at Kakinada Deep Water Port, Kakinada, East Godavari District, Andhra Pradesh and sought clearance under the provisions of CRZ Notification 2011.



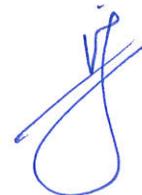

- Earlier, Krishna Godavari LNG Terminal Private Limited (KGLNG) had proposed to develop offshore LNG FSRU in two phases with a handling capacity of about 3.60 MTPA in Phase 1 and Ultimate Capacity of 7.20 MTPA in Phase 2 within Kakinada Deep Port Limits (KDWP), Kakinada, East Godavari District, Andhra Pradesh. FSRU is combination of Floating Regasification Unit (FRU) and Floating Storage Unit (FSU) and obtained Environmental and CRZ Clearance vide F.No. 11-42/2013-IA III dated July 04, 2016 from MoEF&CC, New Delhi.
- Presently, the applicant in his application submitted that KGLNG is planning to implement the Offshore LNG project with Gravity-Based Structure (GBS), i.e. a concrete structure that will be resting on the Seabed and GBS will be hosting all the offshore facilities required for unloading of LNG and regasification system etc. There will not be any change in the handling capacity and location of the LNG facility as committed.
- The applicant sought the following modifications as Amendment in EC/CRZ Clearance:
  1. Gravity-Based Structure (GBS), i.e. a concrete structure that will be resting on the seabed and GBS will be hosting all offshore facilities (FSU, FSRU, unloading platforms, mooring system and walkways etc.) required for unloading of LNG and regasification system. GBS is 225 meters along the base cantilever and 200 meters along the upper walls of the structure. It is 84.5 meters across the base and 60 meters across the upper walls. It is 39.5 meters tall.
  2. LNGC vessel size upto 175000 m<sup>3</sup>
  3. The facility will have net storage capacity of 210,000 m<sup>3</sup> LNG, by means of two membrane type 105,000 m<sup>3</sup> capacity storage tanks inside GBS.
  4. Intermediate fluid for heat exchanger is glycol water system.
- M/s. L&T Infra Engineering., had explained about the impacts of the project detail in EIA report on the environment and mitigation measures.
- M/s. Institute of Remote sensing (IRS), Chennai an authorized agency of the MoEF&CC, carried-out the demarcation of CRZ areas. The pipe line falls in CRZ IB, CRZ III (NDZ), CRZ IV(A) and CRZ IV(B) and the project site partly falls in CRZ III (NDZ), as per CRZ notification, 2011. The pipe line covered in CRZ III (NDZ) is 504.83m, CRZ IV(A) is 18258.35m, CRZ IV(B) is 23.58m, CRZ IB is 268.12m and out of CRZ is 77.72m. The project site partly falls in CRZ III (NDZ) is 0.93 acre and out of CRZ is 4.33 acre.
- The proposed activity & affiliated facilities is a permitted activity as per paragraph 3(ii)(a); 3(ii)(b); 3(iv)(a); and is a regulated activity as per paragraph 4(i)(a); 4(ii)(d), 4(ii)(f) of CRZ Notification, 2011.




- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to MoEF&CC, GoI** pertaining to the proposal of M/s. Krishna Godavari LNG Terminal Pvt. Ltd for **construction of Gravity Based Structure (GBS)**, instead of Floating system for offshore LNG FSRU at Kakinada Deep Water Port under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

1. Discharge of wastes/waste water during the construction and operation would not be allowed.
2. All components of pipes, flanges, fittings, valves, studs and nuts, gaskets, hoses, etc., will meet the Classification Society's standards and schedules so as to reduce fugitive emissions as low as possible. The valve ratings shall be in accordance with ASME standards, and be fire-safe with metallic or soft seals. Manually operated valves shall have locking devices.
3. Ambient air quality monitoring shall be carried out regularly at selected locations in the predicted maximum impact zone in order to check and compare the predicted concentrations with the measured concentrations.
4. Construction waste will be used within project/port site for filling of low lying areas. Other wastes which can be re-cycled will be sold.
5. Proper collection, segregation and disposal of solid waste generated from office establishment at on shore and off shore facilities as per the Central Public Health and Environmental Engineering Organization (CPHEEO) manual on "Municipal Solid Waste Management, 2000.
6. The proponent shall implement all the risk mitigation methods as per the disaster management plan, offsite & onsite emergency plan. In case of extreme events the FSRU/FSU and LNG carriers shall be towed away to safe zones which will be identified and notified beforehand.
7. No reclamation and no dredging shall be undertaken. Trenching for laying submarine pipelines shall be undertaken after taking due care for marine ecology. A marine biodiversity management plan to mitigate environmental impacts shall be drawn up through the NIO or any other reputed marine ecology institution and implemented. The trenched material would be put back after the pipeline is laid in the trench.
8. Shoreline should not be disturbed due to dumping. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six monthly monitoring report.
9. Automatic Detection System and Emergency shut off system shall be provided for LNG gas leak near pipeline connection from FSRU to subsea pipeline as well as ORF operation.

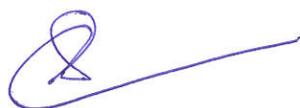
10. Waste including membrane recharges shall be handled in accordance to the Water (Prevention and Control of Pollution) Act 1981, the E.P. Act (1986) and as per the International Maritime Regulations.
11. The industry shall ensure continuous monitoring of the sea water around the installation as the expected drop in temperature of sea water is (-) 0.32oC. the extent of the impact on the surrounding water zone may be studied for its impact on marine flora and fauna.
12. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.
13. The proponent shall implement the following mitigation measures during construction and operational phases.

**Construction Phase:**

- Vehicles deployed shall conform to emission norms (air/noise) of CPCB and with valid Pollution Under Control (PUC) certificates.
- Sewage generated at site shall be collected in holding tank and periodically transferred to Sewage Treatment Plant (STP) available at Kakinada Deep Water Port.
- Sewage generated at offshore construction site shall be collected in holding tank and shall be transferred through service barges to landside facility and shall be treated at existing STP of KDWP.

**Operation Phase:**

- One sewage treatment unit for 12 persons shall be provided in engine room. The sewage generated at Offshore LNG terminal shall be collected on board in a sewage holding tank.
  - The wastewater and sewage generated from the Offshore LNG terminal shall be treated on board. The wastewater generated from ORF shall be collected and treated by UPSL
  - Spill control measures shall be adopted while fuelling trenching equipments, barges, workboats, etc.
  - LNG spill containment facilities shall be provided. LNGC visiting the offshore terminal shall comply with MARPOL convention and avoid discharges into the harbour basin. Oil spill control equipment such as booms / barriers will be provided for containment and skimmers will be provided for recovery.
  - "Cooling or cold water should be discharged to surface waters in a location that will allow maximum mixing and cooling of the thermal plume to ensure that the temperature is within 3 degrees Celsius of ambient temperature at the edge of the mixing zone or within 100 meters of the discharge point".
14. To improve aesthetic value of the LFP area, greenbelt development around




the site shall be developed.

15. The proposed activity such as regasification will have direct impact on the marine environment, and therefore needs adequately compliance with the norms.
16. The concentration of chlorine in this seawater has to be no greater than 0.2 mg/L. Secondly, the release of seawater directly from the outfall pipe without diffusers would cause resuspension of the sediment, which is polluted by metals, especially mercury. Considering the important rate of cold water discharged into the sea during the regasification process, monitoring survey of the water column is to be done.
17. All the conditions stipulated in the earlier CRZ/EC shall be complied.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions as mentioned in Annexure - I, as applicable to their proposed project
9. **M/s Varsha Builders Private Ltd. of Visakhapatnam - Proposal for the construction of Residential Apartments Building at Sy No. 147/4 & 147/7, Yendada, Zone - 1, Division No. 6, GVMC, Visakhapatnam District, Andhra Pradesh - Reg.**
    - M/s Varsha Builders Private Ltd. of Visakhapatnam has submitted a proposal for the construction of Residential Apartments Building at Sy No. 147/4 & 147/7, Yendada, Zone - 1, Division No. 6, GVMC, Visakhapatnam District, Andhra Pradesh and sought Clearance under the provisions of CRZ Notification 2011.
    - The applicant in his application submitted that they applied for construction of the Multi Storied Residential Apartments (including Basement 1 & 2 + Stilt + Ground + 11 Upper floors). The Plot area is 3,551.0 Sq.m. (0.3551 Ha.) and the total built-up area is 22,360.21 Sq.m. (2.236 Ha.), which is more the 20,000 sq. mtrs.
    - The total water requirement During Construction: 30.0 KLD, During Operation: 47.25 KLD, Waste water generation - 42.25 KLD. The wastewater generated will be treated in the Sewage Treatment Plant (STP) in the residential premises with a capacity of 50 KLD. After treatment, treated water will be utilized for Toilet flushing (15.0 KLD) and green belt development (2.0 KLD) & to the Municipal drains (25.25 KLD).
    - The proposed site will be for Residential Apartments. The area proposed for construction of multi storied residential apartment is classified as CRZ-II as per the approved Coastal Zone Management Plan (CZMP) of the area.




- As per the Paragraph 4(i)(d) of CRZ Notification, 2011, construction involving more than 20,000 sq. m built up area is a regulated activity in CRZ-II and requires approval in accordance with EIA Notification 2006.
- The building requires prior approval from the Commissioner, Greater Visakhapatnam Municipal Corporation (GVMC), Visakhapatnam/ Visakhapatnam Urban Development Authority (VUDA) before commencement of the construction in accordance with paragraph 8.II. (i), (ii) and (iii) of CRZ Notification, 2011.
- After examination on the remarks, comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to SEIAA, A.P.** pertaining to the proposal of M/s. Varsha Builders Private Ltd. for **construction of the Multi Storied Residential Apartments** under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

- (i) The building shall be subject to the existing local building and Country Planning Regulations including the existing norms of Floor space Index or Floor Area ratio.
- (ii) The Project Proponent shall obtain the necessary approvals from the Commissioner, Greater Visakhapatnam Municipal Corporation (GVMC), Visakhapatnam and Visakhapatnam Urban Development Authority (VUDA) as applicable.
- (iii) The Project Proponent shall obtain the clearance from the SEIAA, Andhra Pradesh as required.
- (iv) During construction and after construction, during operations, there shall not be any discharge effluents / liquid waste, disposal of solid waste into the Sea or the Beach directly, or indirectly, under any circumstances.
- (v) All Air Pollution Control mitigation measures shall be undertaken as mandated by the Andhra Pradesh Pollution Control Board during construction and after construction, during operation to maintain ambient air quality.
- (vi) The total activity shall be undertaken in such a way that there is no adverse impact on the total CRZ area including the Beach and the Sea.
- (vii) The proponent shall utilize treated sewage for green belt development, toilet flushing and remaining shall be discharged to the Municipal drain.

**PART - B: General Conditions:**

- The Project Proponent shall comply with the General conditions as mentioned in Annexure - I, as applicable to their proposed project




## ANNEXURE - I

**PART B: General Conditions:**

- (i) A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The Clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre and District Collector Office/ Mandal Revenue Office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution Control Board Regional Office.
- (iii) Concealing factual data by the project proponent, any officer on behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (iv) Consent for Establishment (CFE) and Consent for Operation (CFO), as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.  
All waste (liquid and solid) arising from the proposed development shall be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.
- (v) Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional Office.
- (vi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.
- (vii) The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the CRZ clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (viii) All other statutory clearances shall be obtained, as applicable by project

proponents from the respective competent authorities.

- (ix) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional Office.
- (x) This Clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.
- (xi) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZillaParisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
- (xii) The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional Office and, the concerned District Collector and the APPCB.
- (xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board Regional Office, APCZMA and APPCB by e-mail.
- (xiv) The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna. The Project Proponent shall submit the half - yearly compliance reports of CRZ regulations compliance duly audited by the accredited consultants detailing the degree of compliance by the project proponent during and after construction of the project.
- (xv) No construction or reconstruction of the existing structures may be taken up in the No Development Zone. The proponent to submit a compliance report in this regard every six month duly audited by an accredited third-party agency. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately.
- (xvi) The Project Proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.



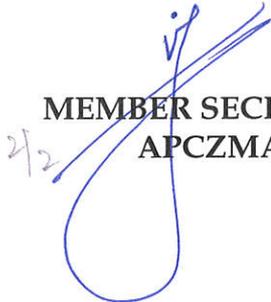
- (xvii) There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.
- (xviii) The project proponent shall obtain all necessary clearances/ permission from the concerned authorities as applicable.
- (xix) No permanent labour camp, machinery and material storage shall be allowed in CRZ area
- (xx) There shall no ground water drawal within CRZ without prior approval of the State Ground Water Authority.
- (xxi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

  
19/11/2021  
AEE

  
19/11/2021  
EE

M. S. / 19/11/21  
SEE

  
20/11/2021  
JCEE (UH-I)

  
MEMBER SECRETARY,  
APCZMA  
2/2

  
CHAIRMAN,  
APCZMA  
2/2



Andhra Pradesh Coastal Zone Management Authority (APCZMA)  
Andhra Pradesh  
Ministry of Environment Forests & Climate Change  
Government of India  
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamavari Street, Kasturibaipet, Vijayawada-520010

Letter No. 233/CRZ/IND/2020

Date: 04.02.2021

To  
The Member Secretary,  
State level Environment Impact Assessment Authority (SEIAA),  
D.No.33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamavari Street,  
Kasturibaipet, Vijayawada - 520010, A.P.

Sir,

Sub: APCZMA - CRZ - M/s. Divis Laboratories Limited, Krishnapatnam Unit, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh - Proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline - Recommendation of No Objection under the provisions of CRZ Notification, 2011- Communicated - Reg.

Ref: 1. M/s. Divi's Laboratories Limited, Krishnapatnam Unit of SPSR Nellore district, letters received on 25.08.2020 & 29.10.2020  
2. NOC from the APPCB Order dated: 28.10.2020.  
3. APCZMA meeting held on 30.12.2020 at APPCB, Head office, Vijayawada

@@@

In the reference 1<sup>st</sup> cited, M/s. Divis Laboratories Limited, Krishnapatnam Unit has submitted the proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline at survey no. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh and sought CRZ clearance under the provisions of CRZ Notification, 2011. The estimated capital cost of the project is indicated as Rs.150 Crores.

2. The Project proposal of M/s. Divis Laboratories Limited, Krishnapatnam Unit was placed in the Andhra Pradesh Coastal Zone Management Authority (APCZMA) meeting held on 30.12.2020 at APPCB, Head office, Vijayawada. After examination on the remarks,

comments/suggestions received from the Members, the Authority decided to send the recommendations of No Objection to SEIAA, A.P. pertaining to the proposal of M/s. Divis Laboratories Limited for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

- (i) The Consultant viz., M/s. Indomer Coastal Hydraulics (P) Ltd., has to supervise the construction of the proposed pipeline and on completion, submit a certificate to the APPCB that the pipeline is constructed as per the design conditions and the conditions imposed in the clearances.
- (ii) The following mitigation measures suggested in the Marine EIA report shall be complied with:
  - a) To mitigate the Impact on marine environment during lying of pipeline, the industry shall take the following measures to minimize the disturbance to pipeline working corridor.
    - (i) Laying operation shall be done in shortest duration.
    - (ii) Barricading the water has to be avoided.
    - (iii) Installation of marker buoy to warn the fishermen.
    - (iv) Installation of proper marker lights indicating obstructions if any.
    - (v) The outfall pipeline may be laid on the sea floor without causing hindrance to fishing and navigation. The pipeline should be anchored to the bed for good stability.
  - b) To mitigate the Impact on marine environment during the installation of diffuser in sea, the industry shall take the following measures:
    - (i) The outfall diffuser has to be designed with proper number and size of ports, which would enhance the jet mixing of the plume discharge which in this case will be 3 nos. x 150 mm dia. ports with one spare port, and be placed on the seabed and the top of the ports should remain well below the water sea surface, should not have any sharp projection.
    - (ii) Regular monthly monitoring of seawater quality, seabed sediment quality and biological parameters are to be carried out.
    - (iii) A marker buoy has to be placed close to the outfall as per the norms of Directorate General of Lighthouses and Lightships. This will help boats to avoid collision while en route.
    - (iv) The route of pipelines laid on the seafloor has to be furnished to Naval Hydrographic Office, Dehradun in order to mark on the Naval Hydrographic Charts as a warning for navigation

- c) To mitigate the Impact on marine environment during discharge of treated effluents, the industry shall take the following measures to minimize the impact on marine environment:
  - (i) The industry shall comply with the standards stipulated by APPCB in the CFE / CFO Order for discharge of treated effluents.
  - (ii) To mitigate the impact on marine environment due to discharge of treated effluent and to ascertain the effectiveness of ETP in treating the raw wastewater, the industry has to plan sampling program during the discharge and non-discharge time at three locations close to outfall point to ascertain that the water quality parameters are within the acceptable limits for coastal waters on both the occasions.
- d) During accidental breakage of pipeline, the necessary mitigation measures like immediately attending the repair of pipeline has to be taken up. Necessary spares of pipeline segments with bends/tees and divers with experience in salvation operation irrespective of sea condition have to be kept ready always within the industrial unit.
- (iii) The industry should install flow meters to record the quantities of treated effluents discharge. Regular annual monitoring of coastal waters is to be carried-out by the reputed institutions, like NIO / NEERI for water quality near the proposed outfall locations.
- (iv) A Continuous monitoring system should be put in place by the applicant to find out the impact on marine life/flora/fauna, due to discharge.
- (v) The project Proponent shall conduct the bio-assay test for the treated effluent discharges from the marine outfalls as per the MoEF&CC Guidelines. Bio-assay analysis shall be conducted every six months to establish the toxicity levels and report to be submitted to APPCB.
- (vi) The Project Proponent shall treat the effluents before discharging into sea duly complying with the APPCB and MoEF&CC norms.
- (vii) The activity is a continuous and every day the industry discharges for about 8-10 hours. Over a long period, the industry should ensure all the precautions mentioned and also see that this activity should not create any bacterial and virus vectors.

**PART B: General Conditions:**

- (i) A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The Clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre

and District Collector Office/ Mandal Revenue Office for 30 days.

- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution Control Board Regional Office.
- (iii) Concealing factual data by the project proponent, any officer on behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (iv) Consent for Establishment (CFE) and Consent for Operation (CFO), as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.  
  
All waste (liquid and solid) arising from the proposed development shall be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.
- (v) Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional Office.
- (vi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.
- (vii) The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the CRZ clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (viii) All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.
- (ix) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional Office.

- (x) This Clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.
- (xi) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZillaParisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
- (xii) The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional Office and, the concerned District Collector and the APPCB.
- (xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board Regional Office, APCZMA and APPCB by e-mail.
- (xiv) The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna. The Project Proponent shall submit the half - yearly compliance reports of CRZ regulations compliance duly audited by the accredited consultants detailing the degree of compliance by the project proponent during and after construction of the project.
- (xv) No construction or reconstruction of the existing structures may be taken up in the No Development Zone. The proponent to submit a compliance report in this regard every six month duly audited by an accredited third-party agency. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately.
- (xvi) The Project Proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.
- (xvii) There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.
- (xviii) The project proponent shall obtain all necessary clearances/ permission from the concerned authorities as applicable.
- (xix) No permanent labour camp, machinery and material storage shall be allowed in CRZ area
- (xx) There shall no ground water drawal within CRZ without prior approval of the State Ground Water Authority.

- (xxi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

3. In view of the above, **Recommendation of No Objection** for the proposal of M/s. **Divis Laboratories Limited, Krishnapatnam Unit** for the **discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline** into the sea, subject to the fulfillment of safety norms and the norms stipulated for the marine discharge of treated effluent, in accordance with CRZ Notification, 2011 and subject to the conditions as mentioned at Para No.2 above, is hereby communicated to the State level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh for further necessary action.

Yours faithfully,  
Sd/-  
**Member Secretary**  
**APCZMA**

Encl:

1. CRZ Form-I
2. EIA Report
3. Marine EIA Report
4. LTL- HTL and CRZ demarcation report
5. Copy of the Minutes of the APCZMA Meeting

Copt to the Secretary, Ministry of Environment and Forests and Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 110 003 for information.

✓ Copy to the Sri Madhu Sudhana Rao Divi, Director Projects, M/s Divi's Laboratories Limited, 1-72/23(P)/Divis/303, Divi's Towers, Cyber hills, Gachibowli, Hyderabad-500032, Telangana for information

// T.C.F.B.O //

*B. R. Rao*

Joint Chief Environmental Engineer, UH-I



157<sup>th</sup> SEAC, A.P.

MINUTES OF THE 157<sup>th</sup> MEETING OF  
THE STATE EXPERT APPRAISAL COMMITTEE (SEAC), A.P.,  
HELD ON 04.03.2021 & 05.03.2021 AT  
VISAKHAPATNAM  
A.P.

  
..



Present:

The following members were present:

1.	Prof. B.V. Sandeep ( Retd.) Visakhapatnam	Vice Chairman
2.	Dr.Pulipati King Visakhapatnam	Member
3.	Prof. P. Jagannadha Rao Visakhapatnam	Member
4.	Prof. S. Bala Prasad Visakhapatnam	Member
5.	Prof. K. Kameswara Rao (Retd.) Visakhapatnam	Member
6.	Prof. KVG Murali Krishna Kakinada.	Member
7.	Dr. G.Devala Rao Vijayawada	Member
8.	Dr. M. Bullaiah, IFS (Retd.) Hyderabad	Member
9.	Prof. K.Seshalah Tirupati	Member
10.	Smt. M.Vijayalakshmi Guntur	Member
11.	Sri.T.Rajendra Reddy, JCEE, APPCB, Zonal Office, Visakhapatnam	Representative of MS,SEAC



Agenda No.157.01	M/s. SMS Pharmaceuticals Limited, Unit VII at Sy.Nos. 160, 161, 163 to 168 and 170 (Kandivalasa Village), Sy. No. 72 (Kovvada Agraharam Village, Andhra Pradesh- Expansion of Bulk Drugs and Intermediates Manufacturing Unit and inclusion of Captive Power Plant.
SIA/AP/IND2/ 151794/2020	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. SMS Pharmaceuticals Limited., is for Environmental Clearance for expansion of production quantities of the existing permitted bulk drugs and intermediates 179.05 TPM to 740.76 TPM and Co-generation Power Plant of 2 x 2 MW capacity.</p> <p>This proposal was earlier examined in the SEAC meetings held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.</i>" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed expansion of the Bulk Drug &amp; Intermediates manufacturing unit with production capacity from 179.05 TPM to 740.76 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA ,A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the CRZ clearance and recent certified compliance report of the earlier EC and CFO conditions.</p> <p>Now , the representative of the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the meeting.</p> <p>The committee noted that as per EIA Notification,2006 under E(P) Act, 1986, as amended vide S.O.1599 (E) dated 25<sup>th</sup> June, 2014 and MoEF&amp;CC Office Memorandum F.No.22-24/2018-IA.III, dated 23<sup>rd</sup> January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.</p> <p>The committee noted that regarding CRZ clearance , the APCZMA vide letter No.178/CRZ/IND/2019-25,dated 21.05.2020., issued No Objection Certificate (NOC) for the proposal for enhancement in the discharge of treated effluent ( from193 KLD to 897 KLD) into sea through existing pipeline at Tammayapalem(H), Pathivada Village, PusapatiregaMandal,VizianagaramDistrict,A.P.</p> <p>The committee noted that the project proponent is awaiting certified</p>



	<p>compliance from the MoEFCC/APPCB since December 2020 (More than 90 days) and in the absence of no report from the RA, the committee considered the self compliance submitted to the SEIAA/APPCB, and made recommendations.</p> <p>The Committee after examining the project proposals, presentations, APCZMA recommendations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance for the proposal for Expansion of production of Bulk Drug and intermediates with production quantity from 179.05 TPM to 740.76TPM and Co-generation Power Plant of 2 x 2 MW capacity without any auxiliary fuel, and CRZ Clearance for the proposal for enhancement in the discharge of treated effluent ( from 193 KLD to 897 KLD) into sea through existing pipeline.</p>
Agenda No.157.02	<p>M/s.Sridev Pharma Pvt. Ltd., at Sy. Nos.: 117/1, 117/2A &amp; 117/3, Jayanthipuram village, Jaggaiahpeta Mandal, Krishna District, Andhra Pradesh - Proposed Bulk Drugs &amp; Intermediates Manufacturing Unit.</p>
SIA/AP/IND2/152348/2020	<p>Category -B2.</p> <p>The Proposal of M/s.Sridev Pharma Pvt. Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – 42.70TPM.</p> <p>This project proposal was earlier examined in the SEAC,A.P., meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 42.70TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s.Rightsource Industrial Solutions Pvt. Ltd. have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p>

BS



	<p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Sridev Pharma Pvt. Ltd., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity – 42.70 TPM.</p>
<p>Agenda No.157.03</p>	<p>M/s.GVSR Pharma Pvt. Ltd., Sy.Nos.: 155/2, 155/3A, 155/3B, 155/3C, 155/3D1, 155/3D2, 155/3E1, 155/3E2 &amp; 166/1A, Pochampally Village, Jaggaiahpeta Mandal, Krishna District, Andhra Pradesh- Proposed Bulk Drugs &amp; Intermediates Manufacturing Unit .</p>
<p>SIA/AP/IND2/152383/2020</p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. GVSR Pharma Private Limited., is for Environmental Clearance for manufacture of bulk drugs &amp; intermediates of production capacity -74.70 TPM.</p> <p>This project proposal was earlier examined in the SEAC, A.P., meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30<sup>th</sup> September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30<sup>th</sup> September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30<sup>th</sup> March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 74.70 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The proponent and the consultant have informed the SEAC this project has obtained EC from EAC, New Delhi during the times of the absence of the SEIAA/SEAC of Andhra Pradesh and hence this proposal was applied for withdrawal in PARVIESH Portal.</p> <p><b>The committee after detailed deliberations, recommended for withdrawal as requested by the project proponent.</b></p>
<p>Agenda No.157.04</p>	<p>M/s.DSN Labs at Sy. No.: 160 &amp; Parts, Nallamattipalem Village, Buchirajupeta Panchayat, Village, Nakkapalli Mandal, Visakhapatnam District, Andhra Pradesh - Proposed Bulk Drugs &amp; Intermediates Manufacturing Unit</p>
<p>SIA/AP/IND2/153079/2020</p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s.DSN Labs., is for Environmental Clearance for manufacture of bulk drugs &amp; intermediates of production capacity - 32.0 TPM.</p> <p>This project proposal was again appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All</p>

*RS*



	<p><i>proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time."</i> Further it is extended up to 30<sup>th</sup> March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: <b>32.0 TPM</b>. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s.Rightsource Industrial Solutions Pvt. Ltd., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, <b>recommended for issue of Environmental Clearance to M/s.DSN Labs., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 32.0 TPM.</b></p>
<p>Agenda No.157.05</p>	<p><b>M/s. CSD Labs at Sy. No. 989/A1, A2, B, Gangolu Village Gopalapuram Mandal West Godavari District Andhra Pradesh – Proposed Bulk drug and intermediates manufacturing unit.</b></p>
<p><b>SIA/AP/IND2/154605/2020</b></p> <p><i>BS</i></p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. CSD Labs., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – 122.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk</p>



	<p>drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 122.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine ZLD and the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Team Labs &amp; consultants. have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The Project Proponent informed that they will implement the ZLD system.</p> <p>The Committee after examining the project proposals, presentations, MoEFCC's OMs and detailed deliberations recommended for issue of Environmental Clearance to M/s. CSD Labs., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 122.0 TPM.</p>
Agenda No.157.06	M/s. SVR Pharma Tech Private Limited at Sy. Nos.: 384/1, 388/1, 389 & 391, Mellavagu Village, Bollapalli Mandal, Guntur District, Andhra Pradesh – Proposed Bulk Drugs and Drug Intermediates unit
SIA/AP/IND2/156079/2020	<p>Category –B2.</p> <p>The Proposal of M/s. SVR Pharma Tech Private Limited., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 85.0 TPM.</p> <p>This project proposal was again appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein "All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 85.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p>



	<p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Rightsource Industrial Solutions Pvt. Ltd., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. SVR Pharma Tech Private Limited., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 85.0 TPM.</p>
Agenda No.157.07	M/s. Siflon Drugs at Sy. No.25/4, Rachanapalli Village, Ananthapur District, Andhra Pradesh – Proposed Expansion of Bulk Drugs & Drug Intermediates manufacturing unit.
SIA/AP/IND2/156414/2020	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. Siflon Drugs., is for Environmental Clearance for manufacture of bulk drugs &amp; intermediates for expansion of production capacity to 61.5 TPM.</p> <p>This issue was earlier examined by the SEAC in its meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>This proposal was earlier by the SEAC in its meeting held 13.08.2020 &amp; 14.10.2020. The Committee observed and stated :</p> <p>The issue was examined by the SEAC in its meeting held on 13.08.2020. The Committee observed the following:</p> <p><i>The project proponent and their Consultant M/s. Right Source Consultants have attended the Online meeting.</i></p> <p><i>The committee observed that the Compliance report of EC and CFO not uploaded, The case is deferred for submission of compliance and presentation.</i></p> <p><i>The issue was examined by the SEIAA in its meeting held on 28.08.2020 and the Authority Noted with the recommendations of the SEAC.</i></p> <p><i>The project proponent and their Consultant M/s. Right Source Consultants have attended the Online meeting.</i></p> <p><i>The Proposal of M/s. Siflon Drugs is for Environmental Clearance for Expansion of production of bulk drugs and intermediates from 3.25 Tones Per Month to 61.50 MT/Month.</i></p> <p><i>All the clarifications are submitted by the proponent and found to be in order.</i></p> <p><i>Self Compliance submitted for EC &amp; CFO. The consultant presented the Self Compliance and committee found it to be in order.</i></p>

*BS*



	<p><i>The committee recommends for issue of EC with a condition that the proponent shall submit the certified compliance for CFO and EC before obtaining CFE.</i></p> <p>The issue was examined in the SEIAA,A.P.meetings held on 30.09.2020 .The Authority stated that:</p> <p><i>Refer to SEAC to examine the certified compliance. Report &amp; also with respect to the complaint received from CMO Office vide mail dated 01.10.2020 and specific recommendation may be sent to SEIAA.</i></p> <p>The SEAC recommends to consider the out come of the inspections being carried out by the APPCB on the complaints for considering the expansion.</p> <p>The issue was examined in the SEIAA,A.P.meetings held on 18<sup>th</sup> -19<sup>th</sup>&amp; 24<sup>th</sup> November, 2020. The Authority stated that:</p> <p><i>Refer to SEAC to examine the certified compliance &amp; complaint verification report from APPCB.</i></p> <p>This project proposal was again appraised in this SEAC meeting held on 09.12.2020 and the Committee recommended to address a letter to APPCB to send the certified compliance &amp; complaint verification report.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 andthe SEIAA noted with the recommendations of the SEAC.</p> <p>Now, the representative of the project proponent and their Consultant M/s.Rightsource Industrial Solutions Pvt. Ltd., have attended the meeting.</p> <p>The certified compliance &amp; complaint verification report were received from the Regional Office, APPCB, Ananthapuramu.</p> <p>The committee after examining the project proposal, presentations, MoEFCC' OMs, the report from RO,APPCB, Ananthapuramu and detailed deliberations, <b>recommended for issue of Environmental Clearance toM/s. Siflon Drugs., for the Expansion of production of bulk drugs and intermediates from 3.25 Tones Per Month to 61.50 MT/Month.</b></p>
<p>Agenda No.157.08</p>	<p><b>M/s.GMK Labs Pvt. Ltd at Plot No.: 27/B, Road No. 02, IDA, Kondapalli (V), Ibrahimpatnam (M), Krishna District, Andhra Pradesh- Proposed to expand the existing Bulk Drugs &amp; Drug Intermediates manufacturing unit.</b></p>
<p><b>SIA/AP/IND2/157183/2020</b></p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s.GMK Labs Pvt. Ltd., is for Environmental Clearance for expansion of production quantities of the bulk drug &amp; Intermediates – 2.0 TPM to 9.0 TPM.</p> <p>This issue was earlier examined by the SEAC in its meeting held on 8th -11th December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p>



	<p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit for expansion of with production capacity: from 2.0 TPM to 9.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports and self compliance report.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the certified compliance report and specific recommendations may be sent to SEIAA.</p> <p>The proponent and the consultant has informed the SEAC this project has obtained EC from EAC, New Delhi during the times of the absence of the SEIAA/SEAC of Andhra Pradesh and hence this proposal was applied for withdrawal in PARVIESH Portal.</p> <p>The committee after detailed deliberations, recommended for withdrawal, as requested by the project proponent.</p>
<p>Agenda No.157.09</p>	<p>M/s Divis Laboratories Limited., at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh – Proposed Bulk Drug &amp; Intermediates manufacturing Unit.</p>
<p>SIA/AP/IND2/153518/2020</p>	<p>Category –B2.</p> <p>The Proposal of M/s Divis Laboratories Limited., is for Environmental Clearance for production of the bulk drug &amp; Intermediates– 10483 TPM.</p> <p>This issue was earlier examined by the SEAC in its meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: from 10483 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the proposal after receipt of the CRZ clearance.</p> <p>Now, the representative of the project proponent and their Consultant M/s.</p>

*BRS*



	<p>Ramky Enviro Services Pvt Ltd., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee noted that regarding CRZ clearance , the APCZMA vide letter No.233/CRZ/IND/2020 dated 04.02.2021 , issued the No Objection Certificate (NOC) for the proposal for discharge of treated effluent 1727 KLD into sea through proposed pipeline at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh.</p> <p>The Committee after examining the project proposal, presentations, MoEFCC' OMs, APCZMA recommendations and detailed deliberations recommended for issue of Environmental Clearance to M/s Divis Laboratories Limited., for the proposed project to manufacture of Bulk Drug and Intermediates for the production quantity - 10483 TPM and CRZ Clearance for the proposal to discharge of treated effluent - 1727 KLD into sea through a proposed pipeline.</p>
Agenda No.157.10	M/s. Saketh Laboratory at Sy. No. 172, Obulapuram Village, D. Hirehal Mandal, Anantapuramu District, A.P. - Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/165365/2020	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. Saketh Laboratory., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 105.0 TPM.</p> <p>This project proposal was again appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.</i>" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: <b>105.0 TPM</b>. The project proponent has submitted the EMP, PFR, Risk Assessment. Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the ZLD &amp; land conversion documents.</p> <p>Now, the representative of the project proponent and their</p>



	<p>Consultant M/s. Space Enviro Solutions., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The project proponent has re-ascertained that they will implement ZLD system for treatment and disposal of industrial effluents as described in the EMP.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC OMs and detailed deliberations recommended for issue of Environmental Clearance to M/s. Saketh Laboratory for the proposal to manufacture of Bulk Drug and Intermediates with production quantity 105 TPM.</p>
Agenda No.157.11	<p>M/s. Shadri Lab Private Ltd., at Sy. No. 206(P), 214(P) and 218(P), CH. Laxmi Puram, Nakkapalli Mandal, Visakhapatnam District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
SIA/AP/IND2/170380/2020	<p>Category -B2.</p> <p>The Proposal of M/s. Shadri Lab Private Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates- 450.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 450.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents, classification/letter of intent.</p> <p>Now, the representative of the project proponent and their Consultant M/s. S V Enviro labs &amp; Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p>

BS



	<p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Shadri Lab Private Ltd for the proposal to manufacture of Bulk Drug and Intermediates with production quantity 450.0TPM</p>
Agenda No.157.12	<p>M/s. Agrata Lab Private Ltd., Sy. No. 206 (P), 212 (P), 213 (P) and 214 (P), CH. Laxmi Puram, Nakkapalli Mandal, Visakhapatnam District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
SIA/AP/IND2/170438/2020	<p><b>Category –B2</b></p> <p>The Proposal of M/s. Agrata Lab Private Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – 450.0TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 450.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents, classification/letter of intent.</p> <p>Now, the representative of the project proponent and their Consultant M/s. S V Enviro labs &amp; Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Agrata Lab Private Ltd., for the proposal to manufacture of Bulk Drug and Intermediates with production quantity 450 TPM.</p>
Agenda No.157.13	<p>M/s. Amish Crop Sciences Pvt. Ltd. Unit II, Sy No.16/2 (Part), 16/3 (Part), Udumulapadu Village, DhoneMandal, Kurnool District, Andhra Pradesh – Proposed bulk drug &amp; intermediate manufacturing unit.</p>



<p>SIA/AP/IND2/ 172190/2020</p>	<p>Category –B2.</p> <p>The Proposal of M/s. Amish Crop Sciences Pvt. Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – 165.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 165.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s, Team Labs &amp; Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Amish Crop Sciences Pvt. Ltd for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 165.0 TPM.</p>
<p>Agenda No.157.14</p>	<p>M/s. Agrisol (India) Pvt. Ltd., Unit II, Sy. No. 15/1 (PART), 15/2 (PART), Udumulapadu Village, Dhone Mandal, Kurnool District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
<p>SIA/AP/IND2/ 172097/2020</p> 	<p>Category –B2.</p> <p>The Proposal of M/s. Agrisol (India) Pvt. Ltd., Unit II, is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – 8.06 TPD.</p>



	<p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 8.06 TPD. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s.Team Labs &amp; Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Agrisol (India) Pvt. Ltd, Unit II., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity – 8.06 TPD.</p>
Agenda No.157.15	M/s. BS Laboratories, (Plot No 162, Kopporthy Mega Industrial Estate, Phase - I)at Sy. No. 1252 P & 1253 P, Ambavaram [V], Vallur [M], YSR Kadapa District, Andhra Pradesh - Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/172549/2020	<p>Category –B2.</p> <p>The Proposal of M/s. BS Laboratories,,is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – 40.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical</p>



	<p><i>Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time."</i> Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 40.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the site documents to specify the location.</p> <p>Now, the representative of the project proponent and their Consultant M/s. AM Enviro Engineers have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The specific location of the Plant is Plot No 162, Kopporthy Mega Industrial Estate, Phase – I, Sy. No. 1252 P &amp; 1253 P, Ambavaram [V], Vallur [M], YSR Kadapa District, Andhra Pradesh.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC OMs and detailed deliberations, <b>recommended for issue of Environmental Clearance to M/s. BS Laboratories</b> for the proposal to manufacture of <b>Bulk Drug and Intermediates with production quantity 40.0 TPM.</b></p>
<p>Agenda No.157.16</p>	<p>M/s. Threo Laboratories Private Limited., at Sy. No. 2-1B8, Gottipudi (V), Thottamedu (M), Chittoor (D) Andhra Pradesh - Proposed bulk drug &amp; Intermediate manufacturing unit.</p>
<p>SIA/AP/IND2/171645/2020</p>	<p>Category –B2.</p> <p>The Proposal of M/s. Threo Laboratories Private Limited., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 92.03 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as</i></p>

BS



	<p><i>per the provisions in force at that time."</i> Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 92.03 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Pridhvi Envirotech Private Limited have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Threo Laboratories Private Limited for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 92.03 TPM.</p>
<p>Agenda No.157.17</p>	<p>M/s. Potluri Laboratories Pvt. Ltd., at Sy. Nos. 387 (Part), 388 (Part), 389, 390 to 396, 655, 656, 657 (Part), 666 (Part), 667 (Part), 669 (Part), 670 (Part), 671, 672 (Part), 673, 674, 675, 676 (Part), 677, 708/1P &amp; 708/2, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh. - Proposed bulk drug &amp; intermediate manufacturing unit and Co-generation Power Plant.</p>
<p>SIA/AP/IND2/173665/2020</p>	<p>Category –B2.</p> <p>The Proposal of M/s. Potluri Laboratories Pvt. Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 822 TPM and Co-generation Power Plant- 2.0 MW.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time."</i> Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification</p>



	<p>2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 822 TPM and Co-generation Power Plant – 2.0 MW. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Team Labs &amp; Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The proponent and consultant have made a presentation in the earlier meeting revising the EMP by withdrawing from Marine Discharge and opted for Zero Liquid Discharge facility. Hence the CRZ clearance case doesn't arise.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Potluri Laboratories Pvt. Ltd., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 822.0 TPM and Co-Generation Power Plant – 2.0 MW.</p>
<p>Agenda No.157.18</p>	<p>M/s. Shreas Industries Limited., Unit I, Sy. No. Parts of 4, 5, 7,8,9 10, 11, 12, 13,14, 15 of Boyapalem village, Sy.No. Parts of 9, 12 of Naruva village, Sy. No.s Parts of 16 to 20, 107 to 119, 122 to 129 and 150 of Chittivalasa village, Ranasthalam, Srikakulam, Andhra Pradesh. - Proposed Expansion of bulk drug &amp; intermediate manufacturing unit and Co-generation of Power Plant.</p>
<p>SIA/AP/IND2/168411/2020</p>	<p>Category : B2</p> <p>The Proposal of M/s. Shreas Industries Limited., Unit I., is for Environmental Clearance for expansion of production quantities from the existing permitted bulk drugs and intermediates - 8280 TPM to Active Pharma Ingredients - Fine Chemicals – 8268 TPM; Chloromethanes – 19680 TPM &amp; Chlor – Alkali- 53258 TPM and Co-generation Power Plant - 2 x 11.5 MW &amp; 1 x 24 MW.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 11<sup>th</sup> November, 2020.</p> <p>The representative of the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the online meeting and stated that M/s. Shreas Industries Ltd. Unit I (formerly known as Sanhoc labs Limited Unit II) obtained consent for establishment (CFE) for manufacturing chloromethanes from APPCB vide Letter No. 473/APP/CB/CFE/RO-SKLM/HO/2019 dated 05.07.2019 at Plot No. 2 and Plot No. 9 (Part) of area 15 acres in sector specific industrial estate for synthetic organic chemicals which obtained environmental clearance in the name of M/s. Vivimed Labs Limited with a total 15 plots. It is</p>

*BS*



proposed to enhance the chloromethanes production capacity, with backward integration by including Chlor-alkali manufacturing, and inclusion of active pharma ingredients manufacturing activity, co-generation power plant in the remaining plots of sector specific industrial estate for synthetic organic chemicals spread over an area of 274 acres (total site area after expansion is 289 acres) at Sy. No. Parts of 4, 5, 7, 8, 9, 10, 11, 12, 13, 15 of Boyapalem village, Sy. No. Parts of 9, 12 of Naruva village, Sy. No. s Parts of 16 to 20, 107 to 119, 122 to 129 and 150 of Chittivalasa village, Ranasthalammandal, Srikakulam district, Andhra Pradesh. Construction of chloromethanes project is yet to be initiated even though CFE is obtained.

MoEF&CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates).

The Committee noted that the existing unit is bulk drug & intermediates manufacturing unit. Now, the PP has proposed the Bulk Drug Intermediates manufacturing unit with expansion of production capacity. The project proponent has submitted the EMP, PFR, Risk Assessment Report and certified compliance report of CFE order of existing industry. The Committee observed that the Industry is complying the norms.

The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 08.12.2020 and refer to SEAC to examine this proposal after receipt of the CRZ clearance.

Now, the representative of the project proponent and their Consultant M/s. Team Labs & Consultants have attended the meeting. The project proponent has informed that they will implement the ZLD system for the treatment and disposal of industrial effluents.

The Committee after examining the project proposals, presentations, MoEFCC' OMs and detailed deliberations, recommended for issue of Environmental Clearance for expansion project : from the existing permitted bulk drugs and intermediates - 8280 TPM to Active Pharma Ingredients - Fine Chemicals - 8268 TPM; Chloromethanes - 19680 TPM & Chlor -Alkali- 53258 TPM and Co-generation Power Plant - 2 x 11.5 MW & 1 x 24 MW., without any auxiliary fuel, duly stipulating a condition that the project proponent shall implement the ZLD system for the treatment and disposal of industrial effluents.

Agenda  
No.157.19

M/s. Shreas Industries Ltd., Unit II, Sy No. 13, 14, 19, 23, 24, 97, 98, 99, 100, 104, 131, 133, Chittivalasa Village, Ranasthalam Mandal, Srikakulam District, Andhra Pradesh- Proposed Expansion of bulk drug & intermediate manufacturing unit and Co-generation of Power Plant

*Boys*



SIA/AP/IND2/  
167943/2020

Category : B2

The Proposal of M/s. Shreas Industries Limited., Unit II., is for Environmental Clearance for expansion of production quantities from the existing permitted bulk drug - 535.7 TPM to bulk drug & Intermediates – 3905 TPM and Co-generation Power Plant - 1 x 11.5 MW, 1 x 7.5 MW.& 1 x 3 MW.

This project proposal was earlier appraised in this SEAC meeting held on 11<sup>th</sup> November, 2020.

The representative of the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the online meeting and stated that M/s. Shreas Industries Ltd. Unit II (formerly known as Sanhoc labs Limited Unit I) obtained consent for establishment (CFE) for manufacturing Ibuprofen from APPCB vide Letter No. 472/APPCB/CFE/RO-SKLM/HO/2019 dated 05.07.2019 at Plot No. 22, 23, 24, 25 of area 8.8 acres in the Industrial (Pharma) complex which obtained environmental clearance in the name of M/s. Vijayasri Organics Limited with a total 34 plots.

It is proposed to enhance the Ibuprofen production capacity and inclusion of new active pharma ingredients molecules, co-generation power plants in the remaining plots in the Industrial (Pharma) complex spread over an area of 91.2 acres (total site area after expansion is 100 acres) at Sy. No. 13, 14, 19, 23, 24, 97, 98, 99, 100, 104, 131, 133, Chittivalasa village, Ranasthalammandal, Srikakulam district, Andhra Pradesh. Construction of Ibuprofen project is yet to be initiated even though CFE is obtained

MoEF&CC, Govt, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates).

The Committee noted that the existing unit is bulk drug & intermediates manufacturing unit. Now, the PP has proposed the Bulk Drug Intermediates manufacturing unit with expansion of production capacity. The project proponent has submitted the EMP, PFR, Risk Assessment Report and certified compliance report of CFE order of existing industry. The Committee observed that the industry is complying the norms.

The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 08.12.2020 and refer to SEAC to examine this proposal after receipt of the CRZ clearance.

Now, the representative of the project proponent and their Consultant M/s. Team Labs & Consultants, have attended the meeting.



	<p>The project proponent has informed that they will implement the ZLD system for the treatment and disposal of industrial effluents.</p> <p>The Committee after examining the project proposals, presentations, MoEFCC' OMs and detailed deliberations recommended for issue of Environmental Clearance for expansion project: from the existing permitted bulk drugs - 535.7 TPM to Bulk Drug &amp; Intermediates : Active Pharma Ingredients - Bulk drug &amp; Intermediates – 3905 TPM and Co-generation Power Plant - 1 x 11.5 MW, 1 x 7.5 MW.&amp; 1 x 3 MW, without any auxiliary fuel,duly stipulating a condition that the project proponent shall implement the ZLD system for the treatment and disposal of industrial effluents.</p>
Agenda No.157.20	M/s. Whizzo Lifesciences Pvt. Ltd., Sy. No. 589/12, 589/8A, 589/12A, Konanki Village, Piduguralla Mandal, Guntur District, Andhra Pradesh - Proposed bulk drug& intermediate manufacturing unit.
SIA/AP/IND2/174721/2020	<p>Category –B2.</p> <p>The Proposal of M/s. Whizzo Lifesciences Pvt. Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 111.0 TPM.</p> <p>Thisproject proposal was earlier appraised in this SEAC meeting held on 11<sup>th</sup> November, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 111.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 08.12.2020 andrefer to SEAC to revise minutes incorporating the details of the appraisal.</p> <p>Now, the representative of the project proponent and their Consultant M/s.Team Labs and Consultants:, have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p>



	<p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Whizzo Lifesciences Pvt. Ltd for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 111.0 TPM.</p>
Agenda No.157.21	<p>M/s. Popular Molecules Private limited, Unit-I, Shed No. 83 D, APIIC Industrial Park, Gajulamandyam, Renigunta(M), Chittoor (D), Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
SIA/AP/IND2/175333/2020	<p><b>Category -B2.</b></p> <p>The Proposal of M/s. Popular Molecules private limited, Unit-I is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates- 30.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 30.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Pridhvi Envirotech Private Limited have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP are in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Popular Molecules private limited, Unit-I for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity -30 TPM.</p>



Agenda No.157.22	M/s. Popular Molecules Private limited, Unit-II at shed no. 83 (Part), and 84 (Part B), APIIC Industrial Park, Gajulamandyam, Renigunta(M), Chittoor (D), Andhra Pradesh - Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/ 175352/2020	<p>Category –B2.</p> <p>The Proposal of M/s. Popular Molecules private limited, Unit-II is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 30.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 30.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Pridhvi Envirotech Private Limited have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP are in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Popular Molecules private limited, Unit-II for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity -30 TPM.</p>
Agenda No.157.23	M/s. Lohita Laboraoties, Unit II, Survey Nos.25, Obulapuram Village, D.Hirehal Mandal, Ananthapur District, Andhra Pradesh - Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/ 175562/2020	Category –B2.  The Proposal of M/s. Lohita Laboraoties, Unit II., is for Environmental Clearance



	<p>for production quantities of bulk drugs and intermediates – 822kg/day (300 TPA).</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>The project proponent and their Consultant M/s. Hubert Environ Care Systems (P) Ltd., have attended the online meeting. After detailed deliberations the committee recommended that the project proponent shall submit the NOC from the Forest Department and revised EMP covering Risk Assessment &amp; PFR.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and SEIAA agreed with the recommendations of the SEAC.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Hubert Environ Care Systems (P) Ltd., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the revised EMP covering Risk Assessment &amp; PFR. They have not yet submitted the NOC from the Forest Department.</p> <p>The committee noted that the project proponent has submitted the hard copies of the revised PFR and revised EMP along with the Risk Assessment Report. Instead of NOC from forest Department the project proponent has submitted an affidavit stating that 100 meters buffer is left from the forest boundary.</p> <p>The committee after examining the project proposal, presentations, MoEFCC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Lohita Laboratories for the proposal to manufacture of Bulk Drug and Intermediates with production quantity 822kg/day (300 TPA).</p>
<p>Agenda No.157.24</p>	<p>M/s. Erythro Pharma Pvt. Ltd., Unit II, Sy.Nos. 68(Part) Ranganathapuram Village, Chittamur Mandal, SPSR Nellore district, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
<p>SIA/AP/IND2/175805/2020</p> <p></p>	<p>Category –B2.</p> <p>The Proposal of M/s. Erythro Pharma Pvt. Ltd., Unit-II is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 150.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p>



	<p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: 150.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s.Team Labs and Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Erythro Pharma Pvt. Ltd, Unit II., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 150 TPM.</p>
Agenda No.157.25	M/s. Enpiar Pharma Pvt. Ltd. Unit-II, Sy. No. 607/2, Dugarajapatnam Village, Vakadu Mandal, SPSR Nellore district, Andhra Pradesh- Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/175884/2020	<p>Category -B2.</p> <p>The Proposal of M/s. Enpiar Pharma Pvt. Ltd., Unit-II is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates- 14.20 TPD</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.</i>" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates</p>



	<p>manufacturing unit with production capacity: – 14.20 TPD. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Team Labs and Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Enpiar Pharma Pvt. Ltd. Unit-II for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 14.20 TPD.</p>
<p>Agenda No.157.26</p>	<p>M/s. Sree Arunachaleswara Pharma, at Plot Nos. 40, 41, 58 &amp; 59, Mega Industrial Park, Koppaathy Village, Chitakommandinnemandal, YSR Kadapa District, Andhra Pradesh- Proposed bulk drug &amp; intermediate manufacturing unit.</p>
<p>SIA/AP/IND2/176118/2020</p>	<p>Category – B2.</p> <p>The Proposal of M/s. Sree Arunachaleswara Pharma is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – 102.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: – 102.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p>

*10/3*



	<p>Proponent has not attended the meeting, the Committee recommended to defer this project proposal.</p>
<p>Agenda No.157.27</p>	<p>M/s. SreeVenkateswara Pharma at Plot Nos. 56, 57, 42 &amp; 43, Mega Industrial Park, Kopparthi Village, Chitakommadinne Mandal, YSR Kadapa District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
<p>SIA/AP/IND2/176134/2020</p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. SreeVenkateswara Pharma is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 111.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.</i>" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: – 111.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p><b>Proponent has not attended the meeting, the Committee recommended to defer this project proposal.</b></p>
<p>Agenda No.157.28</p>	<p>M/s. RDL Labs Pvt. Ltd., Plot No. 60 to 64 and 35 to 39, Mega Industrial Park, Kopparthi Village, Chitakommadinne Mandal, YSR Kadapa District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
<p>SIA/AP/IND2/176141/2020</p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. RDL Labs Pvt. Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 291.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All</i></p>

*RS*



	<p><i>proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time."</i> Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: – 291.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Proponent has not attended the meeting, the Committee recommended to defer this project proposal.</p>
Agenda No.157.29	M/s.Subha Industries, Plot No. 166/1A, 166/1B, 166/2B & 166/2C, Pochampally Village, Jaggaiahpetta Mandal, Krishna District, Andhra Pradesh-Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/176320/2020	<p><b>Category –B2.</b></p> <p>The Proposal of M/s.Subha Industries, is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– 55.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein "<i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time."</i> Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: – 55.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p>

*BB*



	<p>Now, the representative of the project proponent and their Consultant M/s. Right Source Consultants have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s.Subha Industries., for manufacture of Bulk Drug and Intermediates with production quantity - 55.0 TPM.</p>
Agenda No.157.30	<p>M/s. Aurobindo Pharma Limited, Unit XI, (Expansion) Sy. No. 52, 53, 58, 59, 61, 62 to 78 ,Pydibheemavaram Village ; 2, 4 to 9, 11, 29, 30, 31 &amp; 32 Chittivalasa Village; Ranasthalam Mandal, Srikakulam District, Andhra Pradesh- Proposed Expansion of bulk drug &amp; intermediate manufacturing unit and Co-generation Power Plant.</p>
SIA/AP/IND2/176240/2020	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. Aurobindo Pharma Limited, Unit XI, (Expansion)., is for Environmental Clearance for expansion of production quantities of the existing permitted bulk drugs and intermediates from 583.31TPM to 3036.62 TPM and inclusion of co-generation Power Plant of 8.85 MW.</p> <p>This proposal was earlier examined in the SEAC meetings held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and Intermediates).</p> <p>The Committee noted that the PP has proposed expansion of the Bulk Drug &amp; Intermediates manufacturing unit with production capacity from 583.31TPM to 3036.62 TPM and inclusion of co-generation Power Plant of 8.85 MW.</p> <p>The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA ,A.P., in its meeting held on 15.12.2020 and refer to examine the cogeneration Power implied category and CRZ clearance.</p> <p>Now , the representative of the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the meeting.The committee noted that as per EIA Notification,2006 under E(P) Act, 1986, as amended vide</p>



	<p>S.O.1599 (E) dated 25th June, 2014 and MoEF&amp;CC Office Memorandum F.No.22-24/2018-IA.III, dated 23rd January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.</p> <p>The committee noted that regarding CRZ clearance , the APCZMA vide letter No.109/CRZ/IND/2018-24,dated 20.05.2020., issued No Objection Certificate (NOC) for proposal for enhancement in the discharge of treated effluent ( from 0.778 MLD to 3.5 MLD) into sea through existing pipeline at Pydibhimavaram village and at Chittivalasa village, Ranasthalam Mandal, Sriakulam District, Andhra Pradesh under the provisions of the CRZ Notification,2011.</p> <p>The project proponent has submitted the EMP, PFR, Risk Assessment Report and certified compliance report of EC order of existing Industry. The Committee observed that the industry is complying the norms.</p> <p>The Committee after examining the project proposals, presentations, MoEF&amp;CC<sup>2</sup> OMs, APCZMA recommendations and detailed deliberations recommended for issue of Environmental Clearance for the proposal for expansion of production of Bulk Drug and intermediates with production quantity from 583.31 TPM to 3036.62 TPM and inclusion of co-generation Power Plant of 8.85 MW, without any auxiliary fuel, and CRZ Clearance to M/s. Aurobindo Pharma Limited, Unit XI, for the proposal for enhancement in the discharge of treated effluent (from 0.778 MLD to 3.5 MLD) into sea through existing pipeline under the provisions of the CRZ Notification,2011.</p>
Agenda No.157.31	M/s. Pharmestro Laboratories Pvt. Ltd., Plot No. 539, APIIC Industrial Growth Centre, Gundlapalli (V), Maddipadu (M), Prakasam (D), Andhra Pradesh - Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/176442/2020	<p>Category -B2.</p> <p>The Proposal of M/s. Pharmestro Laboratories Pvt. Ltd.,is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates- <b>49.5 TPM</b></p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: - <b>49.5 TPM</b>. The project</p>

BS



	<p>proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Pridhvi Envirotech (P) Ltd., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Pharmestro Laboratories Pvt. Ltd., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity -49.5 TPM.</p>
Agenda No.157.32	<p>M/s.Tagoor Chemicals Pvt. Ltd., Unit-II, Sy. No: 20, Tupakulagudem (V), Pochevaram (P), Tallapudi (M), West Godavari District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit.</p>
SIA/AP/IND2/176437/2020	<p><b>Category -B2.</b></p> <p>The Proposal of M/s.Tagoor Chemicals Pvt. Ltd., Unit-II, is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates- 120.0 TPM.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: - 120.0 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Rightsource Industrial Solutions Pvt. Ltd., have attended the meeting.</p>



	<p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMand detailed deliberations, recommended for issue of Environmental Clearance to M/s.Tagoor Chemicals Pvt. Ltd., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity -120 TPM.</p>
Agenda No.157.33	M/s. Ingentis Pharma Pvt. Ltd., Sy. Nos.: 3-5, 3-4 & 3-4A, Pochampally Village, Jaggayyapeta Mandal, Krishna District, Andhra Pradesh- Proposed bulk drug& intermediate manufacturing unit.
SIA/AP/IND2/176548/2020	<p><b>Category -B2.</b></p> <p>The Proposal of M/s. Ingentis Pharma Pvt. Ltd.,is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates- <b>100.0 TPM.</b></p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: - <b>100.0 TPM.</b> The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Rightsource Industrial Solutions Pvt. Ltd., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7th October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s.Ingentis Pharma Pvt. Ltd.,for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity -100.0 TPM</p>
Agenda No.157.34	M/s. Siflon Drugs Pvt. Ltd., Sy.No.233 & 234, Singampalli Village, Kuderu Mandal, Anantapur District, Andhra Pradesh - Proposed bulk drug& intermediate manufacturing unit.



<p>SIA/AP/IND2/ 176639/2020</p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. Siflon Drugs Pvt. Ltd., is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates– <b>300.0 TPM</b>.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Govt, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: – <b>300.0 TPM</b>. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Team Labs and Consultants., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of <b>Environmental Clearance to M/s. Siflon Drugs Pvt. Ltd., for the proposal to manufacture of Bulk Drug &amp; Intermediates with production quantity - 300.0 TPM.</b></p>
<p>Agenda No.157.35</p>	<p>M/s. Aurobindo Antibiotics Pvt. Ltd., a subsidiary of M/s. Aurobindo Pharma Ltd., Sy. No. 350, 351, 353, 354 to 358, 361 to 375 and 380 to 382, A.V. Nagaram Village, Kakinada SEZ area, Tondangi Mandal, East Godavari District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit and Co-Generation Power Plant</p>
<p>SIA/AP/IND2/ 176825/2020</p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. Aurobindo Antibiotics Pvt. Ltd. a subsidiary of M/s. Aurobindo Pharma Ltd., is for Environmental Clearance for the proposed Bulk drug manufacturing unit for bulk drugs and intermediates <b>18417.0 TPM</b> and Co-Generation Power Plant - <b>100 MW</b>.</p> <p>This proposal was earlier examined in the SEAC meetings held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p>



MoEF&CC, Govt, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates).

The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity 18417.0 TPM and 100 MW Co-Generation Power Plant. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.

The Committee noted that earlier the issue was examined by the SEIAA ,A.P., in its meeting held on 15.12.2020 and refer to examine the cogeneration Power implied category and CRZ clearance.

Now , the representative of the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the meeting.

The committee noted that as per EIA Notification,2006 under E(P) Act, 1986, as amended vide S.O.1599 (E) dated 25th June, 2014 and MoEF&CC Office Memorandum F.No.22-24/2018-IA.III, dated 23rd January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.

The committee noted that regarding CRZ clearance, the Project Proponent has not obtained the NOC from APCZMA for CRZ clearance under the provisions of the CRZ Notification,2011 for the disposal of treated effluents in to sea.

The project proponent has submitted the EMP, PFR, Risk Assessment Report.

The Committee after examining the project proposals, presentations,MoEF&CC' OMs and detailed deliberations, recommended to defer this project proposal. The project proponent :M/s. Aurobindo Antibiotics Pvt. Ltd. a subsidiary of Aurobindo Pharma Ltd., shall submit the NOC from APCZMA as required under the provisions of CRZ Notifications, 2011 and amendments thereof, for disposal of treated effluents in to sea,for further appraisal.

Agenda  
No.157.36

M/s. The Andhra Sugars Limited., Aspirin manufacturing Unit-II.Sy.No. 524, 525, 530, 531, 535, 536, 540, 541, 560, and 561, Venkatarayapuram Industrial Area Township, Tanuku Mandal, Andhra Pradesh - Proposed bulk drug & intermediate manufacturing unit.

SIA/AP/IND2/  
176835/2020

Category -B2.

The Proposal of M/s. The Andhra Sugars Limited., is for Environmental Clearance the proposed bulk drug & bulk drug intermediates manufacturing unit with production quantities of bulk drugs and intermediates - 177.33 TPD - Active PharmaIngredients and Bulk drug Formulations.- 14 TPD.



This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.

MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein "All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.

The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates).

The SEAC, A.P., in its meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020, recommended that the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the Online meeting. The project proponent has informed that the information on whether 'the land areas earmarked for this proposed project site, is covered in their existing Industries premises for which Environmental Clearances were issued' to be presented in the next meeting.

The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and SEIAA noted with the recommendations of SEAC.

Now, the representative of the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the meeting.

The Project Proponent has informed that the following site area and survey numbers are proposed for Aspirin Unit -II at Venkatarayapuram Industrial Area Township, Tanuku Mandal, West Godavari District ( M/s. The Andhra Sugars Limited' letter dated 20.11.2020.)

Survey Numbers	Total covered Area (Acres)	Area for proposed Aspirin Unit -II (Acres)
525,530	14.3	8.8
524,531,560,561	18.15	5.13
535,536	8.94	3.95
540	4.29	0.76
541	4.92	1.49
	Total	20.13

and further informed that the above areas are not proposed in the earlier Environmental Clearance Orders ( Order No. SEIAA/AP/WG-19/2012-1120, date: 13.01.2015 and EC order No. SEIAA/AP/WG/IND/03/2018/538, date: 27.11.2018) obtained from SEIAA, A.P. The above areas are proposed for Aspirin Unit - II only.

The Committee after examining the project proposal, presentations, MoEF&CC OMs and after detailed deliberations recommended for issue of Environmental Clearance to M/s. The Andhra Sugars Limited., Aspirin manufacturing Unit-II, for the proposal to manufacture of Bulk Drug and Intermediates with production quantity - 177.33 TPD - Active Pharmaceutical Ingredients and Bulk drug



	<p>Formulations.- 14 TPD, with a additional condition that the proponent allocates adequate set back areas and green belt as per the norms.</p>
Agenda No.157.37	<p>M/s. Pratvi Labs Pvt Ltd, Sy.No.664 &amp; 666, Kakirala Village, DurgiMandal, Guntur District, Andhra Pradesh- Proposed bulk drug &amp; intermediate manufacturing unit.</p>
SIA/AP/IND2/176809/2020	<p>Category –B2.</p> <p>The Proposal of M/s. Pratvi Labs Pvt Ltd, is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – – 2433.32kg/day (888.16 TPA).</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: – 2433.32kg/day (888.16 TPA). The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Hubert Environ Care Systems (P) Ltd., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Pratvi Labs Pvt Ltd., for the proposal to manufacture of Bulk Drug and Intermediates with production quantity - 2433.32 kg/day (888.16 TPA).</p>
Agenda No.157.38	<p>M/s. Auroactive Pharma Pvt. Ltd., a subsidiary of M/s. Aurobindo Pharma Ltd. Sy. No. 349, 350, 351, 352 &amp; 353, A.V. Nagaram Village, Kaklnada SEZ</p>

*(BS)*



	<p>area, Tondangimandal, East Godavari District, Andhra Pradesh - Proposed bulk drug &amp; intermediate manufacturing unit and Co-generation Power Plant.</p>
<p>SIA/AP/IND2/ 176872/2020</p>	<p><b>Category –B2.</b></p> <p>The Proposal of M/s. Auroactive Pharma Pvt. Ltd., a subsidiary of M/s. Aurobindo Pharma Ltd., is for Environmental Clearance for the proposed Bulk drug manufacturing unit for bulk drugs and intermediates -1033.33 TPM and Co-Generation Power Plant - 40 MW.</p> <p>This proposal was earlier examined in the SEAC meetings held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " <i>All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.</i>" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity 1033.33 TPM and Co-Generation Power Plant - 40 MW.</p> <p>The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to examine the cogeneration Power implied category and CRZ clearance.</p> <p>Now, the representative of the project proponent and their Consultant M/s. Team Labs and Consultants, have attended the meeting. The committee noted that as per EIA Notification, 2006 under E(P) Act, 1986, as amended vide S.O.1599 (E) dated 25th June, 2014 and MoEF&amp;CC Office Memorandum F.No.22-24/2018-IA.III, dated 23rd January, 2019, provides exemption of Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel.</p> <p>The committee noted that regarding CRZ clearance, the Project Proponent has not obtained the NOC from APCZMA for CRZ clearance under the provisions of the CRZ Notification, 2011.</p> <p>The Committee after examining the project proposals, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended to defer this project proposal. The project proponent :M/s. Aurobindo Antibiotics Pvt. Ltd. a subsidiary of Aurobindo Pharma Ltd., shall submit the NOC from APCZMA as required under</p>

*BTS*



	the provisions of CRZ Notifications, 2011 and amendments thereof, for disposal of treated effluents in to sea, for further appraisal.
Agenda No.157.39	M/s. Vasantharaya Industries Private Limited, Survey No: 12, Obulapuram [V], Garladinne [M] Ananthapuramu District of Andhra Pradesh - Proposed bulk drug & intermediate manufacturing unit.
SIA/AP/IND2/176944/2020	<p><b>Category –B2.</b></p> <p>The Project Proposal of M/s. Vasantharaya Industries Private Limited,, is for Environmental Clearance for production quantities of the bulk drug &amp; Intermediates – - 40 Tons /Month and R &amp; D products - 100 Kgs/Month.</p> <p>This project proposal was earlier appraised in this SEAC meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020.</p> <p>MoEF&amp;CC, Gol, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&amp;CC Office Memorandum dated 13.04.2020, wherein " All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised , as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time." Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020.</p> <p>The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes &amp; dye intermediates &amp; bulk drug and intermediates).</p> <p>The Committee noted that the PP has proposed the Bulk Drug &amp; Intermediates manufacturing unit with production capacity: - 40 Tons /Month and R &amp; D products - 100 Kgs/Month. The project proponent has submitted the EMP, PFR, Risk Assessment Reports.</p> <p>The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the land conversion documents.</p> <p>Now, the representative of the project proponent and their Consultant M/s.AM Enviro., have attended the meeting.</p> <p>The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&amp;CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014.</p> <p>The committee after examining the project proposal, presentations, MoEF&amp;CC' OMs and detailed deliberations, recommended for issue of Environmental Clearance to M/s. Vasantharaya Industries Private Limited for the proposal to manufacture of Bulk Drug and Intermediates with production quantity - 40 Tons /Month and R &amp; D products - 100 Kgs/Month.</p>
Agenda No: 40	4.05 Ha Proposed Ordinary Sand Mine, Devinigumpa Sand Reach at Devinigumpa Village, Komarada Mandal, Vizianagaram District,

*BS*



	<b>AndhraPradesh.</b>
SIA/AP/MIN/1 89776/2020	<p><b>Category : B2</b> The representative of the project proponent Asst. Director Mines and Geology, Vizianagaram and their RQP Dr. K. Santhosh Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 40,500 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No: 41	<b>4.95 Ha Proposed Ordinary Sand Mine, Poornapadu Sand Reach at Poornapadu Village, Komarada Mandal, Vizianagaram District, AndhraPradesh.</b>
SIA/AP/MIN/1 89828/2020	<p><b>Category : B2</b> The representative of the project proponent Asst. Director Mines and Geology, Vizianagaram and their RQP Dr. K. Santhosh Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,500 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No: 42	<b>4.66 Ha Proposed Ordinary Sand Mine, Kottu Sand Reach at Kottu Village, Komarada Mandal, Vizianagaram District, Andhra Pradesh.</b>
SIA/AP/MIN/1 89683/2020	<p><b>Category : B2</b> The representative of the project proponent Asst. Director Mines and Geology, Vizianagaram and their RQP Dr. K. Santhosh Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 46,600 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No: 43	<b>4.60 Ha Proposed Ordinary Sand Mine, KureruRamabhadrapuram Sand Reach at Kureru Village, Komarada Mandal, Vizianagaram District, AndhraPradesh.</b>
SIA/AP/MIN/1 93133/2021	<p><b>Category : B2</b> The representative of the project proponent Asst. Director Mines and Geology, Vizianagaram and their RQP Dr. K. Santhosh Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary sand – 46,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top</p>

*RSK*



	<p>manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No.44	<p><b>4.60 Ha Proposed Ordinary Sand Mine, Bittarapadu Sand Reach at Nagavali River, Illrd Order Stream, Bittarapadu Village, Jiyammavalasa Mandal, Vizianagaram District, AndhraPradesh.</b></p>
SIA/AP/MIN/1 93136/2021	<p><b>Category : B2</b> The representative of the project proponent Asst. Director Mines and Geology, Vizianagaram and their RQP Dr. K. Santhosh Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 46,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No.45	<p><b>2.00 Ha Proposed Ordinary Sand Mine, Poornapadu Sand Reach at Nagavali River, Illrd Order Stream, Chollapadam Village, Komarada Mandal, Vizianagaram District, AndhraPradesh.</b></p>
SIA/AP/MIN/1 93152/2021	<p><b>Category : B2</b> The representative of the project proponent Asst. Director Mines and Geology, Vizianagaram and their RQP Dr. K. Santhosh Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary sand – 20,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 46	<p><b>2.07 Ha Proposed Ordinary Sand Mine, K. Gumpa Sand Reach at Nagavali River, Illrd Order Stream, K. Gumpa Village, Komarada Mandal, Vizianagaram District, AndhraPradesh.</b></p>
SIA/AP/MIN/1 93339/2021	<p><b>Category : B2</b> The representative of the project proponent Asst. Director Mines and Geology, Vizianagaram and their RQP Dr. K. Santhosh Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 20,700 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>

BRS



Agenda No. 47	4.98 Ha Proposed Ordinary Sand Mine, Vinjaram Sand Reach at Vinjaram Village, Kukkunuru Mandal, West Godavari District, AndhraPradesh.
SIA/AP/MIN/1 93546/2021	<p><b>Category : B2</b></p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No.48	4.98 Ha Proposed Ordinary Sand Mine, Tirumalapuram Sand Reach at Tirumalapuram Village, Velairpad Mandal, West Godavari District, AndhraPradesh.
SIA/AP/MIN/1 93548/2021	<p><b>Category : B2</b></p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 49	4.79 Ha Proposed Ordinary Sand Mine, Thotakurru Sand Reach at Thotakurru Village, Velairpad Mandal, West Godavari District, AndhraPradesh.
SIA/AP/MIN/1 93552/2021	<p><b>Category : B2</b></p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 47,900 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 50	4.98 Ha Proposed Ordinary Sand Mine, Rudramkota-1 Sand Reach at Rudramkota Village, Velairpad Mandal, West Godavari District, AndhraPradesh.
SIA/AP/MIN/1	<p><b>Category : B2</b></p> <p style="text-align: right;"><i>[Signature]</i></p>



93567/2021	<p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No.51	<b>4.97 Ha Proposed Ordinary Sand Mine, Rudramkota-II Sand Reach at Rudramkota Village, Velairpad Mandal, West Godavari District, AndhraPradesh.</b>
SIA/AP/MIN/1 93603/2021	<p><b>Category : B2</b></p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,700 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 52	<b>4.98 Ha Proposed Ordinary Sand Mine, Pandalaparru Sand Reach at Pandalaparru Village, Nidadavolu Mandal, West Godavari District, AndhraPradesh.</b>
SIA/AP/MIN/1 93649/2021	<p><b>Category : B2</b></p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary sand – 49,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No.53	<b>4.88 Ha Proposed Ordinary Sand Mine, Nallavaram-I Sand Reach at Nallavaram Village, Velairpad Mandal, West Godavari District, AndhraPradesh.</b>
SIA/AP/MIN/1 93664/2021	<p><b>Category : B2</b></p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 48,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project</p>

*RS*



	proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out
<b>Agenda No. 54</b>	<b>4.58 Ha Proposed Ordinary Sand Mine, Eturu-2 Sand Reach at Eturu Village, Chandarlapadu Mandal, Krishna District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94120/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology Nandigama and their RQP, P Venkata Satyanarayana, have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary sand – 45,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No. 55</b>	<b>2.00 Ha Proposed Ordinary Sand Mine, Kanchala Sand Reach at Kanchala Village, Nandigama Mandal, Krishna District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94129/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology Nandigama and their RQP, P Venkata Satyanarayana, have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 20,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No.56</b>	<b>4.120 Ha Proposed Ordinary Sand Mine, Chevitikallu-1 Sand Reach at Chevitikallu Village, Kanchikacherla Mandal, Krishna District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94151/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology Nandigama and their RQP, P Venkata Satyanarayana, have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 41,200 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>



Agenda No. 57	4.990 Ha Proposed Ordinary Sand Mine, Kunikinapadu-7 Sand Reach at Kunikinapadu Village, Kanchikacherla Mandal, Krishna District, Andhra Pradesh.
SIA/AP/MIN/1 94156/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology Nandigama and their RQP, P Venkata Satyanarayana, have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,900 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 58	4.83 Ha Proposed Ordinary Sand Mine, Munnaluru-2 Sand Reach at Munnaluru Village, Kanchikacherla Mandal, Krishna District, Andhra Pradesh.
SIA/AP/MIN/1 94173/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst, Director Mines and Geology, Nandigama and their RQP , P Venkata Satyanarayana have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 48,300 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 59	4.62 Ha Proposed Ordinary Sand Mine, Penuganchiprolu-2 Sand Reach at Penuganchiprolu Village, Penuganchiprolu Mandal, Krishna District, Andhra Pradesh.
SIA/AP/MIN/1 94178/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst, Director Mines and Geology Nandigama and their RQP, P Venkata Satyanarayana have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 46,200 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
Agenda No. 60	4.52 Ha Proposed Ordinary Sand Mine, Sanagapadu-1 Sand Reach at Sanagapadu Village, Penuganchiprolu Mandal, Krishna District, Andhra Pradesh.
SIA/AP/MIN/1 94241/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst, Director Mines and</p>

BS



	<p>Geology, Nandigama and their RQP, P Venkata Satyanarayana have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 45,200 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No. 61</b>	<b>4.98 Ha Proposed Ordinary Sand Mine, Dacharam-2 Sand Reach at Dacharam Village, Kukunoor Mandal, West Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94731/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No. 62</b>	<b>4.20 Ha Proposed Ordinary Sand Mine, Karugorumilli-1 Sand Reach at Karugorumilli Village, Achanta Mandal, West Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94735/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 42,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No. 63</b>	<b>4.56 Ha Proposed Ordinary Sand Mine, Alamuru-1I Sand Reach at Alamuru Village, Alamuru Mandal, East Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94937/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 45,600 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water</p>

*PVS*



	sand mining shall not be carried out
Agenda No.64	<b>4.92 Ha Proposed Ordinary Sand Mine, Gundala-III Sand Reach at Gundala Village, Yetapaka Mandal, East Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94942/2021	Category : B2  The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.  The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,200 m<sup>3</sup>/annum</b> , duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.
Agenda No. 65	<b>4.78 Ha Proposed Ordinary Sand Mine, Katavaram Sand Reach at Katavaram Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94944/2021	Category : B2  The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.  The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 47,800 m<sup>3</sup>/annum</b> , duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.
Agenda No. 66	<b>4.27 Ha Proposed Ordinary Sand Mine, Rayanapeta-I Sand Reach at Rayanapeta Village, Yetapaka Mandal, East Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94946/2021	Category : B2  The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.  The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 42,700 m<sup>3</sup>/annum</b> , duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.
Agenda No. 67	<b>4.50 Ha Proposed Ordinary Sand Mine, Rayanapeta-II Sand Reach at Rayanapeta Village, Yetapaka Mandal, East Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 94948/2021	Category : B2  The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.  The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary</b>



	<p>Sand – 45,000 m<sup>3</sup>/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
<p><b>Agenda No. 68</b></p>	<p><b>3.68 Ha Proposed Ordinary Sand Mine, Rayanapeta-III Sand Reach at Rayanapeta Village, Yetapaka Mandal, East Godavari District, Andhra Pradesh.</b></p>
<p>SIA/AP/MIN/1 94957/2021</p>	<p>Category : B2 The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 36,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<p><b>Agenda No. 69</b></p>	<p><b>2.00 Ha Proposed Ordinary Sand Mine, Razole Sand Reach at Razole Village, Razole Mandal, East Godavari District, Andhra Pradesh.</b></p>
<p>SIA/AP/MIN/1 94960/2021</p>	<p>Category : B2 The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 20,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
<p><b>Agenda No. 70</b></p>	<p><b>2.00 Ha Proposed Ordinary Sand Mine, Sompalli Sand Reach at Sompalli Village, Razole Mandal, East Godavari District, Andhra Pradesh.</b></p>
<p>SIA/AP/MIN/1 94964/2021</p>	<p>Category : B2 The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 20,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
<p><b>Agenda No. 71</b></p>	<p><b>4.87 Ha Proposed Ordinary Sand Mine, Vangalapudi-I Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.</b></p>
<p>SIA/AP/MIN/1</p>	<p>Category : B2</p>



95034/2021	<p>The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand –48,700 m<sup>3</sup>/annum</b>,, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No.72	<p><b>4.69 Ha Proposed Ordinary Sand Mine, Vangalapudi-II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.</b></p>
SIA/AP/MIN/1 95036/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 46,900 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
Agenda No. 73	<p><b>4.00 Ha Proposed Ordinary Sand Mine, Gundala-I Sand Reach at Gundala Village, Yetapaka Mandal, East Godavari District, Andhra Pradesh.</b></p>
SIA/AP/MIN/1 95216/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 40,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
Agenda No. 74	<p><b>4.7959 Ha Proposed Ordinary Sand Mine, Rayavaram Sand Reach at Rayavaram Village, T.Sundupalli Mandal, Kadapa District, Andhra Pradesh.</b></p>
SIA/AP/MIN/1 99311/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst, Director Mines and Geology Kadapa, YSR District and their RQP T. Brahmaiah, attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 47,959 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top</p>



	manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out
<b>Agenda No.75</b>	<b>4.922 Ha Proposed Ordinary Sand Mine, Veparalla Sand Reach-I of Hagari River at Veparalla Village, Rayadurg Mandal, Anantapur District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99512/2021	<p>Category : B2</p> <p>The representatives of the project proponent Asst. Director Mines and Geology, Ananthapuramu and their RQP G. Eswar Reddy have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,220 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No. 76</b>	<b>1.189 Ha Proposed Ordinary Sand Mine, Cheyyeru River Bed Sand at Narayana Nellore Village, Pengaluru Mandal, YSR District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99544/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology Kadapa, YSR District and their RQP T. Brahmaiah, attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 11,890 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No. 77</b>	<b>1.833 Ha Proposed Ordinary Sand Mine, Cheyyeru River Bed Sand at Narayana Nellore Village, Pengaluru Mandal, YSR District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99573/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology Kadapa, YSR District and their RQP T. Brahmaiah, attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 18,330 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No. 78</b>	<b>4.98 Ha Proposed Ordinary Sand Mine, Kondrukota Sand Reach at Kondrukota Village, Polavaram Mandal, West Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99582/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP P Vijay Kumar have attended the meeting.</p>



	<p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,800 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
<b>Agenda No.79</b>	<b>1.367 Ha Proposed Ordinary Sand Mine, Veparalla Sand Reach-II at Sy No.247, Veparalla Village, Rayadurg Mandal, Anantapur District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99613/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Ananthapuramu and their RQP, G. Eswar Reddy have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 13,670 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
<b>Agenda No.80</b>	<b>4.986 Ha Proposed Ordinary Sand Mine, Nalluru Sand Reach of Penna River at Sy No.222, Nalluru Village, Roddam Mandal, Anantapur District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99619/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Ananthapuramu and their RQP, G. Eswar Reddy have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,860 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
<b>Agenda No. 81</b>	<b>4.826 Ha Proposed Ordinary Sand Mine, Chagallu Sand Reach of Penna River at Sy No.01, Chagallu Village, Peddapappuru Mandal, Anantapur District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99629/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Tadipatri and their RQP, G. Eswar Reddy have attended the Online meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 48,260 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall</p>

*BS*



	allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out
Agenda No. 82	<b>4.964 Ha Proposed Ordinary Sand Mine, Roddam Sand Reach of Penna River at Sy No.576-2, Roddam Village, Roddam Mandal, Anantapur District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99650/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Ananthapuramu and their RQP, G. Eswar Reddy have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,640 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 83	<b>4.97 Ha Proposed Ordinary Sand Mine, Kondrukota-1 Sand Reach at Kondrukota Village, Polavaram Mandal, West Godavari District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99659/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Eluru and their RQP P. Vijay Kumar have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,700 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 84	<b>4.700 Ha Proposed Ordinary Sand Mine, Singavaram Sand Reach of Chitravathi River at Singavaram Village, Yellanur Mandal, Anantapur District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99723/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Tadipatri and their RQP, G. Eswar Reddy have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 47,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 85	<b>0.75 Ha Proposed Ordinary Sand Mine in Sangameswarapalli Sand Reach of Penna River at Sy.No.1, Sangameswarapalli Village, Parigi Mandal, Anantapur</b>



	District, Andhra Pradesh.
SIA/AP/MIN/1 99830/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst, Director Mines and Geology, Anantapuramu and their RQP, G Eswar Reddy have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 7,500 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out</p>
Agenda No. 86	<b>4.90 Ha Proposed Ordinary Sand Mine in Seegupalli Sand Reach of Penna River at Sy.No. 115 &amp; 116, Seegupalli Village, Parigi Mandal, Anantapur District, Andhra Pradesh.</b>
SIA/AP/MIN/1 99846/2021	<p>Category : B2</p> <p>The representative of the project proponent Asst. Director Mines and Geology, Ananthapuramu and their RQP, G Eswar Reddy have attended the meeting.</p> <p>The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: <b>Ordinary Sand – 49,000 m<sup>3</sup>/annum</b>, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out.</p>
Agenda No. 87	<b>14.54 Ha Colour Granite (Srikakulam Blue) of Sri Chimaladinne Sridhar, Sy. No. 1, Bellukola (V), Nandigam (M) Srikakulam District, Andhra Pradesh</b>
SIA/AP/MIN/5 9257/2020	<p><b>Category : B2 at par with B1</b></p> <p>The proposed project is for mining of Colour Granite in an area of 14.54 Ha. with a proposed production quantity of Colour Granite: 12180 m<sup>3</sup>/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The Authorized representative of the proponent and their consultant SV Enviro Labs &amp; Consultants have attended the meeting.</p> <p>The project falls under B2 at par with B1 category as per the letter issued by ADMG.</p> <p>After detail deliberations on the proposal, the Committee <b>recommended for issue of Standard TOR with Cluster Public Hearing</b> and following additional TOR conditions:</p> <ol style="list-style-type: none"> <li>Waste Dump Management Plan in the Mining Plan.</li> <li>Tree Enumeration &amp; Bio Mass assessment.</li> </ol>
Agenda No. 88	<b>1.983 Ha Mica, Quartz &amp; Feldspar of M/s. Meenakshi Sundaram Mica Mines, Sy. No. 95, Utukuru (V), Sydapuram (M) SPSR Nellore District, Andhra Pradesh</b>



<p>SIA/AP/MIN/1 99571/2021</p>	<p><b>Category : B2</b></p> <p>The project proposal is for mining of Mica, Quartz &amp; Feldspar in an area of 1.983 Ha. with a proposed production quantity of Mica – 3600 TPA, Quartz – 33120 TPA, Feldspar – 8640 TPA with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proponent and their consultant M/s. SV Enviro Labs &amp; Consultants have attended the meeting.</p> <p>The project falls under B2 category as per the cluster letter issued by ADMG.</p> <p>After detailed deliberations on the proposal, committee recommended to issue <b>Environmental Clearance</b> to M/s. Meenakshi Sundaram Mica Mines for proposed production quantity of Mica – 3600 TPA, Quartz – 33120 TPA, Feldspar – 8640 TPA.</p> <p>The proponent volunteered to allocate sufficient funds for providing two surgical beds and two wheel chairs to PHC to Utukuru Village as a part of Corporate Social Responsibility (CSR) activity.</p>
<p><b>Agenda No.</b> 89</p>	<p><b>2.363 Ha Feldspar, Mica &amp; Quartz Mine of Sri K.V. Madhusudhan Reddy, Sy. No. 135, Utukuru (V), Sydapuram (M) SPSR Nellore District, Andhra Pradesh</b></p>
<p>SIA/AP/MIN/2 00200/2021</p>	<p><b>Category : B2</b></p> <p>The project proposal is for mining of Mica, Quartz &amp; Feldspar in an area of 2.363 Ha. with a proposed production quantity of Mica – 2363 TPA, Quartz – 5670 TPA, Feldspar – 21735 TPA with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proponent and their consultant M/s. SV Enviro Labs &amp; Consultants have attended the meeting.</p> <p>The project falls under B2 category as per the cluster letter issued by ADMG.</p> <p>After detailed deliberations on the proposal, committee recommended to issue <b>Environmental Clearance</b> to Feldspar, Mica &amp; Quartz Mine of Sri K.V. Madhusudhan Reddy for proposed production quantity of Mica – 2363 TPA, Quartz – 5670 TPA, Feldspar – 21735 TPA.</p> <p>The proponent volunteered to allocate sufficient funds for providing two surgical beds and two wheel chairs to PHC to Utukuru Village as a part of Corporate Social Responsibility (CSR) activity.</p>
<p><b>Agenda No.</b> 90</p>	<p><b>19.728 Ha Quartzite Mine of M/s. Smt. B. Asha, Sy. No. 1, Vuddavolu (V), Garugubilli (M) Vizianagaram District, Andhra Pradesh</b></p>
<p>SIA/AP/MIN/5 9700/2021</p>	<p><b>Category : B2 at par with B1</b></p> <p>The proposed project is for mining of Quartzite in an area of 19.728 Ha. with a proposed production quantity of Quartzite – 2,00,070 TPA with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proponent and their consultant M/s. SV Enviro Labs &amp; Consultants have attended the meeting.</p> <p>The project falls under B2 at par with B1 category as per the letter issued by</p>



	<p>ADMG.</p> <p>After detail deliberations on the proposal, the Committee recommended for issue of Standard TOR with Public Hearing to the Quartzite Mine of M/s. Smt. B. Asha for proposed production quantity of Quartzite – 2,00,070 TPA.</p>
Agenda No. 91	24.484 Ha Quartzite Mine of M/s. S. Tirumala Rao, Sy. No. 127, Dalaivalasa (V), Garugubilli (M) Vizianagaram District, Andhra Pradesh
SIA/AP/MIN/6 0129/2021	<p>Category : B2 at par with B1</p> <p>The proposed project is for mining of Quartzite in an area of 24.484 Ha. with a proposed production quantity of Quartzite – 2,50,250 TPA with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The Authorised representative of the proponent and their consultant M/s. SV Enviro Labs &amp; Consultants have attended the meeting.</p> <p>The project falls under B2 at par with B1 category as per the letter issued by ADMG.</p> <p>After detail deliberations on the proposal, the Committee recommended for issue of Standard TOR with Public Hearing to Quartzite Mine of M/s. S. Tirumala Rao for production quantity of Quartzite – 2,50,250 TPA.</p>
Agenda No. 92	2.404 Ha Quartz, Feldspar & Mica mine of M/s. SreeGanesh Minerals, Sy. No. 90/P & 79/1P, Utukuru (V), Sydapuram (M) SPSR Nellore District, Andhra Pradesh
SIA/AP/MIN/1 92293/2021	<p>Category : B2</p> <p>The proposed project is for mining of Mica, Quartz &amp; Feldspar in an area of 2.404 Ha. with a proposed production quantity of Mica, Quartz &amp; Feldspar – 844 TPA with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The project falls under B2 category as per the cluster letter issued by ADMG.</p> <p>The proponent has not attended the meeting.</p> <p>The Committee recommended to defer this project proposal as the project proponent did not attend the meeting.</p>
Agenda No. 93	4.341 Ha Black Granite mine of M/s. Sri Sai Raja Mahendra Granites, Sy. No. 345/1A & 346/2, Punugodu (V), Kanigiri (M) Prakasam District, Andhra Pradesh
SIA/AP/MIN/1 96084/2021	<p>Category : B2</p> <p>The project proposal is for mining of Black Granite in an area of 4.341 Ha. with a proposed production quantity of Black Granite – 38138 cum/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The authorised representative of the proponent and their consultant M/s. SV Enviro Labs &amp; Consultants have attended the meeting.</p> <p>The project falls under B2 category as per the cluster letter issued by ADMG.</p> <p>The proponent and consultant have requested for postponement for the next meeting.</p> <p>The Committee recommended to defer this project proposal as requested by</p>

16/3



	the project proponent.
Agenda No. 94	2.066 Ha Gravel Mine of M/s. Smt. S. Gangamma, Sy. No. 652/12, J2 & K1, Kothapeta (V), Gooty (M) Anantapur District, Andhra Pradesh.
SIA/AP/MIN/1 83733/2020	<p><b>Category : B2</b></p> <p>The project proposal is for mining Gravel in an area of 2.066 Ha. with a proposed production quantity of Gravel – 28,299 m<sup>3</sup>/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The Authorised representative of the proponent and their RQP G. Eswar Reddy, have attended the meeting.</p> <p>The project falls under B2 category as per the cluster letter issued by ADMG.</p> <p>After detailed deliberations on the proposal, committee recommended to issue Environmental Clearance to Gravel Mine of M/s. Smt. S. Gangamma for the proposed production quantity : Gravel – 28,299 m<sup>3</sup>/annum with a condition that 10 meters buffer zone for Green belt on southern side of the Mine should be maintained.</p> <p>The proponent volunteered to allocate sufficient funds for providing Compound Wall and Borewell for School to Mamillacheruvu Village as a part of Corporate Social Responsibility (CSR) activity.</p>
Agenda Item: 95	9.795 Ha Colour & Black Granite mine of M/s. Hema Minerals, Sy. No. 315/P (Old sy No.1), Develampeta (V), Vedurukuppam (M) Chittoor District, Andhra Pradesh
SIA/AP/MIN/6 0256/2021	<p><b>Category : B2 at par with B1</b></p> <p>The proposed project is for mining of Colour &amp; Black Granite in an area of 9.795 Ha. with a proposed production quantity of Colour - 4,500 m<sup>3</sup>/annum &amp; Black Granite – 2,500 cum/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proponent and their consultant M/s. Ecomen Laboratories Pvt.Ltd. have attended the meeting.</p> <p>The project falls under B2 at par with B1 category as per the letter issued by ADMG.</p> <p>After detail deliberations on the proposal, the Committee recommended for issue of Standard TOR with Public Hearing to Colour &amp; Black Granite mine of M/s. Hema Minerals for the proposed production quantity of Colour - 4500 m<sup>3</sup>/annum &amp; Black Granite - 2500 m<sup>3</sup>/annum and additional TOR condition: Regeneration of water body in North.</p>
Agenda No. 96	1.250 Ha. Road Metal Quarry of Sri Ch. Ajad Kumar at Sy No. 801 of Paritala Village, Kanchikacherla Mandal, Krishna District, Andhra Pradesh
SIA/AP/MIN/1 46872/2020	<p><b>Category : B2</b></p> <p>The project proposal is for mining Road Metal in an area of 1.250 Ha. with a proposed production quantity of Road Metal – 37,165 TPA with a condition that</p>



	<p>the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The Authorised representative of the proponent and their RQP, P V Satyanarayana, have attended the meeting.</p> <p>The project falls under B2 category as per the cluster letter issued by ADMG.</p> <p>The clarification letter was submitted and after careful examination it was found as B2 category.</p> <p>After detailed deliberations on the proposal, committee recommended to issue Environmental Clearance to Road Metal Quarry of Sri Ch. Ajad Kumar, proposed production quantity of Road Metal – 37,165 TPA.</p> <p>The proponent volunteered to allocate sufficient funds for providing two surgical beds and two wheel chairs to PHC to Paritala Village as a part of Corporate Social Responsibility (CSR) activity.</p>
<b>Agenda No. 97</b>	<b>M/s. Kakinada SEZ Industrial, Park at Mulapeta, Ponnada and Ramanakkapeta Villages, U. Kothapalli Mandal, East Godavari District, Andhra Pradesh</b>
SIA/AP/MIS/1 83547/2020	<p>The project proponent submitted the EC amendment application through online seeking for the Name change from "Kakinada SEZ Private Limited" to "Kakinada SEZ Limited"</p> <p>The proponent has not attended the meeting.</p> <p>The Committee recommended to defer the case to next meeting.</p>
<b>Agenda No. 98</b>	<b>3.0 Ha Road Metal &amp; Gravel Granite mine of M/s. Sri Gopal Rocks &amp; Minerals, Sy. No. 801, Paritala (V), Kanchikacheria (M) Krishna District, Andhra Pradesh</b>
SIA/AP/MIN/3 5426/2018	<p><b>Category : B2</b></p> <p>The project proposal is for mining Road Metal &amp; Gravel Granite in an area of 3.0 Ha. with a proposed production quantity of Road Metal – 82253 m<sup>3</sup>/annum Gravel – 3629 m<sup>3</sup>/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proponent and their consultant SV Enviro Labs &amp; Consultants, have attended the meeting.</p> <p>The project falls under B2 category as per the cluster letter issued by ADMG.</p> <p>The forest NOC has been submitted as the Mine falls within 500 meters from the forest boundary.</p> <p>After detailed deliberations on the proposal, committee recommended to issue Environmental Clearance to Road Metal &amp; Gravel Granite mine of M/s. Sri Gopal Rocks &amp; Minerals proposed production quantity of Road Metal – 82253 m<sup>3</sup>/annum and Gravel – 3629 m<sup>3</sup>/annum.</p> <p>The proponent volunteered to allocate sufficient funds for providing shelter facility to the workers with drinking water facility and toilets at the mine lease area as a part of Corporate Social Responsibility (CSR) activity.</p>
<b>Agenda No. 99</b>	<b>Common Bio Medical Waste Treatment Facility (CBMWTF) of M/s. SreeVenkateswara Bio Management Systems at Plot No. 237 to 252, Industrial Park MSME, Piler, Piler Mandal, Chittoor District, Andhra Pradesh</b>

*BS*



SIA/AP/NCP/6 0066/2019	<p><b>Category : B1</b></p> <p>The proposed project is a Common Bio Medical Waste Treatment Facility(CBMWTF) covered under 7(da) i.e Category: B1of the EIA notification vide S.O.No.1533 of the EIA, Notification dated 14.10.2006.</p> <p>The issue was earlier examined by the SEAC in its meeting held 02.12.2019. The Committee observed the following:</p> <p>The proposed project is a Common Bio Medical Waste Treatment Facility(CBMWTF) covered under 7(da) i.e Category: B1of the EIA notification vide S.O.No.1533 of the EIA, Notification dated 14.10.2006.</p> <p>The project proponent Smt. Kavitha and their Consultants M/s Enpro Enviro Tech &amp; Engineers Pvt. Ltd., M/s. Team Labs &amp; Consultants attended the meeting.</p> <p>The committee opined that the M/s.Team Labs &amp; Consultants does not have NABET accreditation for carrying out the EIA studies for Common Bio Medical Waste Treatment Facility.</p> <p>The representative of the M/s.Team Labs &amp; Consultants informed the committee that they have NABL accreditation for carrying out the EIA and for the presentation they have tied -up with the M/s Enpro Enviro Tech &amp; Engineers Pvt. Ltd.</p> <p>The Committee noted that the representative of M/s Enpro Enviro Tech &amp; Engineers Pvt. Ltd Sri J. Srinivasa Rao was given opportunity for presentation. During the presentation it was observed that Sri J. Srinivasa Rao has no idea of the proposed and was unable to present the case and also the proponent has not submitted the site approval letter from the concerned Regional Office of APPCB.</p> <p>The proponent Smt M. Kavitha stated that the site for the proposed project is located in the M/s. APIIC- MSME Park, Piler, Chittoor District and produced the allotment letter dtNo.37477/APIIC/MSME/Piler/Tirupathi/2019dt.19.08.2019. Also informed that same APIIC- MSME Park obtained Environmental Clearance from the SEIAA in the year 2017.</p> <p>Subsequently, on 04.12.2109, Dr.DavalNaik, EIA co-coordinator of M/s Enpro Enviro Tech and Engineers Pvt. Ltd was given an opportunity for presentation on TOR.</p> <p>The Committee after hearing the presentation opined that the line of activity i.e., Common Bio Medical Waste Treatment Facility (CBMWTF) is not covered in the Environmental Clearance order issued to M/s. APIIC- MSME Park, Piler, Chittoor District and also the proponent has not obtained site approval letter and In-Principle letter from APPCB.</p> <p>The Committee after detailed deliberations on the proposed project, recommended to defer as the proponent has to submit (a) In principle letter from the APPCB on the site suitability criterion; and (b)</p>
---------------------------	---

BYS



NOC from the concerned APIIC Office.

The issue was earlier examined by the SEIAA in its meeting held on 17.12.2019 and authority noted with recommendation of the SEAC, A.P.

A Clarification letter was addressed to proponent on 07.01.2020

The project proponent submitted the information on 12.06.2020

The issue was examined by the SEAC in its meeting held 08.10.2020. The Committee observed that the proponent submitted the In Principle letter from APPCB for site suitability and NOC from APIIC. After detailed deliberations on the proposal, the committee recommended to issue Terms of reference without Public Hearing. The issue was examined by the SEIAA in its meeting held on 18.11.2020, 19.11.2020, & 24.11.2020 Authority Agreed with recommendation of the SEAC, A.P. TOR issued without Public Hearing on 08.12.2020 with a validity of three years.

Now the project proponent submitted application through online on 22.01.2021 along with EIA report and requested for issue of Environmental Clearance.

The Committee after examining the project proposal, EIA Report, presentations, APPCB & APIIC letters, MoEF&CC' OMs and detailed deliberations on the proposal, recommended to issue Environmental Clearance to the proposed Common Bio Medical Waste Treatment Facility (CBMWTF) M/s. SreeVenkateswara Bio Management Systems at Industrial Park MSME, Piler, Piler Mandal, Chittoor District, Andhra Pradesh

The proponent volunteered to allocate sufficient funds for providing shelter facility to the workers with drinking water facility and toilets at the area of activity as a part of Corporate Social Responsibility (CSR) activity.

  
VICE CHAIRMAN  
SEAC, A.P.

 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b>
	<b>Ministry of Environment, Forests &amp; Climate Change</b>
	<b>Government of India</b>
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP /VSP/IND/07/2020/1971/157.09/153.11-२१४ Dt: 28.06.2021

**Sub: SEIAA, A.P. – M/s. Divi's Laboratories Limited at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.**

- I. This has reference to your EC application submitted through online on 01.07.2020 (SIA/AP/IND2/153518/2020), seeking Environmental Clearance for manufacturing of **Bulk Drugs Manufacturing Unit at Sy.Nos. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District** in favour of **M/s. Divi's Laboratories Limited**. The nearest human habitation viz., Yamadhinnepalem (V) exists adjacent to project site from the premises. The total area of the site is 81.74 Ha (202.0 Acres). The total cost of the project is Rs.150 Crores. The details of the production capacities of the project is as follows:

**List of products and Quantities:**

S. No.	Product Chemical name	Production Capacity (MTPA)
1.	1-(6-methoxy-2-naphthyl)ethanone	5000
2.	2-(S) - Acetoxy propionylchloride	72
3.	ATIPA DICHLORIDE	300
4.	3- Hydroxy acetophenone	320
5.	p-methoxy phenyl acetic acid	780
6.	2-(1-cyclohexenyl)ethylamine	540
7.	Octamandalate	780
8.	Dextromethorphan HBr	420
9.	4-(4-chlorophenyl) cyclohexanecarboxylic acid	50
10.	Benzyladrinone HCl	500
11.	2(n-butyl)-4-chloro-5-formyl imidazole	300
12.	Z-L Valine	180
13.	C10-Dialdehyde	150
14.	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15.	N-Hydroxysuccinimide	60
16.	Dimethylacetylene di carboxylate	60

*Rooy*

S. No.	Product Chemical name	Production Capacity (MTPA)
17.	DL-2,2-dimethylcyclopropane carboxylic acid	10
18.	ACETONIDE	132
19.	I-Pentanol	84
20.	Astaxanthin	60
21.	B-Carotene	150
22.	Beta-iodidine ethyl triphenyl phosphene bromide	380
23.	Lycopene	25
24.	Canthaxanthin	5
25.	APO Carotenol	25
26.	Lutein	50
	<b>Total</b>	<b>10483</b>

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **04.03.2021 & 05.03.2021**. The Proposal of M/s Divis Laboratories Limited., is for Environmental Clearance for production of the bulk drug & Intermediates- 10483 TPM. This issue was earlier examined by the SEAC in its meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020. MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " *All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.*" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020. The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates). The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity: from 10483 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports. The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the proposal after receipt of the CRZ clearance. Now, the representative of the project proponent and their Consultant M/s. Ramky Enviro Services Pvt Ltd., have attended the meeting. The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014. The committee noted that regarding CRZ clearance, the APCZMA vide letter No.233/CRZ/IND/2020 dated 04.02.2021, issued the No Objection Certificate (NOC) for the proposal for discharge of treated effluent 1727 KLD into sea through proposed pipeline at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh. The Committee after examining the project proposal, presentations, MoEFCC' OMs, APCZMA recommendations and detailed deliberations **recommended for issue of Environmental Clearance to M/s Divis Laboratories Limited., for the proposed project to manufacture of Bulk Drug and intermediates for the production quantity - 10483 TPM and CRZ Clearance for the proposal to discharge of treated effluent - 1727 KLD into sea through a proposed pipeline.** The committee in the appraisal

report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.06.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC for production of **Bulk Drug and intermediates for production quantity - 10483 TPA**. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

### III a Part A. Special Conditions:

1. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - d. Critically polluted areas as notified by CPCBand also shall not harm live stocks and human beings and disturb their activities.
2. The industry shall comply with the provisions of CRZ Notification,2011 and its amendments thereof.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of steam consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

### Part B. Specific Conditions:

#### 1) Air & Noise Environment:

1. The emissions from the coal fired Boiler of capacity – 1 x 24 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Adequate stack height shall be provided for D.G. Sets - 5 x 1500 KVA, 4 x 1250 KVA, 1 x 1000 KVA, 1 x 320 KVA as per CPCB norms & for hazardous waste incinerator – 9.0 TPD.

2. The process emissions containing the HBr, HCl, NH<sub>3</sub>, HF, H<sub>2</sub>S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.
6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

**Water Environment:**

10. The total water requirement shall not exceed 3200 KLD (Fresh water – 2500 KLD & Recycled water – 700 KLD) which includes for Process - 810 KLD, Reactor and Floor Washings – 200 KLD, Boiler – 500 KLD, Cooling Tower - 700 KLD, RO / DM plant– 200 KLD, Domestic Needs – 100 KLD, Hostels - 170 KLD, & for Greenbelt – 520 KLD.

**Waste water generation:**

11. The total waste water generation is 2470 KLD, Out of that; 1002 KLD is from Process; Reactor and Floor Washings – 180 KLD, Boiler – 425 KLD, Cooling Tower - 420 KLD, RO / DM plant– 200 KLD, Domestic Needs – 90 KLD, Hostels - 153 KLD shall be treated effluent meeting sea discharge limits shall be disposed into sea through a dedicated marine outfall.
12. High COD & Low TDS shall be sent to incinerator / stripper, Low COD & Low TDS shall be sent to conventional ETP and the Low COD & High TDS effluents are routed to-MEE and rejects of MEE shall be sent to ATFD. High TDS & High COD effluents

shall be sent to Stripper with scrubber followed by MEE & ATFD, Stripper condensate shall be sent to authorized vendors/cement plants. The condensate of the MEE shall be sent to RO/ conventional ETP and treated along with LTDS & LCOD Effluents. The permeate from the RO plant shall be used in the plant and rejects to MEE/Conventional ETP. The domestic waste water shall be disposed into the septic tank followed by soak pit

13. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
14. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
15. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
16. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

#### Solid Wastes:

17. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendments thereof.
18. The Process residue – 11739 kg/day shall be sent to the authorized cement plants for co-processing/ incineration at onsite / TSDF; Process Salts - 1152 kg/day shall be sent to TSDF/ Authorized Vendors; ETP Sludge – 200 kg/day Shall be sent to TSDF for secured land filling; Multiple effect evaporation or forced evaporation salts – 13658 kg/day shall be sent to TSDF Authorized vendors; Incineration Ash – 75 kg/day shall be sent to TSDF; Containers & Container liners of Hazardous chemicals & hazardous Wastes - Container 2000 no's/month and Liners 5000 no's/ month shall be sent to outside agencies / authorized vendors after detoxification; Spent Carbon – 134 kg/day Shall be recovered within the premises / to authorized re processors or recyclers; Used oil/Waste lubricant oil - 100 Ltrs/month shall be sent to authorized re processors /recyclers; Spent Solvents - 200 kl/day Shall be sent to recovered within the premises / to authorized re processors or recyclers; Mixed spent Solvent - 40 kl/day Shall be sent to authorized agencies / for Co-incineration in cement industries; Spent acids - 187 kl/day Shall be sent to authorized agencies; Spent Catalysts - 200 kg/day Shall be sent to authorized re processors/ recyclers; Ash (fly and bottom) - 30 Tons/day Shall be given to Brick/Tile/Cement manufacturers.
19. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.

20. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

**Environment:**

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;
2. The project shall implement the commitments, if any, made in the public hearing;

**Part C: General Conditions:**

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA.
3. The project proponent shall submit the copies of the Environmental Clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The Prior Environmental Clearance issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.
6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its Environmental Policy approved by the SEIAA, and shall be made available in their web site.
8. A separate "Environmental Management Unit" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.3050.0 Lakhs & Recurring cost of Rs.275.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.

11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the Form-1/2 of the application; and approved EMP, for the purpose of all compliances.
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
16. Personnel working in dusty/polluted areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit Half-yearly reports on the status of compliance of the stipulated Environmental Clearance Conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
20. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.



22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.
24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

**MEMBER SECRETARY,  
SEIAA, A.P.**

Sd/-

**MEMBER,  
SEIAA, A.P.**

Sd/-

**CHAIRMAN,  
SEIAA, A.P.**

**To**

M/s. Divis Laboratories Limited.  
Sri Madhusudhan Rao Divi, Director (Projects),  
7-1-77/E/1/303, Divi Towers,  
Dharam Karan Road, Hyderabad,  
Telangana-500015.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*P. Mura Swamy Reddy*  
**SENIOR ENVIRONMENTAL ENGINEER (EC)**

No. 28-58/1/2022-IFC-CPC  
Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals  
Industry Facilitation Cell

Shastri Bhawan, New Delhi  
Date: July, 2022  
29/7

To,  
The Industry Associations  
(As per list)

Subject: Advisory for the requirement regarding Zero Liquid Discharge (ZLD).

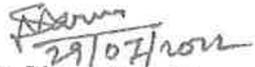
Sir/Madam,

In discussion with MoEF&CC (Ministry of Environment, Forest and Climate Change) and DCPC, the following recommendation are provided to the Industry Associations:

- ZLD is not a compulsory condition. Project Proponents (PP) can approach EAC / MoEF&CC for seeking an amendment in EC (environmental clearance), if it is not feasible for that PP.

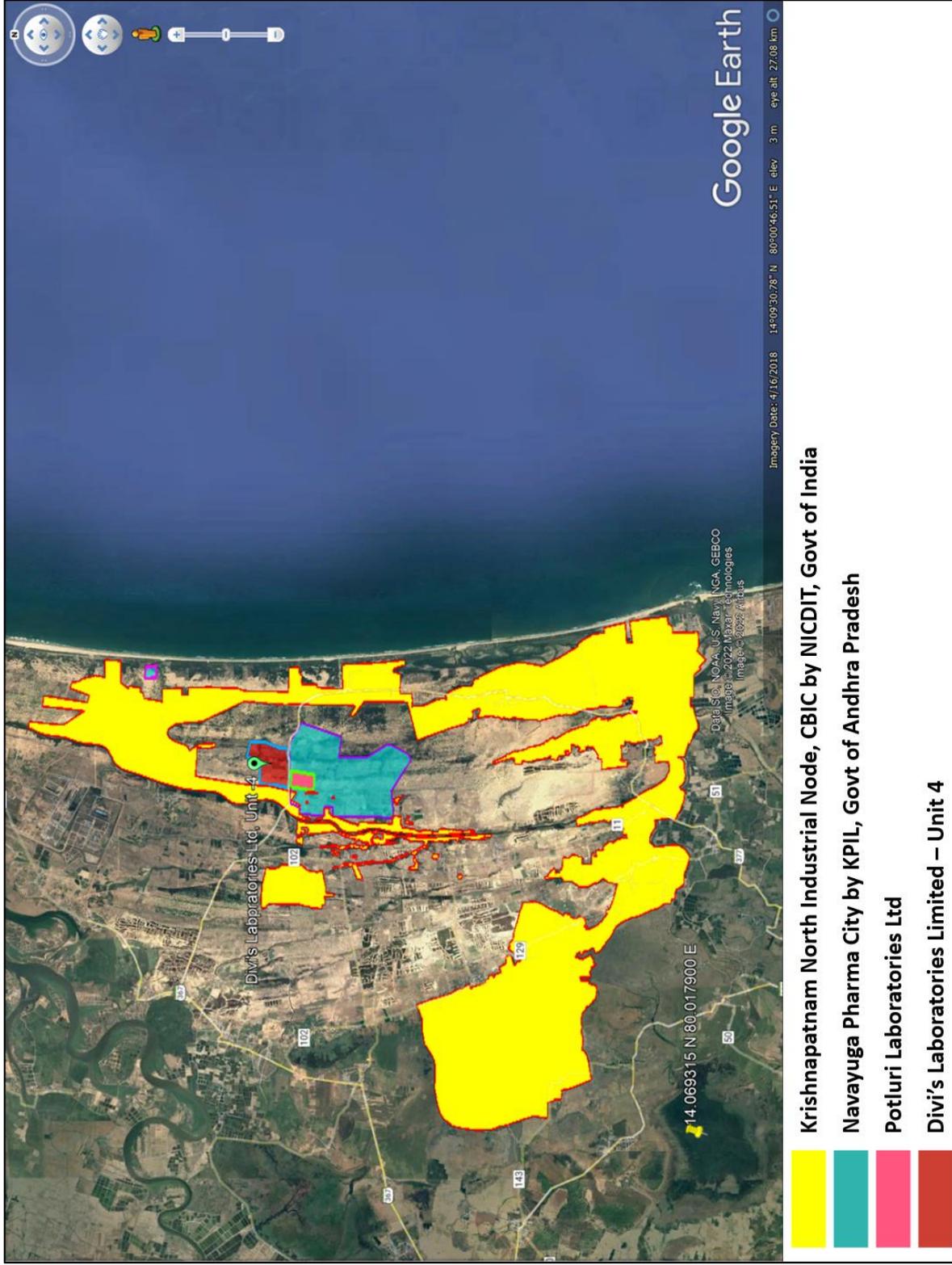
Yours faithfully,

  
(Dr. Vishal Choudhary)  
Deputy Ind. Advisor (Chem)

  
(Varun Singh Poonia)  
Deputy Ind. Advisor (PC)

List of the industry Associations/ Councils/ Federations

1. Chairman, Indian Chemical Council (ICC) ✓
2. Chairman, Confederation of Indian Industry (CII) ✓
3. Chairman, CHEMEXCIL ✓
4. Chairman, FICCI, Chemical Committee ✓
5. Chairman, Crop Care Federation of India ✓
6. Chairman, Crop Life India ✓
7. President, Dyestuff Manufacturers Association of India ✓
8. President, Alkali Manufacturers Association of India ✓
9. President, Pesticides Manufacturers & Formulators Association of India ✓
10. President, All India Alcohol Based Industries Development Association ✓
11. President, ISCMA ✓
12. President, The Gujarat Dyestuffs Manufacturers' Association ✓



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL SOUTHERN  
ZONE BENCH AT CHENNAI**

**Appeal No. 68 of 2021**

M/s. Sri Mahalakshmi Hatcheries  
And Anr.

... Appellants

And

SEIAA  
And 2 Ors.

... Respondents

**ANNEXURES FILED ALONG WITH  
THE ADDITIONAL AFFIDAVIT  
FILED BY THE 3<sup>RD</sup> RESPONDENT**

**M/s. Rahul Balaji 670/95  
COUNSEL FOR 3<sup>RD</sup> RESPONDENT**